



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
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RPCB/RO RPCB/RAJ/NGT/691

Date : 21/9/22

The Registrar General,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi,

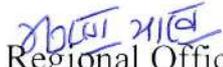
Subject: - Regarding submission of Joint Committee Report in compliance of the order dated 27.01.2022 in OA No. 432/2021 in the matter of Shiv Singh V/s State of Rajasthan & others.

Sir,

Kindly refer the subject mentioned above, in compliance of the order dated 27.01.2022 in OA No. 432/2021 in the matter of Shiv Singh V/s State of Rajasthan & others, the Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Enclosed – As above

Yours Sincerely,


Regional Officer
(Nodal Officer)
RPCB, Rajsamand

JOINT COMMITTEE REPORT
WITH RESPECT TO THE ORIGINAL APPLICATION No. 432/2021
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI, IN THE MATTER OF SHIV
SINGH V/s STATE OF RAJASTHAN & OTHERS

In the matter of:-

Shiv Singh

Applicant

V/s

State of Rajasthan & Others

Respondent

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REPORT OF THE JOINT COMMITTEE WITH RESPECT TO THE ORIGINAL APPLICATION No. 432/2021 IN THE MATTER OF SHIV SINGH V/s STATE OF RAJASTHAN & OTHERS

Introduction:-

The Hon'ble NGT, New Delhi has received a complaint from the petitioner Mr. Shiv Singh Resident of Village – Nilwa, Talab ka Pachhore, Tehsil –Kareda, District –Bhilwara, Rajasthan through E-mail regarding functioning of J.M. Mines by Mr. Bunti Jain at the border of gram panchayat Kuker Kheda, Bhilwara causing damage to the house of applicant (Mr. Shiv Singh S/o Bhur Singh, Resident of Village – Nilwa, Talab ka Pachhore, Tehsil –Kareda, District –Bhilwara, Rajasthan), which is located at a distance of 400 meters from the above said mines. It is hereby submitted that the said mine is blasting granite rock which has resulted in cracks in the house of the applicant. Muck / stones taken out from the mine are dumped in a nearby storm water drain and canal which has blocked the free flow of the water.

Hon'ble NGT, New Delhi during the hearing on 27.01.2022, passed the following order in the Original Application No. 432/2021

“In view of the seriousness of the allegations, we direct the SEIAA, Rajasthan, State PCB, Mines & Geological Department, State of Rajasthan and District Magistrate, Bhilwara to look into the grievance in this application. The State PCB will be the nodal agency for coordination and compliance. The joint committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by E-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF”

(Handwritten signature)
RO, RPCB, Rajasmand
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SME, Rajasmand
A/ (SSO, SEAC)


2. Constitution of the Joint Committee:

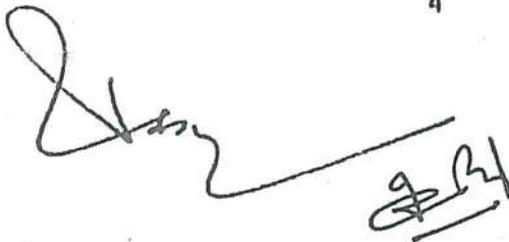
In compliance with the directions of the Hon'ble NGT, a joint committee was constituted which comprises of following officials from concerning departments:-

- a) RSPCB has nominated Regional Officer, Rajsamand as member of committee and also appointed as Nodal officer on behalf of RSPCB (Annexure-1).
- b) District Magistrate, Bhilwara has nominated Sub Divisional Magistrate (SDM), Kareda, District -Bhilwara as committee member from District Administration (Annexure-2).
- c) Directorate of Mines & Geology, Government of Rajasthan, Udaipur has nominated SME, Rajsamand as committee member from Department of Mines & Geology (Annexure-3).
- d) Chief Engineer, Water Resources Department, Rajasthan has nominated Superintending Engineer, Water Resources Circle, Bhilwara as member of committee from Water Resources Department (Annexure-4).
- e) SEIAA, Rajasthan has nominated SSO, SEAC Rajasthan as committee member from SEIAA, Rajasthan (Annexure-5).

3. Background: -

The committee was informed relevant facts by concerning department which are summarized as below:-

- a) M/s Gem Granites, C/o- Shree Sahu Yatra Company, Behind Adinath Colony, Jaipur Road, Madanganj, Kishangarh, District -Ajmer had applied for lease for mining of Granite near village -Kuker Kheda, Tehsil - Bhim, District -Rajsamand at Mining Engineer office, Amet, District -Rajsamand on 26.12.2014.
- b) Letter of Intent was issued from Mining Engineer, Amet, District - Rajsamand on 25.02.2015. (Annexure-6)
- c) Mining Plan with Progressive mine closure plan was approved by SME, Rajsamand on 20.03.2015. (Annexure-7)




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- d) Environmental Clearance was issued to the above mentioned Granite mine from SEIAA, Rajasthan, Jaipur vide letter no. F1(4)/SEIAA/SEAC-Raj/Sect/Project/Cat.1(a)B2(EC)14-15, Jaipur dated 05.01.2016 on the name of M/s Gem Granites, ML No. - 22/2014 (Khasra No. - 3630/3463, 3464-3470, 3472, 3473, 3476-3478), Area - 3.0 Hect., Near Village - Kuker Kheda, Tehsil -Bhim, District -Rajsamand for mining of Granite with production capacity- 120000 TPA with certain conditions (Annexure-8).
- e) Mining lease agreement was executed in the favour of M/s Gem Granites, ML No. - 22/2014, Area - 3.0 Hect., Near Village - Kuker Kheda, Tehsil - Bhim, District -Rajsamand on dated 05.10.2017 (Annexure-9).
- f) Consent to Establish under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the mines from Regional office, RSPCB, Bhilwara vide letter dated 15.03.2016 for Granite-120000 TPA for the period from 05.02.2016 to 31.01.2019 with certain conditions. (Annexure-10)
- g) Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the mine from Regional office, RSPCB, Bhilwara vide letter dated 14.11.2017 for Granite - 120000.00 TPA which was valid upto 30.04.2022 with certain conditions. (Annexure-11)
- h) Further, Consent to Operate was renewed under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 from Regional office, RSPCB Rajsamand vide letter dated 22.06.2022 for Granite - 120000.00 TPA for the period from 01.10.2022 to 30.09.2027 with certain conditions. (Annexure-12)
- i) As per provided information, the Department of Mines & Geology, Amet received a complaint from the complainant vide letter dated 22.07.2020, Therefore, mining lease was inspected by the officials of Department of Mines & Geology, Amet on dated 04.08.2020 and a letter issued to the project proponent on dated 07.08.2020 (Annexure -13) stating that:- (a) Mining lease area demarcation pillars not constructed. (b) Blasting done in

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mining lease area which is against the rules. (c) Dumping of overburden generated from mining activity outside the mining lease area in the drain. In compliance of the same, project proponent has submitted reply of above letter on dated 08.09.2020 (Annexure - 14).

- j) Further, mining lease was again inspected by the official's of Department of Mines & Geology, Amet on dated 28.08.2021 and letter issued to the project proponent on dated 21.09.2021 (Annexure-15) stating that: (a) Overburden dumped by the leasee in the nearby storm water drain was not removed (b) Blasting not carried out on the mines in the presence of authorized license holder person. Further, in compliance of the same, Project Proponent had submitted reply of above letter on dated 05.10.2021. (Annexure -16)
- k) To access Ambient Air Quality and Noise level, Ambient Air Quality Monitoring & Noise Monitoring were carried out by Regional Laboratory, RSPCB Udaipur on dated 25.05.2022 and analysis result are annexed as (Annexure -17).
- l) Mining lease was inspected by the officials of Regional Office, Rajsamand on dated 14.07.2022 and following observations were made:-
- (a) Retaining wall around the O.B. dump has not been constructed.
 - (b) Garland drains and siltation pond have not been constructed in mining lease area.
 - (c) Unit has not made adequate plantation in compliance of Consent to Operate.
 - (d) Over burden generated from the mine was found dumped outside the mining lease area near the natural storm water drain causing obstruction to the flow of storm water.

So, notice was issued from the Regional Office, RSPCB Rajsamand under the Air Act 1981, Water Act, 1974 and the Environment (Protection) Act, 1986 regarding non-compliance of Environmental Clearance and Consent to Operate Conditions on dated 15.07.2022 (Annexure-18). The project proponent submitted the reply (Annexure-19) vide letter dated 22.07.2022 that:-

- (a) We have started the work of construction of retaining wall around the O.B. dump and we will complete in one month and will submit the evidence of the same in the office.







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- (b) Garland drains will also be constructed in one month and will submit the evidence of the same in the office.
- (c) We have already planted 400 plants in the leases area and we have planted more than 500 trees in the nearby area and in the panchayat. Also, we have planned for plantation of 600 plants in coming 2 years (300 plants in 2022 and 300 plants 2023). Photographs of the plantation are attached.
- (d) Overburden generated from the mines is being dumped inside lease area only. However few of the boulders were spilled to the storm water drain. I have already removed the boulders causing obstruction and now, there is no dump is there in the storm water drain and there is no obstruction to the flow of storm water.

4. Inspection of Joint Committee:

Members of joint committee conducted discussions and accordingly, Joint Committee comprising the following members visited the site on dated 18.07.2022:-

- 1) Shri Mahipal Singh, Sub Divisional Magistrate, Kareda, District -Bhilwara, Rajasthan.
- 2) Shri Sanjeev Sharma, Senior Scientific Officer, SEAC Rajasthan
- 3) Shri Anurag Yadav, Regional Officer, Rajasthan State Pollution Control Board, Rajsamand.
- 4) Shri Ramesh Nuwal, Executive Engineer, Water Resources Circle, Bhilwara, Rajasthan.
- 5) Shri Rakesh Kanthed, Assistant Mining Engineer, Amet, District - Rajsamand.

The Joint Committee observed the following:-

- a) Mine was found operational during the inspection.
- b) Name of mine mentioned in complaint is J.M. Granite. Whereas mine is operating on the name of M/s Gem Granites, ML No. - 22/2014, Area - 3.0 Hect. Near Village - Kuker Kheda, Tehsil -Bhim, District -Rajsamand. It was informed that the Complainant Shri Shiv Singh S/o BhurSingh, is a Resident of Village - Nilwa, Talab ka Pachhore, Tehsil -Kareda, District -

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Bhilwara, Rajasthan (Co-ordinates 25.692492 N, 74.086929 E) (Photographs enclosed as Annexure-20). The same mine was identified by Shri Rajendra Singh S/o Shiv Singh & other residents of this village

- c) It was informed by mining lease representative Sh. Bunty Mundra, that the mining lease M/s Gem Granites, ML No. - 22/2014, Area - 3.0 Hect. Near Village - Kuker Kheda, Tehsil -Bhim, District -Rajsamand is approx. 240 meters away from the house of complainant Shri Shiv Singh.
- d) Shri Rajendra Singh S/o Shri Shiv Singh and some other residents of Village -Nilwa, Tehsil - Kareda, District -Bhilwara complained to the committee that time to time blasting is being done by the lessee and vibrations have been felt by most of the residents and house are at risk due to certain cracks.
- e) Shri Rajendra Singh S/o Shri Shiv Singh informed that blasting during mining have caused cracks in house (photographs of cracks taken during the inspection have been enclosed as Annexure -21). Mr. Shiv Singh's house has two floors, i.e. ground and first floor. Shri Rajendra Singh informed that the ground floor was constructed earlier and first floor is constructed 4 to 5 years ago.
- f) Joint committee then visited house of Shri Hari Singh, resident of Village - Nilwa, Talab ka Pachhore, Tehsil -Kareda, District -Bhilwara, Rajasthan near the house of Sh. Shiv Singh. No cracks have been informed due to mining activity in the house. As per information provided, house is constructed 4 to 5 years ago. (photographs taken during the inspection are enclosed as Annexure-22)
- g) Joint committee then visited house of Shri Raghuvir Singh, resident of Village - Nilwa, Talab ka Pachhore, Tehsil -Kareda, District -Bhilwara, Rajasthan near the house of Sh. Shiv Singh. No cracks have been informed due to mining activity in the house (photographs taken during the inspection have been enclosed as Annexure-23). As per information provided, house is constructed 4 to 5 years ago.
- h) Joint committee then visited house of Shri Praveen Rawat, resident of Village - Nilwa, Talab ka Pachhore, Tehsil -Kareda, District -Bhilwara, Rajasthan adjacent to the house of Sh. Shiv Singh. Cracks have been informed in some area of the house due to mining activity (photographs of cracks taken during the inspection are enclosed as Annexure - 24). As per information provided, house was constructed 25 years ago.

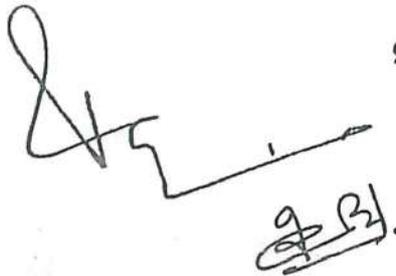
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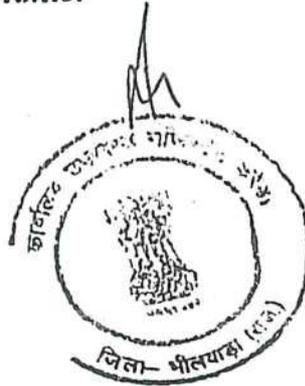



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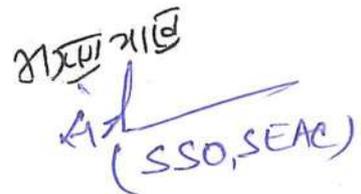
- i) Joint committee observed that Nilwa Talab is located at a distance of approx. 70 meter from the mining lease area (photographs taken during the inspection are enclosed as Annexure - 25).
- j) Joint committee has observed that lessee has dumped over burden in unsystematic manner which is creating obstruction in flow of water (photographs taken during the inspection are enclosed as Annexure - 26).
- k) Joint committee has observed that Canal for agriculture purpose is originating from Nilwa Talab (photographs taken during the inspection are enclosed as Annexure - 27). No obstruction in the canal was observed during the inspection.
- l) As per joint mauka report of Patwari Kukarkheda and Bhana village dated 20.07.2022 (Annexure-28), lessee has dumped over burden in storm water drain on an area of 0.0486 Hect. and has obstructed the storm water flow.
- m) Lessee has constructed residential quarters at mining lease area. No cracks were observed (photographs taken during the inspection have been enclosed as Annexure - 29). As informed by the representative, quarters at mining lease were constructed in the year 2020.
- n) As per approved mining plan, blasting has been proposed whereas unit's representative informed that blasting has not been carried out. The Joint Committee issued site memo (Annexure-30) to the representative to get clarification regarding:-
- (a) Mining Lease sanction order (documents), L.O.I., Permissions from competent authority
 - (b) Date of Commencement
 - (c) Consent to Establish
 - (d) Consent to Operate
 - (e) Year wise production figures
 - (f) Blasting report (all details regarding blasting material with evidence)
 - (g) Instrument of drilling
 - (h) Blasting process as per mining plan (with safety parameters)
 - (i) Blasting intensity or frequency (interval)
 - (j) Details of drain before commencement of mining.
 - (k) Document regarding dumping yard (with size & no. of dump)
 - (l) Dumping material status w.r.t. volume.



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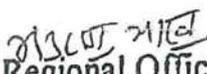
21/07/2022

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In compliance of the site memo, the representative of the mine submitted the reply vide letter dated 20.07.22 (which is annexed as Annexure-31), unit's representative has failed to submit any information regarding blasting (i.e. blasting material, explosives, frequency and intensity of blasting etc.)

5. Conclusions:

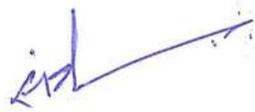
On the basis of the provided information by concerned departments and residents of village Nilwa, following has been concluded:-

- a) During the time of inspection, mine was found operational but no blasting was observed.
- b) In compliance of site memo dated 18.07.2022, unit has submitted reply on dated 20.07.2022, but didn't provide information related to blasting.
- c) Joint committee observed cracks in some areas of the inspected houses. It is difficult for the committee to conclude scientific reasons of the crack accurately without scientific / geological study of the area. Such types of studies have been carried out in the referred NGT Case OA No. 288 / 2019, Sh. Balkrishan Vyas V/s State of Rajasthan & Others.
- d) As per joint mauka report of Patwari Kukarkheda and Bhana Village dated 20.07.2022, lessee has dumped over burden in storm water drain on an area of 0.0486 Hect. and has obstructed the storm water flow. Project Proponent has been instructed to dump the overburden in systematic manner so that flow of water should not be disturbed.

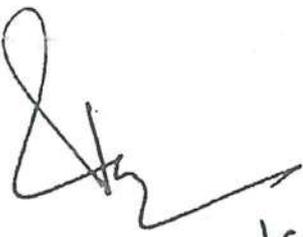

Regional Officer
RSPCB, Rajsamand


SE, WR, Bhilwara


SME, Rajsamand


Senior Scientific Officer
SEAC, Jaipur




Chaitesh Kumar
A.M.E. Anel



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongri, Jaipur.
 Phone: 5101871, 5101872, FAX: 5159600, 5159699

No. F.10 (416) RPCB/Legal/NGT/2022/ 333



Date: 21/03/2022

Regional Officer,
 Rajasthan State Pollution Control Board,
 Rajsamand.

Sub: - Hon'ble National Green Tribunal order dated 27.01.2022 in Original application no. 432/2021 Shiv Singh Vs State of Rajasthan & Others.

Ref:- 1. This office letter No. F.10 (416) RPCB/Legal/NGT/2022/205-09 dated 22.02.2022.
 2. RO, RSPCB, Bhilwara letter no. RPCB/RO BHL/Legal-57/2203-2205 dated 09.03.2022.

Sir,

With reference to above subject matter and referred letters, it is to inform that for compliance of Hon'ble NGT order dated 27.01.2022, the RO, RSPCB, Bhilwara was nominated as member of the committee and was also appointed as Nodal Officer on behalf of RSPCB. However, the Regional Officer, Bhilwara vide letter dated 09.03.2022 has informed that the disputed mine falls within the jurisdiction of Regional Office, Rajsamand.

In view of above, you are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB in place of Regional Officer, RSPCB, Bhilwara, with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 27.01.2022. The Hon'ble NGT order dated 27.01.2022 is enclosed with this letter for ready reference.

Enclosed-As above

Yours sincerely,

(Anand Mohan)
 Member Secretary

Copy to following for information and compliance of Hon'ble NGT order dated 27.01.2022.

1. Member Secretary, SEIAA, Rajasthan.
2. Director, Mines & Geology, Directorate, Udaipur.
3. Secretary, Water Resources Department, Government of Rajasthan.
4. District Collector, Bhilwara.
5. Regional Officer, RSPCB, Bhilwara for information.

Sd-

Member Secretary

Item No.6

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH**

(By Video Conferencing)

Original Application No. 432/2021

Shiv Singh

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 27.01.2022

**CORAM: HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by E-mail

ORDER

1. Grievance in this application is regarding functioning of one J.M. Mines by one Mr. Bunti Jain at the border of Gram Panchayat Kukarkheda, Bhilwara causing damage to the house of applicant (Mr. Shiv Singh S/o. Bhur Singh R/o. Village Nilwa, Talab Ka Pachhore, Tehsil Kareda, District Bhilwara, Rajasthan) which is located at a distance of 400 meters from the above-said mines. It is submitted that the said mine is ballistic the granite which has resulted in cracks in the house of the applicant. Muck/ stones taken out from the mine are dumped in a nearby storm water drain and canal which has blocked the free flow of the water.

2. In view of the seriousness of the allegations, we direct the SEIAA, Rajasthan, State PCB, Mines & Geological Department, State of Rajasthan, Department of Irrigation, State of Rajasthan and District Magistrate, Bhilwara to look into the grievance in this application. The State PCB will be the Nodal agency for coordination and compliance. The joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

3. This Tribunal vide OA no. 288/2019 in the matter of *Balkrishan Vyas Vs. State of Rajasthan* which is decided on 01.07.2021 in a similar kind of matter has directed the Chief Secretary, Government of Rajasthan to look into such kind of grievances and to follow the directions given in the said Original Application. The Committee will keep the above directions in mind while submitting the report.

List the matter for consideration on 11.05.2022.

A copy of this order, along with a copy of the complaint, be forwarded to the SEIAA, Rajasthan, State PCB, Mines & Geology Department, State of Rajasthan, Department of Irrigation, State of Rajasthan and District Magistrate, Bhilwara by e-mail for compliance.

Brijesh Sethi, JM

Prof. A. Senthil Vel, EM

January 27, 2022
Original Application No. 432/2021
AAA

Email

राजस्थान-सरकार
कार्यालय जिला कलक्टर, भीलवाड़ा
क्रमांक:एफ-25-2(7)(3)वि./2022/ 4,5164
दिनांक:- 5/05/2022

उपखण्ड अधिकारी,
करेड़ा, जिला-भीलवाड़ा

विषय:-Hon'ble National Green Tribunal Order dated 27.01.2022 in Original Application No. 432/2021 Shiv Singh V/s State of Rajasthan & Others.

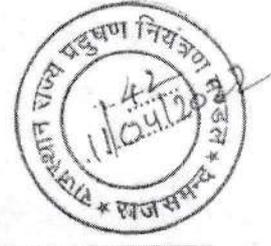
उपरोक्त विषयान्तर्गत मा० Hon'ble National Green Tribunal Order dated 27.01.2022 in Original Application No. 432/2021 Shiv Singh V/s State of Rajasthan & Others की छाया प्रति संलग्न कर आपको भिजवाई जा रही है। मा० नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश दिनांक 27-01-2022 में गठित कमेटी में जिला कलक्टर महो० भीलवाड़ा की ओर से आपको प्रतिनिधि नियुक्त किया जाता है। आप प्रतिनिधि के रूप में मौका निरीक्षण, रिकॉर्ड अवलोकन एवं अनुपालना हेतु समस्त कार्यवाही/सहयोग/पालना हेतु अधिकृत होंगे। अतः आपको निर्देशित किया जाता है कि आप क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल राजसमंद (नोडल अधिकारी) को अपेक्षित सहयोग भी प्रदान करेंगे।

संलग्न :- यथोपरि

प्रभारी अधिकारी (विकास अनुभाग)
कार्यालय जिला कलक्टर भीलवाड़ा

प्रतिलिपि:-निम्न को पालनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है :-
1. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल राजसमंद (नोडल अधिकारी) को प्रेषित कर निर्देशित किया जाता है कि मा. एनजीटी द्वारा पारित आदेश दिनांक 27-01-2022 की अनुपालना में गठित संयुक्त कमेटी में विभिन्न विभागों के नामित प्रतिनिधि से समन्वय/सम्पर्क/तालमेल कर मा० एनजीटी में अनुपालना रिपोर्ट दिनांक 09.05.2022 से पूर्व दाखिल करवाना सुनिश्चित करें।

प्रभारी अधिकारी (विकास अनुभाग)
कार्यालय जिला कलक्टर भीलवाड़ा



राजस्थान सरकार
Government of Rajasthan
निदेशालय, खान एवं भू विज्ञान विभाग
DIRECTORATE OF MINES & GEOLOGY,
खनिज भवन / Khanij Bhawan, उदयपुर / Udaipur-313001.
दूरभाष / Phones: 2415091-95, फेक्स / Fax: (0294)-2410526

क्रमांक:-निदे/प.6/एनजीटी /प.07/2021/

दिनांक:-

JE(9)
12/01/22
Put in NGT cell
file 2
follow up
in
mines
dept
for
dir
inst.

अधीक्षण खनि अभियंता
रामसमंद वृत।

विषय:- Regarding compliance of Hon'ble NGT direction issued in original application no. 432/2021 vide order sheet dated 27-01-2022

प्रसंग:- क्षेत्रीय कार्यालय , राजस्थान राज्य प्रदुषण नियंत्रण मंडल, जिला राजसमंद का पत्र क्रमांक
RPCB/RO RPCB/RAJ/ 12-13 DATE 5-4-2022

महोदय,
उपरोक्त विषयांतर्गत मामले में क्षेत्रीय कार्यालय , राजस्थान राज्य प्रदुषण नियंत्रण मंडल, जिला राजसमंद के प्रासंगिक पत्र की छाया प्रति संलग्न प्रेषित कर लेख है कि प्रकरण में माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.01.2022 की पालना में गठित की जाने वाली कमेटी एवं मौका निरीक्षण हेतु विभाग की ओर से अग्रिम आवश्यक कार्यवाही कराने हेतु आपको नामित किया जाता है।

संलग्न :- उपरोक्तानुसार।

sd/-
(चांद कुमार पालीवाल)
सहायक विधि परामर्शी

क्रमांक: सम/- 171 - 172

दिनांक: 7/4/2022

प्रतिलिपि:

1. क्षेत्रीय कार्यालय , राजस्थान राज्य प्रदुषण नियंत्रण मंडल, जिला राजसमंद को उनके प्रासंगिक पत्र क्रमांक RPCB/RO RPCB/RAJ/ 12-13 DATE 5-4-2022 के संदर्भ में सूचना एवं आवश्यक कार्यवाही प्रेषित है।
2. खनि अभियंता आमेट को प्रासंगिक पत्र की प्रति संलग्न प्रेषित कर लेख है कि प्रकरण में माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.01.2022 की पालना के संबंध में आवश्यक सहयोग अधीक्षण खनि अभियंता राजसमंद वृत को प्रदान करावें साथ ही प्रकरण के संबंध में आवश्यक वांछित अभिलेख एवं सूचना संबंधित को विभाग की ओर से उपलब्ध कराने की कार्यवाही आपके स्तर से कराने का श्रम करावें।

संलग्न: उपरोक्तानुसार।


सहायक विधि परामर्शी

Office of the Chief Engineer, Water Resources Department, Rajasthan Jaipur
Bhawani Singh Road, C Scheme, Ashok Nagar, Jaipur, Rajasthan 302005
Telephone-0141 2227042, Email: sewwrd@gmail.com

No. F.5 (82)/CEWR/SE (W)/NGT /432/2021/ 769

Date : 31/03/2022

Regional Officer,
Rajasthan State Pollution Control Board,
Rajsamand

Sub:-Regarding Hon'ble National Green Tribunal order dated 27.01.2022 in Original application no. 432/2021 Shiv Singh Vs State of Rajasthan and Others.

Ref: - Member Secretary, RSPCB Jaipur letter No.F.10 (416) RPCB/ Legal/ NGT/ 2022/399-404 dated 21.03.2022 & this office letter no.592 dated 15.03.2022.

Sir,

In connection to the above context, it is to inform that vide this office letter no. 592 dated 15.03.2022 (copy enclosed), Superintending Engineer, Water Resources Circle, Bhilwara has been nominated as member from Water Resources Department to attend joint committee meeting and undertake site visit and look into the grievance from the applicant. This is for your information & necessary action please.

Encl - As above

Yours sincerely,


(Harish Vasdani)

Superintending Engineer (Works),
to Chief Engineer Water Resources,
Rajasthan Jaipur

No. F.5 (82)/CEWR/SE (W)/NGT /432/2021/

Date:

Copy to following for information & needful action please: -

1. Addl. Chief Engineer, Water Resources Zone, Udaipur
2. Superintending Engineer, WR Circle, Bhilwara

/
Superintending Engineer (Works)

राज्य स्तरीय पर्यावरण समाघात प्राधिकरण, राजस्थान
कमरा नं. 11, अरावली भवन, झालाना संस्थानिक क्षेत्र, जयपुर
E-mail: seiaams2021@gmail.com

क्रमांक-F.8(जन)SEIAA/Env/2022

जयपुर, दिनांक 09 MAY 2022

सदस्य सचिव,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
झालाना संस्थानिक क्षेत्र,
जयपुर।

विषय-Regarding compliance of Hon'ble NGT direction issued in original application no.432/2021 vide order sheet dated 27.01.2022

संदर्भ-इस कार्यालय का पत्र क्रमांक:F.8(जन)SEIAA/Env/2022 जयपुर, दिनांक 04.05.2022

उपरोक्त विषयान्तर्गत क्षेत्रिय अधिकारी, राजस्थान प्रदूषण नियंत्रण मंडल, राजसमन्द से प्राप्त पत्र दिनांक RPCB/RO RPCB/RA/83 दिनांक 21.04.2022 के क्रम में इस कार्यालय द्वारा जारी पत्र दिनांक 04.05.2022 में आशिक सशोधन करते हुए उक्त प्रकरण में SSO, SEAC को Joint Committee और Site Visit हेतु मनोनीत किया जाता है।

संलग्न- उपरोक्तानुसार।

भवदीय

।

(पी.के.उपाध्याय)

शासन सचिव, पर्यावरण एवं
सदस्य सचिव, SEIAA.

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. सदस्य सचिव, SEAC राजस्थान, जयपुर।
2. SSO, SEAC राजस्थान
3. क्षेत्रिय अधिकारी, राजस्थान प्रदूषण नियंत्रण मंडल, राजसमन्द।

huy
शासन सचिव, पर्यावरण
एवं सदस्य सचिव, SEIAA.

राजस्थान सरकार

कार्यालय खनि अभियन्ता, आमेट जिला राजसमन्द (राज)

क्रमांक: ख.अ./आमेट/सी.सी-2/एम.आर./एम.एल.22/14/322 दिनांक 25.12.15

प्रेषित,

मेसर्स जेम ग्रैनाईट्स

द्वारा:- श्री साहु यात्रा कम्पनी, आदिनाथ कॉलोनी के सामने,
जयपुर रोड, मदन गंज, किशनगढ जिला- अजमेर (राज0)विषय :- अनुदान खनन पट्टा वास्ते खनिज ग्रैनाईट निकट ग्राम कुकर खेडा तहसील
भीम जिला राजसमन्द के सम्बन्ध में ।

सन्दर्भ :- आपका आवेदन पत्र दिनांक 25.12.2014

उपरोक्त विषयान्तर्गत लेख है कि आपके आवेदन पत्र दिनांक 25.12.2014 पर आपको खनिज ग्रैनाईट के लिये क्षेत्रफल 3.00 हैक्टर, का खनन पट्टा निम्नलिखित शर्त पर स्वीकृत करने कि राज्य सरकार की मंशा है। अतः इस सम्बन्ध में लेख है कि निम्नांकित दस्तावेज राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) एवं 8(2) में वर्णित निर्धारित समयावधी में आवश्यक रूप से इस कार्यालय में पेश करें, ताकि उक्त खनन पट्टा की स्वीकृती जारी की जा सके :-

1. राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) के अनुसार पत्र प्राप्ती के तीन माह की समयावधी में आवेदित क्षेत्र का माईनिंग प्लान मय प्रोग्रेसिव माईन क्लोजर प्लान कार्यालय अधिक्षण अभियन्ता राजसमन्द - वृत्त, राजसमन्द से अनुमोदित करा पेश करें। 20/3/15
2. राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(2) एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 09.09.2013 के अनुसार पत्र प्राप्ती के 12 माह में पर्यावरण क्लीयरेंस (Environment Clearence) प्राप्त कर प्रकरें। 5/1/16

47
(ओ.पी. काबरा)

खनि अभियन्ता,

आमेट 0/0/15

0/0/15
26/2/15



Government Of Rajasthan
Office Of The Superintending Mining Engineer, Rajsamand-Circle,
Department Of Mines & Geology, Rajsamand (Raj.)
E-mail Add.- smerajsamand@dmg-raj.org. Telephone & Fax- 02952-220190

NO. SME/RAJ-CIR/MINE-PLAN/AMET/F-22/2015/

Dated: ___ / ___ /2015

To,

M/S GEM GRANITES,
C/o- Shri Sahu Yatra, Co.Opp. Adinath Colony,
Jaiupur Road, Madanganj-Kishangarh, District-Ajmer (Raj.).

SUB :- Approval of **Mining Plan With Progressive Mine Closer Plan** in respect of Your **Granite Mine (ML No.-22/2014)**, lease Area-3.00 Hect. for Mineral-**Granite**, Near Village-**Kuker Kheda**, Tehsil-**Bhim**, Distt.-**Rajsamand (Raj.)** submitted under Rule 15 of Granite Conservation and Development Rules-1999 & Granite Policy 2002, Rule 37 B & Rule 37 E(vi)of R.M.M.C.R., 1986 (Ammendment-2012).

REF :- Your R.Q.P.'s Letter Dated: 19.03.2015

Dear Sir,

In Reference of Mines (Grade II) Department's Notification No.-F-15(20)Mines/Gr.II/94 Jaipur dated 18-03-2002 and Directorate letter No.-DMG Minor/F-2/Mar.Pol/U.D./2002/968-1047 dated 30-09-2002 and Notification No. F-14(2)/khan/Gr.2/85 dated 20-04-05 of Mines (Gr.2) Department, Rajasthan, Jaipur & Notification No.-F-14(1)Mines Gr-II/2011, dated 19-6-2012 of mines (Gr-II) Department, Rajasthan, Jaipur. I hereby **APPROVE** the above said **Mining Plan With Progressive Mine Closer Plan**. This approval is subject to the following conditions:

1. The **Mining Plan With Progressive Mine Closer Plan** is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the **central Government, State Government or any other authority**.
2. It is clarified that the approval of your aforesaid **Mining Plan With Progressive Mine Closer Plan** does not in any way imply the approval of the Government in terms of any other provisions of the **M.M.C.R. 1986, G.C.D.R. 1999** and **Granite Policy 2002** or the rules framed there under and any other laws.
3. It is further clarified that approval of the **Mining Plan With Progressive Mine Closer Plan** is subject to the provisions of **Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981** and other relevant statues, orders and guidelines as may be applicable to the lease from time to time.
4. The lessee financial assurance /Surety may be submitted to the **Mining Engineer, Division, Amet** before issue of sanction as per **Rule 37 (J) (3) of R. M.M.C.R., 1986 (Amended, 2012)**.
5. If anything found concealed as required by the mines Act. In the contents of the **Mining Plan With Progressive Mine Closer Plan** and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
6. The **Mining Plan With Progressive Mine Closer Plan** is approved without prejudice to any order or direction from any court of competent jurisdiction.

Yours Faithfully,

Enclosure: One Copy of Approved **Mining Plan With Progressive Mine Closure Plan**

(**RAJEEV CHOUDHARY**)
Suptdg. Mining Engineer
Department of Mines & Geology
Rajsamand- Circle, Rajsamand (Raj.)
P.T.O.(Page-2)

9857
20/03/15

NO. SME RAJ-CIR MINE-PLAN/AMET/F-22/2015/

Dated: / /

Copy forwarded for Kind Information to :-

1. The Director of Mines Safety, Directorate General of Mines Safety, Jhamarkotra road, Sector-8, Udaipur (Raj.) along with a copy of the approved Mining Plan With Progressive Mine Closure Plan.
2. Mining Engineer, Division, Amet along with a copy of the approved Mining Plan With Progressive Mine Closure Plan.
3. Shri Nimish Singhwi, R.Q.P., 15, New Glass Factory Colony, Sundarwas, Udaipur (Raj).
4. Guard File.

Yours Faithfully

(RAJEEV CHOUHARY)
 Suptdg. Mining Engineer
 Department of Mines & Geology
 Rajsamand- Circle, Rajsamand (Raj.)

Cyf
 Amet
 12/4/15

Mining Plan

With Progressive mine closure plan

Submitted under rule 16 of Granite Conservation and Development Rules-1999 and Granite policy 2002, rule 37B (1) and rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012)

MINING LEASE NO. - 22/14

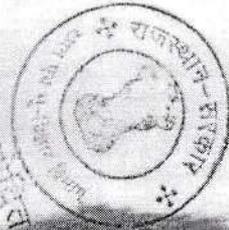
MINERAL - GRANITE

LEASE AREA - 3.00 HECTARES

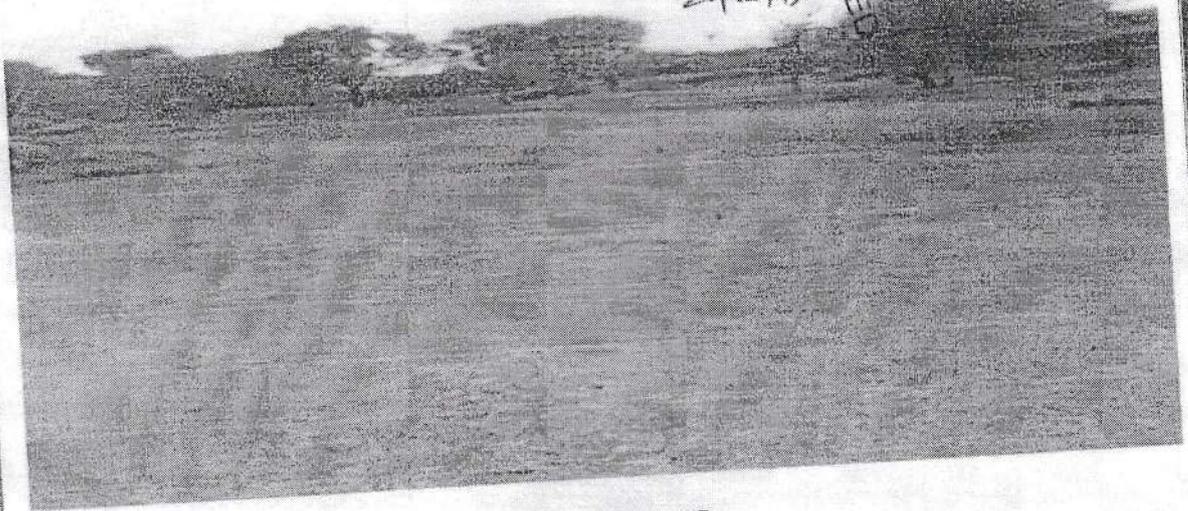
NEAR VILLAGE - KUKER KHEDA,

TEHSIL - BHIM, DISTRICT - RAJSAMAND

STATE - RAJASTHAN



9855-59
20/03/15
APPROVED
MINING LEASE



IN FAVOUR OF

M/S GEM GRANITES

C/O SHRI SAHU YATRA

CO. OPP. ADINATH COLONY,

JAIPUR ROAD, MADANGANJ- KISHANGARH, DIST. - AIMER (RAJ)

अनुमोदित

PREPARED BY

NIMISHI SINGHVI (Mining Engineer & RQP)

Reg No. RQP/SME/(UDAI-CIRCLE) 2012/07. Valid up to 05/03/2015

15, New Glass Factory Colony, Sunderwas, Udaipur

Tel. No. 0294-2492060 (O), 94141-10360 (M)

अधीनस्थ खाने अभियंता
खान एवं भू-विज्ञान विभाग
राजसमन्द-पुल

NIMISH SINGHWI
Mining Engineer & RQP

Mobile: 094141-10360 (M)
099298-43552 (M)

nimesh.singhvi@gmail.com

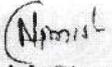
Mining & Environmental Consultant

**Address: 15, New Glass factory colony, near AIM computer,
Udaipur (Raj.)- 313001**

CERTIFICATE

- 1 I Nimish Singhwi, RQP No. RQP/SME/(UDAI-CIRCLE)/2012/07 hereby certify that
"The provisions of Granite Conservation and Development Rules 1999 and Granite policy 2002, rule 37B (1) and rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012) have been observed in this Mining plan with progressive mine closure plan of Granite Mine M.L. No. 22/14 Lease area of 3.00 Hect. Near village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.), of Rajasthan state, of lessee M/s **Gem Granites** C/o Shri Sahu Yatra Co. Opp. Aditya Colony, Jaipur Road, Madanganj - Kishangarh, Distt. - Ajmer (Raj.) wherever the specific permissions are required the lessee will approach the concerned authorities of Directorate of Mines & Geology for granting the permission.
- 2 This is to certify that the provision of Mines Act, Rules and Regulations made there under have been observed in the Mining plan with progressive mine closure plan and wherever specific permissions are required, the lessee will approach the Directorate General of Mines Safety. Standards prescribed by DGMS in respect of Miners Health will be strictly implemented.
- 3 It is further certified that the aforesaid Mining Plan including PMCP is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with Lessee & his representative.
- 4 It is also certified that the information's furnished in the aforesaid Mining plan with progressive mine closure plan are true and correct to the best of my/ our knowledge & belief and in case of default the approval would be withdrawn.

Date:
Place: Udaipur


Nimish Singhwi
Reg. No. RQP/SME/(UDAI-CIRCLE)/2012/07
Udaipur

M/s Gem Granites

Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.)

AUTHORISATION

I Dayal Ram Gurjar, Ram Swaroop Mantri, Satya Prakash Kabra & Dinesh Kumar Garg Partners of M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) hereby authorize Shri Nimish Singhwi, RQP No. RQP/SME/ (UDAI-CIRCLE)/2012/07 to prepare the Mining plan with progressive mine closure plan under rule 16 of Granite Conservation and Development Rules -1999 and Granite policy 2002, rule 37B (1) and rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012) in respect of Kuker Kheda Granite mine .L.No.22/14 over an area of 3.00hect for mineral's Granite, Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.).

I request the "The Supdt. Mining Engineer, Department of Mines & Geology, Rajsamand (Raj.)" to make further correspondence regarding modification/withdrawal/extension/ submission and to collect the approved copies of the aforesaid Mining Plan with PMCP with the said recognized person on his following address:

Nimish Singhwi, Mining Engineer & RQP

Registration No.: RQP/SME/ (UDAI-CIRCLE)/2012/07:

Valid up to 05/09/2018

15, New Glass Factory Colony.

Underwas Udaipur (Raj).

Mobile No.: 94141-10360

Email- nimesh.singhvi@gmail.com

Date:

Place:

दयल राम गुर्जर

M/s Gem Granites
Co. Opp. Adinath Colony, Jaipur Road,
Madanganj-Kishangarh,
Distt.-Ajmer(Raj.)

M/s Gem Granites

Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.)

CERTIFICATE

1. It is certified that the provisions of Granite Conservation and Development Rules-1999 and Granite policy 2002, 37B (1) and rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012) made there under have been observed in the Mining plan with progressive mine closure plan for Kuker Kheda Granite mine M. L. No. 22/14 over an area of 3.00hect for mineral's Granite Village Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) belonging M/s **Gem Granites**, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) and wherever specific permissions required, the lessee will approach the Director General of Mines Safety. Further, the standards as prescribed by DGMS in respect of miner's health will be strictly implemented.

2. The Progressive Mine Closure Plan for Kuker Kheda Granite mine M. L. No. 22/14 over an area of 3.00hect for mineral Granite Village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) belongs to M/s **Gem Granites**, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) complies all the statutory Rules, Regulations, Orders made by the Central Government or State Government, Statutory organizations, Court etc. and have been taken into consideration. Wherever any specific permission is required, the lessee will approach the concerned authorities.

Date:

Place:

24/11/2014

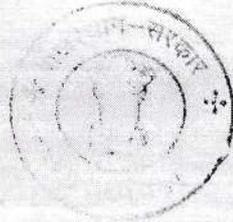
M/s Gem Granites
Co. Opp. Adinath Colony, Jaipur Road,
Madanganj-Kishangarh,
Distt.-Ajmer(Raj.)

M/s Gem Granites
Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.)

DECLARATION

The Mining plan with progressive mine closure plan for Kuker Kheda Granite mine M. L. No. 22/14 over an area of 3.00Hect for mineral Granite Village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) belonging to M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

(a



अनुमोदित
APPROVED

M/s Gem Granites
Co. Opp. Adinath Colony, Jaipur Road,
Madanganj-Kishangarh,
Distt.-Ajmer(Raj.)

दयलु शर्मा

Date:
Place:

M/s Gem Granites

Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.)

UNDERTAKING

1. I Dayal Ram Gurjar , Ram Swaroop Mantri , Satya Prakash Kabra & Dinesh Kumar Garg Partners of M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) on behalf of lessee for Kuker Kheda Granite mine M. L. No. 22/14 over and area of 3.00hect. for mineral Granite Village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) of M/s Gem Granites , C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) hereby undertake that all the commitments so made in aforesaid Mining plan with progressive mine closure plan by the RQP Nimish Singhwi, RQP No. RQP/SME/ (UDAI-CIRCLE)/2012/07 to be deemed to have been made with my knowledge and consent and as such shall be acceptable to me and binding on me in all respects.

2. I Dayal Ram Gurjar , Ram Swaroop Mantri , Satya Prakash Kabra & Dinesh Kumar Garg Partners of M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) on behalf of lessee for Kuker Kheda Granite mine M. L. No. 22/14 over an area of 3.00hect for mineral Granite Village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) hereby also undertake that all the measures proposed in this progressive mine closure plan will be implemented *within one year/ in a time bound manner* from the date of approval of this PMCP as proposed.

3. I Dayal Ram Gurjar . Ram Swaroop Mantri . Satya Prakash Kabra & Dinesh Kumar Garg Partners of M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishangarh, Distt.- Ajmer (Raj.) further undertake that information and requisite plates as required under CCOM's Circular No. 2/10 regarding provisions of fixing of boundary pillars, Geo-referenced Cadastral Map / mining lease map etc., shall be submitted within 180 days from the date of approval of this document comprising Mining plan with progressive mine closure plan for the aforesaid lease area/ mine.

Date:

Place:

Dayal Ram Gurjar

M/s Gem Granites
Co. Opp. Adinath Colony, Jaipur Road,
Madanganj-Kishangarh,
Distt.-Ajmer(Raj.)

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INTRODUCTION

The Mining Plan with progressive mine closure plan for Granite Mine (M. L.22/2014) near village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) has been prepared on the consent of the owner of the lease **M/s Gem Granites** C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj- Kishangarh, Distt.- Ajmer, for fulfillment of Rule 16 of Granite Conservation and Development Rules-1999 and Granite policy 2002, Rule 37B (1) and Rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012).

The Mining plan for an area 3.00Hect. has been prepared and submitting under Rule 16 of Granite Conservation and Development Rules-1999 and Granite policy 2002, Rule 37B (1) and Rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012) vide order no. ME/Amet/CC-2/M.R./M.L. 22/14/322 on dated- 25/02/2015.

The applicant is capable of deploying machinery and technical staff at the mine for proper mining of Granite.

APPROVED

CHAPTER – I
GENERAL

1.1 Name and address of Applicant:

M/S GEM GRANITES

C/o Shri Sahu Yatra

Co. Opp. Adinath Colony,

Jaipur Road, Madanganj-Kishangarh,

Dist.- Ajmer (Raj.)

1.2 Status of Applicant – A Partnership Firm.

Partner's Name-

1. Shri Dayal Ram Gurjar S/o Shri Mangilal Ji Gurjar

R/o- 26, Near School, Khatoli, Tehsil-Kishangarh, Distt.-Ajmer(Raj.)

2. Shri Ram Swaroop Mantri S/o Shri Kishanlal Ji Mantri

R/o- 160, Tilak Nagar, Ward No.-42, Near Balaji Temple, Radha Krishna Vihar, Madanganj-Kishangarh, Distt.-Ajmer (Raj.)

3. Shri Satya Prakash Kabra S/o Shri Prabhulal Ji Kabra R/o 127, Dadhich Colony, Madanganj Kishangarh, Distt. Ajmer(Raj.)

4. Shri Dinesh Kumar Garg S/o Shri Nemi Chand Ji Garg R/o 192, Rajasthan Bank Street Ward No. 18, Madanganj- Kishangarh, Distt.-Ajmer(Raj.)

1.3 Minerals which applicant intends to mine:

The Firm is interested to mine mineral Granite as a dimensional stone.

1.4 Period for which the mining lease is granted/ renewed/ applied:

The mining lease would be granted for a period of 30 years.

1.5 Name and Address & Reg. No. of RQP who prepared mining plan:

Nimish Singhvi

Mining Engineer & RQP

Reg. No.: RQP/SME/ (UDAI-CIRCLE)/2012/07

Valid up to 05/09/2018

15, New Glass Factory Colony, Udaipur (Raj.) – 313003

Tel. No. 0294-2492060 (O) Mobile: 94141-10360(M)

1.6 Name of prospecting agency

The area has been prospected by GSI & DMG, Rajsamand

अनुमोदित

(राजसमन्ड)

अधीनस्थ खाने अधिकारता
खाने एवं भू-संशोधन विभाग
राजसमन्ड-दूत-राजसमन्ड

CHAPTER - 2

LOCATION AND ACCESSIBILITY

2.1 Detail of the applied area (with location map)

The area under consideration has been shown in Plate No.1 of the Mining Plan. The lease area falls in G.T. sheet No. 45 K/2.

The applied lease area is situated about 1.7 Km Southeast of Village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.).

The other details are given in the following tables.

District & State	Village & Tehsil	G.T. Sheet No.	Khasra No.	Area (in Hect.)	Land	Lease Period
Rajsamand Rajasthan	Kuker Kheda & Bhim	45 K/2	3630/3463, 3464 to 3470, 3472, 3473, 3476 to 3478	3.00 Hect.	Pvt. Land	30 Years
			Total	3.00 Hect.		

* As Superimposed Khasara map provided by applicant

2.2 Descriptions report of the applied area:-

From	To	Bearing	Distance
FRP	A	220°00'	20m
A	B	226°30'	14m
B	C	257°00'	14m
C	D	222°00'	11m
D	E	182°00'	16m
E	F	161°00'	43m
F	G	189°00'	55m
G	H	278°00'	25m
H	I	318°00'	31m
I	J	209°30'	30m
J	K	127°00'	31 m
K	L	104°00'	25m
L	M	192°00'	12
M	N	276°00'	31
N	O	210°00'	23
O	P	100°00'	37
P	Q	173°00'	28.8700
Q	R	288°00'	149.5001
R	S	19°15'	308.9756
S	T	119°00'	26
T	U	178°00'	17
U	V	100°00'	10
V	W	199°00'	25
W	X	114°00'	37
X	Y	203°00'	10
Y	Z	280°00'	13
Z	Q	194°00'	26.0681
Q	A	108°00'	48.2331

FRP: - Well of Sh. Sang Singh Sardar Singh Dhana Singh S/o Jalam Singh Rawat.

CHAPTER – 3 GEOLOGY AND MINERALISATION

3.1 Physiography

The area falls in G.T. sheet No. 45 K/2. The height RL is 586 to 587m with respect to Bench mark 587m near pillar S. Area mainly consists of granite. There is one Nallah falls near mining lease area. The mining lease area is 25 meter away from Nallah.

The prominent village which falls around this mine, with their aerial distance, which are given below in Table:-

Adjoining villages (with aerial distances in km)

Towards N/W	Kuker Kheda	about 1.7 km
Towards NE	Nilwa	about 1.0 km
Towards NE	Bina Ka Bariya	about 2.5 km
Towards NW	Balotan Ki Guar	about 2.4 km
Towards NW	Bhopan Ki Doli	about 2.8 km
Towards NE	Hindola	about 3.1 km

3.2 Vegetation

The lease area is free from any type of vegetation, only few Cactus and thorny bushes are present and some trees are exists near by the lease area. The density of major trees per hectare is less than one.

3.3 Climate Condition

The area is characterized by extreme climate condition with very hot in summer and cold in winter. The maximum temperature goes upto 46^o C during month of April to June. The minimum temp. Goes up to 4-8^o C during winter months of December & January. The avg. rainfall of the area is low.

3.4 Inhabitation

The inhabitation is in the neighboring village Kuker Kheda, which is at a distance of about 1.7 km SW of the applied lease area. The population of the village is about 650.

3.5 Geology General:

“Granite” is a natural dimensional stone to withstand the atmospheric weathering and industrial pollution. It is defined as igneous, granular rock of plutonic origin generally grey, red, pink, white, green or black depending upon the presence of quartz, feldspar, and mica and necessary/ accessory ferromagnesian minerals, Owing to the fascinating colors’, hardness, capability to take mirror polish, its acceptability in the construction industries in the international as well as in national market is increasing day to day.

The commercial exploitation of granite in India was mainly confined to Andhra Pradesh, Karnataka, Tamil Nadu, Orissa and Uttar Pradesh. Now a day production is also been started to large extent from Rajasthan, Madya Pradesh, Bihar and Gujarat. Consequently India has become second largest granite exporter (20% of world export) of the rough granite blocks and finished granite slabs, tiles and monumental stone after South Africa.

Rajasthan possess large deposits of variegated granites in Ajmer, Alwar, Banswara, Barmer, Rajsamand, Dungarpur, Jaipur, Jalore, Jhunjhunu, Jodhpur, Nagaur, Pali, Rajsamand, Sikar, Sirohi and Tonk districts having vast reserves. Rajasthan granite is available in various shades of pink, grey, green, rosy, black, red, brown etc. whose commercial name are prevailing all over the world - Mokalsar green, Nagina green, Marry gold, Rosy pink, Black rose, Cobra black, Cobra pink, China blue (Blue pearl), Black pearl, Desert pink, Anglo grey etc.

3.6 Regional geology of the area -

Regional area is occupied by rock formations belonging to the Sandmata Complex of the Rajsamand Super Group & Gogunda and Kumbhalghar Group of the Delhi Super Group.

Granite intrusion in Rajsamand Super Group of rocks also covers most of the area. Stratigraphy succession of rocks can be summarized after GSI as under-

P R O T E R O Z O I C A R C H E A N	Recent			Alluvium
	Delhi Super Group	Kumbhalgarh Group	Tadgarh formation	Calc- schist/Gneiss
		Gogunda Group	Kelwara formation	Amphibolite Gneiss Calc-silicate rocks Quartzite Calc-Biotite- schist
			Antala formation	Bio- schist, Calc- Biotite- schist Quartzite
	Gyan Garh Bhim Acidic Rocks			Granite Charnokite Granodiorite Granite gneiss
Rajsamand Super Group	Sandmata Complex	Badnore formation	Garnet- sillimonite-schist Calc-schist Amphibolite-schist Chlorite-schist Biotite - schist/Gneiss Quartzite	
		Shambhugarh formation	Migmatite, Gneiss	

Local Geology

occurring in form rounded, medium to big boundaries in size, varying in colour from brownish black to black with pink tinge at planes few mm to a feet size black colors iron patches were also observed.

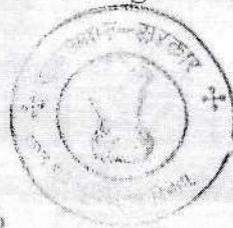
Medium to big size boulders of charnockite are scattered in the area. The rock is hard, compact massive, consists of mainly Quartz, Feldspar, Pyroxenes, Hornblendes and occasional blue cherty quartz.

The area is suitable for block mining; medium to large sized block of Granite can be excavated from the area.

The area is suitable for block mining; medium to large sized block of Granite can be excavated from the area.

Physical properties of Granite:

Porosity	: Very low
Absorption	: 0.3 to 1.2%
Specific Gravity	: 2.6 to 3.0
Density	: 2500 to 2650 kg/m ³
Crushing Strength	: 1000 to 2500 kg/m ²
Frost Resistance	: Good
Fire Resistance	: Low
Colour	: Mostly Light
Texture	: Interlocking, Coarse to Medium
Composition	: Quartz & Feldspar
Hardness	: 7
Cleavage	: Absent



APPROVED

CHAPTER - 4

RESERVES

4.1 Parameters of estimation of category of reserves and there categorize: -

Based on available information and well cutting in the lease area. It can be very well said that the complete lease area can be considered as a mineralized area. The shape, size and depth extension of mineral as delineated on geological plans and sections have been considered. The following parameters have been considered while estimating the geological reserves (insitu):

- (i) Average 6.0m Cover has been considered as soil and overburden waste rock/ fracture rock. Recovery of fracture Granite may be considering as 20% for the next five year planning.
- (ii) Average 20.5m (581.5mRL-560mRL) depth of Granite has been considered for proved category of reserve.
- (iii) Average 15m (560mRL-545mRL) depth of Granite below proved category has been considered for probable category reserve.
- (iv) Average 5m (545mRL-540mRL) depth of Granite below probable category has been considered for possible category reserve.
- (v) 2.8 tonnes/m³ have been considered as a bulk density of Granite.
- (vi) Recovery of Granite is may be considered as 60% which includes blocks, laffers, khanda.
- (vii) Recovery of Granite is 50% of total reserve & 50% recovery as Granite laffers. The recovery is an assumed it may be changed due any reason cannot consider for any kind of Assessment.

The total lease area can be considered as mineralized area.

1. Total Mineable Reserve in Proved Category:

Average 6.0m Cover has been considered as overburden waste rock fracture Granite Recovery of fracture Granite is considered as 20%.

$$\begin{aligned} & \text{Area} \times \text{Depth} \times \text{Bulk density} \times \text{Recovery factor} \\ & = 30000 \times 6 \times 2.8 \times 0.20 \\ & = 100800 \text{ MT} \end{aligned}$$

Mineable reserve in proved category = Area x Depth x Bulk density x Recovery factor

$$\begin{aligned} & = 30000 \times 20.5 \times 2.8 \times 0.60 \\ & = 1033200 \text{ MT} \end{aligned}$$

$$\text{Reserve} = 100800 + 1033200 = 1134000 \text{ MT}$$

II Probable Reserve:

$$\begin{aligned} \text{Reserve} &= \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ &= 30000 \times 15 \times 2.8 \times 0.60 = 756000 \text{MT} \end{aligned}$$

III Possible Reserve:

$$\begin{aligned} \text{Reserve} &= \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ &= 30000 \times 5 \times 2.8 \times 0.60 = 252000 \text{MT} \end{aligned}$$

$$\begin{aligned} \text{Total minable reserve} &= (\text{Proved} + \text{Probable}) \text{ reserve} \\ &= 1134000 + 756000 \\ &= 1890000 \text{ MT} \end{aligned}$$

2. Mineable Reserve

For estimation of mineable reserve the following parameters have been taken into consideration:

- (i) Statutory barriers of 7.5 m are not mineable.
- (ii) Losses due to presence of impurities.
- (ii) Reserve losses due to existence of impurities

$$\begin{aligned} &= \text{Total Reserves} \times 10 \% \\ &= 1890000 \times 0.1 = 189000 \text{ MT} \end{aligned}$$

3. Reserve under Statutory Barrier**(a) Reserve of Statutory Barrier in Proved category**

$$\begin{aligned} \text{Fracture Granite} &= \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ &= 1052 \text{m} \times 7.5 \text{m} \times 6 \times 2.8 \times 0.20 \\ &= 26510 \text{ MT} \end{aligned}$$

$$\begin{aligned} \text{Minaable reserve of statutory barrier} &= \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ &= 1052 \text{m} \times 7.5 \text{m} \times 20.5 \times 2.8 \times 0.60 \\ &= 271732 \text{ MT} \end{aligned}$$

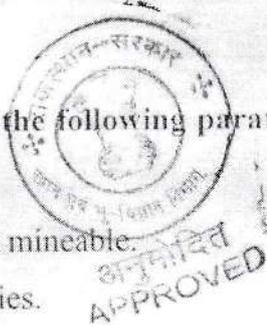
$$\text{Total reserve of Statutory barrier in proved category} = 26510 + 271732 = 298242 \text{ MT}$$

(b) Reserve of Statutory Barrier in Probable category

$$\begin{aligned} &= 1052 \text{m} \times 7.5 \text{m} \times 15 \times 2.8 \times 0.60 \\ &= 198828 \text{ MT} \end{aligned}$$

(c) Reserve of Statutory Barrier in Possible category

$$\begin{aligned} &= 1052 \text{m} \times 7.5 \text{m} \times 5 \times 2.8 \times 0.60 \text{ MT} \\ &= 66276 \text{ MT} \end{aligned}$$



$$\begin{aligned} \text{Total Reserve in Statuary Barrier} &= 298242 + 198828 + 66276 \\ &= 563346 \text{ MT} \end{aligned}$$

$$4 \text{ Total Losses} = 189000 + 563346 = 752346 \text{ MT}$$

$$\begin{aligned} 5. \text{ Total mineable reserve} &= \text{Total reserve} - \text{Total Losses} \\ &= 1890000 - 752346 = 1137654 \text{ MT} \end{aligned}$$

8. Life of mine

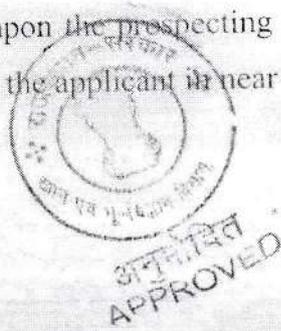
We are considered average production of 120000MT of Granite per annum Granite from the mine.

Life of mine = Total mineable reserve / Av. Annual Production

$$= 1137654 / 120000$$

$$= 9 \text{ Years}$$

The Life of mine may change depend upon the prospecting results, rate of production and the extent of mechanization done by the applicant in near future.



CHAPTER-5

MINING

5.1 Mining Method Mining will be done open cast method. The applied lease area is mostly soil covered and partly exposures of granite. The bench height would not be kept greater than (the statutory provisions of the prevailing Act) the width of the benches. Benches of 9m height have been planned with width more than height of the bench. The mining has been proposed to start north of the lease area. The Required Barrier along the Mining lease boundary shall be kept 7.5 m. as show in the Plate (3, 4, 5, 6).

A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks.

Overburden/fractured capping from 6.0 m is removed by drilling small dia holes, these blasted with light explosives charge (to prevent damage to Granite blocks from crakes) and the overburden is removed with help of Prochain CK 90 excavator and loaded into Ashok Leyland 10 Tonne capacity Dumper. The muck is transported and dumped in the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 9m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 9.0m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method.

The proposed five-year development programme is as follows:

First Year

During first year mining is proposed from the surface and ROM is excavated in present bench 578 ABOVE, 578-569 mRL is further benches. Extends towards southwest direction along section PP'SS' the area of benches is measured plan area method. The recovery of the bench is 20% of ROM. During this year about 71421 tonnes of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Recovery Bench	Saleable Granite in tonnes	Waste in tonnes
578ABOVE	5367	8.5	45619.5	127735	20%	25547	102188
578-569	3034	9	27306	76457	60%	45874	30583
Total				204192		71421	132771

Second Year

During second year, ROM is excavated in present bench 578ABOVE, 578-569 is towards north direction along section PP'RR'SS' also extends in all direction. The area of benches is measured plan area method. During this year about 81977 tonnes of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'RR'SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Recovery Bench	Saleable Granite in tonnes	Waste in tonnes
578ABOVE	4983	8.5	42355.5	118595	20%	23719	94876
578-569	3853	9	34677	97096	60%	58258	38838
Total				215691		81977	133714

Third Year

During third year, ROM is excavated in present bench 578ABOVE, 578-569, 569-560 mRL is further extends towards east direction along section PP'RR'. The area of benches is measured plan area method. During this year about 96213 tonnes of recoverable Granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section QQ' - RR'-XX'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Recovery Bench	Saleable Granite in tonnes	Waste in tonnes
578ABOVE	3584	8.5	30464	85299	20%	17060	68239
578-569	2596	9	23364	65419	60%	39251	26168
569-560	2639	9	23751	66503	60%	39902	26601
Total				217221		96213	121008

Fourth Year

During fourth year, ROM is excavated in present bench 578ABOVE, 578-569, 569-560 mRL is further extends towards southeast direction along PP'QQ'. The area of benches is measured plan area method. During this year about 109290 tonnes of recoverable Granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'QQ'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Recovery Bench	Saleable Granite in tonnes	Waste in tonnes
578ABOVE	4794	8.5	40749	114097	20%	22819	91278
578-569	3477	9	31293	87620	60%	52572	35048
569-560	2242	9	20178	56498	60%	33899	22599
Total				258215		109290	148925

Fifth Year

During fifth year, ROM is excavated in present bench 569-560, 560-551mRL is further extends towards all direction along PP'QQ'RR'SS. The area of benches is measured plan area method. During this year about 120000 tonnes of recoverable Granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'QQ'RR'SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Saleable Granite in tonnes 60%	Waste in tonnes 40%
569-560	3872	9	34848	97574	58544	39030
560-551	4064.5	9	36580.5	102425	61456	40969
Total				199999	120000	79999

Proposed year wise excavation is as under:

Years	Total saleable Minerals in tonnes	Total waste in tonnes
First Year	71421	132771
Second Year	81977	133714
Third Year	96213	121008
Fourth Year	109290	148925
Fifth Year	120000	79999
Total	478901	616417

5.2 Conceptual Mining plan

As this is a new area hence conceptual mining plan is prepared at end of lease period & has been deciphered on the basis of following parameters:-

5.2.1 Determination of ultimate pit limit

Up to end of Vth year a size of a single pit shall be around 210m x 113m. The ultimate pit limit as assessed to be within the economic limit is shown the plan. This limit is based on the following assumptions:

- final pit slop angle will be maintained at 45⁰

c. Reserve under proved and probable category has been considered to determine the ultimate pit limit.

5.2.2 Disposal of waste

Considering the above ultimate pit limit, average minerals yield & overburden excavation is anticipated to about 616417MT. Mine waste shall be excavated up to end of conceptual Mining Plan period. It will be disposed in the form of temporary external dump of 27 m height. Its spread on surface will be about 77m x 73m. One retaining wall will be made for stacking of waste.

5.2.3 Reclamation & A forestation

Even after reaching up to 551mRL depth up to end of year, mineral existence will continue in depth, therefore backfilling is not proposed at this stage, hence there shall be no reclaimed area. However the forestation area shall be around 1046 sq m. up to end of lease period. During this period about 300 Trees are expected to be planted during lease period.

5.2.4 Post mining land use pattern

Due to frequent failure of the monsoon in the region, area is facing acute water crisis. Therefore mining pit will be converted into a small water reservoir, which shall be a useful as to the society post mining scenario.

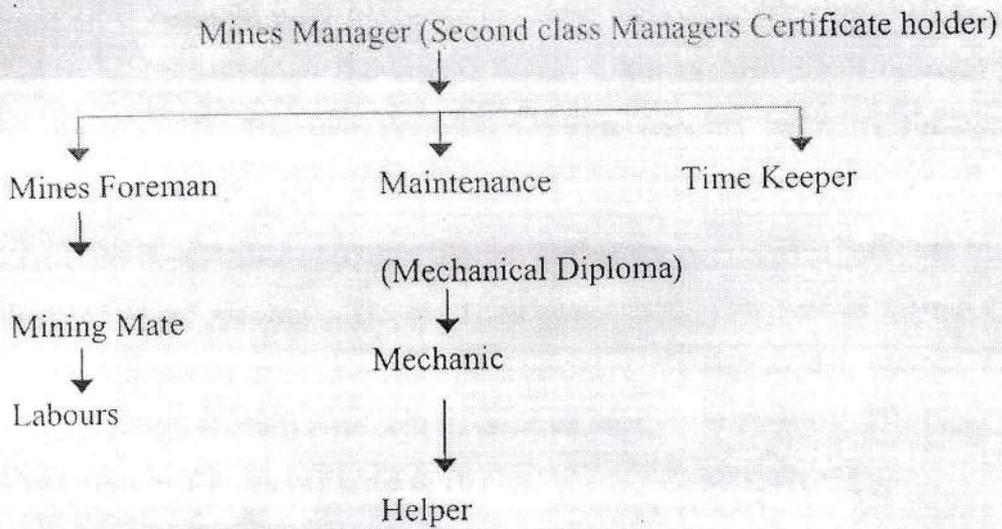
5.2.5 Details of Proposed Mining Machinery

Machine	Nos.	Make	HP/Capacity
Jack Hammers	10	Atlas Copco	32mm
Compressor	2	Local	62.5 HP
Wire Saw	10	Local	40 HP
D. G. Set	1	Local	15 KVA
Derrick Crane	3	Local	60 tonner
Poklean	2	Hitechi	148 HP
Dumper	8	Ashok Leyland	75 HP
Water Tanker	1	Ford	5000 Litre

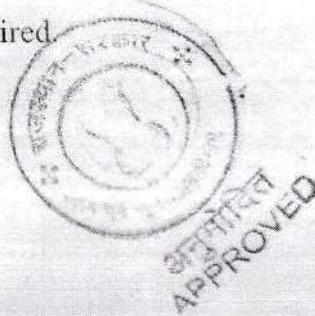
Required more m c shall be taken on rent basis to achieve the production

5.3 Employment

For Granite mine, Technical, other staff and Man Power required are as follows:



Besides above 111 Manpower will also require. The labour manpower will be engaged on contractual basis as and when required



CHAPTER - 6 BLASTING

Blasting is required only for removing waste rock. The blasting shall be controlled, so that it does not damage the granite block. Light explosive will be used for removing overburden. The Blasting shall be done on contract basis by the licensed person /agency.

The 1.5m deep holes of 32mm dia are drilled for overburden removal by jackhammer, the burden and spacing is 1m and 1.2m respectively. One hole of 1.5m depth and 32mm dia. will break about 5.0 MT rock. The powder factor in the overburden at the mine normally 3 to 4. Each hole will have to be charged with about 250 Gms of explosives. The number of holes per blast is 10 Nos.

Mainly special gelatin cartridges of 25mm dia and 140mm length are used with R-Cord and Delay detonator.

The waste rock can be removed by blasting the rocks to break into small pieces.

CHAPTER - 7 MINE DRAINAGE

The Ground water table is 80m from the surface (in rainy season) to 100m (in Dry Season). In the lease area the flow of seasonal rain water is very low. The working at the end of fifth year will not intercept the water table. Water from mine area in rainy season will drain out through the natural slope and channel and the excess accumulated rain water from pit will be pumped by diesel pump of 5 HP capacities. Rain water excess accumulated in the pit shall not discharge part of completely and this shall be utilized for Water spraying, plantation and other mining works.

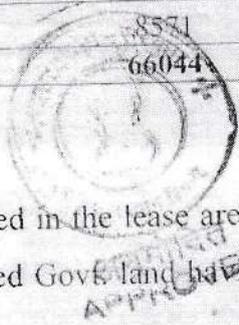
The applicant shall make garland drain, retaining walls, setting tanks all around the pits and dumps. The rain water shall be utilized by harvesting techniques.

CHAPTER – 8 DISPOSAL OF WASTE

8.1 Nature of Waste

The waste overburden in the area is only fractured rocks of soil and Granite, which cannot be cut into slabs, tiles and other uses. The total waste rock to be handled in five years is as follows.

Year	Volume of O/B in M ³	Taking Swell Factor 30% in M ³	Total m ³ swell Vol.
First year	47418	14225.5	61643.5
Second year	47755	14326.5	62081.5
Third year	43217	12965	56182
Fourth year	53187.5	15956	69143.5
Fifth year	28571	8571	37142
Total	220148.5	66044	286192.5



8.2 Dumping site

Initially the overburden will be dumped in the lease area, as shown in plate no 5, latter on proposed to dump on the sanctioned Govt. land having no mineralization nearby to the applied lease.

8.3 Maximum Height and Spread of Dump

The height of dump will be kept 27 m. The total overburden in five years will be about 286192.5 Cu.m. This will be dumped in an area of 10600 Sq. m. The retaining wall will be erected to arrest the transport of overburden fines during rain.

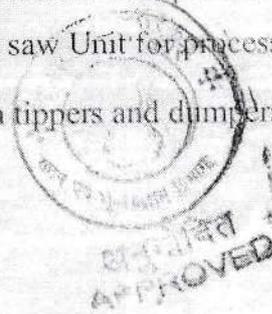
CHAPTER – 9 BENEFICIATION

The Granite blocks and laffers/khanda will be loaded by Jib crane into trucks and transported to the Bhim and other Gang saw and small cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.

CHAPTER – 10 SURFACE TRANSPORT

The Granite blocks and laffers / Khanda are transported to Bhim and other places from mine in trucks dispatched to the Gang saw Unit for processing.

The overburden is transported from mine in tippers and dumpers of 10 MT.



CHAPTER – 11 USES

Uses of Granite depend on the quality of Granites

Traditional	Granite Slabs/ Tiles	Flooring, Column, Build exterior, Staircases Walls, Graveyard, Pre- Fabrication unit.
Statutory	White soft Granite	Kitchen Column, Dividers Making Statue.
Novelty	Granite Blocks/ Slabs	Monuments of Table Top, Name Plate, Vases, Candle Holder
Others	Granite Chips	Industrial and construction Rabble for real and bride Preparation of housing site, And other construction Work.

Chapter – 12 SITE SERVICES

12.1 Workshop

For maintenance of machinery it is proposed to establish a workshop nearby to mine site. Welding, puncture etc.

12.2 Power supply

Electric power supply does not exist at mine site and it is proposed to take connection.

12.3 Water Supply

A tractor-mounted tanker is proposed for supply of water to mining work, spraying, watering the plants and drinking purposes.

12.4 First Aid

A first aid facility is proposed at Mines office.

12.5 Rest Shelter

Rest shelter is proposed near mine site.

12.6 Latrines and Urinals

At the mine site urinal and Bath is proposed for staff and labours



Chapter – 13

ENVIRONMENTAL MANAGEMENT PLAN

13.1 Base Line Information

13.1.1 Existing Land Use Pattern

The applied lease area having soil cover of 6.0mt. There is agriculture land exist in the area. Nearly 80 percent of the total area is covered by soil. This soil is generally poor in Nitrogen. The pH is neutral to slightly alkaline and is free from salt problem.

In the total lease area of 30000 Sq. m. the existing land use pattern is as follows:-

S. No	*All the areas are given in Hectares	Forest Land	Crop Land	(Govt.) Land	Pvt. Land	Total (Hect.)
1	Area under excavation	----	----	----	----	----
2	Storage of Top Soil	----	----	----	----	----
3	O/B Dump	----	----	----	----	----
4	Mineral Storage	----	----	----	----	----
5	Sub Grade Mineral Storage	----	----	----	----	----
6	Infrastructure	----	----	----	----	----
7	Road/ Cart track	----	----	----	----	----
8	Railway	----	----	----	----	----
9	Green Belt/plantation	----	----	----	----	----
10	Tailing Pond	----	----	----	----	----
11	Effluent Treatment Plant	----	----	----	----	----
12	Mineral Separation Plant	----	----	----	----	----
13	Town Ship	----	----	----	----	----
14	Electric line	----	----	----	----	----
15	Others	----	----	----	----	----
16	Virgin area	----	----	----	3.00	3.00
Total		----	----	----	3.00	3.00

13.1.2 Water Regime

Natural watercourses exist out of the lease area. The water table is at about 80-100 m from surface in the area. The quality of water is normal and free from salinity.

13.1.3 Flora & Fauna

Moreover there is no demarcated / protected forest close to the applied area. The protected wildlife animal in & around applied area is also not present.

13.1.4 Climatic Condition

The area is characterized by semi arid climate with an average annual rainfall of about 560 mm, which is mainly received during monsoon season of July to September. There

is a large variation of temperature in the area. In winter the minimum temperature goes to 2°C and maximum 20°C, while in summer it is 25°C to 45°C respectively. Relative humidity in the area is above 70% during the monsoon months but is below 20% during the months of March-May. Wind velocity in the area is medium.

13.1.5 Public buildings, places and monuments

No such buildings/ places exist in the area.

13.1.6 Quality of Air and Water

Air is free from pollution and water is safe for human consumption.

13.2 ENVIRONMENT IMPACT ASSESSMENT

Impact of mining on the Environment: The common adverse effect of mining on environment is as under:

13.2.1 Land Environment

(i) Land Scope

The land escape of this mine will be disturbed only marginally by the proposed mining and dumping in the area. The degradation shall be as shown in the table.

At the End of the five period

S. No	*All the areas are given in Hectares	Forest Land	Pvt. Ag. Land	Govt. Land	Pvt. Land	Total
1	Pits & Quarries	---	---	---	1.9071	1.9071
2	Top soil Dump	---	---	---	0.0227	0.0227
3	Dumps	---	---	---	0.3668	0.3668
4	Mineral Stack Yard	---	---	---	0.0104	0.0104
5	Sub Grade stack Yard	---	---	---	---	---
6	Infrastructure (Work shop, administrative Building)	---	---	---	0.0148	0.0148
7	Roads	---	---	---	0.1067	0.1067
8	Railway	---	---	---	---	---
9	Green Belt	---	---	---	0.1046	0.1046
10	Tailing Pond	---	---	---	---	---
11	Effluent Treatment Plant	---	---	---	---	---
12	Mineral Separation Plant	---	---	---	---	---
13	Township	---	---	---	---	---
14	Non Utilized	---	---	---	0.4669	0.4669
Total		---	---	---	3.00	3.00

At the End of the Life of the Mine land use pattern

S. No	*All the areas are given in Hectares	Forest Land	Pvt. Ag. Land	Govt. Land	Pvt. Land	Total
1	Water Reservoir	---	---	---	2.2111	2.2111
2	Top soil Dump	---	---	---	---	---
3	Backfilled area	---	---	---	---	---
4	Stack Yard	---	---	---	---	---
5	Sub Grade stack Yard	---	---	---	---	---
6	Infrastructure (Work shop, administrative Building)	---	---	---	0.0090	0.0090
7	Roads	---	---	---	---	---
8	Railway	---	---	---	---	---
9	Green Belt (other than Backfilled)	---	---	---	0.7799	0.7799
10	Tailing Pond	---	---	---	---	---
11	Effluent Treatment Plant	---	---	---	---	---
12	Mineral Separation Plant	---	---	---	---	---
13	Township	---	---	---	---	---
14	Non Utilized	---	---	---	0.00	0.00
Total		-----	-----	-----	3.00	3.00

Likely depth of the pit at the end of the 5th year is 27m (578-551mRL)

(ii) Aesthetic Environment

The area is having little aesthetic due to fine generation by blasting be little effect on aesthetic environment by the mining activities, and the proposed plantation will compensate this minor impact.

(iii) Soil and Land Use Pattern

The soil cover in the area is very marginal and by the mining activities the soil will only be disturbed at the propose place of excavation. The proposed dumping site is covered practically by very little soil cover.

The land use will only be affected at the place where the mining activities will take place (i.e. at the pit excavation).

(iv) Agriculture

The proposed mining will not be done on any agriculture field or in agriculture area and therefore, no impact will take place on the agriculture of the area neither the area is such where the agriculture can take place in future. So there will be no impact on agriculture by the proposed mining activities.

(v) Forest

The mining area does not fall in or in vicinity of 500m reserve forest. In the operating area the density of vegetation is very poor and at the proposed pit development site there is no trees exist. Hence no impact will take place on the forest.

(v) Vegetation

The vegetation in mining area is very poor state, only some small bushes exist in the area and as such no effect will take place by mining activities on vegetation.

(vi) Public Building, Places and Monuments

No public building, places of monuments are existing in the lease area or nearby, so there will be no impact by mining activities on any public building, places and monuments.

13.2.2 Water Environment**(i) Surface Water**

No nallah, spring or surface water found in the proposed mining area and hence, there will be no effect on surface water due to mining activities. Proposed waste rock dump sites are away from any seasonal water stream Thus there will be no impact of mining in the natural flow of water and the drainage system in the lease area. The applicant shall make garland drain, retaining walls, setting tanks all around the pits and dumps.

(ii) Ground Water

The in the area is low as 80-100 m more over there will be no discharge of toxic substance from proposed mining and hence due to proposed mining activities no impact on ground water will take place.

(iii) Water Quality

No impact will take place due to mining activities on water quality, as no toxic or polluted water will be discharged, neither the pit depth will go below the water table.

13.2.3 Air Environment

(i) Noise

Generation of ground vibration and noise is practically under limit and low enough. To find out effect of moving machinery and other associated activities a detailed noise survey has carried out. The noise level with the mechanized mining operation varies 62-65dBA. The noise level remains under permissible limit 80dBA. There shall be no adverse impact on this account to the workers and local inhabitants (ii)The impact on the air due to mining activities can take place by generation of the fine dust due to:-

(ii) **Air** The only source to pollute air is the generation of dust while undertaking the mechanized mining operation including loading transportation & unloading sizing the mineral. It had been predicted that SPM concentration at work zone would be around 120-150 $\mu\text{g}/\text{m}^3$ & this person of the pollutants would be towards the eastern side as the predominant wind direction. The total SPM concentration would be less than the national permeable limit of 200 $\mu\text{g}/\text{m}^3$ for residential area. There for it may stated that impact on air quality of the surrounding air environment due to quartz & feldspar mine may not be significant.

(a) Drilling and Blasting.

(b) Running of external transport machinery like dumpers, trucks in the mining area.

Due to these mining impact will be very low / negligible. This will be controlled by spraying water in the area & well drilling.

(iii) Climatic Condition

Climatic condition of area will have no change by mining activities, as the mining activities will be of a very limited nature, so there will be no impact of mining on climatic condition.

13.2.4 Socio-Economic Environment

(i) Social and Demographic Profile

(ii) Human Settlement

As far as the social and demographic profile is concerned there will be a positive effect on the status of the persons employed in the mines because they will get employment and their financial position will be improved and their status will also improve. presently there is hardly any employment potentiality in the area for the labour persons. The workers will also be provided with facilities like medical care, money saving

scheme as Provident Fund, Bonus etc. and thus there will be improvement in their social life. As far as the demographic profile is concerned the demographic profile on the persons will be increased due to mining activities.

No human settlement exists in applicant area; hence no impact will take place on human settlement.

(iii) Recreational Facility

The proposed mining activities will not have any impact on the recreational facility of the area, as the proposed mining activities will not take place on recreational facility site.

13.3 MANAGEMENT PLAN

The following management plan will be made to overcome the impact caused by the mining activities.

13.3.1 Land Environment

(i) Land Scape

As landscape will not be changed much except the excavation of the proposed pit. The area is scanty, at the end of mining activity and pit will be converted into the water reservoir.

(ii) Aesthetic Environment

Aesthetic beauty will improve in the form of green belt created by plantation.

(iii) Soil and Land Use Pattern

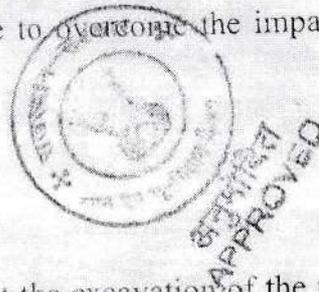
The total soil recovered from pit will be dumped over an area of 100Sq.m. with an average height of 1-6m. This soil will be spread over the dump and the proposed plantation will be done.

(iv) Agriculture

No management plan required.

(v) Forest

No management plan proposed. The proposed plantation will enhance the density of trees in area.



(vi) Vegetation

Plantation will be done as proposed in the programme of plantation.

(vii) Public Building, Places and Monuments

No management plan required.

13.3.2 Water Environment**Water Management:**

- (i) Water collected shall be analyzed and if found potable than it shall be diverted for drinking purpose in consultation with State Public Health Engineering Department.
- (ii) Accumulated un-potable rain water shall be dewatered and diverted to nearby pond/aquifer/river/nallah, catchment area by providing suitable pipe line or drains or links canals, as the case may be, in consultation with State Public Health Engineering Department.
- (iii) The procedure of water harvesting shall be adopted to recharge the ground water table.
- (iv) Effective steps shall be taken for setting up of a water treatment plant wherever required to treat the effluents collected in the working pits; and
- (v) For working below ground water level the lease, license or short term permit holder shall carry out a detailed hydro-geological study taking into account the mine water discharge, management of discharged water and shall obtain prior approval of State Ground Water Department.

13.3.3 Air Environment**(i) Noise**

Noise is created due to machineries deployed in the area. Precaution and regular maintenance of drills and excavator replacement of damaged/ worn out parts when even required will be taken. Ear plugs will be provided to the persons exposed to high noise level.

- (ii) The road will be maintained properly. The maintenance of road will also help in maintenance of machinery, tyres etc. dust suppression will be done by spraying water from time to time. Dust generation during drilling will be tackled by wet drilling / dust collector. In addition as an extra precaution dusk masks will be provided to the drilling crew.

(iii) Climatic Conditions

No impact will take place on climatic conditions of the area and hence no management plan is proposed.

13.3.4 Social Economic Environment

(i) Social and Demographic Profile

The Applicant shall spend 1% of profit for the development of the area i.e. treatment of poors, schools, temples and other social work.

(ii) Occupational Health and Safety

To prevent the occupational disease the measure as proposed in drilling operation in previous columns will be taken. This will prevent the inhalation of the dust by the workers. The workers will be periodically checked under Rule 29(b) of Mines Rule and if any worker found to have any occupational disease he will be immediately removed from the mine area and will be provided with proper medical care.

(iii) Safety to prevent the worker getting injury during work following measure will be taken:

(i) The workers will be trained in vocational training they get proper training in their particular work. (ii) They will be provided proper safety equipment such as safety boots, helmets, and lifeline etc. (iii) Proper benches will be formed. Apart from this all safety precaution will be taken as per Act, Rules and Regulation.

(iv) Human Settlement

The local inhabitant will be protected during blasting operation.

(v) Recreational Facility As no impact will take place on the recreational facilities and hence no management plan is proposed.

(VI) Corporate Social Responsibility:

(i) Regular health check up camps for the workers engaged in mines shall be organized.

(ii) Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed;

(iii) Insurance cover to all workers engaged in mines shall be provided:

13.4 PROGRAMMES FOR PLANTATION

The area falls in semi arid zone and there is a shortage of water so large-scale plantation is not possible. The rains are also scanty hence it is essential that the sapling of selected plants grown should be such those required minimum water and hence it is proposed to plant 60 trees per year of the following:

- | | |
|-----------------|--------------------|
| 1. Babool | 2. Vilayati Babool |
| 3. Khejari | 4. Amal Tas |
| 5. Perkin Sonia | 6. Neem |

The plantation will be done at the place shown on the Environment Management Plan Plate No.VII. In every year an area of about 1046Sq. M. will be used for plantation.

Programme for Plantation

S. No.	Year of Plantation	Target of Plantation	Assumed survival	Replenishment of Casualties	Total
1	First year	60	48	---	48
2	Second year	60	48	12	60
3	Third year	60	48	12	60
4	Fourth year	60	48	12	60
5	Fifth year	60	48	12	60

13.4.1 Place of proposed plantation: - The plantation shall be done at the following places:-

1. At the boundary of the Lease.
2. Both side of the road (Mine to Kuker Kheda)
3. At the Dumps
4. At the Govt. waste land provided by the Govt. and own land.

13.4.2 Post Plantation Care:

(i) Protection from Grazing

Protection from grazing will be done by erecting suitable boundary in the plantation area. As such in this area applicant will erect stonewall. This will protect plants from grazing.

(ii) Watering during Dry Spell

Though these trees will required very less water, however in the first year from March to August the watering will be done daily and September to February Thrice a day by water tanker/Over head tank in the plantation area. Thereafter watering will be done

alternate day from January to June and once in five days September to February. After five years no watering will be required.

(iii) Manuring

The manuring of goat dung will be done while plantation is taken up. No other manuring is required for the proposed plantation.

(iv) Post Control

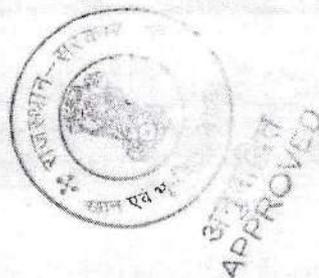
Applicant will consult from the agriculture expert for post control and treatment of seeds and plants before the plantation.

(v) Replenishment of Casualties

The loss of damage/ ingrown plants each year will be counted and in subsequent plantation casualties will be again planted at same place. This way in the end of 5 years 300 healthy trees will remain in the area which will improve density of trees in the area.

(13.5) Environmental Management Fund:

- (i) The applicant shall deposit the amount in the Environmental Management Fund as decided by the State Govt.



OTHER INFORMATION

1. The applicant shall comply all provision of Mines Act .Mines Rule Metalliferous Mine Regulation, 1961 and Bye-laws made there under.
2. Consent from Rajasthan State Pollution Control Board: Shall obtain from RSPCB.

Pollution Control measures:-

<u>Present Measures</u>	<u>Future Measures</u>
<ol style="list-style-type: none"> 1. Plantation in the lease area and outside the lease. 2. Water spraying on haul roads. 	<ol style="list-style-type: none"> 1. Spraying of water on the haul roads. 2. Plantation shall continue. 3. Regular maintenance of machinery. 4. Goggles, Ear plugs shall be provided. 5. No. Discharge of water and shall be utilize for spraying, wire saw operation and other purpose. 6. Proper maintenance of haul roads. 7. Proper Dumping. 8. Stacking of Top Soil and shall utilize for plantation.

द्वेषाम रतम ग्रीष्म

M/s Gem Granites
M.L. No. 22/14

(Nimish)
Nimish Singhvi

Reg. No RQP/SME/(UDAI-CIRCLE)/2012/07
Valid up to 05/09/2018

अनुमोदित

(राजीव चौधरी)
अधीक्षक खनिज उद्योग
खान एवं भू-विज्ञान विभाग
राजसमन्व-धुत-राजसमन्व

Progressive Mine Closure Plan

Rule 37 E (vi) of R.M.M.C.R., 1986 (Amended 2012)

DETAILS OF M. L. AREA

Near Village : KUKER KHEDA
Tehsil : BHIM
District : RAJSAMAND
State : RAJASTHAN
Mineral : GRANITE
M.L. No. : 22/14
Area : 3.00 HECTARE
Lease Period : NEW LEASE
Land Type : PVT. LAND



DETAILS OF APPLICANT

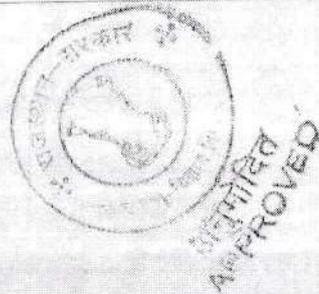
Name of Applicant : M/S GEM GRANITES
Status : A PARTNERSHIP FIRM
Address : CO. OPP. ADINATH COLONY,
JAIPUR ROAD, MADANGANJ-KISHANGAR
DIST.- AJMER (RAJ.)

Prepared By
Nimish Singhvi, Mining Engineer & RQP
Registration No.: RQP/SME/(UDAI-CIRCLE)/2012/07;
Valid up to 05/09/2018
15, New Glass Factory Colony, Sunderwas, Udaipur (Raj.)
Mobile No.: 94141-10360

अनुमोदित

(राजीव चौधरी)
अधीक्षक खनिज अभियन्ता
खान एवं भू-विज्ञान विभाग
राजस्थान राज्य सरकार

Sl. No.	Particular	Page
1.	Progressive mine closure plan	1
2.	Mine area description	3
3.	Review of implementation of scheme of mining including progressive closure plan up to the final closure of mine	10
4.	Closure plan	11
5.	Economic Repercussion of Closure of Mine and Manpower Retrenchment	17
6.	Time Scheduling for Abandonment and Abandonment Cost	18
7.	Financial Assurance	19



CHAPTER – 1.0 PROGRESSIVE MINE CLOSURE PLAN

INTRODUCTION

This Progressive Mine Closure Plan is for Mineral applied Granite Mine (M. L. 22/14) near village - Kuker Kheda, Tehsil - Bhim, District - Rajsamand (Raj.) has been prepared on the consent of the owner of the lease M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj- Kishangarh, Distt.- Ajmer for fulfillment of Rule 37 E (vi) of R.M.M.C.R., 1986 (Amended 2012).

The applicant is submitting this Progressive Mine Closure Plan for approval to "SME (Rajsamand Circle), Department of Mines & Geology, Rajsamand (Raj.)" As per the Central Government Notification.

The present land use pattern is as indicated in the following Table:

Present land use pattern

<i>District & State</i>	<i>Village & Tehsil</i>	<i>G.T. Sheet No.</i>	<i>Khasra No.</i>	<i>Area (in Hect.)</i>	<i>Land</i>	<i>Lease Period</i>
Rajsamand Rajasthan	Kuker Kheda & Bhim	45 K/2	3630/3463, 3464 to 3470, 3472, 3473, 3476 to 3478	3.00Hect.	Pvt. Land	30 Years
			Total	3.00 Hect		

The applied lease area is in Non forest land. The whole applied lease area falls in the GT Sheet No. 45 K/2.

1.2 REASON FOR CLOSURE

The mine is proposed to close on account of exhaustion of economical recoverable Granite reserve in lease holds area. The mine may be closed on account of others unforeseen reasons i.e. force measures of Government directives etc. for which information and notice shall be seemed to concerned Govt. authorities and departments.

STATUTORY OBLIGATIONS

Lease number M. L. 22/14) near village – Kuker Kheda, Tehsil - Bhim, District - Rajasamand (Raj.) was applied by M/s Gem Granites, C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj-Kishangarh, Distt.-Ajmer 25 to the Government of Rajasthan. The lease is applied for a period of 30 years. The applicant shall follow all applicable rule & regulations under MCDR, MMR, MCR & State pollution control Board.

1.4 CLOSURE PLAN PREPARATION

1.4.1 Applicant's name and address:

M/S GEM GRANITES

C/o Shri Sahu Yatra

Co. Opp. Adinath Colony ;

Jaipur Road, Madanganj-Kishangarh,

Dist.- Ajmer (Raj.)

1.4.2 Name and address of the recognized person who prepared this progressive closure plan:

Nimish Singhvi, Mining Engineer & RQP

Reg. No. RQP/SME/ (UDAI-CIRCLE)/2012/07; Valid up to 05/09/2018

15, New Glass Factory Colony,

Sunderwas, Udaipur (Raj.)

Mobile No.: 94141-10360

Email- nimesh.singhvi@gmail.com

1.5 Name of the Executing Agency

M/S GEM GRANITES.

अनुमोदित

(राजीव खेर)

अधीक्षक खनि अड्डा-त
खान एवं भू-विज्ञान विभाग
राजसमन्द-दूत-राजसमन्द

CHAPTER – 2.0 MINE AREA DESCRIPTION

Physiography

The area falls in G.T. sheet No. 45 K/2. The height with respect to Bench mark pillar S 587m. Area mainly consists of granite. There is one Nallah falls near mining lease area. The mining lease area is 25 meter away from Nallah.

The prominent village which falls around this mine, with their aerial distance, which are given below in Table:-

Adjoining villages (with aerial distances in km)

Towards N/W	Kuker Kheda	about 1.7 km
Towards NE	Nilwa	about 1.0 km
Towards NE	Bina Ka Bariya	about 2.5 km
Towards NW	Balotan Ki Guar	about 2.4 km
Towards NW	Bhopan Ki Doli	about 2.8 km
Towards NE	Hindola	about 3.1 km

Vegetation

The lease area is free from any type of vegetation, only few Cactus and thorny bushes are present and some trees are exists near by the lease area. The density of major trees per hectare is less than one.

Climate Condition

The area is characterized by extreme climate condition with very hot in summer and cold in winter. The maximum temperature goes upto 46° C during month of April to June. The minimum temp. goes up to $4-8^{\circ}$ C during winter months of December & January. The avg. rainfall of the area is low.

Inhabitation

The inhabitation is in the neighboring village Kukar Khera, which is at a distance of about 1.7 km NW of the applied lease area. The population of the village is about 650.

Geology General:

“Granite” is a natural dimensional stone to withstand the atmospheric weathering and industrial pollution. It is defined as igneous, granular rock of plutonic origin generally grey, red, pink, white, green or black depending upon the presence of quartz, feldspar, and mica and necessary/ accessory ferromagnesian minerals, Owing to the fascinating colors, hardness, capability to take mirror polish, its acceptability in the construction industries in the international as well as in national market is increasing day to day.

The commercial exploitation of granite in India was mainly confined to Andhra Pradesh, Karnataka, Tamil Nadu, Orissa and Uttar Pradesh. Now a day production is also started to large extent from Rajasthan, Madya Pradesh, Bihar and Gujarat. Consequently India has become second largest granite exporter (10% of world export) of the rough granite blocks and finished granite slabs, tiles and monumental stone after South Africa.

Rajasthan possess large deposits of variegated granites in Ajmer, Alwar, Banswara, Barmer, Rajsamand, Dungarpur, Jaipur, Jalore, Jhunjhunu, Jodhpur, Nagaur, Pali, Rajsamand, Sikar, Sirohi and Tonk districts having vast reserves. Rajasthan granite is available in various shades of pink, grey, green, rosy, black, red, brown etc. whose commercial name are prevailing all over the world as Mokalsar green, Nagina green, Marry gold, Rosy pink, Black rose, Cobra black, Cobra pink, China blue (Blue pearl), Black pearl, Desert pink, Anglo grey etc.

3.6 Regional geology of the area –

Regional area is occupied by rock formations belonging to the Sandmata Complex of the Rajsamand Super Group & Gogunda and Kumbhalghar Group of the Delhi Super Group.

Granite intrusion in Rajsamand Super Group of rocks also covers most of the area. Stratigraphy succession of rocks can be summarized after GSI as under

Recent		Alluvium	
P R O T E R O Z O I C	Delhi Super Group	Kumbhalgarh Group	Tadgarh formation Calc-schist/Gneiss
		Gogunda Group	Kelwara formation Amphibolite Gneiss Calc-silicate rocks Quartzite Calc-Biotite- schist
			Antala formation Bio- schist, Calc- Biotite- schist Quartzite
		Gyan Garh Bhim Acidic Rocks	Granite Charnokite Granodiorite Granite gneiss
A R C H E A N	Rajsamand Super Group	Sandmata Complex	Badnore formation Garnet- sillimonite-schist Calc-schist Amphibolite-schist Chlorite-schist Biotite schist/Gniess Quartzite
			Shambhugarh formation Migmatite, Gniess

Local Geology

cutting in form rounded, medium to big boundaries in size, varying in colour from brownish black to black with pink tinge at planes few mm to a feet size black colors iron patches were also observed.

Medium to big size boulders of charnockite are scattered in the area. The rock is hard, compact massive, consists of mainly Quartz, Feldspar, Pyroxenes, Hornblendes and occasional blue cherty quartz.

The area is suitable for block mining; medium to large sized block of Granite can be excavated from the area.

The area is suitable for block mining; medium to large sized block of Granite can be excavated from the area.

Physical properties of Granite:

Porosity	: Very low
Absorption	: 0.3 to 1.2%
Specific Gravity	: 2.6 to 3.0
Density	: 2500 to 2650 kg/m ³
Crushing Strength	: 1000 to 2500 kg/m ²
Frost Resistance	: Good
Fire Resistance	: Low
Colour	: Mostly Light
Texture	: Interlocking, Coarse to Medium
Composition	: Quartz & Feldspar
Hardness	: 7
Cleavage	: Absent



Parameters of estimation of category of reserves and there categorize: -

Based on available information and well cutting in the lease area. It can be very well said that the complete lease area can be considered as a mineralized area. The shape, size and depth extension of mineral as delineated on geological plans and sections have been considered. The following parameters have been considered while estimating the geological reserves (insitu):

(i) Average 6.0m Cover has been considered as soil and overburden waste rock/ fracture rock. Recovery of fracture Granite may be considering as 20% for the next five year planning.

Average 20.5m(581.3mRL-560mRL) depth of Granite has been considered for proved category of reserve.

(iii) Average 15m(560mRL-545mRL) depth of Granite below proved category has been considered for probable category reserve.

(iv) Average 5m (545mRL-540mRL) depth of Granite below probable category has been considered for possible category reserve.

(v) 2.8 tonnes/m³ have been considered as a bulk density of Granite.

(vi) Recovery of Granite is may be considered as 60% which includes blocks, laffers, khanda.

(vii) Recovery of Granite blocks is 50% of total reserve & 50% recovery as Granite laffers. The recovery is an assumed it may be changed due any reason cannot consider for any kind of Assessment.

The total lease area can be considered as mineralized area.

1. Total Mineable Reserve in Proved Category:

Average 6.0m Cover has been considered as overburden waste rock/fracture Granite Recovery of fracture Granite is considered as 20%.

$$\begin{aligned} & \text{Area} \times \text{Depth} \times \text{Bulk density} \times \text{Recovery factor} \\ & = 30000 \times 6 \times 2.8 \times 0.20 \\ & = 100800 \text{ MT} \end{aligned}$$

$$\begin{aligned} \text{Minaable reserve in proved category} & = \text{Area} \times \text{Depth} \times \text{Bulk density} \times \text{Recovery factor} \\ & = 30000 \times 20.5 \times 2.8 \times 0.60 \\ & = 1033200 \text{ MT} \end{aligned}$$

$$\text{Reserve} = 100800 + 1033200 = 1134000 \text{ MT}$$

II Probable Reserve:

$$\begin{aligned} \text{Reserve} & = \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ & = 30000 \times 15 \times 2.8 \times 0.60 = 756000 \text{ MT} \end{aligned}$$

III Possible Reserve:

$$\begin{aligned} \text{Reserve} & = \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor} \\ & = 30000 \times 5 \times 2.8 \times 0.60 = 252000 \text{ MT} \end{aligned}$$

$$\begin{aligned} \text{Total minable reserve} & = (\text{Proved} + \text{Probable}) \text{ reserve} \\ & = 1134000 + 756000 \\ & = 1890000 \text{ MT} \end{aligned}$$

2. Mineable Reserve

For estimation of mineable reserve the following parameters have been taken into consideration:

- (i) Statutory barriers of 7.5 m are not mineable.
- (ii) Losses due to presence of impurities.
- (ii) Reserve losses due to existence of impurities

$$= \text{Total Reserves} \times 10 \%$$

$$= 1890000 \times 0.1 = 189000 \text{ MT}$$

3. Reserve under Statutory Barrier

(a) Reserve of Statutory Barrier in Proved category

$$\text{Fracture Granite} = \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor}$$

$$= 1052\text{m} \times 7.5\text{m} \times 6 \times 2.8 \times 0.20$$

$$= 26510 \text{ MT}$$

$$\text{Minable reserve of statutory barrier} = \text{Area} \times \text{depth} \times \text{Bulk density} \times \text{Recovery factor}$$

$$= 1052\text{m} \times 7.5\text{m} \times 20.5 \times 2.8 \times 0.60$$

$$= 271732 \text{ MT}$$

$$\text{Total reserve of Statutory barrier in proved category} = 26510 + 271732 = 298242 \text{ MT}$$

(b) Reserve of Statutory Barrier in Probable category

$$= 1052\text{m} \times 7.5\text{m} \times 15 \times 2.8 \times 0.60$$

$$= 198828 \text{ MT}$$

(c) Reserve of Statutory Barrier in Possible category

$$= 1052\text{m} \times 7.5\text{m} \times 5 \times 2.8 \times 0.60 \text{ MT}$$

$$= 66276 \text{ MT}$$

$$\text{Total Reserve in Statutory Barrier} = 298242 + 198828 + 66276$$

$$= 563346 \text{ MT}$$

$$4 \text{ Total Losses} = 189000 + 563346 = 752346 \text{ MT}$$

$$5. \text{ Total mineable reserve} = \text{Total reserve} - \text{Total Losses}$$

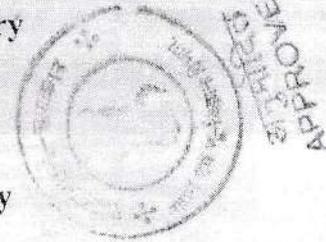
$$= 1890000 - 752346 = 1137654 \text{ MT}$$

8. Life of mine

We are considered average production of 120000MT of Granite per annum Granite from the mine

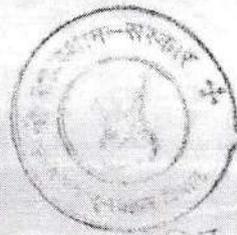
$$\text{Life of mine} = \text{Total mineable reserve} / \text{Av. Annual Production}$$

$$= 1137654 / 120000$$



= 9 Years

The Life of mine may change depend upon the prospecting results, rate of production and the extent of mechanization done by the applicant in near future.



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2.3 MINING METHOD

Open cast Mechanized Mining Method shall be adopted.

Bench Parameters shall be – 1. Height - 9m 2. Width - More than 9m

Proposed Production for the five year Period

<i>Years</i>	<i>Total saleable Minerals in tonnes</i>	<i>Total waste in tonnes</i>
First Year	71421	132771
Second Year	81977	133714
Third Year	96213	121008
Fourth Year	109290	148925
Fifth Year	120000	79999
Total	478901	616417

2.3.1 Rock Fragmentation A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks.

Overburden/fractured capping from 6.0 m is removed by drilling small dia holes, these blasted with light explosives charge (to prevent damage to Granite blocks from crakes) and the overburden is removed with help of Prochain CK 90 excavator and loaded into Ashok Leyland 10 Tonne capacity Dumper. The muck is transported and dumped in the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 9m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 9.0m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method.

2.3.2 **Extent Of Mechanizations** Initially the applicant will also arrange machinery on hire basis on contract basis. Later the Applicant will go for own mechanization

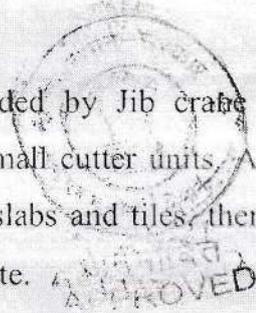
Proposed Extent of Mechanization

Machine	Nos.	Make	HP/Capacity
Jack Hammers	10	Atlas Copco	32mm
Compressor	2	Local	62.5 HP
Wire Saw	10	Local	40 HP
D. G. Set	1	Local	15 KVA
Derrick Crane	3	Local	60 tonner
Poklean	2	Hitech	148 HP
Dumper	8	Ashok Leyland	75 HP
Water Tanker	1	Ford	5000 Litre

Required more m/c shall be taken on rent basis to achieve the production

2.4 Mineral Beneficiation

The Granite blocks and laffers/khanda will be loaded by Jib crane into trucks and transported to the Mandal and other Gang saw and small cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.



Chapter – 3**REVIEW OF IMPLEMENTATION OF MINING PLAN OF
MINING INCLUDING PROGRESSIVE CLOSURE PLAN
UP TO THE FINAL CLOSURE OF MINE**

This progressive mine closure plan is for an applied lease. Hence this chapter is not applicable for at this stage.



CHAPTER – 4 CLOSURE PLAN

The Proposals of the Final Closure are based on the Geology and Topography of the region. At the end of the mining operation, lease area shall be used as water reservoir; the water reservoir would be fenced.

4.1 Mined Out Land

Mined Out Land (Hectare)

Particular	Present	At the end of Mining Plan	At the end of Life of Mine
Broken Up Area	Nil	1.9071	2.2111
Back Filled Area	Nil	Nil	---
Water Reservoir	Nil	Nil	2.2111
Reclaimed Area	Nil	Nil	---

***All the area are in Hectare**

Mined Out Land Planning The mined out land planning is required to be done to ensure that:

- As soon as the land matures, it shall be made ready for future use.
- At all the times mining pits and the roads shall be maintained in safe condition to prevent landslides etc. and stability shall not be disturbed.
- Water drainage shall be maintained and cleaned in a manner that surface water shall not cause quarry flooding.

4.1.1 Land Use Pattern The applied lease area is having Pvt. Land. In general the area is low hilly. There is no village or human settlement in the lease area. Permanent vegetation in the area is also very less prominent.

The present land use pattern is as indicated in the following Table:

Present land use pattern

S. No	*All the areas are given in Hectares	Forest Land	Crop Land	(Govt.) Land	Pvt. Land	Total (Hect.)
1	Area under excavation	----	----	----	----	----
2	Storage of Top Soil	----	----	----	----	----
3	O/B Dump	----	----	----	----	----
4	Mineral Storage	----	----	----	----	----
5	Sub Grade Mineral Storage	----	----	----	----	----
6	Infrastructure	----	----	----	----	----
7	Road/ Cart track	----	----	----	----	----
8	Railway	----	----	----	----	----
9	Green Belt/plantation	----	----	----	----	----
10	Tailing Pond	----	----	----	----	----
11	Effluent Treatment Plant	----	----	----	----	----
12	Mineral Separation Plant	----	----	----	----	----
13	Town Ship	----	----	----	----	----
14	Electric line	----	----	----	----	----
15	Others	----	----	----	----	----
16	Virgin area	----	----	----	3.00	3.00
Total		----	----	----	3.00	3.00

4.1.2 Land reclamation & Tree plantations The land reclamation and forestation proposals are presented in plate 8 of the Mining Plan. The applicant is committed to take care of and reclaim the applied mining area as proposed in the plan. The lease area would be used as water reservoir.

4.1.3 Post Mining Land Use Plan As mining in the pits is not going to be completed during the period of this five-year period, this point is not applicable.

1.4 Proposed Land pattern during next five years

Proposed Land use pattern during next five years

S. No	*All the areas are given in Hectares	Forest Land	Pvt. Ag. Land	Govt. Land	Pvt. Land	Total
1	Pits & Quarries	---	---	---	1.9071	1.9071
2	Top soil Dump	---	---	---	0.0227	0.0227
3	Dumps	---	---	---	0.3668	0.3668
4	Mineral Stack Yard	---	---	---	0.0104	0.0104
5	Sub Grade stack Yard	---	---	---	---	---
6	Infrastructure (Work shop, administrative Building)	---	---	---	0.0148	0.0148
7	Roads	---	---	---	0.1067	0.1067
8	Railway	---	---	---	---	---
9	Green Belt	---	---	---	0.1046	0.1046
10	Tailing Pond	---	---	---	---	---
11	Effluent Treatment Plant	---	---	---	---	---
12	Mineral Separation Plant	---	---	---	---	---
13	Township	---	---	---	---	---
14	Non Utilized	---	---	---	0.4669	0.4669
Total		---	---	---	3.00	3.00

4.1.5 End Land Use Pattern at the end of the life of the mine At the end of the mining operation, of the lease area would be used as water reservoir and a part of the remaining region would be used for plantation. The proposed end land use pattern is as indicated in the following Table:

Proposed Land use pattern end of life of mine

S. No	*All the areas are given in Hectares	Forest Land	Pvt. Ag. Land	Govt. Land	Pvt. Land	Total
1	Water Reservoir	---	---	---	2.2111	2.2111
2	Top soil Dump	---	---	---	---	---
3	Backfilled area	---	---	---	---	---
4	Stack Yard	---	---	---	---	---
5	Sub Grade stack Yard	---	---	---	---	---
6	Infrastructure (Work shop, administrative Building)	---	---	---	0.0090	0.0090
7	Roads	---	---	---	---	---
8	Railway	---	---	---	---	---
9	Green Belt (other than Backfilled)	---	---	---	0.7799	0.7799
10	Tailing Pond	---	---	---	---	---
11	Effluent Treatment Plant	---	---	---	---	---
12	Mineral Separation Plant	---	---	---	---	---
13	Township	---	---	---	---	---
14	Non Utilized	---	---	---	0.00	0.00
Total		---	---	---	3.00	3.00

4.1.6 Post Plantation Care Post plantation cares including provision for watering them. Most of these trees will be planted during the rainy season. The type of trees proposed usually does not require much care after plantation. However, the management will allocate workers to look after them, on a regular basis. This Green Belt will be properly fenced. The water for the purpose of plantation during the period other than rainy season will be fetched from the wells.

The plantation scheme proposed above would not only help in the restoration of the land use but also improve the eco-system of the area.

It is suggested that a joint effort be made in consultation with the experts on the soil conservation, agro-forestry and forestation, so that a systematic land use pattern could be evolved. The applicant of this mine is willing to take part in such an effort.

4.1.7 Water Quality Management and Impact Assessment

Surface Water The working pits and proposed waste rock dumpsites shall be away from any seasonal water stream. Thus there will be no impact of mining in the natural flow of water and the drainage system in the applied lease area.

Ground water The Ground water table is 80m (in rainy season) to 100 m (in Dry Season) and therefore, quantity as well as quality-wise, the ground water in the area is not likely to be effected at all.

Water quality The mineral produced and the waste rocks generated are not likely to pollute the water quality in any manner.

4.2 Air Quality Management The only source to pollute air shall be the generation of dust while undertaking the mechanized mining operation including sizing the mineral. But the level of dust concentration shall be practically of very low order.

4.3. Waste Management

Rate of yearly generation of waste next five year

Table-26: Rate of yearly generation of waste next five year

Particular	Area	Quantity (m ³)
Existing Dump	Nil	Nil
Dump at the end five year period	0.3668 hect.	286192.5 m ³
Dump at the end of Life of Mine	Nil	---

4.4 Top Soil Management

The total soil recovered from pit will be dumped over an area of 100 sq.m. with an average height of 1-6m. This soil will be spread over the dump and the proposed plantation will be done

4.5 Plantation

Proposed Plantation

	Location	No. of Trees	Area
Present	----	Nil	Nil
End of five year period	SE statutory barrier	300	0.1046 hect.
End of Life of Mine	Near statutory barrier & outside of the lease area.	540	0.7799 Hectare

4.6 Disposal of Mining Machineries

Most of the machineries used for mining activity are being hired on contract basis hence the machineries shall be carried with operating contractors from the mine after completion of contract.

4.7 Safety And Security Most of the mined out area is proposed for water storage and shall be properly fenced to prevent any unauthorized entry in to the area. The water from this area shall be discharged after treatment for agriculture use. All the safety measures as per the mine rules will be provided. For safety purpose the following measures are also proposed:

- a. Barbed wire fencing is proposed around all the pits, to check the inadvertent entry of livestock in the mining area (excavation).
- b. Security Guard are proposed for ward and watch duty and for security purpose. He will not allow any general public person and livestock near the cutting of the proposed workings.

c. The safe workings are proposed in the supervision of technical and qualified supervisory staff.

4.8 Disaster Management and Risk Assessment

The proposed workings are by opencast mechanized mining method. Underground mining is not proposed. In case of accident a well-equipped First Aid station shall be available at mine site for giving first aid to injured persons.

4.9 Care and Maintenance during Temporary Discontinuance

In case of temporary discontinuance of work, the mine workings will be in the watch of the Security Guard employed for the purpose. Before entering the labour into mine workings or faces during the resumption of work, the workings and faces are proposed to be inspected by Authorized person.



CHAPTER – 5.0
ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND
MANPOWER RETENCHMENT

5.1 Number of Local Residents Employed As per the Mining Plan 111 workers other than the supervisory staff shall be employed on the applied mine. The labours employed shall be from the nearby villages. Half of them are skilled labours and the other half shall be unskilled labours. Some local habitants of the area will get indirect job from the mining activities such as transportation etc.

5.1.1 Status of continuation of the family occupation and scope of joining the occupation back.

As the mine is not supposed to be closed in the period of this plan, so this point is not applicable.

5.1.2 Compensation given or to be given to the employees connecting with sustenance of himself and their family members.

The compensation to the employees with sustenance of himself and their family members will be provided as per Regulation.

5.2 Satellite Occupations Connected To the Mining Industry.

The life of applied mine is much more than the period of this Progressive Mine Closure Plan hence this paragraph is not applicable at present.

5.3 Continued engagement of employment in the rehabilitated status of Mining Lease area and any other remnant activities.

Not applicable in this Progressive Mine Closure Plan.

5.4 Envisaged Repercussions on the Expectation of the Society Around Due to Closure of Mine.

This paragraph is not related to this progressive mine closure plan.

Chapter – 6.0
TIMES SCHEDULING FOR ABANDONMENT
AND ABONDONMENT COST

The Applicant plan fencing around the five year pit limit in the near future. This may cost him an amount of Rs. 47950/-. This shall be done during the financial year 2014-19.

The Applicant plan for plantation of trees as given in the plan. This shall be carried out yearly as a festival among the labours during the rainy season. This will cost him Rs. 54000/-.

The Applicant shall also make retaining walls. This will cost him an amount of Rs. 21000/-.

Time scheduling for the final abandonment at the end of the life of the mine.

Time scheduling for the final abandonment at the end of the life of the mine

Work	Area / Nos.	Approx. Cost	Time Period
Plantation	540trees	Rs. 54000/-	3 Months during Rainy season
Fencing	959m	Rs. 47950/-	---
retaining walls	300 m	Rs. 21000/-	---

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Chapter – 7.0 FINANCIAL ASSURANCES

S. No.	Head	Area put on use at start of Plan (In Ha.)	Additional requirement during Plan period (in. Ha.)	Total (in.Ha.)	Area considered as fully reclaimed & rehabilitated (in. Ha.)	Net area considered for calculation (in. Ha.)
1.	Area under mining	--	1.9071	1.9071	--	1.9071
2.	Storage for top soil	--	0.0227	0.0227	--	0.0227
3.	Overburden/dump	--	0.3668	0.3668	--	0.3668
4.	Mineral storage	--	0.0104	0.0104	--	0.0104
5.	Infrastructure (Workshop, administrative building etc.)	--	0.0148	0.0148	--	0.0148
6.	Road	--	0.1067	0.1067	--	0.1067
7.	Railway	--	----	----	--	----
8.	Green Belt	--	0.1046	0.1046	--	0.1046
9.	Tailing pond	--	--	--	--	--
10.	Effluent Treatment	--	---	--	--	--
11.	Mineral Separation Plant	--	--	--	--	--
12.	Township area	--	--	--	--	--
13.	Sub Grade Stack Yard	--	---	--	--	--
GRAND TOTAL		--	2.5331	2.5331		2.5331

Financial Assurance/Surety may be submitted to Mining Engineer, Amet, before issue of sanction, as per Rule 37 (J) of R.M.M.C.R., 1986 (Amendment, 2012).

दयाल राठ गृपी

M/s Gem Granites
M.L. No. 22/14

(Nimish)

Nimish Singhvi

Reg. No. RQP/SME/(UDAI CIRCLE)/2012/07

Valid up to 05/09/2018

अनुमोदित

(राजीव जोषी)
अधीक्षक जमीन विभागात
खान एवं भू-विकास विभाग
संजयसमन्त-दुत-संजयसमन्त

Rey. P. Di

राजस्थान सरकार

कार्यालय खनि अभियन्ता, आमेट जिला राजसमन्द (राज)

कमांक: ख.अ./आमेट/सी.सी-2/एम.आर./एम.एल.22/14/322 दिनांक 25.12.14

प्रेषिति,

मेसर्स जेम ग्रेनाईट्स

द्वारा:- श्री साहु यात्रा कम्पनी, आदिनाथ कॉलौनी के सामने,

जयपुर रोड, मदन गंज, किशनगढ जिला- अजमेर (राज0)

विषय :- अनुदान खनन पट्टा वारसे खनिज ग्रेनाईट निकट ग्राम कुकर खेडा तहसील भीम जिला राजसमन्द के सम्बन्ध में ।

सन्दर्भ :- आपका आवेदन पत्र दिनांक 25.12.2014

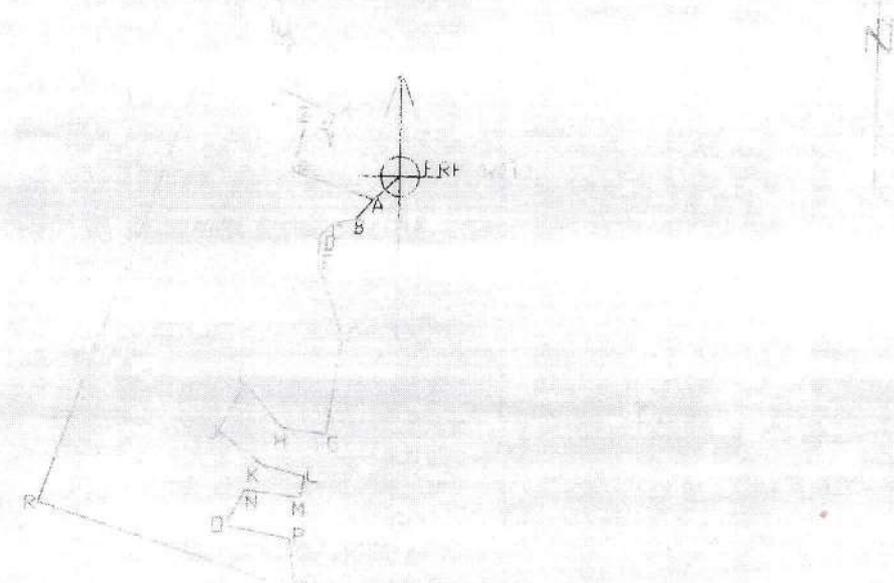
उपरोक्त विषयान्तर्गत लेख है कि आपके आवेदन पत्र दिनांक 25.12.2014 पर आपको खनिज ग्रेनाईट के लिये क्षेत्रफल 3.00 हैक्टर, का खनन पट्टा निम्नलिखित शर्त पर स्वीकृत करने कि राज्य सरकार की मंशा है। अतः इस सम्बन्ध में लेख है कि निम्नांकित दस्तावेज राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) एवं 8(2) में वर्णित निर्धारित समयावधि में आवश्यक रूप से इस कार्यालय में पेश करें, ताकि उक्त खनन पट्टा की स्वीकृती जारी की जा सके :-

1. राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) के अनुसार पत्र प्राप्ती के तीन माह की समयावधि में आवेदित क्षेत्र का माईनिंग प्लान मय प्रोग्रेसिव माईन क्लोजर प्लान कार्यालय अधिशाही अभियन्ता राजसमन्द - वृत, राजसमन्द से अनुमोदित करा पेश करें ।
2. राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(2) एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 09.09.2013 के अनुसार पत्र प्राप्ती के 12 माह में पर्यावरण क्लीयरेंस (Environment Clearence) प्राप्त कर प्रकरें ।

47
(ओ.पी. काबरा)
खनि अभियन्ता,
आमेट

26/12/15

PLAN SHOWING THE APPLICABLE MINERAL RIGHTS
 MINERAL RIGHTS (M/S NO. 2015)
 KUKAR KHARA TEHSIL Bhim DISTRICT Rajasthan
 APPLICANT M/S Jem Granites
 AREA 10000 HECT
 SCALE 1:4000



FRP - Well of Sh. Sang Singh, Sarda Singh, Dhana Singi, S/o Jalam Singh Rawat
 Long. 74° 05' 06.2" Lat. 25° 41' 41.7"
 Connection- FRP Well to Thakur Ji Temple in Village Kukar Khara As Shown
 Long. 74° 04' 01.9" Lat. 25° 42' 02.2" (Part of G.I. Sheet 45K/2)

Description Report			
From	To	Bearing	Distance
FRP Well	A	229° 00'	20
A	B	220° 30'	14
B	C	257° 00'	14
C	D	222° 00'	11
D	E	182° 00'	16
E	F	161° 00'	43
F	G	189° 00'	55
G	H	278° 00'	25
H	I	318° 00'	31
I	J	209° 30'	30
J	K	127° 00'	31
K	L	104° 00'	28
L	M	192° 00'	12
M	N	276° 00'	31
N	O	210° 00'	23

Description Report			
From	To	Bearing	Distance
O	P	100° 00'	
P	Q	173° 00'	28.8700
Q	R	288° 00'	149.5001
R	S	19° 15'	308.9756
S	T	119° 00'	26
T	U	178° 00'	17
U	V	100° 00'	10
V	W	199° 00'	25
W	X	114° 00'	37
X	Y	203° 00'	10
Y	Z	280° 00'	13
Z	a	194° 00'	26.0681
a	A	108° 00'	48.2531

2015 12 21

संयुक्त सीमांक प्रतिवेदन

संज्ञा संख्या २२/२-०१५

आवेदनकर्ता Gem Granite

सीमांकनकर्ता तगाराम (अभियंता/सहायक)

सीमांकन सहायक आवेदक द्वारा उपलब्ध जग्गा

सीमांकन तिथि ०७.०१.२०१५

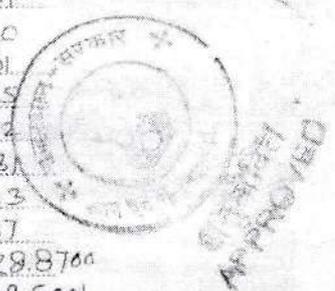
सर्वे उपकरण : प्रिज्मेटिक कम्पास फीता इण्डी जी.पी.एस-- 76 आदि

फिल्ड बुक बुक नं. T-1 पेज नं. 87 से 96 तक

स्थायी बिन्दु Well of Sh. SANGH SINGH, SARDAR SINGH, DHANU SINGH S/o SH. M. SINGH
RAWAT

सीमांकन विवरण

कहाँ से	कहाँ को	वियरिंग	दूरी (मीटर)
FRP	A	229°	20
A	B	228°30'	14
B	C	257°	14
C	D	222°	11
D	E	182°	16
E	F	161°	43
F	G	189°	55
G	H	278°	25
H	I	318°	31
I	J	209°30'	30
J	K	127°	31
K	L	104°	25
L	M	192°	12
M	N	276°	31
N	O	210°	23
O	P	100°	37
P	Q	173°	29.8700
Q	R	298°	149.5001
R	S	19°15'	308.9756
S	T	119°	26
T	U	178°	17
U	V	100°	10
V	W	199°	25
W	X	114°	37
X	Y	203°	10
Y	Z	280°	13
Z	Q	194°	26.0681
Q	A	108°	48.2831



क्षेत्रफल - 3.00 Hect.

Pillar 1 यह स्मृतल खेत में बाला है 2 किलासी का अक्षर 103°
 3 अक्षर की शक्ति 123°30' व 38° 4 अक्षर का अक्षर 263°30'

Pillar 2 यह स्मृतल खेत में बाला है 3 अक्षर का अक्षर 263°30' व 103°
 4 अक्षर का अक्षर 329° व 117° 5 अक्षर की शक्ति 117°

Pillar 4 यह स्मृतल खेत में बाला है 6 अक्षर का अक्षर 245° व 117°
 7 किलासी का अक्षर 143° 8 अक्षर का अक्षर 356°

राजस्व ग्राम क्रमांक	पटवार मण्डल खसरा नम्बर	भूमि की किस्म (चरागाह, विलानाम, खातेदारी)	तहसील खसरे का कुल एकबा	जिला राजसमन्द सीमांकित क्षेत्र में आने वाला एकबा
----------------------	------------------------	---	------------------------	--

P.T.O.

- सीमांकित क्षेत्र के 25 मीटर की परिधि में वन सीमा नहीं आती है तथा क्षेत्र में वन जानकारी अनुसार अन्य बहुमूल्य खनिज होना नहीं पाया गया है।
- सीमांकित क्षेत्र माननीय उच्चतम न्यायालय के याचिका सं. 202/95 में दिये गये निर्णय दिनांक 12.12.1996 के डिकसनरी मीनिंग की परिभाषा अनुसार वन नहीं है।

विशेष विवरण

उपरोक्त आवेदित क्षेत्र का कार्यालय से प्राप्त नक्शा व विवरण सूची अनुसार मौका पर आवेदक व हल्का पटवारी की उपस्थिति में सीमांकन किया गया। वक्त सीमांकन मौके पर कच्चे सीमा स्तम्भ बनवाये गये तथा आवेदक को हिदायत दी गई कि उन्हें पक्के सीमेण्टेड निर्धारित साईज में बनाये एवं इन्हें भविष्य में बनाये रखे तथा बिना विभाग की लिखित अनुमति के खनन कार्य नहीं करें अन्यथा नियमानुसार कार्यवाही की जावेगी। उपरोक्तानुसार संयुक्त सीमांकन कर मौका रिपोर्ट बनाई गई, उक्त क्षेत्र को नक्शा ट्रेस पर अंकित किया गया जो संलग्न है।



आवेदनकर्ता / प्रतिनिधि

[Signature]
 हस्ताक्षरकर्ता 6/11/15
 पटवार कारवेहा
 प्रति हस्ताक्षर

[Signature] (M.F.)
 हस्ताक्षर सीमांकनकर्ता

खनि अभियन्ता
 आमेट

प्रमाणित किया जाता है कि मैने फिल्ड बुक व्यक्तिगत रूप से जाँच ली है, और इस सीमांकन का ट्रेस आरम्भिक सर्वे स्टेशन पर समाप्त हुआ है तथा सर्वे रेखा को नापते समय सभी महत्वपूर्ण स्थाई बिन्दु जो कि सर्वे रेखा के 50 मीटर में आते हैं, के आफसेट्स लिये गये हैं एवं स्थानीय रेफरेंस की बियरिंग व दूरी ली गई है जहा पर 150 मीटर तक स्थाई फिचर्स नहीं है वहाँ प्रत्येक कोने के पिलर्स से दो स्थाई फिचर्स को बियरिंग द्वारा जोड़ा गया है।

खनि अभियन्ता आमेट

शेष राजस्व रिपोर्ट एम. एल 22/2014

क्रमांक	खसरा नम्बर	भूमि किस्म(चरागाह, विलानाम, खातेदारी)	की खसरो का रकबा कीघा	कुल	खसरो के आने वाला कुल रकबा विघा-विस्वा
1	3430/3463	खातेदारी	5-0		4-17
2	3464	-	2-02		1-01
3	3465	-	0-11		0-13=10
4	3466	-	0-11		0-10=10
5	3467	-	0-11		0-10=10
6	3468	-	2-04		2-03=10
7	3469	-	1-12		1-11=10
8	3470	-	0-12		0-12
9	3472	-	1-01		1-01
10	3473	-	0-11		0-8
11	3476	-	1-03		0-13
12	3477	-	2-07		2-06=10
13	3478	-	1-04		1-03=10
14					

18-11-15
18-11-15
18-11-15

आवेदनकर्ता / प्रतिनिधि


हस्ताक्षरकर्ता 07/01/15
पञ्जकरीकरवेश
तह.भीम, जिला राजसमन्द


हस्ताक्षर सीमांककर्ता



8

Government of Rajasthan
OFFICE OF THE REGISTRAR OF FIRMS
District Industries Centre, Ajmer

Registration No. 17/01/117/2014

In the matter of M/S GEM GRANITES, C/O SHRI SAHU YATRA CO
OPP ADINATH COLONY, JAIPUR ROAD MADANGANJ-KISHANGARH
DISTT. AJMER. I hereby Certify that the under mentioned documents have been filed
and registered pursuant to the provisions of the Indian Partnership Act, 1932.

FORM 'A'

UNDER SECTION 58 OF THE INDIAN PARTNERSHIP ACT, 1932

Given under my hand and seal this 14th Nov. 2014

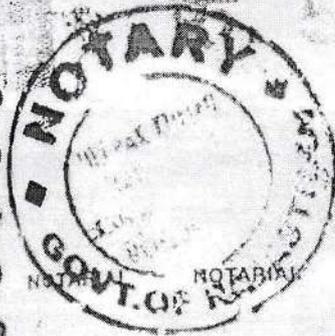


[Signature]
Registrar of Firms
Ajmer Dist. Ashir



APPROVED

N.B. For Future correspondence the above Registration Number should be mentioned
in variable otherwise no action will be possible.



HUNDRED
RUPEES

Rs. 500

राजस्थान RAJASTHAN

PARTNERSHIP DEED

This deed of Partnership executed on 12th the day of November, 2014 among



1.) Shri Dayal Ram Gurjar son of shri mangilal ji gurjar aged about 39 years resident of 26 School Ke Pass, Khatoli, Tehsil Kishangarh, Distt. Ajmer (Raj.) (here in after called the party of the First part.)

PAN :- AADIPG9409D



2.) Shri Ram Swaroop Mantri Son of Shri Kishanlal ji Mantri aged about 50 years resident of 160, Tikak Nagar, Ward No. 42, Near Balaji Temple, Radha Krishna Vihar, Madanganj Kishangarh, Distt. Ajmer (Raj.) (here in after called the party of the Second part.)

PAN :- AGZPM3272D



3.) Shri Satya Prakash Kabra Son of Shri Prabhulal ji Kabra aged about 46 years resident of 127, Dadhich Colony, Madanganj Kishangarh, Distt. Ajmer (Raj.) (here in after called the party of the Third part.)

PAN :- AJPK0185A



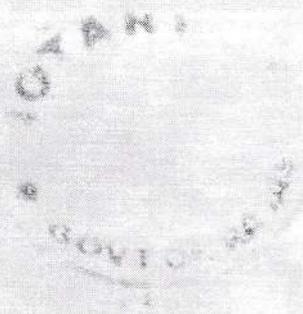
4.) Shri Dinesh Kumar Garg Son of Shri Nemi Chand ji Garg aged about 41 years resident of 192, Rajasthan Bank Street Ward No. 18, Madanganj Kishangarh, Distt. Ajmer (Raj.) (here in after called the party of the Third part.)

PAN :- AATPG8067G

ATTESTED
[Signature]
NOTARY
Dinesh Kumar Deek
Kishangarh (Ajmer)

[Signatures]
A. ...
R. S. Mantri
Dinesh Kumar

Contd....2



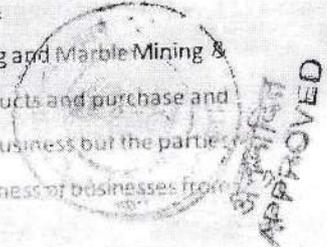
M/S GEM GRANITE

And where as with a view to defining the rights relations and obligations among the parties and to avoid any dispute in future the parties have considered it expedient and necessary to execute a Deed of partnership on the terms and conditions stated here in after

now this deed witness as follows

That the principal of the business shall be C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Pipri Road, Madanganj Kishanganj Distt. Ajmer and mines at will be VILL. KUKER KHEDA TEH HALA TALAB TEH BHIM, DISTT RAJSAMAND (RAJ.) but it may be at any other place of places as agreed upon from time to time.

- 2.) (a) The main business of the firm shall be mining of Marble and Granites, Sale Marble & Granites, Khanda, Block, Salbs, Tiles, Sad Stone. (The partners with their mutual consent may enter into any other & can be extended to such other line or lines as the parties here to may decide from time to time
- (b) That the business of the firm shall be that of manufacturing and Marble Mining & Granite Mining (Mining Work) of all kind of Marble Products and purchase and sale of all kind of Marble Slabs & tiles and such related business but the parties with their mutual consent may carry any other line of business or businesses from time to time.
- (c) Manufacturing sale & purchase of all kinds of Marble Product. Goods Job Work. A mining work, Marble Stone. and purchase and sale of all kinds of marble products goods, block, khanda, luffer, chips, tiles, crazy, slab, powder granites, sand stone & all kind of mining work, marble stone & Granite Stone
- (d) Purchase & Sale of all type of Land & Building, shops & all type of immovable properties & can be extended to such other line or lines as the parties here to may decide from time to time.



4) This deed shall be operative with effect from 12.11.2014

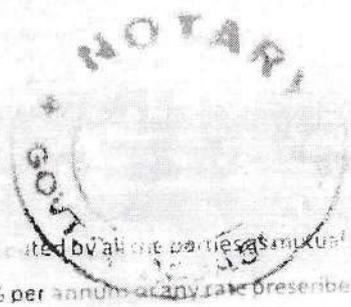
Contd... 3

TESTED
A/H/S/V

A गणेश शर्मा B R. S. Manjiv C शिवराज कायाकोठार D ... E ... F ...

De chulher

...



decided and they shall be entitled to interest @ 12% per annum or any rate prescribed in income tax Act, time to time which shall be credited to their account at the close of accounting year

- 6.) The profit & loss of the firm shall be allocated to the parties in the manner mentioned in this clause
 - a.) That all the partners are working partners in the firm and they shall be entitled to the remuneration as under

The yearly remuneration payable to the partners shall be calculated at the percentage of income for each accounting year in the following manner as per provisions of section 40(b) [V] of I.T Act.

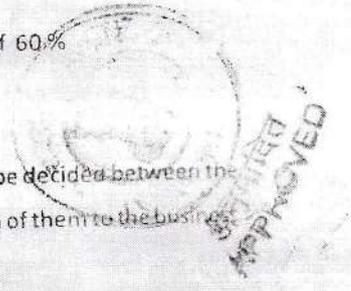
- a.) On the first Rs. 300000 of the book profit or in case of loss Rs. 150000 or at the rate of 90% of the book profit which ever is more
- b.) On the balance of the book profit at the rate of 60%

ii. So far as remuneration of individual partners is concerned it will be decided between the partners mutually looking to the time and attention given by each of them to the business of the partnership firm.

2. That the partner shall be entitled to increase/decrease the above remuneration and may also agree to revise the aforesaid mode of calculation as may be agreed between the partners from time to time.

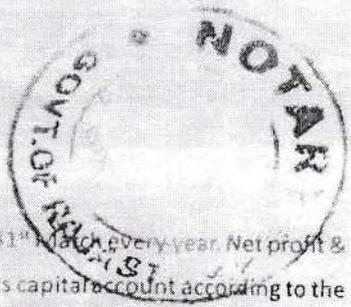
(b.) That the net profit/loss of the firm after charging salary, commission and interest to partners shall be shared/borne by the partners in the following proportion.

No.	Name of parties	Profit Ratio
1.	Shri Dayal Ram Gurjar	25%
2.	Shri Ram Swaroop Mantri	25%
3.	Shri Satya Prakash Kabra	25%
4.	Shri Dinesh Kumar garg	25%



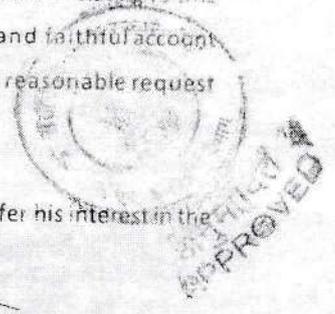
TESTED
A.H.

Shri Dinesh Kumar garg
 गणेश राम गुर्जर R.S. Mantri शक्ति प्रकाश कबरा Dinesh Garg



that the accounts of the partnership shall be closed on 31st March every year. Net profit & loss of the year shall be credited and debited to partners capital account according to the profit/loss sharing ratio. The first account shall be closed on 31st March 2015

- 8. No new partner shall without the consent of the other partners be admitted in this partnership business.
- 9. The bank account will be opened in the name of M/s GEM GRANITES and same will be operated by signature of all partners jointly or severally as mutually decided by partners.
- 10. That the proper books of account of the partnership business shall be kept at business place where in all the transaction matters and things relating to the said business shall be recorded and each partner shall have the right to access there to at all the time.
- 11. That each partner shall be just and faithful to the other in all transaction relating to this partnership and shall at all time give to other partner a just and faithful account of the same without any concealment or suppression and upon reasonable request furnish a full and correct account.
- 12. That no partner have right to assign, mortgage or otherwise transfer his interest in the firm to any outsider without the permission of the other Partners.
- 13. (i) The Partnership shall "Not be at will" *दमालनामसुद्धि*
R.S. Mantay
नरद्वयक शिकायत
- (ii) Any change in Partnership shall require prior written permission from RFC/other Financial Institutions.
- (iii) In the partnership deed and clause in consistent with the loan agreement shall not be in force during the currency of the loan of RFC/other Financial Institutions.
- 14. That in case of dissolution of firm no partner can use the name of the firm in future without the consent of other partners.



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A *दमालनामसुद्धि* B *R.S. Mantay* C *नरद्वयक शिकायत* D *नरद्वयक शिकायत* E *नरद्वयक शिकायत* F

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A.H.S.

Notary
NOTARY

Annex-3

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC-)14-15 Jaipur, Dated: -5 JAN 2016

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

File No.	Category / Item no. (in Schedule)	Name of Project Proponent	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy:	Environment Management Plan	CSR /ESR Activities	Green Belt/ Plantation	Budgetary Breakup for Labour
2	3	4	5	6	7	8	9	10	11	12
3197	I(a)B2	M/s Maa Prem Stone Crusher Village- Badgaon, Tehsil- Kishangarh, District, Ajmer (Raj.)	ML No.- 166/2009 Name of Mineral- Masonary Stone Mine Area- 1.00 hect. Village- Dhal Tehsil- Nasirabad District- Ajmer Khasra No. - - Production Capacity- 56,139 TPA	Rs. 60.0 Lac	3.775 KLD	150 Lit/ Day	87,775/- Per Year	60,000/- Per Year	17,775/- Per Year	75,000/- Per Year
3216	I(a)B2	M/s Maa Prem Stone Crusher Village- Badgaon, Tehsil- Kishangarh, District- Ajmer (Raj.)	ML No.- 165/2009 Name of Mineral- Masonary Stone Mine Area- 1.00 hect. Village- Dhal Tehsil- Nasirabad District- Ajmer Khasra No. - - Production Capacity- 56,139 TPA	Rs. 60.0 Lac	3.775 KLD	150 Lit/ Day	87,775/- Per Year	70,000/- Per Year	17,775/- Per Year	60,000/- Per Year
3221	I(a)B2	Shri Hukum Singh Chauhan S/o Shri Man Sing Chauhan Girls School Choraha Bhawani Mandi, District- Jhalawar (Raj.)	ML No.- 28/2006 Name of Mineral- Masonary Stone Mine Area- 1.00 hect. Village- Sarod Tehsil- Pachapahar District- Jhalawar Khasra No. 900 Production Capacity- 35,000 TPA	Rs. 45.0 Lac	2.35 KLD	120 Lit/ Day	70,000/- Per Year	60,000/- Per Year	30,000/- Per Year	59,000/- Per Year
3222	I(a)B2	Shri Hukum Singh Chauhan S/o Shri Man Sing Chauhan Girls School Choraha Bhawani Mandi, District- Jhalawar (Raj.)	ML No.- 27/2006 Name of Mineral- Masonary Stone Mine Area- 1.00 hect. Village- Sarod Tehsil- Pachapahar District- Jhalawar Khasra No. 900 Production Capacity- 35,000 TPA	Rs. 45.0 Lac	2.35 KLD	120 Lit/ Day	70,000/- Per Year	60,000/- Per Year	30,000/- Per Year	59,000/- Per Year

228	1(a)B2	Shri Rajendra Kumar Agarwal S/o Rameshwar Lal Agarwal Besroli, Tehsil- Parbatsar, District- Nagaur, (Raj.)	ML No.- 285/91 Name of Mineral- Marble Mine Area- 1.00 hect. Village- SAWAR Tehsil- KEKRI District- Ajmer Khasra No. 1100 Production Capacity- 81,000 TPA	Rs. 1.01 Crore	520 KLD	2350 Lit/ Day	70,000/- Per Year	1,00,000/- Per Year	60,000/- Per Year	81,000 TPA
3313	1(a)B2	M/s GEM Granites C/o Shri Sahu Yatra Co. Opp. Adinath Colony, Jaipur Road, Madanganj - Kishanganj, District- Ajmer (Raj.)	ML No.- 22/2014 Name of Mineral- Granite Mining Area- 3.00 hect. Village- Kuker Kheda Tehsil- Bhim District- Rajsamand Khasra No. 3630/3463, 3464 to 3470, 3472, 3473, 3476 to 3478 Production Capacity- 1,20,000 TPA	Rs. 1.20 Crore	835 KLD	400 Lit/ Day	1,15,000 /- Per Year	95,000/- Per Year	35,000/- Per Year	1,20,000 TPA

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-I above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-I against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

- Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
- This Environment Clearance (EC) is granted to the project proponent for the mining lease as per details mentioned against that name in the Table-I above.
- That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Official Memorandum dated 24th June, 2014 and 24th December, 2014.
- That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- As stated by the PP, the total water requirement for the project shall be limited to the quantity mentioned against the name of the Project Proponent in Col no.-7 Necessary permission shall be taken from CGWA for withdrawal Project Proponent of ground water.
- As envisaged, the PP shall invest the amount as mentioned in Col- 9 of Table no - 1 against the name of Project Proponent towards annual recurring cost for implementing the Environmental Management Plan.
- Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Project Proponent (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant

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- report of the same to be made a part of social monitoring and six monthly compliance reports shall be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
 9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
 10. Occupational health and safety of mine labour shall be given the highest priority.
 11. Budgetary provision of Amount as mentioned in Col - 12 of Table no-1 against the name of Project Proponent per annum for the labours working in the Mine for all necessary infrastructural facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPWB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
 12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for period more than three years; it should be used for land reclamation and plantation in mined out areas.
 13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
 14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
 15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
 16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
 17. Drills shall either be operated with dust extractors or equipped with water injections system.
 18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department. In the coming rainy season.
 19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to

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- this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.

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15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

sd-
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Seect/Project/Cat. 1(a)B2 (E.C.)14-15

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
- ✓ 10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table I.

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M.S. SEIAA (Rajasthan)

भारतीय गैर न्यायिक INDIA NON JUDICIAL

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TEN THOUSAND RUPEES

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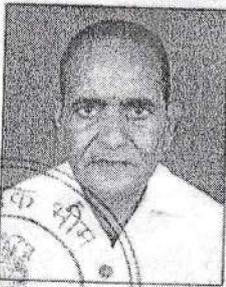
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अमेरिका

::-संविदा निष्पादन :-
(एम.एल. 22/2014)

यह स्टाम्प राशि रुपये 21,000/- (अक्षरे बीस हजार मात्र) क्रमांक A-787950 रु 10000/-, C-444101, C - 444112 प्रत्येक रु 5000/- तथा F-178856 रु 1000/- वास्ते खनिज ग्रेनाईट, एम. एल. नम्बर 22/2014, क्षेत्रफल 3.00 हेक्टर, निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमंद (राज.) में मैसर्स जेम ग्रेनाईट्स द्वारा श्री साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे, जयपुर रोड, मदनगंज, किशनगढ, जिला अजमेर भागीदार (1) श्रीमती घीसीदेवी पत्नि स्व. श्री दयालराम, 26 स्कूल के पास, खातोली तहसील किशनगढ जिला अजमेर (2) श्री रामस्वरूप मंत्री पिता श्री किशनलाल जी निवासी 160, तिलक नगर, वार्ड नम्बर 42, बालाजी मन्दिर के पास, राधाकृष्ण विहार मदनगंज (3) श्री सत्यप्रकाश पिता श्री प्रभूलाल काबरा निवासी 127, दाधीच कोलोनी, मदनगंज, किशनगढ जिला अजमेर (4) श्री दिनेश कुमार पिता श्री नेमीचन्द्र गर्ग निवासी 192, राजस्थान बैंक स्ट्रीट, वार्ड नम्बर 18 मदनगंज, किशनगढ, जिला अजमेर के पक्ष में कार्यालय अधीक्षण खनि अक्रियन्ता, खान एवं भू-विज्ञान विभाग, राजसमंद-वृत्, राजसमंद के आदेश क्रमांक अखअ/राज-वृत् सीसी-आमेर/एम.एल. 22/2014/957 दिनांक 19.7.17 से संविदा पंजिगन की तिथि से 50 वर्ष तक की अवधि के लिए स्वीकृत हुआ है।

R. S. Planning

दासी

(गोपालहर)

खनि अधिकारी

राजसमंद वृत्, किशनगढ

उप संजीवक भीम
जिला-राजसमंद

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26/11/17

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Shree Through Sahu Yatra Company
Prabhu Lal
Omer
Madhanga Area, Madhanga
Pin code 305802 District - MER

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उप प्रिंसीपल अधिकारी
जिला सप्लाय डिपार्टमेंट

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पत्रकारों का प्रकार

वडा अर अ. (1) अर अ. Pin
Area. S. R. ASTHAN

Executant Age : 45 Signature :

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राजस्थान RAJASTHAN 18/01/17
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यह सविदा श्वीकृति की शर्तों एवं राजस्थान अग्रधान खनिज रियायत नियमावली, 2017 में वर्णित नियमों के अधीन होगी व इसमें समय समय पर होने वाले संशोधनानुसार सभी नियम/शर्तों की पालना करनी होगी। खनन पट्टे का स्थिरभाटक राशि रुपये 1,80,000/- पंजियन तिथि से वार्षिक होगा तथा समय समय पर होने वाले संशोधनानुसार मान्य होगा। उक्त खनन पट्टे में कार्यपालना प्रतिभूति (परफोरमेंस रिज्यूरिटी) स्थिरभाटक की 50 प्रतिशत राशि रुपये 90,000/- व वित्तिय आश्वासन प्रति हैक्टर 15000/- के अनुसार राशि रुपये 45,000/- तथा प्रतिभूति स्थिरभाटक की एक चौथाई राशि रुपये 45,000 की एफ0डी0आर0 के रूप में जमा है।

उक्त सविदा का निष्पादन आज दिनांक 5/10/17 को फर्म एवं राज्य सरकार के मध्य निष्पादित किया गया है।

R.S.M. Singh मुख्य कार्यकारी अधिकारी

डी.सी. जे.एम. ग्रेनाईट्स
मैसर्स जे.एम. ग्रेनाईट्स

राजेश कुमार
हस्ताक्षर अधिकारी
राज्यपाल की ओर से

गवाह - 1. राजेश कुमार (राज.)

गवाह - 2. राजेश कुमार (राज.)

खानगंज निशांगरी Dist. Jaisalmer (Raj.)

उप पंजीयक भीम
जिला-राजसमन्त

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महामंत्रालय

सुदूरपश्चिम प्रदेश

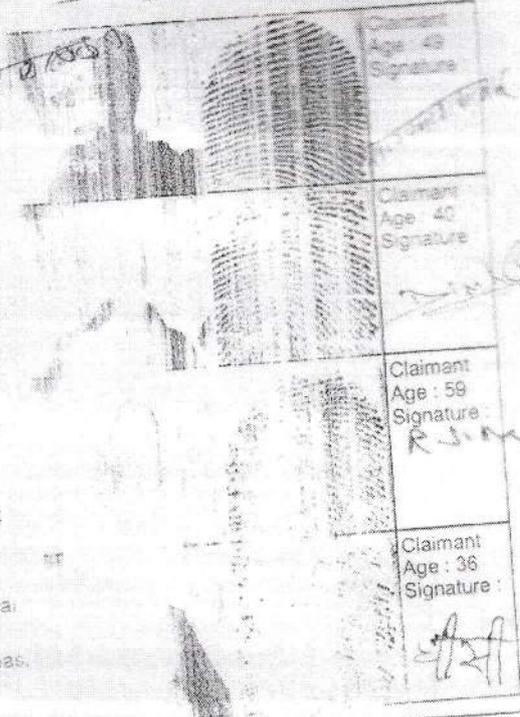
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धारा 9(क) के तहत

अनु क्र.

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1. Name: ...
2. Address: ...
3. District: ...



Claimant
Age: 40
Signature

3

1. Name: ...
2. Address: ...
3. District: ...

Claimant
Age: 40
Signature

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1. Name: ...
2. Address: ...
3. District: ...

Claimant
Age: 59
Signature

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1. Name: ...
2. Address: ...
3. District: ...

Claimant
Age: 36
Signature

ने मेरा

प्रतिफल

उत्तम

अनु क्र.

Lease ...
45000/-

... स्वीकार किया।

... स्वीकार किया

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हस्ताक्षर

Signature

Signature

उप चीफ अधिकारी भीम
जिला-राजसमर्थ

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹.5000

Rs.5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES

INDIA

राजस्थान RAJASTHAN

C 444112

यह स्टाम्प क्षाशि रू० 5000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

सुर्यप्रकाश कान्हा
R.S. Mahapatra

एफ़िल्ट
मागीदार

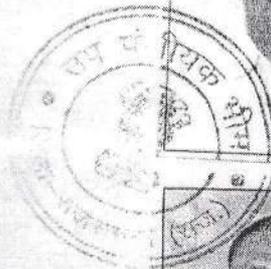
(मैसर्स जेम ग्रेनाईट्स)

हस्ताक्षर अधिकारी
राज्यपाल की आर से

मैसर्स जेम ग्रेनाईट्स
जि. 17 मिस्त्रवाडी - मीम (राजस्थान)

जि. 17 मिस्त्रवाडी - मीम (राजस्थान)

उप पंजीयक भीम
जिला-राजस्थान



5000 4246
जैन समाज

श्रीगुरुदेव
समस्तस्य सुखाय

रकम 2699.17

प्रतिश्रीगुरुदेव
श्रीगुरुदेव

केंद्राच्या कार्यासाठी ही रक्कम देण्यात आली आहे.
अ. नं. 10/2017
ब. रकम रु. 2699.17
क. रकम देण्यात आली आहे.
द. रकम देण्यात आली आहे.

उप प्रांतीयक भीम
जिला-राजसमर्थ

केंद्राच्या कार्यासाठी ही रक्कम देण्यात आली आहे.
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उप प्रांतीयक भीम
जिला-राजसमर्थ



राजस्थान RAJASTHAN

उमेश चण्ड

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यह स्टाम्प राशि रू० 1000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

राज्यपाल की ओर

R. C. Maheshwari

धरम सिंह

राज्यपाल की ओर

(मैसर्स जेम ग्रेनाईट्स)

राजस्थान

(गोपाल बरह)

हस्ताक्षर अधिकारी
राज्यपाल की ओर से

उप पंजीयक भीम
जिला-राजसमन्द

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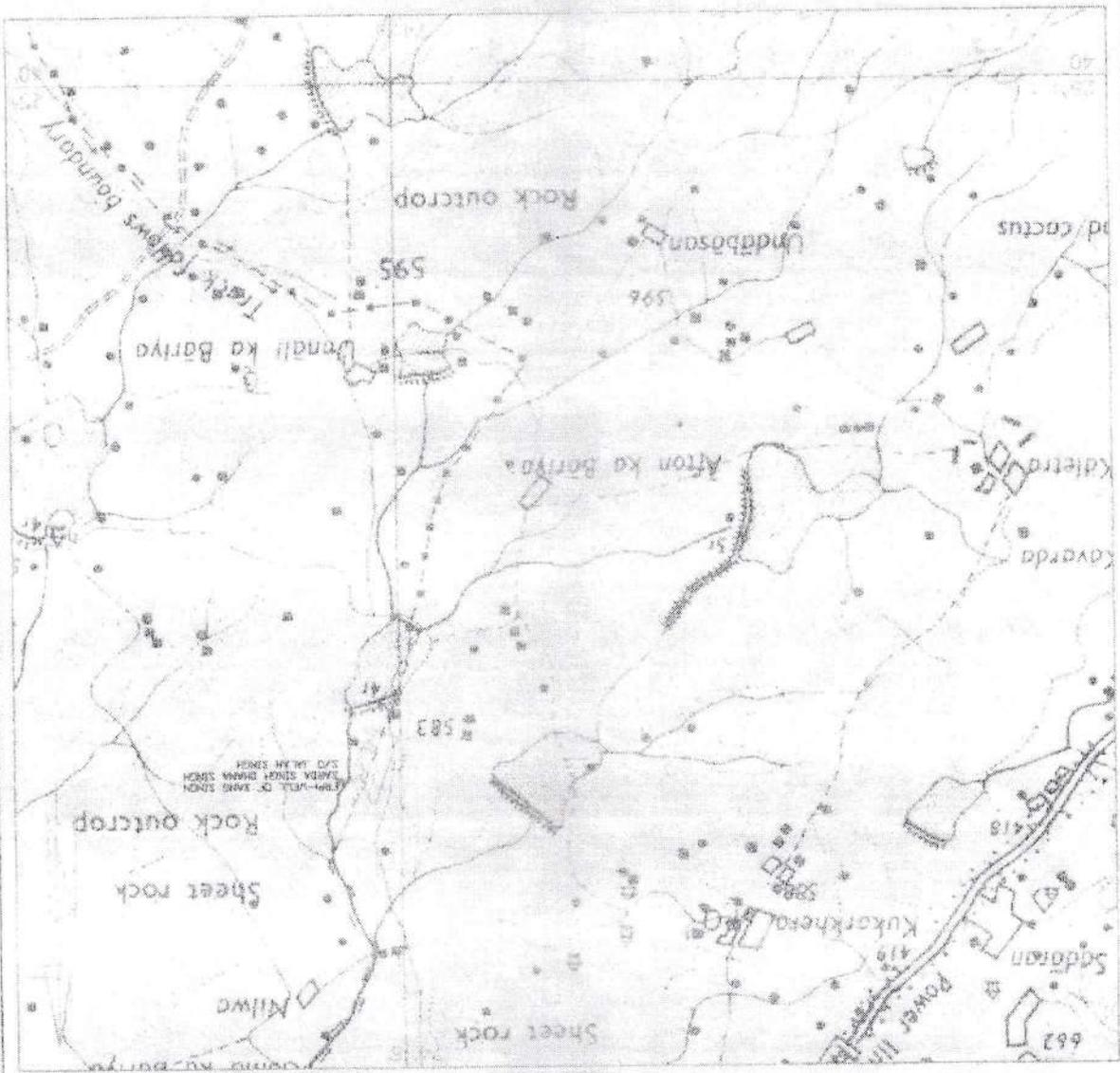
PLAN SHOWING THE ML AREA (M.L. NO. 22/2014 FOR MINERAL GRANITE, NV

KUKARKHERA, TEH - BHIM, DISTT. RAJASAMAND

IN F/O M/S GEM GRANITE

R.F. - 1:30,000

PART OF G.T. SHEET NO. 46KJ02



DEMARCATED AREA - 3.00HECT. (A-B-C-D-E-F-G-H-I-J-K-L-M-N-O-P-Q-R-S-T-U-V-W-X-Y-Z-a)



NEAR BHM GRANITE SIGN OF PARTY

3/27/17

R. S. MAND

35C H D 91/9/15/10/17

DRAUGHTSMAN

MINING ENGINEER

(Signature)

AMET

3d sheet after

10/21/2017

FORM -6

FORM OF MINING LEASE

[See rule 21(2)]

This indenture made this 5th October day of 20 17-----between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual ----- (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

✓ When the lessee is a registered firm श्रीमती घीसीदेवी पत्नि स्व. श्री दयालराम 26 स्कूल के पास, खातोली तहसील किशनगढ जिला अजमेर (Name & address of 1st partner) श्री रामस्वरूप मंत्री पिता श्री किशनलाल जी निवासी 160, तिलक नगर, वार्ड नम्बर 42, बालाजी मन्दिर के पास, राधाकृष्ण विहार, मदनगंज किशनगढ जिला अजमेर (Name and address of 2nd partner) श्री सत्यप्रकाश पिता श्री प्रभूलाल काबरा निवासी 127, दाधीच कोलोनी, मदनगंज, किशनगढ जिला अजमेर (Name and address of 3rd partner) श्री दिनेश कुमार पिता श्री नेमीचन्द गर्ग निवासी 192, राजस्थान बैंक स्ट्रीट, वार्ड नम्बर 18 मदनगंज, किशनगढ, जिला अजमेर (Name and address of 4th partner) and all carrying on business in partnership under the firm name and style of (Name of the Firm) मैसर्स जेम ग्रेनाइट्स registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office द्वारा श्री साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे, जयपुर रोड, मदनगंज, किशनगढ, जिला अजमेर (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be

सत्यप्रकाश काबरा

R. S. M. M. M.

ए.सी.
FOR GEM GRANTIES

PARTNER

उप राज्यक भीम
जिला-राजसमक

(सोपाल कृष्ण)

खनि अविपता

समन एवं सू विज्ञान विभाग

जयपुर (राजसमक)

deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company (Name of the Company) and Company registered under 1956 (Act under which incorporated) and having its registered office at (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licensee or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.
- C. The State Government hereby grants the mining lease for ग्रेनाईट mineral कार्यालय अधीक्षण खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, राजसमंद-वृत्त, राजसमंद के आदेश क्रमांक: अखअ/राज-वृत्त/सीसी-आमेट/एम.एल. 22/2014/957 दिनांक 19.7.17 निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमन्द क्षेत्रफल 3.00 हैक्टर in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of **Rs. 45,000/-** as security, **Rs.**

प्रमुख अधिकारी/कार्यालय

R-S. Mantri

डी.डी.

FOR GEM GRANT

उप संजीवक भीम
जिला-राजसमन्द

(सोपान बख्त)
जिला-राजसमन्द

45,000/- as performance security and Rs. 90,000/- as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby grants and demises up to the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.
- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 50 years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.

महाराष्ट्र का कायदा
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FOR UEM GRANITES

उप पंजीयक भीम
जिला-राजसमर

7

- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, god owns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway

संख्या 22/2014 (ग्रेनाइट)

R-S. Mining

ए.सी.

[Signature]

[Signature]
उप वॉलीवक भीम
मिशन-राजस्थान

[Signature]
(सुपरवाइजर)
राजस्थान
4
मिशन-राजस्थान

जम ग्रेनाइट

4. The lessee/lessees hereby covenants with the Government as following:

- (1) Covenants in accordance with the Rajasthan Minor Mineral Concession Rules, 2017. The lessee/lessees shall pay royalty on the quantity of the said mineral dispatched from or consumed within the leased area at the rates specified in Schedule-II appended to the Rajasthan Minor Mineral Concession Rules, 2017:

Provided that the said rates shall be liable to be revised by the Government and such revision shall apply to this lease subject to the condition that the enhancement in the rate of royalty shall not be made more than once during any period of three years.

- (2) Surface rent and other payments-

- a. The lessee shall pay premium amount as specified in the Rajasthan Minor Mineral Concession Rules, 2017.
- b. The lessee/lessees shall pay for the surface area used by him/them (for the purpose of mining) surface rent equal to the land revenue payable under the Rajasthan Land Revenue Act, 1956 or any other law in force to the Land Revenue Department of State.
- c. The lessee shall, in addition to royalty, pay to the District Mineral Foundation Trust as per the rates specified in the District Mineral Foundation Trust Rules, 2016, as amended from time to time.

- (3) Dead Rent-The lessee/lessees shall also pay for every year, the yearly dead rent in advance as determined, from time to time:

Provided that the lessee/lessees shall be liable to pay the dead rent or royalty in respect of each mineral, which ever be higher but not both.

- (4) Rate and payment of dead rent etc.- Subject to the provisions of sub-clause (3) above as from the day of the registration of the lease, the lessee/lessees shall pay to the Government for each year the minimum annual royalty as

~~7/12/14~~ "Dead Rent" of Rs. 1,80,000/- in the office of the Mining Engineer/

R.S. MISHRA

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उप पंजीयक भीम
विद्या-सहायक

(गोपाल लाल)

7/12/14

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Assistant Mining Engineer subject as aforesaid. This provision will also apply to the payment of royalty, District Mineral Foundation Trust or any other charges. Surface rent will be deposited with the Revenue Department.

- (5) Revised security, performance security and financial assurance- The lessee shall pay difference amount of security and performance security as per revised dead rent. The lessee shall also pay difference amount of financial assurance if area used for mining and allied activities increases.
- (6) Dump removal charges- The lessee/lessees shall pay such amount per year or part thereof to the Government for ecological restoration of mines and quarries in the said area at such time and such rate as may be fixed by the Government, from time to time.
- (7) To pay compensation for damage and indemnify the Government- The lessee/lessees shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

a. To indemnify against all claims and to pay compensation for infringement of rights of third person- The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

महाराष्ट्र राज्य सरकार
R.S. MAMTA
ए.सी.
FOR GEM GRANITES

उप खनिज अधिकारी
जिला-राजसमस्त

(सिपाक बरत)
खनिज निदेश
समस्त राज्य खनिज विभाग
मुंबई-४०००३२

- (12) Accounts- The lessee/lessees shall keep correct accounts showing the quantity and particulars of all minerals obtained from the mine, detail of mineral sold or dispatched, and the number of persons employed therein and also complete plans of the mine and shall allow any officer of the Department at any time to examine such accounts and mine plan and shall furnish him with such information and return in respect of aforesaid matter as he may require.
- (13) Abiding by Rules- The lessee/lessees shall abide by all existing Acts and rules enforced by the Government of India or the State Government and all such other Acts or rules as may be enforced, from time to time in respect of working of the mines and other matters affecting safety, health, environment and convenience of the lessee/lessees or of the public.
- (14) To allow facilities to other mineral concession or permit holders- The lessee/lessees shall allow existing and future mineral concession or permit holders of any land which is comprised in or adjoins or is approachable by the land held by the lessee/lessees, reasonable facilities for access thereto.
- (15) To allow entry of officers- The lessee/lessees shall allow any officer of the Department or any other officer authorized by the Central or State Government in this behalf to enter upon the premises comprised in the lease for the purpose of inspecting the same and abide by instruction issued by him from time to time regarding the conservation and development of minerals and the related matters.
- (16) Building erected by Lessee- The lessee/lessees may erect on the area granted to him, any building required for bonafied purpose and such building shall be the property of the Government after the expiry of the lease or earlier determination or surrender of the lease:

Provided that the provisions of this clause shall not be applicable for lessee/lessees of mining lease for mineral bajri (river sand);

R.S. Moudgalya

ए.एस. मोग्गिया
FOR GEM GRANITES

उप राज्यीयक भीम
निकट-सुपारखेड़ा

- (17) To report accident and discovery of any other mineral- The lessee/lessees shall without delay report to Mining Engineer/Assistant Mining Engineer concerned or any other officer authorized by them any accident which may occur at or in the said premises and also the discovery on or within any of the lands of mines demised by the lease of any minerals whether minor or otherwise not specified in the lease.
- (18) Grant/working of newly discovered minerals- Where subsequent to the grant, any new mineral is discovered; the lessee shall not win and disposed off unless it is included in the lease or a separate lease is obtained. If lessee does not apply for inclusion of such mineral, lease may be terminated and new lease shall be granted through e-auction.
- (19) To hand over possession of protected area- If any area out of the lease area is declared as a protected area under the Ancient Monuments Preservation Act 1904 (Central Act VII of 1904). The lessee will have to deliver the possession back to the State Government without claiming any compensation for that area.
- (20) Liberty to determine the lease- The lessee/lessees may at any time determine this lease with immediate effect by giving a notice in writing to the State Government or to such officer or authority as the State Government may specify in this behalf and shall pay all rents, water rates, royalties compensation for damages and other moneys which may then be due and payable under these presents to lesser or any other person or persons and shall deliver these presents to competent authority and then this lease and the said term and the liberties. Powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lesser in respect of any breach of any of the covenants or agreement contained in its presents.

24/1/2014
R.S. Montary

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- (21) Cancellation-The lease shall be liable to be cancelled if the lessee/lessees ceases to work the mine for a continuous period of six months without obtaining written sanction of the competent authority.
- (22) Pre-emption- The Government shall have the rights of preemption at current market rates over all minerals lying in or upon the lands demised by the lease and shall be indemnified by the lessee/lessees against claims of any other party in respect of such minerals.
- (23) Consequence of nonpayment of royalty or rent- The Government shall determine the lease after serving a notice to the lessee to pay the dues within thirty days from the date of the receipt of notice and forfeit the security amount if the dead rent or royalty or dump removal charges are not paid within thirty days next after the date fixed in these presents. The Government shall have the right at any time after serving the above notice to enter upon the said lands and to distain all or any of the minerals or movable property therein and shall carry away, distain or order the sale of property so distain or so much of it as will suffice for satisfaction of the rent or royalty of dump removal charges and all costs and expenses occasioned by the non-payment thereof. These rights shall be without prejudice to the right of the Government to realize all its dues, under the Rajasthan Public Demand Recovery Act. 1952 (Act No. V of 1952) or Rajasthan Land Revenue Act.1956 (Act No.15 of 1956).
- a. Consequence of breach of other covenants- In case of any breach on the part of lessee/lessees of any covenant or condition contained in the lease whether contained in this clause or any other clause of this lease, the Government may determine the lease and forfeit the security amount and take possession of the said premises or in the alternatively may impose payment of a penalty as specified in Schedule-IV. Such action shall not be

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R.S. COMPANY

ए.एस.

FOR GEM GRANITES

Director

PARTNER

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उप पंजीयक भीम

जिला-जयपुर

(श.म.उ.का.व.स.)

उप नि.स.स. 11

जिला-जयपुर

taken unless the lessee/lessees has/have failed to remedy the breach after thirty days' notice.

- b. Delivery on termination of lease- On expiry or earlier determination of the lease the lessee/lessees shall deliver up the said premises and all mines (if any) dug in respect of any working as to which the Government might have sanctioned abandonment.
- c. (i) Determination of lease in the public interest- The Government may determine the lease if the Government considers that the minor minerals under the lease are required for establishing an industry beneficial to the public
- (ii) Determination of lease for the aforesaid purpose shall not be valid unless six months notice in writing has been given by the Government to the lessee/lessees. Such notice need not however, be given in war of emergency.

(24) In the schedule area, the lessee shall give preference in employment, to the tribal's and to the persons who become displaced because of the taking up of mining operations.

(25) Employment of Foreign nationals- The licensee/licensees shall not employ, in connection with the prospecting operations any person who is not an Indian National except with the previous approval of the Central Government.

5. Further covenants of the lessee:

The lessee/lessees hereby covenant/covenants with the Government as follows:-

1. The lessee/lessees shall, when mandated by the Government, provide and at all times keep at or near the pit head or each of the pit heads or in nearby cluster area at which the minerals shall be brought to bank, a properly constructed and efficient computerized weighing machine and shall weigh

संयोजित

R.S. Mungay

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THE BEM GRANITES

अधीन

उप पंजीयाक भीम
खनिज तहसील

(आचार्य मंडल)

राज्य अभियंता

खनिज तहसील-विज्ञान विभाग

अधीन (अधीन)

or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

2. To allow test to weighing machine- The lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fifteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error shall be regarded as having existed for three months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the royalty accounted for accordingly.

र. स. मान्डी
R. S. Manthi
एश्री
Pur Gem Granites

PARTNER

उप पंजीयक भीम
जिला-राजसमर्थ

जिला-राजसमर्थ
राजसमर्थ
राजसमर्थ विभाग 13
सुपेट (राजसमर्थ)

3. Not to obstruct working of other minerals- The lessee/lessees will exercising the liberties and powers hereby granted in such manner as to cause no unnecessary or reasonably avoidable obstruction or interruption to the development of any working within the said lands of any minerals not included in this lease and shall at all time afford to the Central and State Government and to the holders of mineral concessions in respect of any such minerals within any land or any minerals within any land adjacent to the said lands as the case may be, reasonable means of access and safe convenient passage upon and across the said lands, to such minerals for purpose of getting, working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for damage or injury which he/they may sustain in consequence of the use of such passage by such lessees or holders of mineral concessions.
4. Forfeiture of property left more than three months after determination of lease- If on expiration of lease or earlier determination of the lease or after the date from which any surrender by the lessee of a part or parts of the said lands under the provision contained in sub-clause (20) of clause 4 of this lease becomes effective, there remain in or upon the said land of the surrendered part or parts thereof as the case may be, any engines, machinery, plants, structures, tramways, railways and other work erections and conveniences or other property which are not required by the lessee/lessees in connection with his/their operations in those parts of the said lands they shall become the property of the Government and may be sold or disposed of in such manner after period of three months from the date of expiration or earlier determination of the lease the Government may deem fit without liability to pay any compensation.

21/04/2014

R. S. Mistry

ए.एस. मिश्र

21/04/2014

FOR GEM GRANITES

उप पंजीयक जीम
नि. कुकरदंडा

(बोपाल कंस)
खनिज अधिकारी
बालापुर

5. Exemption of royalty for tenants- No royalty shall be charged on minor minerals required by the tenant for any bonafied purposes as specified in rule 75 of the rules.

6. Further covenants of the lessee:

The lessee/lessees further covenant/covenants with the Government as follows:-

1. Interest- The lessee/lessees shall pay to the Government simple interest at the rate of fifteen percent per annum on all amounts outstanding against the lessee/lessees under this lease, whether as dead rent, royalty, surface rent or otherwise.

2. Keeping mines etc. in good order- The lessee/lessees shall keep throughout the terms of his/their lease all mines, building, engines, machinery and other mining plants in good repair and working order.

3. Taking ballast etc. for leased area only- The lessee/lessees shall take out and use ballast, khandas and rubbles from his/their quarries for his/their bonafied use in the leased area only and shall pay royalty for minerals so used.

4. Delivery of samples of rocks etc- The lessee/lessees shall deliver to or permit to be taken by the representative of the Government a sample or samples of all rocks found on mines or raised and all intermediate and finished products sold on intended for sale by the lessee/lessees.

5. Security of pits and Shafts and not filling them up- The lessee/lessees shall properly secure pits and shafts and will not without permission in writing of the Mining Engineer, will fully close, fill up or choke any mine or shafts.

6. Setting apart land for public purposes- The lessee/lessees shall when required by the Government so to do, set apart land for public purposes and Government may occupy the same whenever it thinks necessary of expedient but Government will, so far as is compatible with the objects

R.S. Manjhi
E/S
FOR UEM GRANTIES

PARTNER

उप पंजीयत भीम
दिल्ल राजराजस

(गोपाल/बल्लभ)
उप निमित्त
खान एस ए. विमान विभाग
जापेट (राजराजस)

aforesaid, select the land so as not to interfere with the mining operations of lessee/lessees and will from to time pay to the lessee/lessees such sums of money expended in buying surface rights over any of the lands so set apart and cost of removal of any work carried there on and for any loss or damages caused to the lessee/lessees by any interference in the mining operations.

7. (a) Abstaining from entering occupied land- The lessee/lessees shall abstain from entering on the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing.
- (b) The lessee/lessees shall abstain from opening any new quarry or depot in the leased area without the previous sanction of the Mining Engineer, Assistant Mining Engineer concerned.
8. Not to obstruct road etc- The lessee/lessees shall keep open and in no way obstruct any road path or way by any means whatsoever.
9. Not to obstruct working of other mineral- The lessee/lessees shall in the event of his/their declining to take a lease, permit the Government or other persons duly authorized by the Government in that behalf to enter into the leased area and to conduct prospecting and mining operations thereon in respect of minerals or other substance other than
(name of mineral) but the Government will so far as is compatible with the objects aforesaid, select the land to be so set apart and appropriated in such a manner as not to interfere with the mining operations of the lessee/lessees and will indemnify the lessee/lessees for any loss or damage caused to the lessee by any interference with the mining operations.
10. To allow free use of tanks, water courses etc, to the public and Government.

The lessee/lessees shall abstain from all interference with and allow to the public and the Government the free use of tanks, water courses, places of

14.02.2014

R. S. MANTRE

E/A

147 GEM GRANITES

[Signature]

[Signature]
उप संजीवक भीम

[Signature]
(जी.ए.ए.ओ.)
खनिज विभाग

worship, scared graves, burial grounds and village sites for houses which may be existing or may hereafter be set apart or appropriated as herein before provided on the leased area.

11. Not to use land for other purposes- The lessee/lessees shall not cultivate or use the land save for the purposes of the lease.

12. Not to enter upon or commence operations in forest land etc.- The lessee/lessees shall not enter upon or commence any mining operations in any forest land under special protection comprised in the leased area except after previously obtaining permission in writing of the competent officer.

13. To respect water rights and not to injure adjoining property- The lessee/lessees shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring of stream of water unfit to be used or do anything to injure adjoining lands, villages or houses.

14. Removal of stock of minerals on expiry or determination of the lease- The lessee/lessees shall on the termination or earlier determination of the lease remove within three months all extracted minerals from the premises of the leased areas. All extracted minerals in the said lands left over indisposed after three months of the termination or determination of lease shall be deemed to be the property of the Government:

Provided that in case of mining lease of mineral bajri (river sand), the lessee shall not have any right to remove any stock of bajri after the expiry of lease period or receipt of the order of determination of the lease.

15. Service of notice on lessee- The lessee/lessees shall at all times have at the lease area a duly accredited Superintendent or Agent to whom all notices may be given and all communications from the officers of the Department or the Government may be delivered, if there be no such Superintendent or agent on the leased area, the Government shall be at liberty to treat any

21/01/14

R.S. Mawani

ए.एस. मॉनी

FOR GEM GRANITES

[Signature]

उप पंजीयक भीम
जिला-राजसम

[Signature]

(सोपान/अर्थ)
सुनिश्चितता 17
राजसम मू विज्ञान विभाग
जयपुर (राजसम)

- (iii) in case of any other mine, a person having degree in mining or diploma in mining with two year's experience in mining operations or Geologist or the person possessing foreman's certificate of competency issued by the Director General of Mines Safety:

Provided that in case where area of lease is up to one hectare and mining is carried out only by manual means, the person having qualification mentioned in clause (i), (ii) or (iii) may work for a maximum of fifteen leases or fifty quarry licenses, provided that all such mines/quarries are located within a radius of hundred kilometers:

Provided further that if any doubt arises about the lease covered under clause (ii) or (iii) above it shall be referred to the Director for its decision whose decision shall be final.

Explanation: The expression 'average employment' means the average per day of the total employment of the mine during the preceding quarter (obtained by dividing the number of man-days worked by the number of working days).

18. The Lessee shall inform the Government of any change in his immovable property and its value within a period of fifteen days from such change.

7. Calculation of royalty, assignment of tax and recovery of dues:

It is hereby further agreed between the parties hereto as follows:-

1. The royalty payable hereunder shall be calculated on the quantity dispatched from or consumed within the leased area as per the rates specified in Schedule-II of the Rajasthan Minor Mineral Concession Rules, 2017;
2. The lessee/lessees shall not assign, sublet or part with the possession of the leased area or any part thereof except in the manner permitted by

अनुच्छेद 27 of the said rules.

R. S. Marling

डीसी
PVT. BGM GRANITES

PARTNER

उप प्रजायक भीम
विमान-संरक्षण

(डी.पी.ए.ए.ए.)
उप नि. नि. यत्न

राज्य पर. भू-संरक्षण विभाग
जयपुर (राजसभन्)

or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals:

Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause:

Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

11. Security and forfeiture thereof:

1. The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.
2. Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorized to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government up to the limit as mentioned in Rule 19.
3. The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law.

(Plan with boundary marks of demarcation report to be annexed)

12 Interpretations:

2-12/2014/105/1077
R. S. MANDAL
ए. आ. आ.
FOR GEM GRANITE

PARTNER

उप योजना भीम
जिला-राजसम

2
(गोपाल कर्क)
जिला-राजसम
21

In this lease unless the context otherwise requires,-

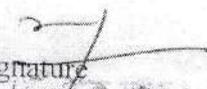
1. 'Department' means the Department of Mines & Geology, Rajasthan.
2. 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorized by him to perform any of his functions.
3. 'Government' includes an officer of the Government to whom any power of the Government has been for the time being delegated.

IN WITNEES WHEREOF this indenture has been signed by the lessee/lessees.

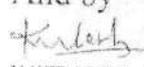
२२/०५/२०१४
 R.S. Madangary

 Signed by lessee/lessees.

WITNES


 Signature
 By order and on behalf of
 the Governor of Rajasthan
 (Designation)

And by


 WITNES (1) Chandramohan Singh Rawat, Dist. Rajmer (Raj.)


 WITNES (2) Ravi Kant Mandra s/o vimal Chand Mandra R/o Madhes, Nagar Madangary, Rishangardi Dist. Rajmer (Raj)


 उपाधीशक भीम
 राजस्थान

राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द(राज.)

सयुक्त सीमांकन - प्रतिवेदन

खनन पट्टा/पूर्वक्षण वास्ते खनिज ग्रेनाईट

निकट ग्राम कुकर खेड़ा तहसील भीम जिला राजसमन्द(राज.)

पत्रावली संख्या 22/2014 (प्रधान/अप्रधान)

आवेदनकर्ता Gem Granite

सीमांकनकर्ता तगाराम (खनि कार्यदेशक-III)

सीमांकन सहायक आवेदक द्वारा उपलब्ध अस्ति

सीमांकन तिथि 07.01.2015

सर्वे उपकरण : प्रिज्मेटिक कम्पास, फीता, इण्टी जी.पी.एस.- 76 आदि

फिल्ड बुक : बुक नं. T-1 पेज सं. 87 से 96 तक

स्थायी बिन्दु : Well of Sh. SANG SINGH SARDAR SINGH DHANA SINGH S/O JALAM SINGH RAWAT

सीमांकन विवरण :

कहाँ से	कहाँ को	बियरिंग	दूरी (मीटर)
FRP.	A	229°	20
A	B	226°30'	14
B	C	257°	14
C	D	222°	11
D	E	182°	16
E	F	161°	43
F	G	189°	55
G	H	178°	25
H	I	318°	31
I	J	209°30'	30
J	K	127°	31
K	L	104°	25
L	M	192°	12
M	N	276°	31
N	O	210°	23
O	P	100°	37
P	Q	173°	29.8700
Q	R	288°	149.5001
R	S	19°15'	308.9756
S	T	119°	26
T	U	178°	17
U	V	100°	10
V	W	189°	25
W	X	114°	37
X	Y	203°	10
Y	Z	280°	13
Z	a	194°	26.0681
a	A	100°	48.2831

कॉपी
कम
3/15



Camp. by
Allam W
SR. D/Man.

सर्वेक्षण/कार्यालय

R.S.M. क्षेत्रफल 3.00 Haet.

डी.सी. डायरेक्टर
FOR GEM GRANITES

उप पंजीयक भीम
जिला- राजसमन्द

(सोपान/वर्क)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
आमेट (राजसमन्द)

सीमा स्तम्भों का विवरण

- Pillar A ① यह समतल जगह पर आता है ② आम का पेड़ 21° व $23m$
 ③ फुआ 49° व $20m$ ④ नीम का पेड़ 221° व $20m$
- Pillar B ① यह चट्टान पर धुर के पास आता है ② फुआ $42^\circ 30'$ व $38m$
 ③ नीम का पेड़ 239° व $6m$ ④ बघुल का पेड़ 202°
- Pillar C ① यह समतल जगह पर आता है ② नीम का पेड़ 86° व $10m$
 ③ बघुल का पेड़ 172° व $4m$ ④ फुए का बाया कोना 145°
- Pillar D ① यह समतल जगह पर आता है ② बघुल का पेड़ 62° व $9m$
 ③ कणज का पेड़ $282^\circ 30'$ ④ खाखरे का पेड़ 120°
- Pillar E ① यह काली चट्टान पर आता है ② बघुल का पेड़ 132° व $10m$
 ② दागाजी बावजी का चपूतरा 48° ③ गुफे का पेड़ $474^\circ 30'$
- Pillar F ① यह समतल जगह पर आता है ② फुए का कोना $183^\circ 30'$
 ③ बघुल का पेड़ 86° व $7m$ ④ कणज का पेड़ $815^\circ 30'$
- Pillar G ① यह समतल जगह पर आता है ② फुए का बाया कोना $175^\circ 30'$ व $13m$
 ③ नीम का पेड़ 300° ④ कणज का पेड़ 9°
- Pillar H ① यह खेत की समतल जगह पर आता है ② नीम का पेड़ $320^\circ 30'$ व $28m$
 ③ बघुल का पेड़ $10^\circ 30'$ व $22m$ ④ फुए का बाया कोना $121^\circ 30'$
- Pillar I ① यह छोटी चट्टान पर आता है ② नीम का पेड़ $160^\circ 30'$ व $3m$
 ③ बघुल का पेड़ 96° व $24m$ ④ खाखरे का पेड़ $852^\circ 30'$
- Pillar J ① यह खेत की समतल जगह पर आता है ② नीम का पेड़ $34^\circ 30'$
 ③ बघुल का पेड़ 134° ④ खाखरे का पेड़ 98°
- Pillar K ① यह समतल जगह पर आता है ② बघुल का पेड़ 139° व $42m$
 ③ फुए का बाया कोना 81° व $33m$ ④ कणज का पेड़ 27°
- Pillar L ① यह समतल जगह पर आता है ② फुए का बाया कोना $433^\circ 6'$ व $14m$
 ③ बघुल का पेड़ 175° व $21m$ ④ नीम का पेड़ $257^\circ 30'$
- Pillar M ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ 175° व $20m$
 ④ कणज का पेड़ $344^\circ 30'$ फुए का बाया कोना $27^\circ 30'$ व $28m$
- Pillar N ① यह समतल जगह पर आता है ② फुए का बाया कोना 250° व $7m$
 ③ खेजड़ी का 131° व $46m$ ④ नीम का पेड़ 0°
- Pillar O ① यह समतल जगह पर आता है ② बघुल का पेड़ 221° व $35m$
 ③ नीम का 134° ④ कणज का पेड़ $33^\circ 30'$
- Pillar P ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ 13° व $8m$
 ③ कणज का पेड़ $12^\circ 30'$ ④ बघुल का पेड़ 252°
- Pillar Q ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ $7^\circ 30'$ व $24m$
 ③ फुए का बाया कोना 324° ④ नीम का 134°
- Pillar R ① यह समतल जगह पर आता है ② नीम का पेड़ 235° व $11m$
 ③ खाखरे का पेड़ 111° ④ बघुल का पेड़ $276^\circ 30'$ व $11m$
- Pillar S ① यह समतल जगह पर आता है ② बघुल का पेड़ 221° व $12m$
 ③ दागाजी बावजी का बांकी 64° व नीम का पेड़ 314°
- Pillar T ① यह समतल जगह पर आता है ② आम का पेड़ $153^\circ 30'$
 ③ गुफे का पेड़ 171° व $28m$ ④ खेजड़ी का पेड़ 30°
- Pillar U ① यह समतल जगह पर चट्टान के पास आता है ② गुफे का पेड़ $148^\circ 30'$ व $10m$

सर्वेक्षण अभिनव
 2019/2020

2019/2020
 R.S. MINDAPY

वीसी

FOR BEST GRANITE

2019/2020
 R.S. MINDAPY

सर्वेक्षण अभिनव
 2019/2020

③ दाया बावजी का अंडिर 48°30' ④ कुए के पास सर्वजी के झर 131°
 Pillar Y :- ① यह समतल खेत में आता है ② कुए का पेड़ 212°30' व 8.1m
 ③ सर्वजी के झर 142° ④ वीस का पेड़ 814°
 Pillar W :- ① यह समतल खेत पर आता है ② खेसड़ी का पेड़ 225° व 15.1m
 ③ कुए पर सर्वजी के झर 125° ④ दायाजी के अंडिर 45°30'

Pillar X ① यह समतल खेत में आता है ② फणस का पेड़ 52°30' व 22.1m
 ③ सर्वजी का झर 138° ④ बधूल का पेड़ 280° व 10.1m

Pillar Y ① यह समतल खेत में आता है ② दायाजी का अंडिर 40°30'
 ③ सर्वजी के झर 123°30' व 38 ④ बधूल का पेड़ 263°30'

Pillar Z ① यह समतल खेत में आता है ② बधूल का पेड़ 28°30' व 12.1m
 ③ कुडी का पेड़ 339° व 11.1m ④ सर्वजी के झर 117°

Pillar (4) ① यह समतल खेत पर काली खेसड़ी पर आता है ② बधूल का पेड़ 245° व 11.1m
 ③ दायाजी का अंडिर 43° ④ कुडी का पेड़ 356°

राजस्व ग्राम क्रमांक	पटवार मण्डल खसरा नम्बर	तहसील भूमि की किस्म (चरागाह, बिलानाम, खातेदारी)	जिला राजसमन्द सीमांकित क्षेत्र में आने वाला रकबा
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खसरा नम्बरान सूची संलग्न है।

P.T.O.

- सीमांकित क्षेत्र के 25 मीटर की परिधि में वन सीमा नहीं आती है तथा वन में सतह जानकारी अनुसार अन्य बहुमूल्य खनिज होना नहीं पाया गया है।
- सीमांकित क्षेत्र माननीय उच्चतम न्यायालय के याचिका सं. 202/95 में दिये गये निर्णय दिनांक 12.12.1996 के डिक्सनरी मीनिंग की परिभाषा अनुसार वन नहीं है।

विशेष विवरण

उपरोक्त आवेदित क्षेत्र का कार्यालय से प्राप्त नक्शा व विवरण सूची अनुसार मौके पर आवेदक व हल्का पटवारी की उपस्थिति में सीमांकन किया गया। वक्त सीमांकन मौके पर कच्चे सीमा स्तम्भ बनवाये गये तथा आवेदक को हिदायत दी गई कि उन्हें पक्के सीमेण्टेड निर्धारित साइज में बनाये एवं इन्हें भविष्य में बनाये रखे तथा बिना विभाग की लिखित अनुमति के खनन कार्य नहीं करें अन्यथा नियमानुसार कार्यवाही की जावेगी। उपरोक्तानुसार संयुक्त सीमांकन कर मौका रिपोर्ट बनाई गई, उक्त क्षेत्र को नक्शा ट्रेस पर अंकित किया गया जो संलग्न है।

आवेदनकर्ता/प्रतिनिधि

हस्ताक्षरिका 07/01/15
 प्रतियाधिकारवेष्टा
 प्रति हस्ताक्षर

हस्ताक्षर सीमांकनकर्ता

खनि अभियन्ता
 आमेत

(जोमान नरसिंह)
 खनि अभियन्ता
 राजसमन्द जिला विकास विभाग
 आमेत (राजसमन्द)

प्रमाणित किया जाता है कि मैने फिल्ड बुक व्यवितगत रूप से जांच ली है, और इस सीमांकन का ट्रेस आरम्भिक सर्वे स्टेशन पर समाप्त हुआ है तथा सर्वे रेखा को नापते समय सभी महत्वपूर्ण स्थाई बिन्दु जो कि सर्वे रेखा के 50 मीटर में आते हैं, के आफसेट्स लिये गये हैं एवं स्थानीय रेफरेंस की बियरिंग व डिस्टेंस जांच ली गई है जहा पर 150 मीटर तक स्थाई फिचर्स नहीं हैं वहाँ प्रत्येक कोने के पिलर्स से दो स्थाई फिचर्स को बियरिंग द्वारा जोडा गया है।

R.S. M...
 धीसा
 FOR GEM GRANITES

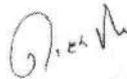
खनि अभियन्ता आमेत

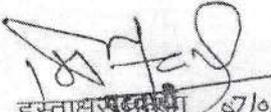
उप पंजीयक भीम
 जिला-राजसमन्द

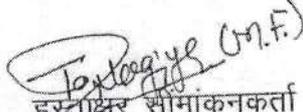
राजस्व ग्राम कूकरोड़ा पटवार मण्डल कूकरोड़ा तहसील भीम जिला राजसमन्द

शेष राजस्व रिपोर्ट एम. एल. 22/2014

क्रमांक	खसरा नम्बर	भूमि किस्म(चरागाह, बिलानाम, खातेदारी)	की खसरो का कुल रकबा कीघा	खसरो में आने वाला कुल रकबा किघा-किस्वा
1	3430/3463	खातेदारी	5-0	4-17
2	3464 ✓	—	2-02	2-01
3	3465 ✓	—	0-14	0-13=10
4	3466 ✓	—	0-11	0-10=10
5	3467 ✓	—	0-11	0-10=10
6	3468 ✓	—	2-04	2-03=10
7	3469 ✓	—	1-12	1-11=10
8	3470 ✓	—	0-12	0-12
9	3472 ✓	—	1-01	1-01
10	3473 ✓	—	0-14	0-8
11	3476 ✓	—	1-03	0-13
12	3477 ✓	—	2-07	2-06=10
13	3478 ✓	—	1-04	1-03
14				18-11 किघा किस्वा


आवेदनकर्ता / प्रतिनिधि


हस्ताक्षरकर्ता 27/01/15
पटवारी कूकरोड़ा
तह. भीम, जिला राजसमन्द

 (M.F.)
हस्ताक्षर सीमांकनकर्ता

राजसमन्द (कूकरोड़ा)

R. Singhania

धारा

PR MEM GRANITES



उप पंजीयक भीम
जिला-राजसमन्द

(नोटास बन्ध)

कूकरोड़ा तहसील

जिला राजसमन्द

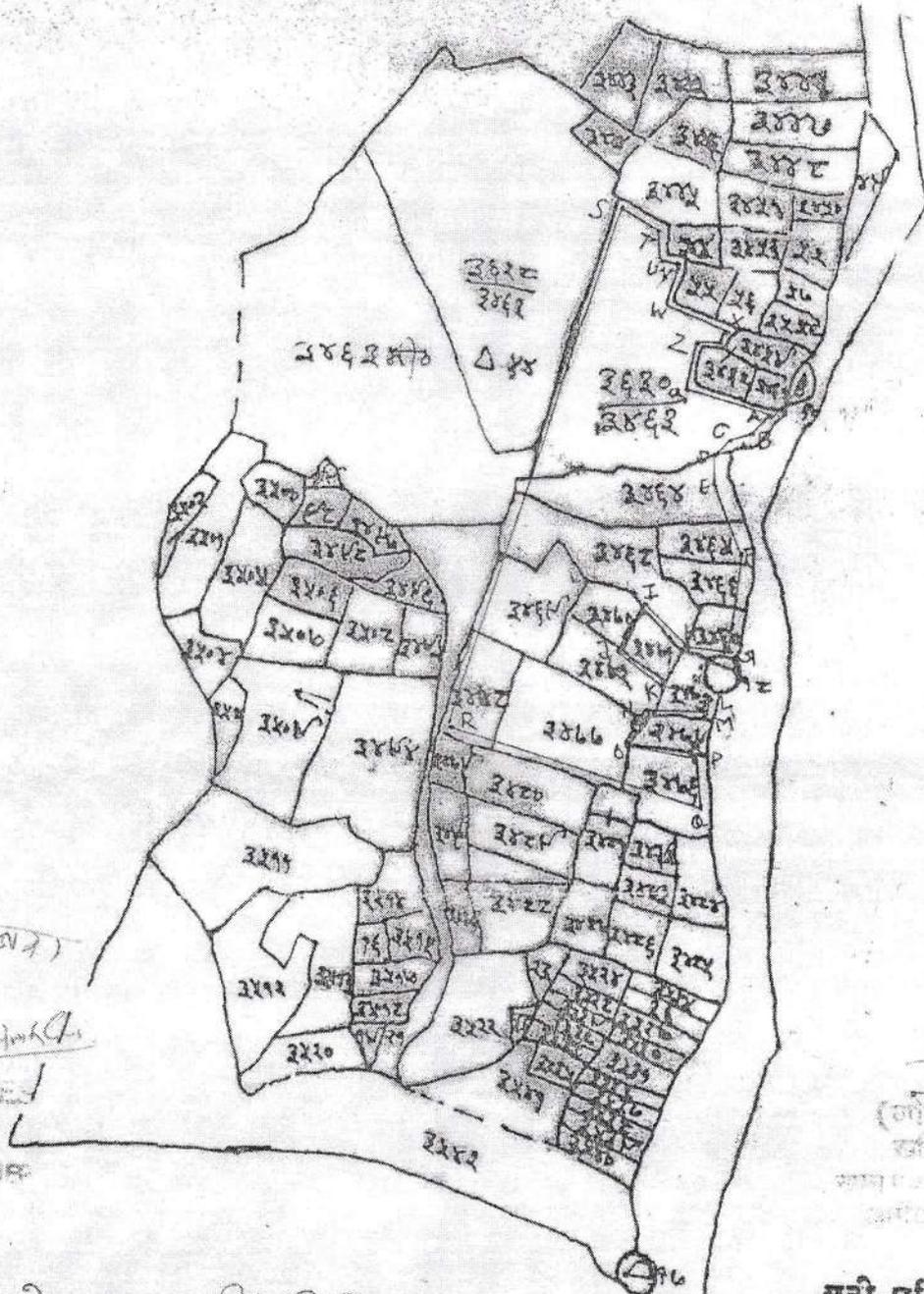
27/01/15

आवेदक नवशा ट्रेडिंग, ग्राम कुंकर खेड़ा, तहसील भीम

जिला - राजसमन्ध (राज०)

पैमाना की रीच = 2 1/2 जरीब

9 जरीब = 932 फीट



सत्यप काशीकावत
S. Manoj
धीरी
FOR GEM GRANITES

(लेखा/बन्ध)
रुचि नयिता
सत्यप काशीकावत
जिला राजसमन्ध

आवेदित क्षेत्र को लाल रखाई से चिह्नित
किया गया
हस्ताक्षर पटवारी ट. कुंकर खेड़ा

बरी पत्रिलि
P-35/189
7-01/15

प. म. कुंकर खेड़ा 07/01/15
सह. भीम, जिला राजसमन्ध

नियमानुसार जारी

प. म. कुंकर खेड़ा 07/01/15
सह. भीम, जिला राजसमन्ध

उप पंजीयक भीम
जिला राजसमन्ध

21/5

राजस्थान सरकार
कार्यालय स्वनि अभियन्ता आर्मेड
निरीक्षण - प्रतिवेदन

आज दिनांक 30-1-2015 को निम्न हस्ताक्षरकर्ता द्वारा आवेदक ~~की~~
जिसके द्वारा दिनांक 29.03.2003 को निकट ग्राम
कुकर खेड़ा एम0 एल0 नं0 22/2014 से आवेदित क्षेत्र
का शासन के परिपत्र क्रमांक एफ0 14(5) खान/गुप-2/2002- पी0 टी0 दिशा
निर्देश दिनांक 29.03.2003 की अनुपालना में मौका निरीक्षण किया जिसका
बिन्दुवार विवरण निम्नानुसार है:-

- सामान्य भौगोलिक स्थिति:-
आवेदित क्षेत्र पश्चिमी रेगिस्तान क्षेत्र में युक्त उच्च खाक
बूटि होकर सतह पर रेगिस्तान की अवस्थिति है साथ ही
क्षेत्र में मौजूदा पट्टों की संख्या एवं स्थिति के स्वनि रेगिस्तान के उपलब्धता उपाधीत होती है,
आवेदित क्षेत्र में बहल व अन्य कड़ीली काडिया है।
- आवेदित क्षेत्र के आस - पास में स्थित नदी / नाला व जलाशय की
लम्बाय दूरी एवं खनन से इन पर पड़ने वाली प्रतिकूल स्थिति :-
आवेदित क्षेत्र के करीब 70 मी० दूरी पर नाला व की पानी
तथा पूर्वी दिशा में क्षेत्र के बाहर बहती नाला है जिन्हे कुकर नदी पुर्ण
क्षेत्र का प्रमुख स्रोत लगभग 10-15 मी० है। बाकत क्षेत्र पर लेना उचित होगा
- क्षेत्र में सड़क, जलसंचयन एवं टेलिफोन की उपलब्धता का विवरण :-
उक्त सुविधाएँ नजदीकी कुकरखेड़ा गाँव में है।
- आस-पास के गाँवों में रहने वाले ग्रामीणों का मुख्य आजीविका :-
रेवती एवं मजदूरी।
- खनन कार्य एवं निकाले गए मलबे से आस - पास की कृषि भूमि /
आबादी एवं जनसंख्या पर पड़ने वाला प्रभाव :-
वैज्ञानिक तरीके से खनन करने एवं Overburden के सुचित
निस्तारण से उक्त कुप्रभाव न्यून किया जावेगा।
- खनन पर्याप्त स्वीकृत होने से आस - पास क्षेत्रों के निवासीयों के जीवन
स्तर में सुधार होना व रोजगार पर होने वाला प्रभाव :-
रोजगार के अवसर बढ़ेंगे जिसके स्वामीय गुणों के लिए
उपरोधी होकर उनके जीवन स्तर में सुधार हो पायेगा।
- क्षेत्र में स्थित उपरी भूदा की मोटाई :-
कही-2 भाग में 0.5 से 2.0 मीटर तक TOP SOIL
है अधिकांश भाग पश्चिमी है।
- आवेदित क्षेत्र के पास जलों की स्थिति एवं इको फ्रेण्डली खनन का
सामान्य विवरण :-
आवेदित क्षेत्र के 1 km पश्चिम में भीलवाड़ा जिले के
स्वनि रेगिस्तान के खननपट्टे प्रशासित है।

11. धरा चतनन में जोखिम होने अतिउपलब्ध करने में पर्याप्त है या नहीं
वर्तमान में स्वनि की मात्रा अधिक है सतह पर रेगिस्तान
होने व सतह पर (Dust blowing) के लिए खनन पर
R.S. मानानुसार खनिज रेगिस्तान होने के कारण उपलब्धता उपाधीत नहीं है

धीरी
उप पंजीयक भूमि
विभा-राजस्थान

(गोपनीय)
उप निरीक्षक
विभा-राजस्थान

--: कार्यालय आदेश :-

चूकि मैसर्स जेम ग्रेनाईटस्, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगढ जिला अजमेर (राज.) द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के अन्तर्गत खनिज ग्रेनाईट का खननपट्टा निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला-राजसमन्द में अनुदान हेतु आवेदन पत्र दिनांक 26.12.2014 को कार्यालय खनि अभियन्ता, आमेट में प्रस्तुत किया, जिसके संबंध में खनि अभियन्ता, आमेट के पत्र क्रमांक खअ/आमेट/सीसी-2/एम.आर./एम.एल.-22/2014/322 दिनांक 25.02.2015 से खननपट्टा स्वीकृति हेतु मंशा पत्र (LOI) जारी किया गया।

और चूकि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 दिनांक 01.03.2017 के अन्तर्गत शासन की अधिसूचना क्रमांक एफ.14(9)माईन्स/गुप-2/2015-पार्ट II दिनांक 20.06.2017 से किये गये संशोधनानुसार अप्रधान खनिजों की लॉटरी से एवं खातेदारी भूमि में खनन पट्टा स्वीकृती हेतु जारी मंशा पत्रों को रक्षित (Saved) किये गये हैं।

चूकि आवेदक द्वारा खननपट्टा स्वीकृति हेतु जारी मंशा पत्र (LOI) दिनांक 25.02.2015 की पालना में क्षेत्र का माईनिंग प्लान मय प्रोग्रेसिव माईन क्लोजर प्लान इस कार्यालय से दिनांक 20.03.2015 को अनुमोदन कराया गया, जो कि निर्धारित समयावधि 3 माह मे ही है एवं क्षेत्र की पर्यावरण क्लीयरेंस (EC) स्टेट लेवल SEIAA के पत्र क्रमांक F1/(4)/SEIAA/SESE-RAJ/Sectt/ Project/ Cat-1(A)/B2/(ec)/14-15/Jaipur Dt. 05-01-2016 से जारी हुई है। जो की निर्धारित समयावधि 12 माह में होती है। तदनुसार खनि अभियन्ता, आमेट ने क्षेत्र अनुदान हेतु रिक्त होने से आवेदक के पक्ष में स्वीकृत किये जाने हेतु अनुशंसा प्रेषित की है, एवं इस कार्यालय द्वारा भी आवेदक के पक्ष में क्षेत्र स्वीकृत किया जाना उचित समझा गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अन्तर्गत प्रदत्त शक्तियों के अनुसार तथा उसमें समय-समय पर होने वाले संशोधनों, उल्लेखित निबन्धों एवं प्रतिबन्धों के साथ निम्न निबन्धों और प्रतिबन्धों पर आवेदक के पक्ष में खननपट्टा अनुदान किया जाता है:-

1. नाम	मैसर्स जेम ग्रेनाईटस्, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगढ जिला अजमेर (राज.)
2. खनिज	ग्रेनाईट
3. क्षेत्रफल	3.00 हैक्टर
4. क्षेत्र का विवरण	निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला राजसमन्द में विवरण सूची एवं संयुक्त सीमांकन रिपोर्ट के आधार पर उपलब्ध वास्तविक भूमि अनुसार (3 हैक्टर)।
5. खसरा नम्बर	3630 / 3463,3464,3465,3466,3467,3468,3469,3470,3472,3473,3476, 3477 व 3478 किस्म खातेदारी
6. खननपट्टा अवधि	संविदा पंजियन की तिथि से 50 वर्ष।
7. वार्षिक स्थिर भाटक	रु. 180000/- (अक्षरे एक लाख अस्सी हजार मात्र) प्रतिवर्ष एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
8. प्रतिभूति राशि	वार्षिक स्थिर भाटक का एक चौथाई राशि के बराबर जो एफ.डी.आर. /एन.एस.सी. के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 19 में समय-समय पर होने वाले संशोधनानुसार।
9. प्रीमियम राशि	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 5 (2ए) के अनुसार वार्षिक स्थिर भाटक के 2.5 गुना बराबर राशि का प्रीमियम एक बार संविदा से पूर्व देय होगा।

R.S. Manjry

डीसी

FOR GEM GRANITES

(Signature)

उप पंजीयक भीम

जिला-राजसमन्द

(जोयता बरत)

खनिज विभाग

राजसमन्द

1. कार्यपालना प्रतिभूति (Performance Security)	रु. 90,000/- (अक्षरे नब्बे हजार मात्र) वार्षिक स्थिर भाटक की 50 प्रतिशत एफ.डी.आर./एन.एस.सी. के रूप में अथवा राष्ट्रीयकृत बैंक/शिड्यूअल बैंक की बैंक गारन्टी के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो।
1. अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. डी.एम.एफ.टी. कोष (फण्ड)	खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 के सेक्शन 15 के अन्तर्गत बनाये गये डी.एम.एफ.टी. रूल्स 2016 के अनुसार रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर फण्ड देय होगा, जो कि समय - समय पर होने वाले संशोधनानुसार मान्य होगा।
1. वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 29 के पार्ट 14 के अनुसार वित्तीय आश्वासन के रूप में रु. 15000/- प्रति हैक्टर संविदा निष्पादन से पूर्व जमा करावे।
1. अन्य शर्तें	जैसा कि समय-समय पर केन्द्र सरकार अथवा राज्य सरकार निर्धारित करे।

नोट:-

1. यदि अनुदानी इस आदेश की तारीख से 3 माह के भीतर समुचित इकरारनामा निष्पादित नहीं कराएगा, तो यह आदेश बिना सूचना के ही प्रतिसंहत (Revoke) कर दिया जाएगा।
2. जब तक अनुदानी समुचित संविदा निष्पादन करा संविदा का पंजियन करा एवं राजस्थान प्रदूषण नियंत्रण मंडल से वांछित कन्सेन्ट टू एस्टेब्लिश एवं कन्सेन्ट टू ऑपरेट प्राप्त कर प्रस्तुत नहीं कर दे, तब तक क्षेत्र में खनन कार्य आरम्भ नहीं करेगा।
3. आवेदक द्वारा माननीय उच्च न्यायालय, जोधपुर में प्रस्तुत एस.बी.सिविल रिट पिटिशन संख्या 5752/2017 को विद्धो करने का प्रार्थना पत्र/विद्धो आदेश की प्रति विभाग को प्रस्तुत करनी होगी।

ce II
21/7/17

(एन.के.बैरवा)
अधीक्षक खनि अभियन्ता,
राजसमंद वृत राजसमन्द।

क्रमांक: अखअ/राज-वृत/सीसी.-आमेट/अप्र/एम.एल-22/2014/957
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

दिनांक :- 19/7/17

1. खनि अभियन्ता, आमेट को उनके पत्र क्रमांक 5193 दिनांक 11.07.2017 के क्रम में भेज कर निर्देश है कि-
 - राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) में वर्णित संविदा हेतु समस्त औपचारिकताएं आवेदक से स्वीकृति आदेश प्राप्ति तिथि से 3 माह में पूर्ण करवाते हुये संविदा निष्पादन कराया जाना सुनिश्चित करें।
 - आवेदक से आदेश के नोट में अंकित क्र.सं. 3 के अनुसार अन्डरटेकिंग प्राप्त करें, एवं अन्य शर्त का संविदा अंकन किया जावे।
2. संभागीय आयुक्त, उदयपुर।
3. जिला कलक्टर, राजसमन्द।
4. मैसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.) को भेजकर लेख है कि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) के अन्तर्गत संविदा हेतु समस्त औपचारिकताएँ स्वीकृति आदेश प्राप्ति तिथि से 3 माह की समयावधि में खनि अभियन्ता आमेट में पूर्ण कराते हुये नियम 21(2) के अनुसार निर्धारित समयावधि (3 माह में) संविदा निष्पादन करावे।

71.9.606) 3/संविदा नियमावली।

R.S. MANTER

जीसी
R/S JEM GRANITES

अधीक्षक

उप राज्यीयक अधिकारी
जिला-राजसमन्द

अधीक्षक खनि अभियन्ता,
राजसमंद वृत राजसमन्द

अधीक्षक
खनि अभियन्ता
राजसमन्द



Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159



Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/4413-4416

Order No 2015-2016/Bhilwara/8637

Date: 15/03/2016

Unit Id : 77,337

M/s GEM GRANITES

R/o Opp Adinath Colony, Jaipur Road, Madanganj, kishangarh

Tehsil : Kishangarh District : Ajmer

E-Mail : gemgranites@gmail.com

Sub: Grant of Consent to Establish under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral** Mine at near Village-Kuker Kheda, Tehsil-Bhim, District- Rajsamand (M.L.No-22/2014).

Ref: (i) Your applications dated 05/02/2016
(ii) Received on 05/02/2016

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Establish** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. GEM GRANITES**, a Mine of **Minor Mineral** having **M.L.No.- 22/2014 in an area measuring 3.0000 Hectares** at/near Village-Kuker Kheda ,Tehsil-Bhim, District-Rajsamand.
- 2 That this consent is valid for a period from **05/02/2016** to **31/01/2019**, or **commencement of production whichever is earlier**.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	120000.0000 MT/ANNUM

Validity unknown

Digitally signed by
RASHMI
Date: 2016.03.15
17:06:30



Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159

Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/4413-4416

Order No 2015-2016/Bhilwara/8637

Date: 15/03/2016

Unit Id : 77,337

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 $\mu\text{g}/\text{M}^3$	SPM = 600 $\mu\text{g}/\text{M}^3$ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 $\mu\text{g}/\text{M}^3$	
NO _x	120 $\mu\text{g}/\text{M}^3$	
CO	5000 $\mu\text{g}/\text{M}^3$	

- 5 That the Mining unit shall maintain zero discharge status of waste water from the premises. No trade effluent shall be discharged inside/outside mine premises.
- 6 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 7 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.
- 8 That this **Consent to Establish** is for mining / processing / beneficiation of product as mentioned above in M.L.No.-22/2014 and a separate **Consent to Establish** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 9 A. That as per submitted document the Mining Lease is pending with DMG & Lessee shall submit the copy of lease documents to this office.
B. That the lessee has deposited Consent to Establish Rs. 24000.00 (three year) under the provisions of Water Act, 1974 & Air Act, 1981 for (Minor Mineral, Red Category, area 01 Hectare and above but less than 5 Hectare).Balance fees of Rs 30000.00 has been adjusted against fees for Environmental Clearance.
C. That lessee shall comply all the E.C. Conditions issued by S L E I A A , R a j a s t h a n l e t t e r n o . F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat(A)B2(EC)14-15 jaipur Dated 05/01/2016 and compliance report shall be submitted to this office once in six month positively with evidences.
D. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

Validity unknown
Digitally signed by
MAHADEVI
KUMAR MEHTA
Date: 2016.03.15
17:08:11 +05'30'



Regional Office Bhilwara

Rajasthan State Pollution Control Board

18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001

Phone: 01482-241159

Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/4413-4416

Order No 2015-2016/Bhilwara/8637

Date: 15/03/2016

Unit Id : 77,337

- 10 A. No trade effluent shall be discharged inside/outside mine premises.
B. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
C. That the lessee shall develop plantation in at least 33% of the total lease area within a period of 03 years to maintain ambient air quality around the mine and the Action Plan for plantation submitted by you, shall be implemented.
- 11 A. That this consent shall be subject to valid & approved mining plan.
B. That mining plan shall be approved in time and mining shall strictly be carried out as per mining plan.
C. That this consent shall cease to remain in force instantly on expiry of the validity of mining plan.
D. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.
- 12 A. That this consent is being issued without physical verification of the mine area on the basis of the copies of Environmental Clearance regarding production and affidavit submitted by the lessee, copy of valid approved mining plan. And if on verification any violation is observed this consent shall be revoked / refused without any notice and legal action shall be initiated accordingly.
B. That this consent is subject to Forest and Wild Life Clearance from Forest Department, if required.
C. That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.
- 13 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 14 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.

Digitally signed by
RAJAYESH
KUMAR, EHTA
Date: 2016.03.15
17:08:51 +05'30'



Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159

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File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/4413-4416

Order No 2015-2016/Bhilwara/8637

Date: 15/03/2016

Unit Id : 77,337

15 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

16 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours Sincerely

Regional Officer

Copy To:-

- 1 Member Secretary, RSPCB, Jaipur for information .
- 2 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Amet
- 3 Master File .

Validity unknown

Digitally signed by
MAHAYESH
KUMAR MEHTA
Date: 2016.03.15
10:03:00

Regional Officer



Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159



Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/3659-3661

Order No 2017-2018/Bhilwara/11657

Date: 14/11/2017

Unit Id : 77,337

M/s GEM GRANITES

R/o Opp Adinath Colony, Jaipur Road, Madanganj, kishangarh

Tehsil : Kishangarh District : Ajmer

E-Mail : gemgranites@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral Mine** at near Village-Kuker Kheda, Tehsil-Bhim, District- Rajsamand (M.L.No-22/2014).

Ref: (i) Your applications dated 14/10/2017

(ii) Received on 14/10/2017

(iii) Received at Head office on 10/10/2017

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **GEM GRANITES**, a Mine of **Minor Mineral** having **M.L.No.- 22/2014** in an area measuring **3.0000 Hectares** at/near Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand.

2 That this consent is valid for a period from **14/10/2017** to **30/09/2022**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	120000.0000 TPA





Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159

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File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/3659-3661

Order No 2017-2018/Bhilwara/11657

Date: 14/11/2017

Unit Id : 77,337

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M ³	SPM = 600 µg/M ³ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 µg/M ³	
NO _x	120 µg/M ³	
CO	5000 µg/M ³	

- 5 That the Mining unit shall maintain zero discharge status of waste water from the premises. No trade effluent shall be discharged inside/outside mine premises.
- 6 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 7 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in M.L.No.-22/2014 and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 8 A. That as per submitted documents the **Consent to Operate** is valid upto 05/10/2067.
B. That the lessee has deposited **Consent to Operate** Rs. 66000.00 (Five years) under the provisions of Water Act, 1974 & Air Act, 1981 for (Minor Mineral, Red Category, area 01 Hectare and above but less than 5 Hectare) as per notification dated 26.05.2016.
C. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 9 That lessee shall comply all the E.C. Conditions issued by DEIAA, Rajasthan letter no. F1(4)/DEIAA/DEAC-Raj/Sectt/Project/ Cat.B2 File No. / () 14-15 Jaipur Dated 05/01/2016. And compliance report shall be submitted to this office once in six month positively with evidences.
- 10 That this consent is subjected to any subsequent order from NGT regarding Environmental Clearance (EC) as applicable.
- 11 That you will apply for renewal of Consent within stipulated time period (120 days before expiry of the consent).

Digitally signed by Rakesh Gupta
Date: 2017.11.14 7:48:19 IST





Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159

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File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/3659-3661

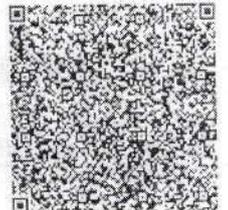
Order No 2017-2018/Bhilwara/11657

Date: 14/11/2017

Unit Id : 77,337

- 12 A. No trade effluent shall be discharged inside/outside mine premises.
B. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.
C. That the lessee shall develop plantation in at least 33% of the total lease area within a period of 03 years to maintain ambient air quality around the mine and the Action Plan for plantation submitted by you, shall be implemented.
- 13 A. That this consent shall be subject to valid & approved mining plan.
B. That mining plan shall be approved in time and mining shall strictly be carried out as per mining plan.
C. That this consent shall cease to remain in force instantly on expiry of the validity of mining plan.
D. That this consent is being issue on the basis of information submitted by unit. The consent may be automatically revoked in case of any wrong information found after that.
- 14 A. That this consent is being issued without physical verification of the mine area on the basis of the copies of valid lease agreement, M.E. certificate regarding production and affidavit submitted by the lessee, copy of valid approved mining plan. And if on verification any violation is observed this consent shall be revoked / refused without any notice and legal action shall be initiated accordingly.
B. That this consent is subject to Forest Department, if required.
C. That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.
- 15 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 16 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.

Digitally signed by Rakesh Gupta
DN: cn=Rakesh Gupta, o=State Pollution Control Board, ou=Regional Office Bhilwara, email=Rakesh.Gupta@rajpcb.gov.in
Reason: Self Attested
Location: Bhilwara





Regional Office Bhilwara
Rajasthan State Pollution Control Board
18, Azad Nagar, Near Pannadhai Circle, Bhilwara -311001
Phone: 01482-241159

Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/3659-3661

Order No 2017-2018/Bhilwara/11657

Date: 14/11/2017

Unit Id : 77,337

- 17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours Sincerely

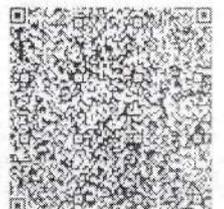
Regional Officer

Copy To:-

- 1 Member Secretary, RSPCB, Jaipur for information .
- 2 Master File .

Signature Not Verified
Digitally signed by Rakesh Gupta
Date: 2017.11.14 17:48:19 IST
Reason: Self Attested
Location:

Regional Officer



Annex - 3 & 4



Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
Phone: 8094178389 Fax: 8094178389



Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

Order No 2022-2023/Rajsamand/11721

Date: 22/06/2022

Unit Id : 77,337

M/s GEM GRANITES

R/o Opp Adinath Colony, Jaipur Road, Madanganj, kishangarh

Tehsil : Kishangarh District : Ajmer

E-Mail : gemgranites@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your Minor Mineral Mine at near Village-Kuker Kheda, Tehsil-Bhim, District- Rajsamand (M.L.No-22/2014,).

Ref: (i) Your applications dated 30/05/2022
(ii) Received on 30/05/2022
(iii) Received at Head office on 19/05/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

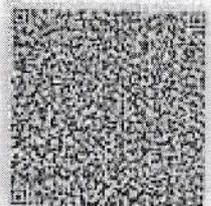
- 1 That this consent is being granted in favour of M/s. GEM GRANITES, a Mine of Minor Mineral having M.L.No- 22/2014, in an area measuring 3.0000 Hectares at/near Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand.
- 2 That this consent is valid for a period from 01/10/2022 to 30/09/2027
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	120000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 18:18 IST
Reason: Self signed
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
Phone: 8094178389 Fax: 8094178389

Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

Order No 2022-2023/Rajsamand/11721

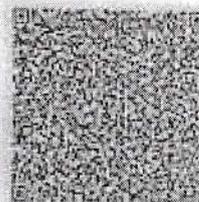
Date: 22/06/2022

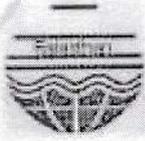
Unit Id : 77,337

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-22/2014**, and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 I. That the production capacity mentioned in Condition No.-3 of this Consent order is given on behalf of capacity mentioned in the Environmental Clearance and further Mining shall be done as per the approved Mining Plan/Scheme and annual production must not exceed the capacity as mentioned in the approved Mining Plan/Scheme or capacity as mentioned in Environmental Clearance, whichever is less.
- II. That the project proponent/lessee shall comply with all conditions as imposed in Environmental Clearance letter issued from State Level Environment Impact Assessment Authority, Rajasthan LetterNo.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC)/2014-15 Jaipur dated 05.01.2016 and compliance report shall be submitted to this office once in six month positively with evidences.
- III. That lessee has deposited Consent to Operate fees Rs. 66000.00 (Five years) under the provisions of Air Act, 1981 & Water Act, 1974 for (Minor Mineral, Red Category, Area 01 Hectare and above but less than 05 Hectare, as per notification dated 26.05.2016.
- V. That the lessee has submitted the Mining Engineer Certificate vide Letter No.- 1554 dated 26/05/2022 issued by Mining Engineer, Amet, Rajsamand.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self signed
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
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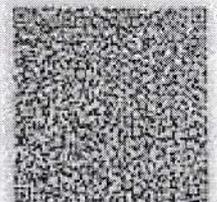
Date: 22/06/2022

Unit Id : 77,337

- B I. That this consent shall be subject to valid & approved mining plan and the approved mining plan/scheme shall be approved/renewed well in time by the competent authority & copy of the same shall be submitted to the Board within 30 days of its expiry and mining shall be strictly carried out as per approved mining plan/scheme. That this consent shall cease to remain in force instantly on expiry of the mining plan validity.
- II. That this consent is issued on the basis of the copies of valid lease agreement by Mining Department and Environmental Clearance, affidavit and other relevant documents submitted by the project proponent/ lessee without physical verification of the mine area. Later on upon verification if any violation is found, this consent may be revoked /refused without any further notice and legal action may be initiated accordingly.
- III. That the unit shall comply with the Guidelines for Abatement of Pollution from mining operations issued by the Board vide Letter No.F.14(38) policy/RPCB/Plg./2786-2817 dated 15.07.2011. The guidelines are available on website of the Board www.rpcb.nic.in.
- IV. That garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed around the mineral and overburden dumps to prevent runoff water and flow of sediments.
- V. That the lessee shall comply with the standards, with respect to National Ambient Air Quality, as prescribed vide MOEF Notification No. GSR 826(E) dated 16th November, 2009.
- VI. That the lessee shall comply with the MOEF&CC Notification No. S.O.2731(E) dated 09th September, 2013, Notification No. S.O. 2601(E) dated 7th October, 2014 and other subsequent Orders/Notifications in future.
- VII. That as per submitted Deputy Conservator of Forest (WL), Rajsamand vide Letter No. 4740 dated 27/05/2022, mine lease is not located within 1-10 km of boundary of Kumbhalgarh Wildlife Sanctuary and also located outside the Eco-Sensitive Zone of TadgarhRawli Wildlife Sanctuary.
- VIII. That as per submitted document the Mining Lease is valid upto 04/10/2067.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Signed
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
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File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

Order No 2022-2023/Rajsamand/11721

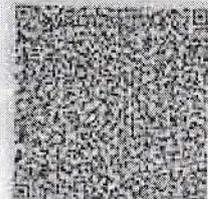
Date: 22/06/2022

Unit Id : 77,337

- 9 I. That the overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. during the rainy season.
- II. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- III. That top soil shall be stacked separately and used for plantation & agriculture.
- IV. That no natural watercourse and/or water resources should be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating/ passing through the mining area during the course of mining operation.
- V. That the lessee shall apply for fresh/renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fees shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules, 2016 and amendment thereafter.
- VI. That the project proponent/lessee must submit point wise compliance of this consent order once in a year.
- VII. That the lessee shall not dig/install any bore well/ground water source or not carry out abstraction of Ground Water without prior permission from Central Ground Water Authority.
- VIII. That this consent is subject to valid permission of forest diversion by competent authority if applicable for the mining lease under reference. In case of applicability of same i.e. lessee is required to obtain forest diversion permission for its mine lease and if same is not valid/expired/not obtained, this Consent shall be stand/treated as revoked/withdrawn automatically without any further intimation (Only applicable for the Forest diversion required leases).
- IX. That the project proponent shall obtain Environmental Clearance and/or Wildlife Clearance from the Standing Committee of the N.B.W.L., if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self signed
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
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File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

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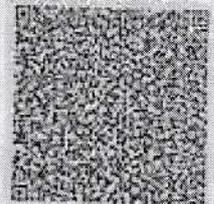
Date: 22/06/2022

Unit Id : 77,337

- 10 I. That this consent does not absolve project proponent from other statutory obligations prescribed under any other law or any other instrument of force. The sole & complete responsibility to comply with the conditions laid down in all other laws for time being in force, rests with the industry/unit/project proponent.
- II. That any information submitted/mentioned in the consent application form/declaration/ affidavit/ supporting enclosures if found incorrect later on, shall make the lessee liable for legal action under Section 42 of the Water Act, 1974 and Section 38 of the Air Act, 1981.
- III. That if emissions after monitoring from competent authority if required, found to be discharged in excess of the standards prescribed shall make the lessee liable for legal action under Section 43 of the Water Act, 1974 and Section 37 of the Air Act, 1981.
- IV. That this consent is subject to any order or direction from any Court of the competent jurisdiction.
- V. That project proponent/lessee shall obtain prior consent for any addition/insertion/alteration/modification/replacement/change/expansion/increase.
- VI. That this consent is subject to Forest & Wild Life Clearance from Forest Department, if required & is subjected to the provisions of Forest (Cons.) Act, 1980, Forest (Cons.) Rules, 1981 & other relevant statutes, orders & guidelines as may be applicable to lease from time to time.
- VII. That mining operations shall be restricted to above ground water table & should not intersect ground water table. In case of working below ground water table, prior approval of Ministry of Environment, Forest & Climate Change and C.G.W.A. shall be obtained.
- VIII. That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 11 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 12 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: See details
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
Phone: 8094178389 Fax: 8094178389

Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

Order No 2022-2023/Rajsamand/11721

Date: 22/06/2022

Unit Id : 77,337

- 13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 15 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

RO

(A): Copy To:-

1 Master File .

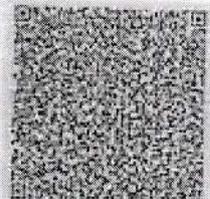
(B):

- 1 Mining Engineer, Department of Mines Geology, Amet, Rajsamand to inform this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments.
- 2 D.C.F. (W.L.) Rajsamand to inform that this consent has been issued from the environmental angle only and ensuring compliance of any other law/act/rule/ regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments.

RO

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: See details
Location:



राजस्थान सरकार

मौका स्थिति

58-021



दिनांक 4.8.2020 को श्रीमान जति अक्षय-ना, आग्नेय
 के आदेश क्रमांक खअ/आग्नेय/सीसी-11/एम.एल. 22/2014/
 1851 दिनांक 24.7.2020 की पालना में तथा आदेशिका
 में प्राप्त श्री शिव सिंह पिता श्री भूर सिंह जति शंकर निवासी-
 निलवा तालाब पुलिस थाना इंदौर जिला - भीलवाड़ा से प्राप्त
 शिकायत की जाति हेतु खनन पदा सं. 22/2014 खनिज वहेनाश
 निकट खनन - कुकरखेड़ा तहसील भीम जिला - राजसमंद में M/S
 जैम इन्फ्रास्ट्रक्चर्स के पास में स्वीकृत खनन पदा का मौका
 निरीक्षण हेतु मौका स्थल पर पहुंचे।

वक्त मौके पर शिकायत में वांछित मोबाइल नं. 9660283894
 व 73000118125 पर दुरभाष वार्ता कर शिकायतकर्ता को मौका
 स्थल पर बुलाया। मौके पर उपस्थित हुये श्री शिव सिंह व
 श्री अर्जुन सिंह ने बताया कि M/S जैम इन्फ्रास्ट्रक्चर्स के खनन कार्य
 क्षेत्र में दिन-रात एकाधिक करते हैं जिससे मरे भवान
 में दरारे आ गई हैं। मौके पर शिकायतकर्ता व खनन पदाधारी के
 प्रतिनिधी की उपस्थिति में शिकायतकर्ता के भवानों को देखा गया।
 जिसमें कुछ दरारे पाई गई। उक्त दरारों को जान में ब्लास्ट
 करने से आई है यह उभरगत करना मुश्किल है। वक्त मौके
 पर शिकायतकर्ता के भवान की कुटी खान से लंबाई =
 300 मीटर पर आती है। खान क्षेत्र के आत पात blasting
 करने के अवशेष प्राप्त नहीं हुये हैं। शिकायत में वांछित जान के
 मलबे के संभव्य में वसुधवासी की उपस्थिति में तथा जान प्रमाण
 की उपस्थिति में खनन पदा क्षेत्र का मौका निरीक्षण किया गया।
 वक्त मौके पर खनन पदा क्षेत्र में खनन कार्य बन्द पाया गया।
 जान प्रतिनिधी ने बताया कि खान का लॉडर डिन से भरकर जा
 गये हुये हैं। खान से निकला उधा मलबा स्वीकृत खनन क्षेत्र में
 फलत डाला जा रहा है। खनन पदा क्षेत्र के नजदीक एल नाला
 द्वारा जान से निकला मलबा का आशिक भाग नाले के पास डाला
 गया है। तथा कुछ भाग नजदीकी जातदारी भूमि में डाला गया है।

वस्तुओं पर ज्ञान पदाधारी प्रतिनिधी को ज्ञान पदा क्षेत्र
 के मे ज्ञान कार्य मे blasting करने हेतु blasting
 के लक्ष्य निपटारे का पालन करने तथा blasting करने
 के लिए विभागीय की परमिशन लेना ही ज्ञान कार्य मे
 blasting करने हेतु पारवन्द किया। तथा ज्ञान कार्य क्षेत्र
 मे सीमांकित पिलर निपटारा नही बने है। अतः आचार्य
 द्वारा सीमांकित पिलर निपटारा बनाने, blasting करने
 हेतु निपटारे का पालन करने हेतु तथा ज्ञान का भण्डा
 नाला से युक्त ज्ञान हेतु ~~बनाने~~ बनाने हेतु आचार्य
 नाटिल विषय जाना उचित होगा। तथा ज्ञान प्रतिनिधी को
 blasting निपटारा करने व ज्ञान का भण्डा नाला से
 बनाने हेतु वस्तुओं पर पारवन्द किया गया।

वस्तुओं पर आचार्य रिपोर्ट पदा क्षेत्र का कर ~~किया~~

श्री. श. शि. शि. शि.
 आचार्य वि. 5/10/2018
 स. 10/10/2018
 स. 10/10/2018
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श्री. शि. शि.
 स. 10/10/2018
 नि. वि. वि. वि. वि.
 नाला 4

श्री. शि. शि. शि.
 स. 10/10/2018
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श्री. शि. शि.

श्री. शि. शि. शि. शि. श्री. शि. शि. शि.
 नि. वि. वि. वि. वि. वि.
 नाला 4

श्री. शि. शि. शि.

राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द

खनिज भवन, आगरिया रोड आई.टी.आई. के पास, आमेट

दूरभाष- 02908 251660, ईमेल- me.amet@rajasthan.gov.in

क्रमांक खअ/आमेट/सीसी-11/एम.एल. 22/2014/

2024

दिनांक:

7.8.20

मैसर्स जेम ग्रेनाईट्स

द्वारा साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे,

जयपुर रोड मदनगंज किशनगढ़ जिला अजमेर (राज.)

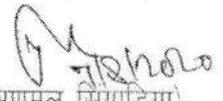
विषय : खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा, तहसील भीम जिला राजसमंद (राज.) वास्ते खनिज ग्रेनाईट में संविदा की शर्तों के उल्लंघन के सम्बन्ध में।

उपरोक्त विषयान्तर्गत लेख है कि खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा, तहसील भीम जिला राजसमंद (राज.) वास्ते खनिज ग्रेनाईट के पक्ष में स्वीकृत होकर प्रभावशील है।

समस्त ग्रामवासी द्वारा की गई शिकायत के सम्बन्ध में शिकायत की जांच कार्यालय के खनि कार्यदेशक व शिकायतकर्ता की उपस्थिति में दिनांक 04.08.2020 को की गई। मौका रिपोर्ट दिनांक 04.08.2020 के अनुसार निम्न अनियमितता पाई गई :-

1. वक्त मौका निरीक्षण खनन पट्टा क्षेत्र के नियमानुसार सिमाकित पिल्लर नहीं बने हुए है।
2. आप द्वारा खनन पट्टा क्षेत्र में ब्लारिटींग की जा रही है, जो नियमों का उल्लंघन है।
3. वक्त मौका निरीक्षण खनन पट्टे से निकलने वाला मलबा बाहर नाले में डाला जा रहा है।

अतः आपको उक्त घेतना पत्र द्वारा सूचित किया जाता है कि उक्त दोषों का निराकरण पत्र प्राप्ति की तिथी से 30 दिवस के अन्दर करा कर लिखित में सूचित करें। आप द्वारा समयवधि में पालना नहीं करने पर राजस्थान अग्रधान खनिज रियायत नियमावली, 2017 के तहत नियमानुसार कार्यवाही की जायेगी। सो सूचित रहे।


(पूरणमल सिंगाडिया)
खनि अभियन्ता, आमेट
जिला राजसमंद

न्याय पोर्टल
08200558490348

राजस्थान सरकार

क्रिपस/CC-2
25/09/2020

कार्यालय खास अभियन्ता आर्मेड (राजसमन्व)

मौका रिपोर्ट

आज दिनांक 01/09/2020 को श्रीमान खास अभियन्ता के आदेशों की पालना सम्बन्धित पोर्टल पर दर्ज शिकायत संख्या 08200558490348 परिवारी राजेन्द्र सिंह के इलाक पर सम्बन्धित कट मोडे पर बुलाया गया। शिकायतकर्ता/परिवारी की उपस्थिति में दिनांक 11/9/2020 को जांच की गई। परिवारी ने बताया की मेरा घर JM Prabhakar से 250 से 300 मीटर की दूरी पर स्थित है। इलाकी कले से मकान में दूरी आ गई है। मोडे पर घर का अक्लोकन कले पर मकान में दूरी आयी हुई पायी गयी। मोडे पर खास के आस-पास मकान नाले में बिखरा हुआ पाया गया। खनन पररे के पिलट निपमाधुसार नहीं खने डूरे पाये गये। धुनना पट लगा हुआ नहीं पाया गया। मोडे पर खास प्रतीनदी गी तडरु के हिदायत की गई की इलाकी सिन्ही के अन्यथा निपमाधुसार कार्यवाही की जावेगी।

मौका रिपोर्ट मोडे पर कट डे जाकर इलाका किये गये।



Handwritten signature and initials

Handwritten signature and text: (जोड़वादी) शिकायतकर्ता

दिनांक 8-09-2020

श्रीमान खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
आमेट जिला राजसमन्द

विषय- हमारे पक्ष में स्वीकृत खनन पट्टा संख्या 22/2014 निकट ग्राम - कुकरखेड़ा तहसील- भीम जिला- राजसमन्द (राज.) में आवश्यक सूचना के क्रम में।
महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि हमारे खनन पट्टा संख्या 22/2014 निकट ग्राम - कुकरखेड़ा तहसील- भीम जिला- राजसमन्द (राज.) में आप श्रीमान के कार्यालय के खनि कार्यदेशक महोदय द्वारा दिनांक 04/08/2020 को निरक्षण किया गया था जिसमें निम्न कमिया पाई गई थी जिस क्रम में 1. हमारे द्वारा हमारे खनन पट्टे में निरधारित आकार एवं नियमानुसार पिल्लर बना दिये गये है। जिसके फोटो पेश है। 2. हमारे द्वारा हमारे खनन पट्टे में किसी प्रकार हैवी ब्लारिंग नही की जाती है केवल मलवा वेस्ट को भी छोटा करने के लिये भी ब्रेकर का ईस्तेमाल किया जा रहा है। एवं साथ श्रीमान से निवेदन है कि शिकायत कर्ता अपना निजी स्वार्थ सिद्ध करने के कारण आये दिन शिकायत करता रहता है। एवं आये दिन खान के कार्य में बाधा उत्पन्न करता रहता है। 3. हमारे द्वारा हमारे खनन पट्टे में डम्पींग यार्ड के पास एक छोटा सा बरसाती नाला है जिसमें कुछ मात्रा में जो मलबा हमारी गलती से गिरा है, उसे हम शीघ्र ही हटा देंगे परन्तु इस समय वर्षा ऋतु होने कारण सम्भव नही है, मलबा हटाकर आप श्रीमान को सूचित कर देंगे।

अतः श्रीमान से निवेदन है की उपरोक्त पालना को स्वीकारने का श्रम करावे।

भवदीय

R. S. Mantry.

मेसर्स जेम प्रेनाईट्स

8266
08/09/20

CCIT

राजस्थान सरकार
गिरावट

राजस्थान सरकार, जयपुर
0221055106/2149

आज दिनांक 28/8/2021 को राजस्थान सरकार
राजस्थान सरकार, जयपुर, राजस्थान 302002
0221055106/2149

द्वारा जयपुर प.स. 22/2014 गिरावट करण
तब अति प्रिया - राजस्थान के M1 जिन के

के पक्ष में जयपुर जयपुर पत्र के

क्या कोई पर जयपुर पत्र के इन दिनांक

का जयपुर पत्र के राजस्थान सरकार

जयपुर के जयपुर से जयपुर दिनांक

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 नमो ज्ञाने वा blanking ज्ञान वा शक्ति वा ।

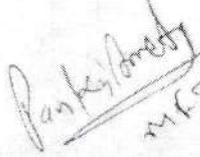
नमो ज्ञाने वा blanking ज्ञान वा शक्ति वा ।
 नमो ज्ञाने वा blanking ज्ञान वा शक्ति वा ।


 (आमवाणी)


 (आम प्रतिक्रिया)


 28/8/21

श्री-डि.डी.डी. 5/0


 म.प.प.

शिव किड
 निवासी - मौजवा तह. इला

सिद्धि:

मैसर्स जेम ग्रेनाईट्स,
द्वारा साहू यात्रा कंपनी आदिनाथ कोलोनी के पीछे,
जयपुर रोड, मदनगंज, किशनगढ़, अजमेर

विषय: खनन पट्टा वास्ते खनिज ग्रेनाईट नि.ग्रा कुकरखेडा तहसील भीम जिला राजसमन्द में शर्तों के उल्लंघन के संबंध में ।
प्रसंग: खनिकार्यदेशक की मौका रिपोर्ट दिनांक 28.08.2021 के क्रम में ।

साहोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके पक्ष में खनन पट्टा वास्ते खनिज ग्रेनाईट निकट प्राग कुकरखेडा तहसील भीम जिला राजसमन्द में स्वीकृत होकर धारित है ।

आपके पक्ष में स्वीकृत वर्णित खनन पट्टा में राजस्थान सम्पर्क पोर्टल पर प्राप्त शिकायत के संबंध में खनिकार्यदेशक द्वारा दिनांक 28.8.2021 को निरीक्षण किया गया । वक्त निरीक्षण निम्नलिखित शर्तों का उल्लंघन आप द्वारा किये गये है :-

1. समस्त ग्रामवासी को शिकायत के आधार पर जाँच करने पर पाई गई कमियों के आधार पर चेतना पत्र क्रमांक 2024 दिनांक 7.8.2020 से जारी किया गया जिसके बिन्दु संख्या 3 की पालना में आप द्वारा दिनांक 8.9.2020 को प्रत्युत्तर प्रस्तुत किया जिसमें आप द्वारा लिखा गया कि डम्पिंग के पास एक छोटा बरसाती नाला है जिसमें कुछ मात्रा में जो मलबा गलती से गिरा है उसे हम बौद्ध हटवा देंगे, परन्तु आप द्वारा एक वर्ष की समयावधि समाप्त हो जाने के पश्चात भी मलबा नहीं हटाया है एवं जो RMMCR-2017 के नियम 34(2)(v) का उल्लंघन है ।
2. आप द्वारा खान पर क्वारिंटम अनुमति धारक व्यक्ति की उपस्थिति में नहीं कराई जा रही है जो RMMCR-2017 के नियम 34(2)(vii) का उल्लंघन है ।

अतः उक्त वैधानिक चेतना पत्र द्वारा आपको सूचित किया जाता है कि उपरोक्त दोष का निराकरण पत्र प्राप्त होने की तिथि से 30 दिवस की अवधि में लिखित में प्रस्तुत करें । 30 दिवस की अवधि में पालना नहीं किये जाने पर निम्न कार्यवाही अमल में लाई जावेगी :-

- ❖ आप द्वारा यह चेतना पत्र प्राप्त होने के 30/45 दिन की अवधि में पालना किये जाने पर राजस्थान अप्रधान खनिज शिकायत नियमावली 2017 के नियमों के अन्तर्गत शास्ती आरोपित की जावेगी ।
- ❖ आप द्वारा यह चेतना पत्र प्राप्त होने के 45 दिन की अवधि में पालना नहीं किये जाने पर राजस्थान अप्रधान खनिज शिकायत नियमावली 2017 के नियम 28 के अन्तर्गत प्रतिभूति की राशि जब्त करते हुये खण्डित करने की कार्यवाही की जावेगी ।

भवदीय,

(आसिफ मोहम्मद अंसारी)
खनि अभियन्ता, आमेट

AK JIOM

22/014

श्रीमान् खनि अभियन्ता महोदय,
खान एवं भूविज्ञान विभाग
आमेट जिला राजसमंद

Cell 00
910/004

विषय : खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमंद
वास्ते खनिज ग्रेनाईट मैसर्स जेम ग्रेनाईट के सम्बन्ध में।
प्रसंग : आपका कार्यालय पत्रांक 2024 दिनांक 07.08.2020 व पत्र क्रमांक:खअ/आमेट/
सीसी-11/एम.एल. 22/2014/3914 दिनांक 21.09.2021 के क्रम में।

महोदय

उपरोक्त विषय में निवेदन है कि खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमंद वास्ते खनिज ग्रेनाईट मैसर्स जेम ग्रेनाईट में श्रीमान् के कार्यालय द्वारा जारी घेतना पत्र दिनांक 21.09.2021 की पालना निम्नानुसार है :-

1. बिन्दु संख्या 1 की पालना में हमारे द्वारा दिनांक 08.09.2020 से प्रत्युत्तर प्रस्तुत कर निवेदन है कि डम्पिंग के पारा एक छोटा बरसाती नाला है, जिसमें कुछ मात्रा में जो मलबा गलती से गिरा है उसे शीघ्र हटाने हेतु निवेदन किया है। अतः वर्तमान में हमारे द्वारा मलबा हटाने का कार्य प्रारम्भ कर दिया गया है जिसका आप श्रीमान् मौके पर उपस्थित होकर अवलोकन कर सकते हैं।
2. बिन्दु संख्या 2 की पालना में निवेदन है कि हमारे द्वारा खनन कार्य वायरसों से किया जा रहा है तथा ब्लास्टि द्वारा खनन कार्य नहीं किया जाता है। भविष्य में ब्लास्टिंग की स्थिति में ब्लास्टर को नियुक्त कर ही खनन कार्य किया जावेगा।
अतः श्रीमान् से निवेदन है कि आपके कार्यालय से जारी पत्र शामिल पत्रावली करार्ये जाने का श्रम करावें।



प्रार्थी

(Signature)

मैसर्स जेम ग्रेनाईट
खनन पट्टा संख्या 22/2014 निकट
ग्राम कुकरखेडा तहसील भीम जिला
राजसमंद वास्ते खनिज ग्रेनाईट

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Final Report

Report No. : 4808

Report On : 03/06/2022

I hereby certify that I Ms Payal Pancholi, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 31/05/2022 from Udit Soni, JSO, Udaipur ,RSPCB Udaipur a sample of Ambient Air Quality of M/S GEM GRANITES , Plant - , , City- Kuker Kheda Tehsil- Bhim , District- Rajsamand M.L No- 22/2014 Collected from AAQM (fugitive emission) near mining pit Collected on 25/05/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	94
2	Sulphur Dioxide as SO ₂ $\mu\text{g}/\text{m}^3$	5.4
3	Oxides of Nitrogen as NO _x $\mu\text{g}/\text{m}^3$	18.6
4	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	412

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/06/2022

Umit
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Udaipur

F / 470, Madri Ind. Area, Udaipur

Phone: 0294-2491269

o/c

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 4809

Report On : 03/06/2022

I hereby certify that I Ms Payal Pancholi, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 31/05/2022 from Udit Soni, JSO, Udaipur ,RSPCB Udaipur a sample of Ambient Air Quality of M/S GEM GRANITES , Plant - , , City- Kuker Kheda Tehsil- Bhim , District- Rajsamand M.L No- 22/2014 Collected from AAQM (fugitive emission) near O.B. dump of mines building. Collected on 25/05/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	92
2	Sulphur Dioxide as SO ₂ $\mu\text{g}/\text{m}^3$	4.8
3	Oxides of Nitrogen as NO _x $\mu\text{g}/\text{m}^3$	16.4
4	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	304

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/06/2022

Udit
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Udaipur
F / 470, Madri Ind. Area, Udaipur
Phone: 0294-2491269
o/c

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 10)
 Final Report

Report No. : 4810

Report On : 03/06/2022

I hereby certify that I Ms Payal Pancholi, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 31/05/2022 from Udit Soni, JSO, Udaipur ,RSPCB Udaipur a sample of Ambient Air Quality of M/S GEM GRANITES , Plant - , , City- Kuker Kheda Tehsil- Bhim , District- Rajsamand M.L No- 22/2014 Collected from AAQM (fugitive emission) at Admin building. Collected on 25/05/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	96
2	Sulphur Dioxide as SO ₂ $\mu\text{g}/\text{m}^3$	5.9
3	Oxides of Nitrogen as NO _x $\mu\text{g}/\text{m}^3$	20.8
4	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	362

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 03/06/2022

Payal
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Udaipur

F / 470, Madri Ind. Area, Udaipur

Phone: 0294-2491269

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RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 4810

Report On : 03/06/2022

I hereby certify that I Ms Payal Pancholi, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 31/05/2022 from Udit Soni, JSO, Udaipur, RSPCB Udaipur a sample of Ambient Air Quality of M/S GEM GRANITES, Plant - , , City-Kuker Kheda Tehsil- Bhim, District- Rajsamand M.L No- 22/2014 Collected from AAQM (fugitive emission) at Admin building. Collected on 25/05/2022. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	96
2	Sulphur Dioxide as SO ₂ $\mu\text{g}/\text{m}^3$	5.9
3	Oxides of Nitrogen as NO _x $\mu\text{g}/\text{m}^3$	20.8
4	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	362

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 03/06/2022

Udit Soni
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Udaipur

F / 470, Madri Ind. Area, Udaipur

Phone: 0294-2491269

dlc

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 31/05/2022
MONITORED BY : Udit Soni, JSO, Udaipur

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	4823	GEM GRANITES.M.L. No.-22/2014Kuker Kheda Tehsil:Bhim District:Rajsamand	Ambient noise monitoring near mining pit of the mines.	25/05/2022	59.5	47.3

Udit Soni
BOARD ANALYST
Rajasthan State Pollution Control Board

o/c

ND = Not Done



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
 Old excise office building, Kalalwati, Rajnagar, Dist: Rajsamand - 313324
 Phone/Fax no. 02952-294203, E-Mail ID : rorpcb.rajsamand@gmail.com
 Registered Post



RPCB/RO RAJ/RM-2554/514

Date: 15/07/2022

M/s Gem Granites,
 Smt. Ghisi Devi W/O Shri Dayal Ram Gurjar,
 R/o- 26, School ke pass, Khatoli,
 Tehsil - Kishangarh, District - Ajmer.

Sub: - Notice regarding non-compliance of Conditions of Environmental Clearance and Consent to Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974, in respect of your Mine at ML No. -22/2014, Village- Kuker Kheda, Tehsil - Bhim, District - Rajsamand.

Ref:- 1. Environmental Clearance issued from SEIAA, Rajasthan vide letter dated 05.01.2016.
 2. Consent to Operate under the provisions of the Air Act, 1981 and the Water Act, 1974 dated 22.06.2022.
 3. Inspection of the mining lease dated 14.07.2022.

- 1) Whereas, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981] (hereinafter referred as the Water Act & The Air Act, Respectively) have come in to force in the whole of the State of Rajasthan w.e.f 1974 & 1981 respectively.
- 2) And whereas, the Water Act & the Air act have been enacted to provide for the Prevention, Control and abatement of Water & Air pollution and to carry out the aforesaid purpose, the Board has been conferred power to take such steps as are deemed necessary for the prevention, Control & abatement of water & air pollution.
- 3) And whereas, mine is being operated in the name & style of **M/s Gem Granites, ML No. - 22/2014, Village- Kuker Kheda, Tehsil - Bhim, District - Rajsamand**, engaged in the mining of Granite.
- 4) And whereas, Environmental Clearance was issued to the unit from SEIAA, Rajasthan vide letter no. **F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC)14-15 Jaipur**, dated **05.01.2016** with conditions mentioned therein.
- 5) And whereas, Consent to Operate under the provisions of the Air Act, 1981 and the Water Act, 1974 was issued from Regional Office, Rajsamand vide letter no. **F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521** dated 22.06.2022 with conditions mentioned therein.
- 6) And whereas, mining lease was inspected by the Board official's on dated 14.07.2022 and following observations were made:-
 - a) **Retaining wall around the O.B. dump has not been constructed.**
 - b) **Garland drains and siltation pond have not been constructed in mining lease area.**
 - c) **Unit has not made adequate plantation in compliance of Consent to Operate.**
 - d) **Over burden generated from the mine was found dumped outside the mining lease area near the natural storm water drain causing obstruction to the flow of storm water.**
- 7) And whereas, above stated non-compliance and violations of provisions of the Air Act and the Water Act have been viewed seriously by the State Board.



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Old excise office building, Kalalwati, Rajnagar, Dist: Rajsamand - 313324
Phone/Fax no. 02952-294203, E-Mail ID : rorpcb.rajsamand@gmail.com

Registered Post



In view of above gross non compliances, this show cause notice is being issued as to why the action may not initiated against the unit under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986. In case, if you wish to submit any objection / clarification to above notice, please arrange to submit your clarification along with supporting documents /evidence till **25.07.2022**, failing to which action shall be initiated against the unit without any further notice.

Yours Sincerely,


Anurag Yadav
(Regional Officer)



Date 22/7/2022

To

The Regional Officer Rajsamand
Rajasthan State Pollution Control Board
Rajsamand (Raj.)

Subject – Notice regarding non-compliance of conditions of Environmental Clearance and Consent to Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 in respect of our Mine ML No. 22/2014, Village-Kuker Kheda, Tehsil-Bhim, Dist. Rajsamand M/s Gem Granite.

Reference – Your inspection of mining lease dated 14/07/2022.

Respected Sir,

With reference to above subject my point wise reply is as follows-

1. We have started the work of construction of retaining wall around the O.B. dump and we will complete in one month and will submit the evidence of the same in the office.
2. Garland drains will also be constructed in one month and will submit the evidence of the same in the office.
3. We have already planted 400 plants in the lease area and we have planted more than 500 trees in the nearby area and in the panchayat. Also, we have planned for plantation of 600 plants in coming 2 years (300 plants in 2022 and 300 plants in 2023). Photographs of the plantation are attached
4. Overburden generated from the mines is being dumped inside lease area only. However few of the boulders were spilled to the storm water drain. I have already removed the boulders causing obstruction and now, there is no dump is there in the storm water drain and there is no obstruction to the flow of storm water.

So, I request you to allow me one month to complete the deficiency found during the inspection. I have already complied with 2 deficiencies and work has already been started for 2 works and it will be completed at the earliest.

In view of the above, I request you to not take any action against our lease.

Regards



For M/s Gem Granites



Fig. – Residence of Shri Shiv Singh, R/o – Village – Nilwa, Talab ka Pachore, Tehsil –Bhim, District - Rajsamand





Fig. – Photographs of Cracks in the house of Mr. Shiv Singh





Fig. – Photographs of Cracks in the house of Mr. Shiv Singh





Fig. – Photographs of Cracks in the house of Mr. Shiv Singh





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Fig. – Photographs of Cracks in the house of Mr. Shiv Singh





Fig. – Photographs of Cracks in the house of Mr. Shiv Singh



Fig. – photographs of house of shri Hari Singh





Fig. – photographs of house of shri Hari Singh





Fig. – photographs of house of Shri Raghuvir Singh





Fig. – photographs of house of Shri Raghuvir Singh



Fig. – photographs of cracks in the house of Shri Praveen Rawat





Fig. – photographs of cracks in the house of Shri Praveen Rawat



Fig. – Photograph of Nilwa Talab





Fig. – Photograph of Nilwa Talab





Fig. – Storm water drain obstructed by dumping over burden





Latitude: 25.693084
Longitude: 74.08468
Elevation: 565.31±14 m
Accuracy: 10.6 m
Time: 18-07-2022 16:48
Note: raghubir singh

Powered by NoteCam



Fig. – Canal originating from Nilwa Talab



मौरा पन्त

मौरा दिनेश 20/07/2022 को श्रीमान् उपखण्ड मजिस्ट्रेट महोदय को
 व भीम के इलाके के सोदेरायवाला उपखण्ड के व उपखण्ड नीलवा
 भी भीम के पास उपखण्ड के निल की व्यक्ति मारिण्ड 1000
 गेनार्ड के पास ही जा रही इमिपंग की नोन करने होने पला मजि
 इमरके व शोना के समुह में ही गई। मौरा के पास कि सोड उपखण्ड
 के निल रहे वनन ही इमिपंग उपखण्ड के विलीनाम 30-1-17
 3158 एका 4.0392 ईस्ट किम गेहु-नाजा में लागत 0.0486 ईस्ट
 में सर्वेक्ष कर के वनन या मलवा जान कर नाले में सर्वेक्ष
 किया है मौरा पर वनन पर कार्य कर रहे मजिस्ट्रेट के मौरा पर बुलाया
 लेकिन कोई मजिस्ट्रेट उपस्थित नहीं हुआ।

अतः मौरा/पन्त/काया पन्त होने पलादिपो के समुह के वनन पास
 हुआ किना

कविता
 पटवार
 पटवार मण्डल
 तह.भीम (राजसमन्द)

20/7/2022
 पटवार
 20/07/2022



Fig. – No cracks in the residential quarters at mining lease

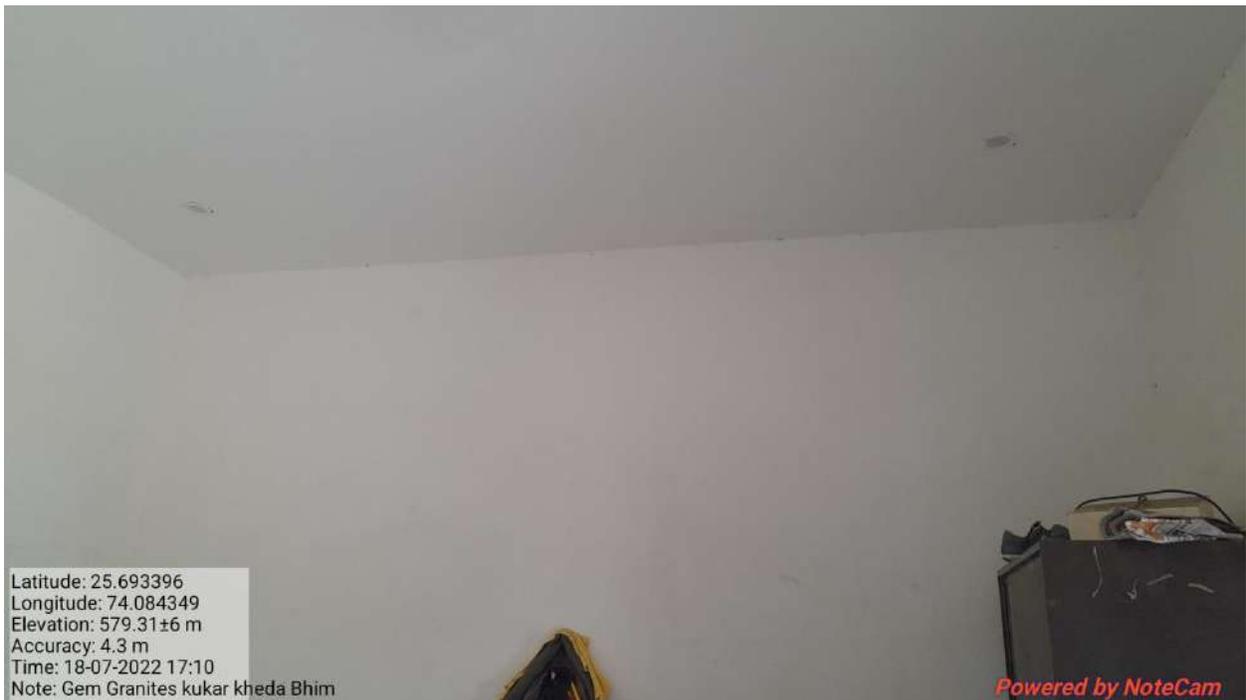




Fig. – No cracks in the residential quarters at mining lease



M/s Hem Granite.

Memo -

MC NO. - 22/2014 Pt - Blim
N/v - Kulcer Khede. Dist Rajind

In matter of NUT Case OA NO-432/2021

- ① mining lease sanction order [documents] L.O.F., permission from competent authority
- ② Date of commencement.
- ③ Consent to Establish
- ④ Consent to operate
- ⑤ year wise production figures.
- ⑥ Blasting report
(all details regarding blasting material with evidence)
- ⑦ Instrument of drilling.
- ⑧ Blasting process as per mining plan (with safety parameters).
- ⑨ Blasting intensity & frequency. [Interval]
- ⑩ details of drain before commencement of mining
- ⑪ documents regarding dumping yard (with size & no. of dump)
- ⑫ dumping material status a.r.t Volume,
- ⑬

Reply by tomorrow by 19.07.2022 upto 4:00 PMDate12.07.2022
at 5:30 PM

(Anurag Yadav)

In reference to Hon'ble NUT OA No 432/2021.
Shri Singh v/s State of Rajasthan & others.Received
Ravi KumarAnurag Yadav
(Anurag Yadav)
Regional Officer
Nodal Officer OA NO
432/21

TECR
20/07/22

To
The Regional Officer Rajsamand
Rajasthan State Pollution Control Board
Rajsamand (Raj.)

Subject – Your Inspection of our Mine ML No. 22/2014, M/s Gem Granite on 18/07/2022.

Reference – NGT Case OA No. 432/2021.

Respected Sir,

With reference to above subject my point wise reply is as follows- ^{mind from Annex-1}

1. Mining Lease Agreement and Gyapan is attached with the letter. - 29 to 66
2. Date of Commencement is 15/10/2017. - Annex-2 (19.7.2017)
3. Consent to Establish is attached with the letter. - Annex-3
4. Consent to Operate is attached with the letter. - Annex-4
5. Year wise production figures are attached with the letter. - Annex-5
6. Blasting Report – N/A (No Blasting Required).
7. Instruments of Drilling – LD4 (4 inch Diameter), Jack Hammers (32mm Diameter) for drilling holes to insert wire for wire saw cutting of rock.
8. Blasting process as per Mining Plan – N/A (No Blasting Required) - Annex-1 (Pudga no. 17)
9. Blasting Intensity – N/A (No Blasting Required)
10. Details of Drain before commencement of mining – There is one seasonal Nallah near to the lease which is 10 meters away from the lease boundary. - Annex-6
11. Details of Dumping Yard- There is 1 Dump in the lease area whose size is 0.58 Hectare approximately and height is 4 Meter approx.
12. Volume of Dump is 11750 Cubic Meter approx.
13. Dumping is being done inside lease area and Nallah is not affected by mining operations.

Thanks & Regards

R.S. Mankari
Gem Granite

Enclosures-

Part of Annex 1.

Reg. No. LoI

राजस्थान सरकार

अलय खनि अभियन्ता, आमेट जिला राजसमन्द (राज)

क्र. सं. : ख.अ / आमेट / सी.सी-2 / एम.आर / एम.एल.22 / 14 / 322 दिनांक 25.12.15

प्रेषिति,

मेसर्स जेम ग्रेनाईट्स

द्वारा:- श्री साहु यात्रा कम्पनी, आदिनाथ कॉलोनी के सामने,

जयपुर रोड, मदन गंज, किशनगढ़ जिला- अजमेर (राज0)

विषय :- अनुदान खनन पट्टा वारंते खनिज ग्रेनाईट निकट ग्राम कुकर खेडा तहसील भीम जिला राजसमन्द के सम्बन्ध में ।

सन्दर्भ :- आपका आवेदन पत्र दिनांक 25.12.2014

उपरोक्त विषयान्तर्गत लेख है कि आपके आवेदन पत्र दिनांक 25.12.2014 पर आपको खनिज ग्रेनाईट के लिये क्षेत्रफल 3.00 हैक्टर, का खनन पट्टा निम्नलिखित शर्त पर स्वीकृत करने कि राज्य सरकार की मंशा है। अतः इस सम्बन्ध में लेख है कि निम्नांकित दस्तावेज राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) एवं 8(2) में वर्णित निर्धारित समयावधि में आवश्यक रूप से इस कार्यालय में पेश करें, ताकि उक्त खनन पट्टा की स्वीकृती जारी की जा सके :-

1. राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के नियम 8(1) के अनुसार पत्र प्राप्ती के तीन माह की समयावधि में आवेदित क्षेत्र का माईनिंग प्लान मथ प्रोग्रेसिव माईन क्लोजर प्लान कार्यालय अधिक्षण अभियन्ता राजसमन्द - वृत, राजसमन्द से अनुमोदित करा पेश करें । 20/12/15 Nil
2. राजस्थान अप्रधान खनिज रियायत नियमावली 1986(संशोधित दिनांक 12.07.2013) के नियम 8(2) एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 09.09.2013 के अनुसार पत्र प्राप्ती के 12 माह में पर्यावरण क्लीयरन्स (Environment Clearence) प्राप्त कर प्रकरें । 5/1/16 100

47
(आ.पी. कावरा)
खनि अभियन्ता,
आमेट 6/12/15

26/12/15

राक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, राजसमन्द वृत, राजसमन्द
 टोल के सामने, बाई पास रोड, राजसमन्द Email Address :- smerajsamand@rajasthan.gov.in

राज-वृत/सीसी.-आमेट/अप्र/एम.एल-22/2014/

दिनांक :-

—:: कार्यालय आदेश ::—

चूंकि मैसर्स जेम ग्रेनाईटस्, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगढ़ जिला अजमेर (राज.) द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के अन्तर्गत खनिज ग्रेनाईट का खननपट्टा निकट ग्राम कुकरखेडा, तहसील देवगढ़, जिला-राजसमन्द में अनुदान हेतु आवेदन पत्र दिनांक 26.12.2014 को कार्यालय खनि अभियन्ता, आमेट में प्रस्तुत किया जिसके संबंध में खनि अभियन्ता आमेट के पत्र क्रमांक खजा/आमेट/सीसी-2/एम.आर./एम.एल-22/2014/322 दिनांक 25.02.2015 से खननपट्टा स्वीकृति हेतु मंशा पत्र (LOI) जारी किया गया।

और चूंकि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 दिनांक 01.03.2017 के अन्तर्गत शासन की अधिसूचना क्रमांक एफ.14(9)माईन्स/गुप-2/2015-पार्ट II दिनांक 20.06.2017 से किये गये संशोधनानुसार अप्रधान खनिजों की लॉटरी से एवं खातेदारी भूमि में खनन पट्टा स्वीकृति हेतु जारी मंशा पत्रों को रक्षित (Saved) किये गये हैं।

चूंकि आवेदक द्वारा खननपट्टा स्वीकृति हेतु जारी मंशा पत्र (LOI) दिनांक 25.02.2015 को पालना में क्षेत्र का माईनिंग प्लान भय प्रोप्रेसिव माईन बलोजर प्लान इस कार्यालय से दिनांक 20.03.2015 को अनुमोदन कराया गया, जो कि निर्धारित समयावधि 3 माह में ही है एवं क्षेत्र की पूर्णवरण क्लीयरेंस (EC) स्टेट लेवल SEIAA के पत्र क्रमांक F1/(4)/SEIAA/SESE-RAJ/Secc/ Project/ Cat-1(A)/B2/(ec)/14-15/Jaipur DL 05-01-2016 से जारी हुई है। जो की निर्धारित समयावधि 12 माह में होती है। तदनुसार खनि अभियन्ता, आमेट ने क्षेत्र अनुदान हेतु रिक्त होने से आवेदक के पक्ष में स्वीकृत किये जाने हेतु अनुशंसा प्रेषित की है, एवं इस कार्यालय द्वारा भी आवेदक के पक्ष में क्षेत्र स्वीकृत किया जाना उचित समझा गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अन्तर्गत प्रदत्त शक्तियों के अनुसार तथा उसमें समय-समय पर होने वाले संशोधनों, उल्लेखित निबन्धों एवं प्रतिबन्धों के साथ निम्न निबन्धों और प्रतिबन्धों पर आवेदक के पक्ष में खननपट्टा अनुदान किया जाता है:-

1. नाम	मैसर्स जेम ग्रेनाईटस्, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगढ़ जिला अजमेर (राज.)
2. खनिज	ग्रेनाईट
3. क्षेत्रफल	3.00 हैक्टर
4. क्षेत्र का विवरण	निकट ग्राम कुकरखेडा, तहसील देवगढ़, जिला राजसमन्द में विवरण शूची एवं संयुक्त सीमांकन रिपोर्ट के आधार पर उपलब्ध वास्तविक भूमि अनुसार (3 हैक्टर)।
5. खरार नम्बर	3630 / 3463, 3464, 3465, 3466, 3467, 3468, 3469, 3470, 3472, 3473, 3476, 3477 व 3478 किरम खातेदारी
6. खननपट्टा अवधि	संविदा पंजियन की तिथि से 50 वर्ष।
7. वार्षिक स्थिर भाटक	रु. 180000/- (अक्षर एक लाख अस्सी हजार मात्र) प्रतिवर्ष एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
8. प्रतिभूति राशि	वार्षिक स्थिर भाटक का एक चौथाई राशि के बराबर जो एफ.डी.आर. / एन.एस.सी. के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 19 में समय-समय पर होने वाले संशोधनानुसार।
9. प्रीमियम राशि	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 5 (अ)

1. कायपालना प्रतिभूति (Performance Security)	रु. 90000/- (अठारह नव्वे हजार मात्र) वार्षिक स्थिर भाटक की 50 प्रतिशत एफ.डी.आर./एन.एस.सी. के रूप में अथवा राष्ट्रीयभूत बैंक/शिद्धमूल बैंक की बैंक गारन्टी के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो।
1. अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. डी.एम.एफ.टी. कोष (फण्ड)	खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 के सेक्शन 15 के अन्तर्गत बनाये गये डी.एम.एफ.टी. रुल्स 2016 के अनुसार रायल्टी राशि की 10 प्रतिशत राशि के बराबर फण्ड देय होगा, जो कि समय-समय पर होने वाले संशोधनानुसार मान्य होगा।
1. वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 29 के पार्ट 14 के अनुसार वित्तीय आश्वासन के रूप में रु. 15000/- प्रति हेक्टर संविदा निष्पादन से पूर्व जमा करावे।
1. अन्य शर्तें	जैसा कि समय-समय पर केंद्र सरकार अथवा राज्य सरकार निर्धारित करे।

नोट-

1. यदि अनुदानी इस आदेश की तारीख से 3 माह के भीतर समुचित इकरारनामा निष्पादित नहीं कराएगा, तो यह आदेश विना सूचना के ही प्रतिसहृत (Revoke) कर दिया जाएगा।
2. जब तक अनुदानी समुचित संविदा निष्पादन करा संविदा का पंजियन करा एवं राजस्थान प्रदूषण नियंत्रण मंडल से वांछित कन्सेन्ट टू एस्टैब्लिश एवं कन्सेन्ट टू ऑपरेट प्राप्त कर प्रस्तुत नहीं कर दे, तब तक क्षेत्र में खनन कार्य आरम्भ नहीं करेगा।
3. आवेदक द्वारा माननीय उच्च न्यायालय, जोधपुर में प्रस्तुत एस.बी.सिविल रिट पिटिशन संख्या 5752/2017 को विद्वा करने का प्रार्थना पत्र/विद्वा आदेश की प्रति विभाग को प्रस्तुत करनी होगी।

cc II (9)
21/7/17

(एन.के.बैरवा)
अधीक्षण खनि अभियन्ता,
राजसमंद वृत राजसमन्द।

क्रमांक: अखअ/राज-वृत/सीसी.-आमेट/अप्र/एम.एल-22/2014/957
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

दिनांक :- 19/7/17

1. खनि अभियन्ता, आमेट को उनके पत्र क्रमांक 5193 दिनांक 11.07.2017 के क्रम में भेज कर निर्देश है कि-
 - राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) में वर्णित संविदा हेतु समस्त औपचारिकताएं आवेदक से स्वीकृति आदेश प्राप्ति तिथि से 3 माह में पूर्ण करवाते हुये संविदा निष्पादन कराया जाना सुनिश्चित करें।
 - आवेदक से आदेश के नोट में अंकित क्र.सं 3 के अनुसार अन्डरटेकिंग प्राप्त करे एवं अन्य शर्त का संविदा अंकन किया जावे।
2. संभागीय आयुक्त, उदयपुर।
3. जिला कलक्टर, राजसमन्द।
4. मैसर्स जेम ग्रेनाईट्स द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मन्सलगंज किशनगढ़ जिला अजमेर (राज.) को भेजकर लेख है कि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) के अन्तर्गत संविदा हेतु समस्त औपचारिकताएं स्वीकृति आदेश प्राप्ति तिथि से 3 माह की समयावधि में खनि अभियन्ता आमेट में पूर्ण कराते हुये नियम 21(2) के अनुसार निर्धारित समयावधि (3 माह में) संविदा निष्पादन करावे।

सेवामे,

CC-11
ms. 12/12/2020
22/12/2020

श्रीमान मुख्य अभियन्ता खनिज विभाग

आमेट जिला राजसमन्द

प्रस्तुतकर्ता - श्री शिव सिंह पिता श्री भुर सिंह जाति रावत आयु बालिग निवासी
निलवा तालाब पुलिस थाना करेडा जिला भीलवाडा राज0

-प्रार्थी

बनाम

प्रोपराईटर जी एम स्टोन्स ग्राम निलवा तालाब पुलिस थाना करेडा जिला भीलवाडा

---विपक्षी

विषय- उचित कार्यवाही करने बाबत।

महोदय जी,

वाकीयाती मामला इस प्रकार है कि विपक्षी कि माईन्स कि सीमा से करीब 500 गज कि दुरी पर मेरा आवासीय मकान बना हुआ है एव विपक्षी द्वारा निरन्तर खनन कार्य करते समय तय सीमा से अधिक बारूद व विस्फोटक पदार्थों का प्रयोग करते हुए दिन रात ब्लास्टिंग कार्य करता है जिससे मेरे आवासीय मकान को भारी नुकसान हो रहा है तथा ब्लास्टिंग से होने वाले भारी कंपन के कारण मकान कि छत व चार दिवारी में दरारे आ गई है मुझ प्रार्थी द्वारा खान पर कार्यरत लोगो से कही बर्ताबा मौखिक निवेदन उक्त बाबत किया गया तो वह आवेशित होकर मन माफिक तरीके से ब्लास्टिंग करना जारी रखते है जिससे मेरे आवासीय मकान व मेरे परिवार को जान माल का पुरा पुरा खतरा उठाना पड रहा है देर रात को भी ब्लास्टिंग किये जाने से उसके पत्थर उछल कर मेरे मकान व बाहर आहते में आकर गिरते है जिससे बाहर आहते बाड़े में बन्दे पशु धन को भी खतरा बना हुआ है।

अतः श्रीमान से निवेदन है उक्त खान मालिक को दिन के समय एव तय सीमा के भीतर ही कम तीव्रता कि ब्लास्टिंग कार्य करने हेतु पाबंद करावे एव मेरे मकान व पशु धन को हुई नुकसान कि भरपाई विपक्षी से वसुल कि जाकर दिलाये जाने कि कृपा करावे।

दिनांक- 22.07.2020
18/07/2020


प्रार्थी



राजस्थान सरकार

स्वच्छ पहा स. 22/14

मौका रिपोर्ट

वर्क 2021
5-8-21

दिनांक 4-8-2020 को श्रीमान जगि अक्षय-ना, आभेट
 के आदेश क्रमांक स्वअ/आभेट/सीसी-11/एम-एल-22/2014
 1851 दिनांक 24.7.2020 की पालना में तथा शामिल
 में प्राप्त श्री शिव सिंह पिता श्री भूर सिंह गाँव अजय निवासी
 निम्नवा तालिका पुलिस थाना अरुण जिला - भीलवाड़ा में उपर
 शिकायत की जाँच हेतु स्वच्छ पहा स. 22/2014 उपरि उल्लेखित
 निम्न क्षेत्र - कुलदेवा तहसील भील जिला - राजागढ़ में ए/5
 जैम गैनाईट्स के पास में स्थित जल पहा का मौका
 निरीक्षण हेतु मौका स्वच्छ पहा पर पड़े।

कम मौके पर कारिगारों में नवीन भवना नं. 9660283874
 नं 1300113125 पर इस्तेमाल कर शिकायतकर्ता को मौका
 स्वच्छ पहा हुआ। मौके पर उपस्थित रहे श्री शिव सिंह व
 श्री राजेंद्र सिंह ने बताया कि ए/5 जैम गैनाईट्स के स्वच्छ पहा
 क्षेत्र में दिन-रात कारिगारों करते हैं जिससे भू-सतह
 में दरारे आ गई हैं। मौके पर शिकायतकर्ता व जल पहाधारी के
 प्रतिनिधी भी उपस्थित में शिकायतकर्ता के मनानों को देखा गया।
 जिनसे कुछ दरारे पाई गई। उक्त दरारों को जल से भरण
 करने में आई है यह उद्घाटन करना सुझाव है। कम मौके
 पर शिकायतकर्ता के मजान की कुली शक से लगभग 2
 300 मीटर पर आती है। स्थान क्षेत्र के आस पास अक्षय
 क्षेत्र के अक्षय जल भी है। शिकायत में वर्णित जल के
 मलबे के सम्बन्ध में अक्षय की उपस्थिति में तथा जल प्रवाह
 की उपस्थिति में स्वच्छ पहा क्षेत्र का मौका निरीक्षण किया गया।
 कम मौके पर जल पहा क्षेत्र में जल कार्य कर पाया गया।
 जल प्रतिनिधी ने बताया कि शक का लोडर क्षेत्र में भरकर जल
 गेने रहे है। स्वच्छ से निजला उदा मलबे स्थित जल क्षेत्र
 लोडर आ जा रहा है। जल पहा क्षेत्र के नजदीक एल नाला
 है जो नजदीकी तालिका की ओर जाना है जिसमें जल पहाधारी
 द्वारा जल से निजला मलबे का आशिक भाग नाले के पास डाल
 गया है। तथा कुछ भाग नजदीकी जलधारी भाग में डाल गया है।

वक्त भौंडे पर खज्ज पहायारी प्रतिनिधी को खज्ज पहा रोज
 के मे खज्ज कार्य मे blasting करने हेतु blasting
 के लयी निशाने का पालन करने तथा blasting करने
 के लिए निशाने की परमिशिय जेकर ही खज्ज कार्य मे
 blasting करने हेतु पावने दिया। तथा खज्ज कार्य हेतु
 मे सीमित पिलर निशानेदार गरी करने हे। अतः अखिल
 द्वारा सीमित पिलर निशानेदार बनाने, blasting करने
 हेतु निशाने का पालन करने के लिये खज्ज कार्य का मजदूर
 नाम से तुल्य काम हे करवाने हेतु अखिल
 निल दिया जावा उचित होगा। तथा खज्ज प्रतिनिधी को
 blasting निशानेदार करने व खज्ज का मजदूर नाम से
 करवाने हेतु वक्त भौंडे पर पावने दिया होगा।

वक्त भौंडे पर भौंडे रिपोर्ट पहा हला कर ३ मील

लिखे।

श्री. श. र. ए.
 अखिल लिडिंग प्रो. लि.
 शरद दीन
 मद्रास ११, कावलीन
 नि. वि. वि. वि.

श्री. लिंक
 शरद दीन लिडिंग प्रो. लि.
 नि. नि. नि. नि.
 मालाक

Pankaj Bhaty
 MB
 शरद दीन
 मद्रास ११

भा. ए.

श्री. उरुमि
 नि. लि. लि. लि.
 मालाक

नि. लि. लि. लि.

राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द

खनिज भवन, आगरिया रोड आई.टी.आई. के पास, आमेट

दूरभाष- 02908 251660, ईमेल- mc.amct@rajasthan.gov.in

कमर्क: खअ/आमेट/सीसी-11/एम.एल. 22/2014/

को -

2024

दिनांक

7-8-2020

मैसर्स जेम ग्रेनाईट्स

द्वारा साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे,

जयपुर रोड मदनगंज किसनगढ़ जिला अजमेर (राज.)

विषय : खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा, तहसील भीम जिला राजसमंद (राज.) वास्तो खनिज ग्रेनाईट में संविदा की शर्तों के उल्लंघन के सम्बन्ध में।

उपरोक्त विषयान्तर्गत लेख है कि खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा, तहसील भीम जिला राजसमंद (राज.) वास्तो खनिज ग्रेनाईट के पक्ष में स्वीकृत होकर प्रभावशील है।

समस्त ग्रामवासी द्वारा की गई शिकायत के सम्बन्ध में शिकायत की जाच फावॉलय के खनि कार्यदेशक व शिकायतकर्ता की उपस्थिति में दिनांक 04.08.2020 को की गई। सीका रिपोर्ट दिनांक 04.08.2020 के अनुसार निम्न प्रनियन्त्रियता पाई गई -

1. वक्त मौका निरीक्षण खनन पट्टा क्षेत्र के नियमानुसार सिमांकित पिल्लर नहीं बने हुए हैं।
2. आप द्वारा खनन पट्टा क्षेत्र में ब्लास्टिंग की जा रही है, जो नियमों का उल्लंघन है।
3. वस्त मौका निरीक्षण खनन पट्टे से निकलने वाला मलबा बाहर नाले में डाला जा रहा है।

अतः आपको उक्त चेतना पत्र द्वारा सूचित किया जाता है कि उक्त दोषों का निराकरण वत्र प्राप्ति की तिथि से 30 दिवस के अन्दर करा कर लिखित में सूचित करें। आप द्वारा समयावधि में पालना नहीं करने पर राजस्थान अग्रगण्य खनिज रियायत नियमावली, 2017 के तहत नियमानुसार कार्यवाही की जायेगी। इसे सूचित रहे।

(धूरणमल सिंगोडिया)

खनि अभियन्ता, आमेट

जिला राजसमंद

राजस्थान सम्मेलन पोर्टल
उत्तम - 08200558490348

राजस्थान सरकार

10/09/2020
CC-0
2/11/2020

कार्यालय खास अतिथिता आमेर (राजसमन्व)

भौका रिपोर्ट

आज दिनांक 01/09/2020 को श्रीमान खास अतिथिता के आदेशों की पालना सम्पर्क पोर्टल पर दर्ज प्रिकल्प संख्या 08200558490348 परिवारी राजेन्द्र सिंह के इलाक पर सम्पर्क कट मोडे पर कुलाया गया। रिहायतकला / परिवारी की उपस्थिती में दिनांक 11/9/2020 को जांच की गई। परिवारी ने बताया की मेरा घट JM Construction से 250 से 300 मीटर की डूबी पर स्थित है। कलास्की कने से मजानू मे दारे आ गई डी मोडे पर यह का इकलोकन डाल पर मजानू मे दारे आयी डूबी पायी गयी। मोडे पर खास के आस पास के पिलट निपमा सुता नही बने डूरे पाये गये। सुनना घट लगा हुआ नही पाया गया। मोडे पर खास प्रतिनिधी श्री सडरु को हिदायत की गई की कलास्की नही डूरे अन्यथा निपमा सुता कार्यवाही की जावेगी।

भौका रिपोर्ट मोडे पर कट जाकर इस्ताला किसे जय।



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परिवारी
रिहायतकला

सेवा में,

श्रीमान खनि अभियन्ता
खान एवं भू - विज्ञान विभाग
आमेट जिला राजसमन्द

CC 71
1/1/20
4/1/20

दिनांक 8-09-2020

विषय- हमारे पक्ष में स्वीकृत खनन पट्टा संख्या 22/2014 निकट ग्राम - कुकरखेड़ा तहसील- भीम जिला- राजसमन्द (राज) में आवागमन सूचना के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि हमारे खनन पट्टा संख्या 22/2014 निकट ग्राम - कुकरखेड़ा तहसील- भीम जिला- राजसमन्द (राज) में आप श्रीमान के कार्यालय के खनि कार्यदेशक महोदय द्वारा दिनांक 04/08/2020 को निरक्षण किया गया था जिसमें निम्न कमिया पाई गई थी जिस क्रम में 1. हमारे द्वारा हमारे खनन पट्टे में निर्धारित आकार एवं नियमानुसार पिल्लर बना दिये गये हैं। जिसके फोटो पेश है। 2 हमारे द्वारा हमारे खनन पट्टे में किसी प्रकार हैवी ब्लास्टिंग नहीं की जाती है खेयल मलबा वेस्ट को भी छोटा करने के लिये भी ब्रकर का इस्तेमाल किया जा रहा है। एवं साथ श्रीमान से निवेदन है कि शिकायत कर्ता अपना निजी स्वार्थ सिद्ध करने के कारण आये दिन शिकायत करता रहता है। एवं आये दिन खान के कार्य में बाधा उत्पन्न करता रहता है। 3. हमारे द्वारा हमारे खनन पट्टे में डम्पींग यार्ड के पास एक छोटा सा बरसाती नाला है जिसमें कुछ मात्रा में जो मलबा हमारी गलती से गिरा है, उसे हम शीघ्र ही हटा देंगे परन्तु इस समय वर्षा ऋतु होने कारण सम्भव नहीं है, मलबा हटाकर आप श्रीमान को सूचित कर देंगे।

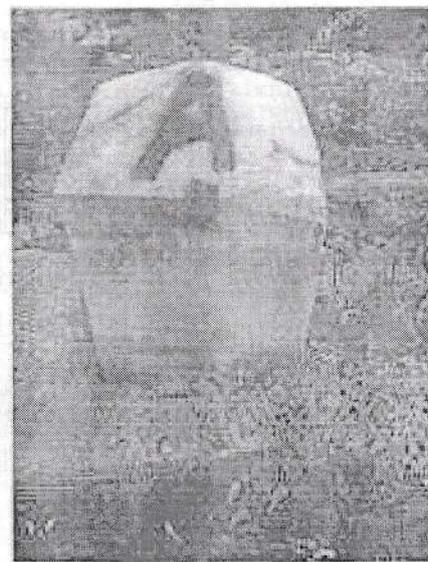
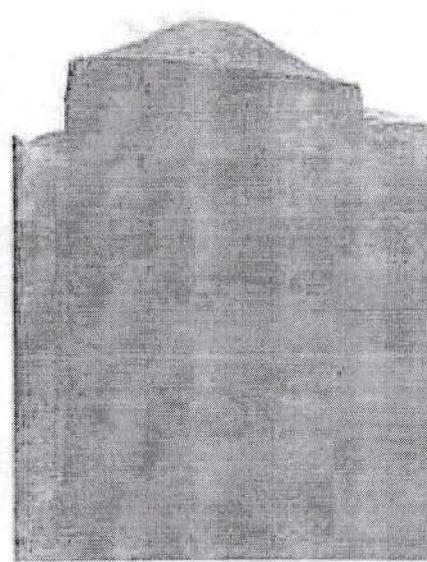
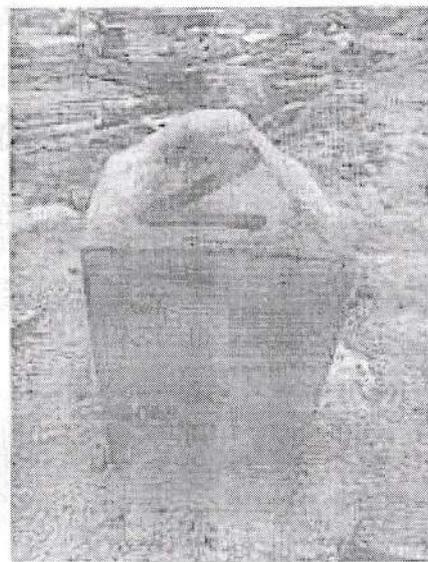
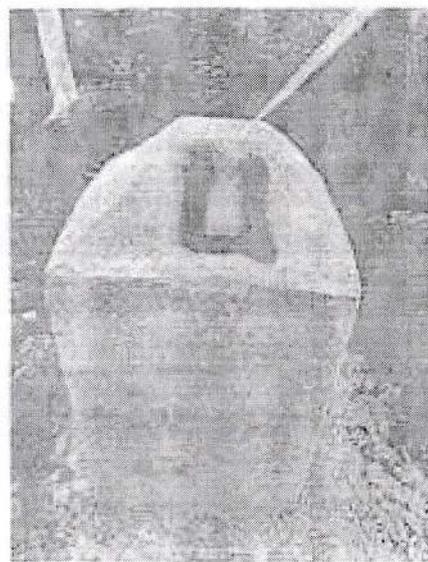
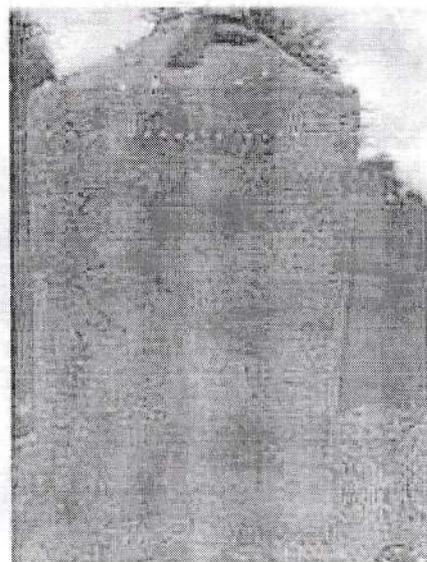
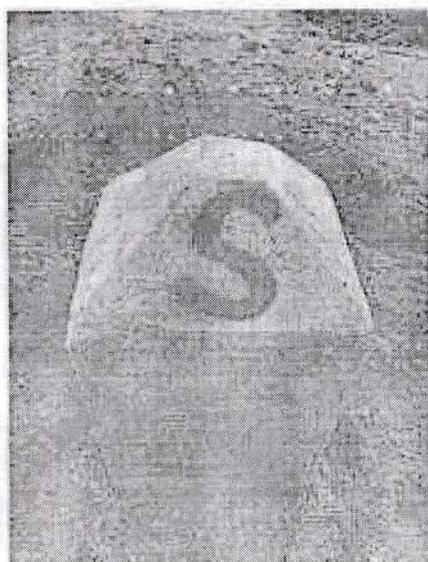
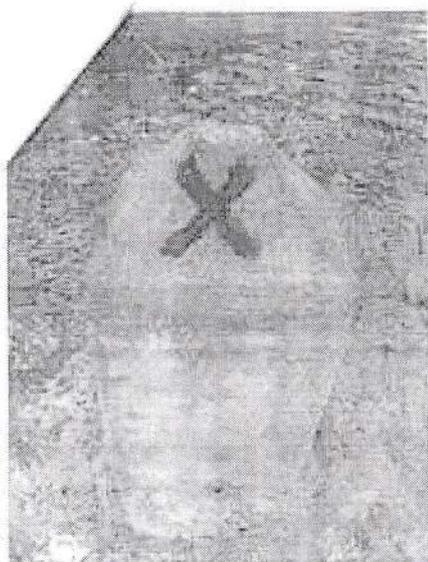
आप श्रीमान से निवेदन है की उपरोक्त प्रस्ताव को स्वीकारने का श्रम करावे।

भवदीय

R. S. Mantry.

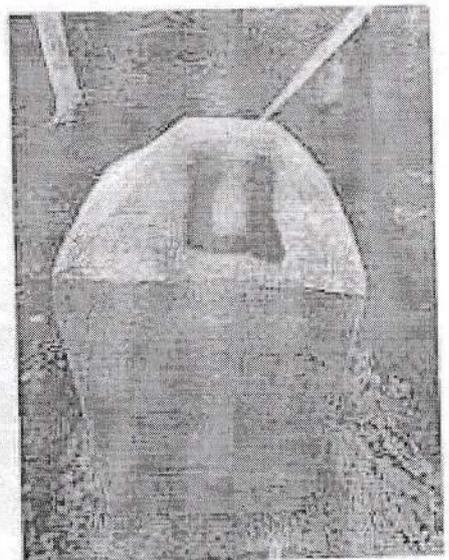
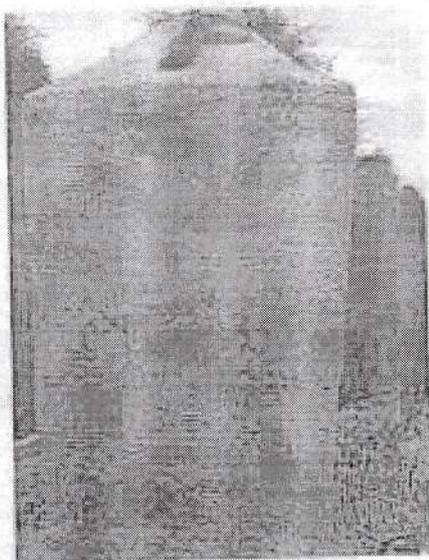
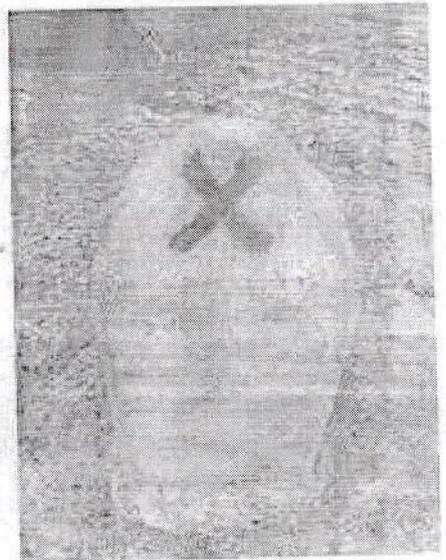
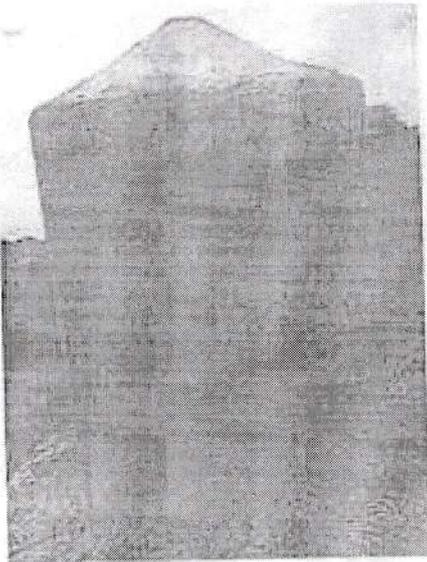
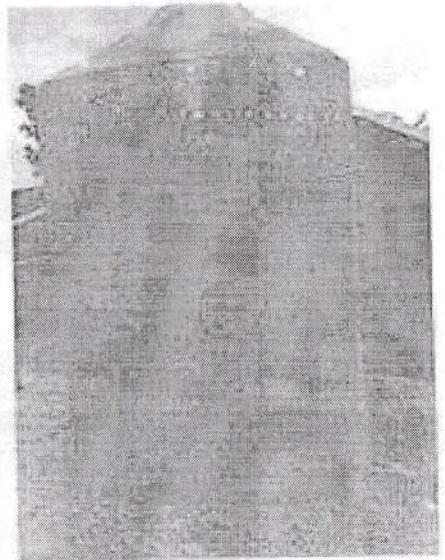
मैरार्स जेम ग्रोनाईट्स

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08/9/20



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राजस्थान-सरकार
कार्यालय खनि अभियन्ता, खान एव मू-विज्ञान विभाग, आमेत जिला राजसमन्द
खनिज भवन, आगरिया रोड आई.टी.आई. के पास, आमेत
दूरभाष- 02908-251660, ईमेल-meamet@rajasthan.gov.in

क्रमांक: खअ/आमेत/सीसी-11/एमएल 22/2014/

2522

दिनांक: 21-9-20

निमित्त:-

श्री प्रेमसुख,
खनिकायवेदक द्वितीय

विषय: खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमन्द आसे खनिज
ग्रेनाईट की शर्तों के उल्लंघन के संबंध में ।

प्रसंग: पट्टेधारी द्वारा प्रस्तुत चेतना पत्र के प्रत्युत्तर दिनांक 4.9.2020 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत सेवा है कि खनन पट्टा खनिज ग्रेनाईट निकट ग्राम कुकरखेड़ा तहसील भीम जिला
राजसमन्द एम.एल. 22/2014 मैसर्स जेम ग्रेनाईट्स के नाम से स्वीकृत होकर धारित है ।

उक्त खनन पट्टे के मे खनिकायवेदक की मौका रिपोर्ट दिनांक 4.8.2020 में पाई गई निम्न कमियों के आधार पर
दिनांक 7.8.2020 से पालना करने हेतु पत्र जारी किया गया :-

1. वक्त मौका निरीक्षण खनन पट्टा क्षेत्र के नियमानुसार सौभाग्यवित्त पितर नहीं बने हुये हैं ।
2. आप द्वारा खनन पट्टा क्षेत्र में ब्लारिंटिंग की जा रही है , जो नियमों का उल्लंघन है ।
3. वक्त मौका निरीक्षण खनन पट्टे से निकलने वाला मलबा बाहर नाले में डाला जा रहा है ।

इस संबंध में खनन पट्टेधारी द्वारा अपना प्रत्युत्तर दिनांक 4.9.2020 (प्रति संलग्न) को कार्यालय में प्रस्तुत किया है । अतः
मौके पर उपस्थित होकर प्राप्त प्रत्युत्तर की पालना की गई है अथवा नहीं की मौका रिपोर्ट बना प्रस्तुत करे ।

संलग्न: छाँया प्रति ।

भवदीय,

21/9/2020
(पूरणमल सिंगाडिया)
खनि अभियन्ता, आमेत

राष्ट्रीयकृत बैंक / शिडयूल बैंक से बनी हुई हो अथवा राष्ट्रीय वित्त एजेंसी से उधार करानी होगी जो कि खनि अभियन्ता आमेट के पक्ष में जारी/प्लेज्ड हो।

खनन पट्टा हस्तान्तरण की प्रकृति में इ निष्ठादन से पूर्व राजस्थान अध्रधान खनिज रियायत नियमावली-2017 के नियम-29(14)(15) के अनुसार वित्तीय आशवासन के रूप में राशि रु 30,000/- की (मिनिमम) बैंक खाते में राशि रु. 10,000/- राष्ट्रीयकृत बैंक / शिडयूल बैंक से एच.डी.आर या बैंक गारन्टी जो कि खनि अभियन्ता आमेट के पक्ष में जारी/प्लेज्ड हो।

राजस्थान अध्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार विहित प्रावधान, शिद/आशसन/ निष्ठादान द्वारा जारी आदेश/परिपत्र इस खनन पट्टे पर लागू होंगे।

हस्तान्तरण शिद द्वारा एच/सहायक निदेशक कार्यालय अथवा एच/राज्यीय निष्ठा से जारी बिजनेस रजिस्ट्रेशन नम्बर (BIRAN) की कार्यालय खनि अभियन्ता आमेट में तद्विध निष्ठादन से पूर्व प्रस्तुत करना होगा।

राजस्थान अध्रधान खनिज रियायत नियमावली, 2017 के अनुसार हस्तान्तरण शिद राज्य सरकार द्वारा अनुमोदित युनिवर्सल स्वारथ बीमा योजना के तहत समस्त श्रमिकों का स्वारथ/दुर्घटना बीमा करवाने।

राजस्थान अध्रधान खनिज रियायत नियमावली, 2017 के विषय 34 की प्रकृति खनन कार्य से पूर्व सुनिश्चित करनी।

Sd/-
(ए के नन्दवाना)
अधीक्षण खनि अभियन्ता,
राजसमन्द-तृता, राजसमन्द।
दिनांक 24/11/2020

अन्वयक - अन्वयक/राज-तृता/सीसी-आमेट/एमएल/एमएल-114/1993/2014 के अतिरिक्त निम्नलिखित को सुव्यवस्था एवं आवश्यक कार्रवाई हेतु प्राप्ता है-

1. खनि अभियन्ता आमेट को उसके पत्र क्रमांक आज/आमेट/सीसी-1/एमएल-114/1993/1561 दिनांक 14.07.2020 के माध्यम से प्रेषित कर लेना है कि तद्विध निष्ठादन से पूर्व यह सुनिश्चित कर लेना कि खननपट्टे में किसी प्रकार की कठोर परिवर्तनात्मक अतिशुल्क, व्याज, प्राप्ती इत्यादी हस्तान्तरणकाली एवं हस्तान्तरणकालीय के विरुद्ध शेष नहीं हो।
2. श्रीमती अंजु जैन पत्नी श्री अशोक कुमार जैन निवासी टी-1, तृतीय मंजिल मयुर अर्पाटमेन्ट, 218 ए सरदारपुरा, लक्ष्मपुर द्वारा खनि अभियन्ता आमेट।
3. मैरिसे शिवम मार्बलस एंड ग्रानिटाईड्स प्रा. लि. जवाहर नगर आमेट तहसील आमेट जिला राजसमन्द द्वारा खनि अभियन्ता आमेट।

For Shivam Marbles & Granites Pvt. Ltd.
[Signature]
Director

[Signature]
अधीक्षण खनि अभियन्ता,
राजसमन्द-तृता, राजसमन्द।

[Signature]
अधीक्षण आमेट
जिला-राजसमन्द

[Handwritten Signature]

राजस्थान सरकार

उद्योगोत्थान खनिज अग्निपत्ता आमेर (राजसमन्त)

मौका रिपोर्ट

CCB
Dr. J. K. Jaiswal

आज दिनांक 13/10/2020 को वीरगढ़ खनिज अग्निपत्ता के पत्र क्रमांक 2522 दिनांक 21/9/2020 की प्रतियां में खनन परियोजना 22/2014 का मौका देखा गया।

- ① खनन परियोजना के पिलर बने हुए पाये जाये।
- ② ग्रेनाइट के मुख्य उत्पादन के लिये खिली प्रकार की कोर्ड प्लास्टीक मशीन की जाती है। मुख्य खनिज ग्रेनाइट को अक्षयप्रकृत मशीन से अलग करने के लिए निम्न ग्रेनी की प्लास्टीक की जाती है वन्त प्लास्टीक करने के प्रमाण नहीं पाये जाये।
- ③ मकान ~~हमारे~~ हथपा जाया जायी है।

मौका रिपोर्ट वीरगढ़ की सेवा के इच्छुक आगेवही हेतु पेश है।

Dr. J. K. Jaiswal

अग्निपत्ता
(मैसर्स जैम ग्रेनाइट)

Dr. J. K. Jaiswal
CCB
Amet



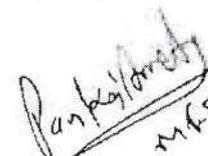
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 28/8/21

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 मन्त्री

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राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एव यू-विज्ञान विभाग, आमेट जिला राजसमन्द
खनिज भवन, आगरिया रोड आईटीआई के पास, आमेट

दूरभाष- 02908-251660, ईमेल- meamet@rajasthan.gov.in

क्रमांक खअ/आमेट/सीसी- 11/एमएल- 22/2014/

3914

दिनांक 21-9-21

निमित्त

मैसर्स जेम ग्रेनाइट्स,
द्वारा साहू यात्रा कंपनी आदिनाथ कोलोनी के पीछे,
जयपुर रोड, मदनगंज, किशनगढ़, अजमेर

विषय: खनन पट्टा वास्ते खनिज ग्रेनाइट निग्रा कुकरखेड़ा तहसील भीम जिला राजसमन्द में शर्तों के उल्लंघन के संबंध में ।

प्रसंग: खनिज ग्रेनाइट्स की मौका रिपोर्ट दिनांक 28.08.2021 के क्रम में ।

साहचर्य,

उपरोक्त विषयकालमें लेख है कि आपका पत्र में खनन पट्टा वास्ते खनिज ग्रेनाइट निग्रा ग्राम कुकरखेड़ा तहसील भीम जिला राजसमन्द में स्वीकृत होकर धारित है ।

अपना पत्र में स्वीकृत वर्णित खनन पट्टा में खननशाप सम्बन्धित पट्टा पर आपका नियंत्रण के संबंध में खनिज ग्रेनाइट्स द्वारा दिनांक 28.8.2021 को निरीक्षण किया गया । वक्त निरीक्षण में निम्नलिखित शर्तों का उल्लंघन आप द्वारा किये गये हैं :-

- 1 समस्त ग्रामवासी के शिकायत के आधार पर जॉब करने पर पाई गई कमियों के आधार पर चेतना पत्र क्रमांक 2024 दिनांक 7.8.2020 से जारी किया गया जिसके बिन्दू संख्या 3 की पालना में आप द्वारा दिनांक 8.9.2020 को प्रत्युत्तर प्रस्तुत किया जिसमें आप द्वारा लिखा गया कि डम्पिंग के पास एक छोटा बरसाती नाला है जिसमें कुछ मात्रा में जो मलबा गलती से गिरा है उसे हम शीघ्र हटा देंगे , परन्तु आप द्वारा एक वर्ष की समयवधि समाप्त हो जाने के पश्चात भी मलबा नहीं हटाया है एवं जो RMMCR-2017 के नियम 34(2)(v) का उल्लंघन है ।
- 2 आप द्वारा खान पर ब्यारिस्टिंग अनुमति धारक व्यक्ति की नामनिर्दिष्ट नहीं कराई जा रही है जो RMMCR-2017 के नियम 34(2)(vii) का उल्लंघन है ।

अतः उक्त वैधानिक चेतना पत्र द्वारा आपको सूचित किया जाता है कि उपरोक्त दोष का निराकरण पत्र प्राप्त होने की तिथि से 30 दिवस की अवधि में लिखित में प्रस्तुत करें । 30 दिवस की अवधि में पालना नहीं किये जाने पर निम्न कार्यवाही अमल में लाई जावेगी :-

- आप द्वारा यह चेतना पत्र प्राप्त होने के 30/45 दिन की अवधि में पालना किये जाने पर राजस्थान अधिष्ठान खनिज ग्रेनाइट्स नियमावली 2017 के नियमों के अन्तर्गत शारस्ती आरोपित की जावेगी ।
- आप द्वारा यह चेतना पत्र प्राप्त होने के 45 दिन की अवधि में पालना नहीं किये जाने पर राजस्थान अधिष्ठान खनिज ग्रेनाइट्स नियमावली 2017 के नियम 28 के अन्तर्गत प्रतिभूति की राशि जब करतें हुये खण्डित करने की कार्यवाही की जावेगी ।

भवदीय,

(आसिफ मोहम्मद अंसारी)
खनि अभियन्ता, आमेट

9/10/21

22/01/14

सेवा में

श्रीमान् खनि अभियन्ता महोदय
खन एवं भूविज्ञान विभाग
आमेर जिला राजसमंद

Cell 90
9/10/2014

विषय : खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमंद
वास्ते खनिज ग्रेनाईट मैसर्स जेम ग्रेनाईट के सम्बन्ध में।
प्रसंग : आपका कार्यालय पत्रांक 2024 दिनांक 07.08.2020 व पत्र क्रमांक खन/आमेर/
सीसी-ग/एम.एल. 22/2014/3914 दिनांक 21.09.2021 के क्रम में।

महोदय,

उपरोक्त विषय में निवेदन है कि खनन पट्टा संख्या 22/2014 निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमंद वास्ते खनिज ग्रेनाईट मैसर्स जेम ग्रेनाईट में श्रीमान् के कार्यालय द्वारा जारी वेतना पत्र दिनांक 21.09.2021 की पालना निम्नानुसार है -

1. बिन्दु संख्या 1 की पालना में हमारे द्वारा दिनांक 08.09.2020 से प्रत्युत्तर प्रस्तुत कर निवेदन है कि डमिया के पास एक छोटा बरसाती नाला है जिसमें कुछ मात्रा में जल मलबा गलती से गिरा है उसे शीघ्र हटाने हेतु निवेदन किया है। अतः वर्तमान में हमारे द्वारा मलबा हटाने का कार्य प्रारम्भ कर दिया गया है जिसका आप श्रीमान् गेट पर उपस्थित होकर अवलोकन कर सकते हैं।
2. बिन्दु संख्या 2 की पालना में निवेदन है कि हमारे द्वारा खनन कार्य वायर्सों से किया जा रहा है तथा ब्लारिट द्वारा खनन कार्य नहीं किया जाता है। भविष्य में ब्लारिटिंग की स्थिति में ब्लारिटर को नियुक्त कर ही खनन कार्य किया जावेगा।
अतः श्रीमान् से निवेदन है कि आपके कार्यालय से जारी पत्र शामिल पत्रावली कराये जाने का

धन्यवाद।



प्रार्थी

Director

मैसर्स जेम ग्रेनाईट
खनन पट्टा संख्या 22/2014 निकट
ग्राम कुकरखेड़ा तहसील भीम जिला
राजसमंद वास्ते खनिज ग्रेनाईट

ANNEX - 1

Government Of Rajasthan

Office Of Additional Director(Mines), Mines & Geology Department, Udaipur-Zone, Udaipur
Telephone & Fax- 0294&2584880 email- admudaipur.mg@rajasthan.gov.in

No ADM (mines)/ Udaipur-Zone/ Amet/mine Scheme / ML No 22/2014 /F -108 /22/ 2031

Dated : 24/03/2022

To,

M/s Jem Granite ,
C/O Shri Sahu Yatra Company ,Behind Adinath Colony,
Jaipur Road, Madanganj, Kishanganh
District- Ajmer (RAJ)

SUB: - Approval of Mining Scheme with progressive mine closure Plan in respect of your (ML No 22/2014), Lease Area- 3.00 Hect.) for Minerals Granite Near Village – Kuker Khera, Tehsil Bhim Distt- Rajsamand (Raj) submitted under Rule 29 (10) & 29(5) (vi) of R.M.M.C.R 2017

REF :- Your R.Q.P.'s Letter Dated: 22-03-2022

Dear Sir,

In reference of Mines (Grade-II) Department's Notification No.F-15(20)Mines/Gr II/94 Jaipur dated 18.03.2002 and Directorate letter No.DMG/Minor/F-2Mar.Pol/U.D./2002/968-1047 dated 30.09.2002 and Notification No F-14(2)/khan/Gr.2/85 dated 20.04.2005 of Mines (Gr.2) Department, Rajasthan, Jaipur & according to Rule 29 of R.M.M.C.R.- 2017

The said area was jointly inspected dated 28/02/2022 by the Mining Engineer Amet and Senior Geologist Rajsamand. The Mining Scheme with progressive mine closure Plan has been verified after completing the deficiencies pointed out during field inspection.

On the basis of above I hereby APPROVE the said Mining Scheme with progressive mine closure Plan this approval is subject to the following conditions:

1. The Mining Scheme with progressive mine closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government of any other authority, and any order or direction passed by court of the competent jurisdiction.
2. It is further clarified that approval of the Mining Scheme with progressive mine closure Plan is subject to the provisions of Forest(conservation) Act 1980, Forest (Conservation) Rule, 1981 and Environmental Protection Act 1986. any other relevant statuses, orders and guidelines as may be applicable to the lease from time to time.
3. The execution of Mining Scheme with progressive mine closure Plan of the said the mining lease shall be subject to vacation of prohibitory orders/notice, if any
4. The approval of the Mining Scheme with progressive mine closure Plan is subject to the compliance of the instruction contained in the order dated 21.10.2003 and subsequent orders of the Hon'ble High Court, Jodhpur in D.B. Civil Writ Petition No.3879/2002 or any order or direction from any court of the competent jurisdiction.
5. The approval of the Mining Scheme with progressive mine closure Plan is subject to the condition that the lessee would not dump the overburden in forest land or charagah land. The lessee shall have to dump the overburden at the approved site.
6. The lessee himself would be responsible for wrong information/data provided by him/her. If anything found concealed as required by the Mines Act, 1952, MMR-1961 M.M.D&R (Ammendment) Act 2015 and Rajasthan Minor Mineral Concession Rules 2017 in the contents of the Mining Scheme with progressive mine closure Plan the said approval shall be deemed to have been withdrawn with immediate effect. The approved copies of Mining Scheme with progressive mine closure Plan shall be made available to the concerning offices. At any stage, if it is observed that the information furnished, date incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
7. Lessee will also follow the conditions mentioned in concerned Environmental clearance order, issued under EIA, notification 2006 and amendment time to time.

Yours Faithfully,

(Mahesh Mathur),
Additional Director (Mines),
Udaipur-Zone, Udaipur(Raj.)

No No ADM (mines)/ Udaipur-Zone/ Amet/mine Scheme / ML No.22/2014 /F -108 /22/

Dated : /03/2022

Copy forwarded for kind information to:-

1. The Director of Mines Safety, Directorate General of Mines Safety, Jhama Kotra road, H.M. Sector-8, Udaipur(Raj)
2. Superintending Mining Engineer, Mines & Geology Department, Rajsamand, along with a copy of the approved Mining

SCHEME OF MINING

With Progressive Mine Closure Plan

(Submitted under Rule 29(10) & 29(5)(vi) of Rajasthan Minor Mineral Concession Rules, 2017)

FOR MINING LEASE

M.L. No.- 22/2014

MINERAL - GRANITE

LEASE AREA - 3.00HECT.

NEAR VILLAGE - KUKER KHERA,

TEHSIL- BHIM,

DISTRICT- RAJSAMAND

MINING LEASE PERIOD - 06/10/2017 to 05/10/2067

Period of SOM with PMCP- 2022-23 to 2026-27

Approved vide Letter No.

ADH/UC-2000/Mining Plan/Scheme/ 1

F-108/22/अजमेर/2031-1/2036

Date 24/03/2022

IN FAVOUR OF

M/s Gem Granite,

C/o Shri Sahu Yatra Company, Behind Aadinath Colony,
Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.)



अनुमोदित
APPROVED

PREPARED BY

Nimish Singhvi (Mining Engineer)
15, New Glass Factory Colony,
Sunderwas, Udaipur-313003
Tel. No. 0294 - 2492060, 94141-10360
Email:- nimesh.singhvi@gmail.com

अनुमोदित
24/03/2022
अजमेर

Nimish Singhvi
Mining Engineer,
15, New Glass Factory Colony,
Sunderwas, Udaipur (Raj.)
Tel. 0294-2492060, 94141-10360 (M)

CERTIFICATE

This is to certify that provisions of for fulfillment of Rule 29(10) & 29(5) (vi) of Rajasthan Minor Mineral Concession Rules, 2017 have observed in this Scheme of Mining with progressive mine closure plan of Granite Mine M.L No. 22/2014, Lease area of 3.00Hect., Near village - Kuker Khera, Tehsil- Bhim & District- Rajsamand of Rajasthan state, of lessee M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj) Wherever the specific permissions are required the lessee will approach the concerned authorities of Directorate of Mines & Geology for granting the permission.

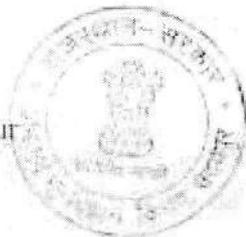
Date:
Place: Udaipur



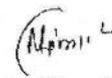
Nimish Singhvi
Mining Engineer

This is to certify that the provision of Mines Act, Rules and Regulations made there under have been observed in the Scheme of Mining with progressive mine closure plan and wherever specific permissions are required, the lessee will approach the Directorate General of Mines Safety. Standers prescribed by DGMS in respect of Miners Health will be strictly implemented.

Date:
Place: Udaipur



APPROVED



Nimish Singhvi
Mining Engineer

AUTHORISATION

we are partners of, M/s **Gem Granite**, hereby authorize Shri Nimish Singhvi, Mining Engineer to prepare the Scheme of Mining with progressive mine closure plan for the Granite Mine of 3 00Hect. N/v- Kuker Khera, Tehsil- Bhim & District- Rajsamand (Raj.).

we are partners of also authorize Shri Nimish Singhvi, Mining Engineer for a modification in this Scheme of Mining including progressive mine closure plan and to correspond with the Department of Mines and Geology in this regard till final approval

Signature : R. S. Mantra
Name : M/s Gem Granite
M.L. No : 22/2014

DECLARATION

The Provisions of Mines Act, Rules and Regulations Made there under have been observed in the Scheme of Mining including progressive mine closure plan of Granite Mine lessee M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.) and where specific permissions are required the I approach the D.G.M.S. Further standards prescribed by D.G.M.S. in respect of Miners health will be strictly implemented.

Signature : R. S. Mantra
Name : M/s Gem Granite
M.L. No : 22/2014



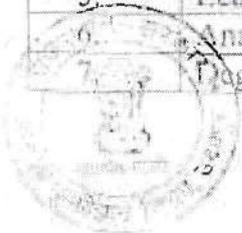
अनुमोदित
APPROVED

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APPROVED

INTRODUCTION

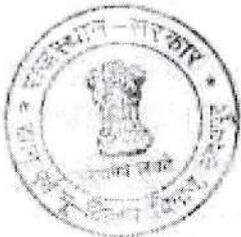
The Scheme of Mining with progressive mine closure plan for Granite Mine (M. L. 22/2014) near village- Kuker Khera, Tehsil- Bhim, District- Rajsamand (Raj) has been prepared on the consent of the owner of the lease M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist -Ajmer (Raj) for fulfillment of Rule 29 (10) & rule 29 (5)(vi) of R.M.M.C.R., 2017.

The mining lease was granted in favour of M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist- Ajmer (Raj), vide order No. SME/Raj-Cir/CC-Amet/MR/ML/22/2014/957 on dated 19/07/2017. The lease deed was registered on 06/10/2017 for 50 years. (Lease period is 06/10/2017 to 05/10/2067).

The Mining Plan with progressive mine closure plan was approved vide order no 9855-59 Dated 20/03/2015.

The Scheme of Mining with progressive mine closure plan for next five-years 2022-23 to 2026-27.

The lessee is capable of deploying machinery and technical staff at the mine for proper mining of Granite.



अनुमोदित
APPROVED

अनुमोदित
अधिकारी
राजस्थान सरकार
आय और वित्त विभाग
जयपुर

CHAPTER-1 REVIEW OF MINING PLAN / SCHEME

1.1 Name of Mine

Kuker Khera Granite Mine

1.2 Particulars of Approval of Mining Plan/scheme.

The Mining Plan with progressive mine closure plan was approved vide order no. 9855-59 Dated 20/03/2015.

1.3 Date of commencement of mining operations:-

The mine is in operation since 06/10/2017.

1.4 Review

1.4.1 Deficiencies in the Approved Mining Plan/Scheme:-

No deficiencies found in the Modification of Mining plan.

1.4.2 Rectification of Deficiencies in the approved Mining Plan/scheme:-

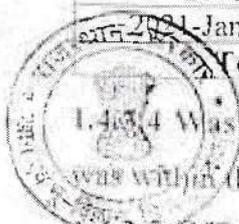
Deficiencies in the approved Modification of Mining plan is rectified by proper survey consultation with lessee of the lease area during the preparation of this Mining plan.

1.4.3.1 Review of Compliance Position of Mining Plan/Scheme:-

1.4.3.2 Exploration:- no exploration was proposed in the approved Mining plan. There is one pit exists in the mining lease area.

1.4.3.3 Mine Development & Exploitation:- The working proposed in the previously approved Scheme of Mining plan was within the lease & was carried out their only

Year of working	Proposed Production of Granite (tonnes)	Achieved Production of Granite (tonnes)
2017-2018	71421	
2018-2019	81977	4800
2019-2020	96213	15500
2020-2021	109290	11700
2021-January-2022	120000	15050
Total	478901	47050



1.4.3.4 Waste Management. The proposal for dumping in the approved Mining plan was within the lease area. At present there are two dumps lying in the lease area.

1.4.3.5 Office Building & Other Infrastructure The temporary shade made at the proposed site in the lease area. The roads etc. were developed at the site proposed in the approved Mining plan.

1.4.3.6 Stack Yard The lessee has not maintained any mineral stack yards as

proposed in the approved Mining plan.

1.4.3.7 Plantation lessee has planted plants in association with the marble association, Rajsamand. The association has planted a very healthy plantation.

1.4.4 Review of Compliance of conditions and Stipulation imposed while approval of Mining Plan/Scheme

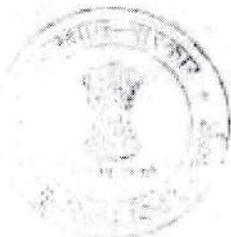
No special condition was imposed while approving the Mining plan.

1.4.5 Review of Compliance of Violations pointed out during Last year

The lessee has not received any violation during the last years.

1.5 Any Other Point Requiring Attention

No



APPROVED

CHAPTER – 2
GENERAL

2.1 Name and address of Applicant:

M/s Gem Granite,
C/o Shri Sahu Yatra Company,
Behind Aadinath Colony, Jaipur Road,
Madanganj, Kishangarh, Dist.-Ajmer (Raj.)
Mob. No.-
Email ID-

2.2 Status of Applicant: - A Partnership Firm

Partner's are-

- (i) Smt. Ghisi Devi, W/o Late Shri Dayalram
- (ii) Shri Ramswaroop Mantri, S/o Shri Kishan lal
- (iii) Shri Satyaprakash, S/o Shri Prabhu lal Kabra
- (iv) Shri Dinesh Kumar, S/o Shri Nemichand

2.3 Minerals which applicant intends to mine:

The lessee is interested to mine mineral Granite as a dimensional stone

2.4 Period for which the mining lease is granted/ renewed/ applied:

The mining lease was granted for a period of 50 years.

2.5 Name and Address of Mining Engineer who prepared plan:

Nimish Singhwi

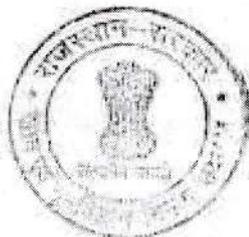
Mining Engineer

15, New Glass Factory Colony, Udaipur (Raj.) – 313003,

Tel.No. 0294-2492060 (O) Mobile: 94141-10360(M)

2.6 Name of prospecting agency

Nil



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CHAPTER – 3
LOCATION AND ACCESSIBILITY

3.1 Detail of the applied area (with location map)

The area under consideration has been shown in Plate No.1 of the Mining Plan. The lease area falls in G.T. sheet No. 45 K/02.

The other details are given in the following tables.

District & State	Village & Tehsil	Topo Sheet No.	Khasra No.	Area (in Hect.)	Ownership Occupancy	Type of Land
Rajsamand, Rajasthan	Kuker Khera & Bhim	45 K/02	3630/3463,3464,3465 3466,3467,3468,3469 3470,3472,3473,3476 3477,3478	3.00	Pvt. Land	Waste Land

* As Superimposed Khasara map provided by applicant

3.2 Descriptions report of the lease area:-

From	To	Bearing	Distance
FRP	A	229 ⁰⁰ '	20m
A	B	220 ³⁰ '	14m
B	C	257 ⁰⁰ '	14m
C	D	222 ⁰⁰ '	11m
D	E	182 ⁰⁰ '	16m
E	F	161 ⁰⁰ '	43m
F	G	189 ⁰⁰ '	55m
G	H	278 ⁰⁰ '	25m
H	I	318 ⁰⁰ '	31m
I	J	209 ³⁰ '	30m
J	K	127 ⁰⁰ '	31m
K	L	104 ⁰⁰ '	25m
L	M	192 ⁰⁰ '	12m
M	N	276 ⁰⁰ '	31m
N	O	210 ⁰⁰ '	23m
O	P	100 ⁰⁰ '	37m
P	Q	173 ⁰⁰ '	28.8700m
Q	R	288 ⁰⁰ '	149.5001m
R	S	19 ¹⁵ '	308.9756m
S	T	119 ⁰⁰ '	26m
T	U	178 ⁰⁰ '	17m
U	V	100 ⁰⁰ '	10m
V	W	199 ⁰⁰ '	25m
W	X	114 ⁰⁰ '	37m
X	Y	203 ⁰⁰ '	10m
Y	Z	280 ⁰⁰ '	13m
Z	a	194 ⁰⁰ '	26.0681m
a	A	108 ⁰⁰ '	48.2331m

FRP:- Well of Shri Sang Singh Sardar Singh Dhana Singh S/o Shri Jalam Singh Rawat.

3.3 Existence of Public Road and nearby and approximate distance there to-

The lease is about 1.7 km from Kuker Khara village. The Village- Kuker Khara is about 5.0 Km from Tehsil- Bhim, and Tehsil- Bhim to Dist. - Rajsamand is about 99 Km.

3.4 Infrastructure -

1. The mine is facilitated with power line.
2. Drinking water can be obtained from tube well situated near by the lease area.
3. The state transport buses and private buses are available up to village Kuker Khara and mine site.
4. The nearest telephone is available at near village Kuker Khara.
5. The nearest police station applicable is at Bhim.
6. Permanent offices and other buildings at mine proposed.
7. Mobile Phone connectivity is available at mine site.
8. The Post office applicable for the area is Bhim.
9. Medical facility is available at Bhim.



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Intrusive	Darwal Granitoid		Granite & gneiss
	Rishabhdev Ultra-Mafic Suite		---Serpentine, talc rock---
Aravali Super Group	Jharol Group/Dowda Group/Nathdwara group	Khamnor Formation	Quartzite, Phyllite, Dolomitic Limestone, Calc Schist
		Desilhari Formation	Hornblende schist, marble, calc-schist
		Depr Formation	Quartzite
		Hililghari Formation	Biotite Schist, Quartzite, Dolomite, Marble, Calcophyllite
		Ramur Formation	Biotite Schist, Quartzite, Dolomitic Marble, Calcite Marble, Calcophyllite
	Bari lake/Kankorli	Sangal Formation	Hornblende schist, Quartzite, Dolomitic Marble, Mica Schist
		Putlod Formation	Garnet Mica Schist, Hornblende schist, Quartzite, Dolomitic Marble
		Rajmugar Formation	Quartzite, Dolomitic Marble
		Morchuni Formation	Quartzite, Dolomitic Marble, Quartzite
		Madra Formation	Hornblende Schist, Quartzite, Dolomitic Marble
		Khamnor Formation (H.L.)	Chlorite Phyllite, Dolomitic Marble, Quartzite
	Debari Group	Dalwani Formation	Meta Jevalls, Phyllite, Calcine Marble, Mica Schist, Quartzite
		Gurali Formation	Quartzite, Conglomerate
	Bhilwara Super Group	Rajpura-Dariba	Sindesar Formation
Daciba Formation			Calc-biotite schist, Impure marble, Sulphid bearing calc silicate
Malikhara Formation			Cal-biotite schist, Dolomitic marble, Quartzite
Rajpur-Jalayan mafic rock			Amphibolite, Narote
Gyangarh-Asind Acidic rock			Granite enderbite, Charnokite, Gneiss
Mangalwar Complex		Potla Formation	Biotite Schist
		Lasaria Formation	Magmatites, Composite gneisses, Mica schist, Quartzite, Dolomitic marble, Hornblende schist
Sandmata Complex	Badnor formation	Quartzite Biotite Schist, Chlorite schist, Hornblende schist, Garnet Silimanite schist	
	Sambhugarh Formation	Quartzite, Migmatites, Amphibolites, calc-gneisses, Mica Schist	

Local Geology: -

Super Group	Group	Lithology
Bhilwara Super Group	Sandmata Complex	granitic gneisses & Migmatite, Amphibolite



4.3 Physical properties of Granite:

Porosity	: Very low
Absorption	: 0.3 to 1.2%
Specific Gravity	: 2.6 to 3.0
Density	: 2500 to 2650 kg/m ³
Crushing Strength	: 1000 to 2500 kg/m ²
Frost Resistance	: Good
Fire Resistance	: Low
Colour	: Mostly Light
Texture	: Interlocking, Coarse to Medium
Hardness	: 7
Cleavage	: Absent



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CHAPTER - 5

RESERVES

5.1 Parameters of estimation of category of reserves and there categorize:-

Estimation of reserves are based on pit exist nearby lease area. It can be very well said that the complete lease area can be considered as a mineralized area. The shape, size and depth extension of mineral as delineated on geological plans and sections have been considered. The following parameters have been considered while estimating the geological reserves (insitu):

- (i) Average 6.0m Cover has been considered as fractured granite. Recovery of fractured granite is 20%.
- (ii) Average 21m depth of Granite below fractured granite category has been considered for proved category reserve.
- (iii) Average 15m depth of Granite below proved category has been considered for probable category reserve.
- (iv) Average 5m depth of Granite below probable category has been considered for possible category reserve.
- (v) The statutory barrier is not considered as mineable separate reserve calculation. The reserve under statutory barrier has not taken into calculation.
- (vi) 2.8 tonnes/m³ have been considered as a bulk density of Granite.
- (vii) Recovery of saleable Granite is 50% to 60%, now we are considering as 60% which includes blocks, ladders, Khanda. The recovery is assumed it may be changed due any reason cannot considered for any kind of Assessment.

Reserved under the category 111-

- (i) It is assumed as per the present mining scenario.
- (ii) The depth of proved mineral is taken up to 560mRL from the surface.

	Average Depth (m)	Mineral Vol. (m ³)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Rec. %	Recoverable granite in tonnes	Waste in tonnes
15128	6	90768	2.8	254150	20%	50830	203320
1650	12	19800	2.8	55440	60%	33264	22176
492	15	7380	2.8	20664	60%	12398	8266
19969	21	419349	2.8	1174177	60%	704506	469671
Total				1504431		800998	703433

Reserved under the category 121:- The depth of Probable mineral is taken as 15m.

Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Recoverable granite in tonnes 60%	Waste in tonnes 40%
22111	15	331665	2.8	928662	557197	371465
Total				928662	557197	371465

Reserved under the category 333:- The depth of Possible mineral is taken as 5.0m.

Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Recoverable granite in tonnes 60%	Waste in tonnes 40%
22111	5	110555	2.8	309554	185732	123822
Total				309554	185732	123822

5.2 Total Reserve

Nature of Reserve as per UNFC	Total Insitu Geological Reserve (tonnes)	Recoverable Granite (tonnes)
111	1504431	800998
121	928662	557197
333	309554	185732
Total	2742647	1543927

5.3 UNFC Classification –

Mineral Reserve as per UNFC Classification:-

Classification	Code	Quantity (tonnes)
Total Mineral Resources (A+B)	---	1543927
A. Mineral Reserve	---	---
1. Proved Mineral	111	800998
2. Probable Mineral	121	557197
B. Remaining Resources	---	---
1 Feasibility Mineral Resource	221	---
2 Pre Feasibility Mineral Resource	222	---
3. Measured Mineral Resource	331	---
4 Indicated Mineral Resource	332	---
5 Inferred Mineral Resource	333	185732
6 Reconnaissance Mineral Resource	334	---

5.4 Life of mine

We are considered average production of 93002.2Tonnes of Granite per annum Granite from the mine.

Life of mine = Total mineable reserve (Proved + Probable)/ Av. Annual Production

$$= 1358195/93002.2 = 15 \text{ years}$$

The life of mine may change depend upon the prospecting results, rate of production and the extent of mechanization done by the applicant in near future.

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CHAPTER-6 MINING

6.1 Mining Method:- Mining will be done open cast method. The lease area is mostly soil covered and partly exposures of granite. The bench height would not be kept greater than (the statutory provisions of the prevailing Act) the width of the benches. Benches of 6m height have been planned with width more than height of the bench. The mining has been proposed to start northeast of the lease area. The Required Barrier along the Mining lease boundary shall be kept 7.5m as show in the Plates.

A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks

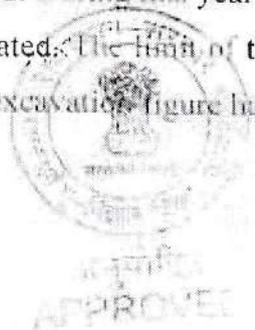
Overburden/Soil with fractured capping from 6.0m is removed by drilling small dia holes, these blasted with light explosives charge (to prevent damage to Granite blocks from crakes) and the overburden is removed with help of excavator and loaded into Dumper. The muck is transported and dumped in the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 9m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 6m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method. As mining progress wire saw shall be used.

The proposed five-year development programme is as follows:

(2022-2023)

During this year mining is proposed from the existing pit and ROM is excavated in present benches 581 above & 581-575mRL is further benches. Extends towards northeast direction along section PP' the area of benches is measured plan area method. During this year about **57244tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:



Bench wise ROM excavation along section PP'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	1953	6	11718	32810	20%	6562	26248
581-575	5028	6	30168	84470	60%	50682	33788
Total				117280		57244	60036

(2023-2024)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569 & 572-569mRL is further benches. Extends towards all direction along section PP'-RR'-SS' the area of benches is measured plan area method. During this year about **78185tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'-SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	2865	6	17190	48132	20%	9626	38506
581-575	3311	6	19866	55625	60%	33375	22250
575-569	2703	6	16218	45410	60%	27246	18164
572-569	1575	3	4725	13230	60%	7938	5292
Total				162397		78185	84212

(2024-2025)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569mRL is further benches. Extends towards all direction along section PP'-RR' the area of benches is measured plan area method. During this year about **96284tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	3579	6	21474	60127	20%	12025	48102
581-575	2989	6	17934	50215	60%	30129	20086
575-569	5350	6	32220	90216	60%	54130	36086
Total				200558		96284	104274

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(2025-2026)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 569-563, 566-563mRL is further benches. Extends towards all direction along section PP'-RR'-SS' the area of benches is measured plan area method. During this year about **113299tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'-SS'

Bench No./ mRL	Plan area in m ²	Depth in m	Volume in m ³	ROM excavation in tonnes	Saleable Granite in tonnes 50%	Waste in tonnes 50%
569-563	6788	6	40728	114038	68423	45615
563-557	4452	6	26712	74793	43876	29917
Total				188831	113299	75532

(2026-2027)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569 & 569-563mRL is further benches. Extends towards all direction along section PP'-QQ' the area of benches is measured plan area method. During this year about **119999tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-QQ'

Bench No./ mRL	Plan area in m ²	Depth in m	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	5774	5	28867.5	80829	20%	16166	64663
581-575	4305	6	25830	72324	60%	43394	28930
575-569	3543	6	21258	59522	60%	35713	23809
569-563	2453	6	14718	41210	60%	24726	16484
Total				253885		119999	133886

Year wise excavation is as under:

Year	ROM Excavation In tonnes	Total saleable Mineral in tonnes	Waste in tonnes
2022-23	117280	57244	60036
2023-24	162397	78185	84212
2024-25	200558	96284	104274
2025-26	188831	113299	75532
2026-27	253885	119999	133886
Total	922951	465011	457940

6.2 Conceptual Mining plan

As this is a new area hence conceptual plan is prepared at end of lease period & has been deciphered on the basis of following parameters.

6.2.1 Determination of ultimate pit limit

Up to end of year a size of a singal pit shall be around 22111Sq.m.

6.2.2 Disposal of waste

Considering the above ultimate pit limit, average minerals yield & overburden excavation is anticipated to about 457940tonnes. Mine waste shall be excavated up to end of conceptual Modification Mining plan period. It will be disposed in the form of temporary external dump. One retaining wall will be made for stacking of waste.

6.2.3 Reclamation & Afforestation

Even after reaching up to 545mRL depth up to end of year, mineral existence will continue in depth, therefore backfilling is not proposed at this stage, hence there shall be no reclaimed area. However the afforestation area shall be around 9900q m up to end of plan. During this period about 990 Trees are expected to be planted during lease period.

6.2.4 Post mining land use pattern

Due to frequent failure of the monsoon in the region, area is facing acute water crisis. Therefore mining pit will be converted into a small water reservoir, which shall be a useful as to the society post mining scenario.

Details of Present Mining Machinery

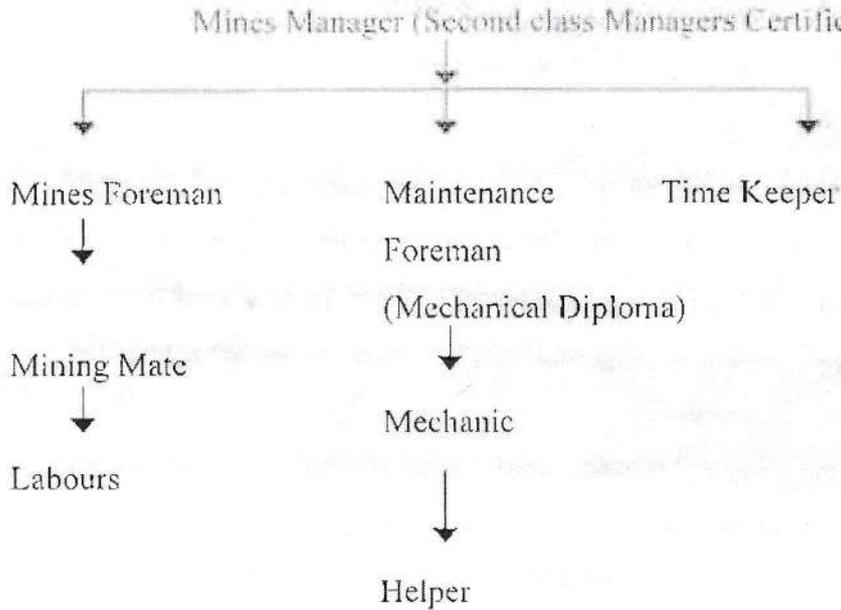
Machine	Nos.	HP/Capacity
Jack Hammers	5	32mm
Compressor	4	60HP, 100 HP
Wire Saw	5	40 HP
D. G. Set	1	125 KVA
Derrick Crane	2	40 MT
Water Tanker	5	5000 Liter
Hydraulic excavator	2	1.6m ³
Dumper	4	20 Tonner
LD-4	2	42mm



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6.3 Employment

For Granite mine, Technical, other staff and Man Power required are as follows:



Besides above 15-20 Manpower will also require. The labour manpower will be engaged on contractual basis as and when required. Two labour extra deployed for maintenance of plantation.



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CHAPTER - 7 BLASTING

Blasting is required only for removing waste rock. The blasting is controlled, so that it does not damage the granite block. Light explosive will be used for removing overburden. The Blasting shall be done on contract basis by the licensed person /agency.

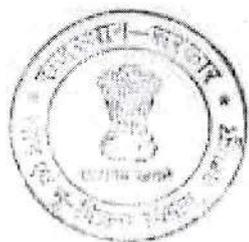
The 1.5m deep holes of 32mm dia are drilled for overburden removal by jackhammer, the burden and spacing is 1m and 1.2m respectively. One hole of 1.5m depth and 32mm dia. will break about 5.0 MT rock. The powder factor in the overburden at the mine normally 3 to 4. Each hole will have to be charged with about 250 Gms of explosives. The number of holes per blast is 10 Nos.

Mainly special gelatin cartridges of 25mm dia and 140mm length are used with R-Cord and Delay detonator.

The waste rock can be removed by blasting the rocks to break into small pieces.

CHAPTER - 8 MINE DRAINAGE

The depth of water table is at about 60-70m. In the lease area the flow of seasonal rain water is very low. The working at the end of five year will not intercept the water table. Water from mine area in rainy season will drain out through the natural slope and channel and the excess accumulated rain water from pit will be pumped by diesel pump of 5 HP capacities. Rain water excess accumulated in the pit shall not discharge part of completely and this shall be utilized for Water spraying, plantation and other mining works.



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CHAPTER – 9 DISPOSAL OF WASTE

9.1 Nature of Waste

The waste overburden in the area is only fractured rocks of soil and Granite, which cannot be cut into slabs, tiles and other uses. The total waste rock to be handled in five years is as follows.

Year	Total Waste in tonnes
2022-23	60036
2023-24	84212
2024-25	104274
2025-26	75532
2026-27	133886
Total	457940

9.2 Dumping site

Initially, the overburden will be dumped in the lease area as shown in plate no 5.

9.3 Maximum Height and Spread of Dump

The height of dump will be kept 12m. The total overburden in five years will be about 457940 Tonnes. The retaining wall will be erected to arrest the transport of overburden fines during rain.



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CHAPTER – 10 BENEFICIATION

The Granite blocks and laffers/khanda will be loaded by crane into trucks and transported to the Rajsamand, Udaipur and other Gang saw and cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.

CHAPTER – 11 SURFACE TRANSPORT

The Granite blocks and laffers / Khanda are transported to Kishangarh, Amet, Rajsamand, Udaipur and other places from mine in trucks dispatched to the Gang saw Unit for processing.

The overburden is transported from mine in tippers and dumpers of 20 MT.

CHAPTER – 12 USES

Uses of Granite depend on the quality of Granites

Traditional	Granite Slabs/ Tiles	Flooring, Column, Build exterior, Staircases Walls, Graveyard, Pre- Fabrication unit
Statutory	White soft Granite	Kitchen Column, Dividers Making Statue.
Novelty	Granite Blocks/ Slabs	Monuments of Table Top, Name Plate, Vases, Candle Holder
Others	Granite Chips	Industrial and construction Rabble for real and bride Preparation of housing site, And other construction Work.



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Chapter – 13 SITE SERVICES

13.1 Workshop

For maintenance of machinery it is proposed to establish a workshop nearby to mine site. Welding, puncture etc...

13.2 Power supply

Electric power supply does exist at mine site.

13.3 Water Supply

A tractor-mounted tanker exists for supply of water to mining work, spraying, watering the plants and drinking purposes.

13.4 First Aid

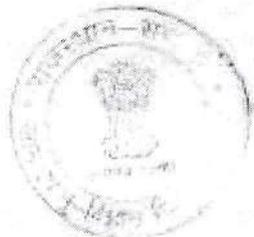
A first aid facility is exists at Mines office.

13.5 Rest Shelter

Rest shelter exists at mine site.

13.6 Latrines and Urinals

At the mine site urinal and Bath is exists for staff and labours



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Chapter - 14

ENVIRONMENTAL MANAGEMENT PLAN

14.1 Base Line Information

14.1.1 Existing Land Use Pattern

There is no agriculture land exist in the area. Nearly 66percent of the total area is covered by soil. This soil is generally poor in Nitrogen. The pH is neutral to slightly alkaline and is free from salt problem.

In the total lease area of 3.00Hect the existing land use pattern is as follows:-

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Area under excavation	0.7421
2	Storage of Top Soil	-----
3	O/B Dump	0.5785
4	Mineral Storage	-----
5	Sub Grade Mineral Storage	-----
6	Infrastructure	0.0000
7	Road/ Cart track	0.0000
8	Railway	-----
9	Green Belt/plantation	-----
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Town Ship	-----
14	Electric line	-----
15	Others	-----
16	Virgin area	1.5744
Total		3.00

14.1.2 Water Regime

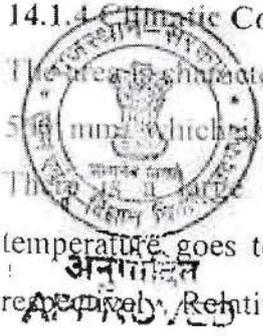
Natural watercourses exist out of the lease area. The water table is at about 60-70m from surface in the area. The quality of water is normal and free from salinity.

14.1.3 Flora & Fauna

Moreover there is no demarcated / protected forest close to the applied area. The protected wildlife animal in & around applied area is also not present.

14.1.4 Climatic Condition

The area is characterized by semi arid climate with an average annual rainfall of about 500 mm, which is mainly received during monsoon season of July to September. There is a wide variation of temperature in the area. In winter the minimum temperature goes to 2°C and maximum 20°C, while in summer it is 25°C to 45°C respectively. Relative humidity in the area is above 70% during the monsoon months.



but is below 20% during the months of March-May. Wind velocity in the area is medium.

14.1.5 Public buildings, places and monuments

No such buildings/ places exist in the area.

14.1.6 Quality of Air and Water

Air is free from pollution and water is safe for human consumption.

14.2 ENVIRONMENT IMPACT ASSESSMENT

Impact of mining on the Environment: The common adverse effect of mining on environment is as under:

14.2.1 Land Environment

(i) Land Scape

The land escape of this mine will be disturbed only marginally by the proposed mining and dumping in the area. The degradation shall be as shown in the table:

Land use pattern at the End of the five year

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Pits & Quarries	2.2111
2	Top soil Dump	0.0590
3	Dumps	0.1524
4	Mineral Stack Yard	0.0070
5	Sub Grade stack Yard	---
6	Infrastructure (Work shop, administrative Building)	0.0090
7	Roads	---
8	Railway	---
9	Green Belt	0.1590
10	Tailing Pond	---
11	Effluent Treatment Plant	---
12	Mineral Separation Plant	---
13	Township	---
14	Non Utilized	0.4025
Total		3.00



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Land use pattern at the End of the Life of the Mine

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Water Reservoir	2 2111
2	Top soil Dump	----
3	Backfilled area	----
4	Stack Yard	----
5	Sub Grade stack Yard	----
6	Infrastructure (Work shop, administrative Building)	----
7	Roads	----
8	Railway	----
9	Green Belt (other than Backfilled)	0 7889
10	Tailing Pond	----
11	Effluent Treatment Plant	----
12	Mineral Separation Plant	----
13	Township	----
14	Non Utilized	0
Total		3.00

(ii) Aesthetic Environment

The area is having little aesthetic due to fine generation by blasting be little effect on aesthetic environment by the mining activities, and the proposed plantation will compensate this minor impact.

(iii) Soil and Land Use Pattern

The soil cover in the area is very marginal and by the mining activities the soil will only be disturbed at the propose place of excavation. The proposed dumping site is covered practically by very little soil cover.

The land use will only be affected at the place where the mining activities will take place (i.e. at the pit excavation).

(iv) Agriculture

There is no agriculture land in lease area and proposed mining will no affect.

(v) Forest

The mining area does not fall in or in vicinity of 500m reserve forest. In the operating area the density of vegetation is very poor and at the proposed pit development site there is no forest. Hence no impact will take place on the forest.

(v)

The vegetation in mining area is very poor state, only some small bushes exist in the area and as such no effect will take place by mining activities on vegetation.

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(vi) Public Building, Places and Monuments

No public building, places of monuments are exists in the lease area or nearby, so there will be no impact by mining activities on any public building, places and monuments.

14.2.2 Water Environment

(i) Surface Water

No nallah, spring or surface water found in the proposed mining area and hence, there will be no effect on surface water due to mining activities.

(ii) Ground Water

The water table in the area is low as 60-70m more over there will be no discharge of toxic substance from proposed mining and hence due to proposed mining activities no impact on ground water will take place.

(iii) Water Quality

No impact will take place due to mining activities on water quality, as no toxic or polluted water will be discharged, neither the pit depth will go below the water table.

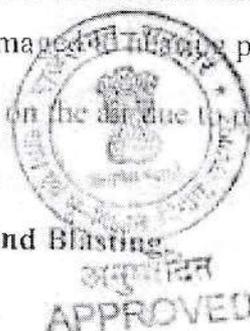
14.2.3 Air Environment

(i) Noise

The source of the noise in mining particularly in this area can be due to (1) Mobile plant (Drilling running of compressors etc.) (2) External Transport Plant related with supply of material running of trucks and dumpers etc. (3) Explosive deterioration, Sound waves etc. No sound pollution will be caused by above source, as the sound generated will be below tolerance limit of 80 (d.B.). The blasting will not be of high scale so practically no ground vibration will take place. The sound due to blasting cannot be controlled but it will remains under tolerance limit of 80 (d.B.) and it will not cause any damaged power.

(ii) The impact on the air due to mining activities can take place by generation of the fine dust due to:-

(a) Drilling and Blasting



(b) Running of external transport machinery, like dumpers, trucks in the mining area.

Due to these mining impact will be very low / negligible. This will be controlled by spraying water in the area.

(iii) Climatic Condition

Climatic condition of area will have no change by mining activities, as the mining activities will be of a very limited nature, so there will be no impact of mining on climatic condition.

14.2.4 Socio-Economic Environment

(i) Social and Demographic Profile

(ii) Human Settlement

As far as the social and demographic profile is concerned there will be a positive effect on the status of the persons employed in the mines because they will get employment and their financial position will be improved and their status will also improve. presently there is hardly any employment potentiality in the area for the labour persons. The workers will also be provided with facilities like medical care, money saving as Provident Fund, Bonus etc. and thus there will be improvement in their social life. As far as the demographic profile is concerned the demographic profile on the persons will be increased due to mining activities.

No human settlement exists in lessee area; hence no impact will take place on human settlement.

(iii) Recreational Facility

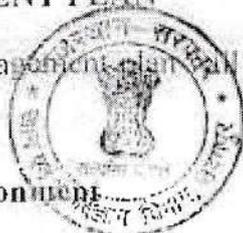
The proposed mining activities will not have any impact on the recreational facility of the area. as the proposed mining activities will not take place on recreational facility site.

14.3 MANAGEMENT PLAN

The following management plan will be made to overcome the impact caused by the mining activities.

14.3.1 Land Environment

(i) Land Scape



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As landscape will not be changed much except the excavation of the proposed pit. The area is scanty, at the end of mining activity and pit will be converted into the water reservoir.

(ii) Aesthetic Environment

Aesthetic beauty will improve in the form of green belt created by plantation.

(iii) Soil and Land Use Pattern

The total soil recovered from pit will be dumped over an average height of 3m. This soil will be spread over the dump and the proposed plantation will be done.

(iv) Agriculture

No management plan required.

(v) Forest

No management plan proposed. The proposed plantation will enhance the density of trees in area.

(vi) Vegetation

Plantation will be done as proposed in the programme of plantation.

(vii) Public Building, Places and Monuments

No management plan required.

14.3.2 Water Environment

(i) Surface Water

No management plan required.

(ii) Ground Water

No management plan required.

(iii) Water Quality

No management plan required.

14.3.3 Air Environment

(i) Noise

Noise is created due to machineries diploid in the area. Precaution regular maintenance of drills and excavator replacement of damaged/ worn out parts when even required will be taken. Ear plugs will be provided to the persons exposed to high noise level.

(ii) The road will be maintained properly. The maintenance of road will also help in maintenance of machinery, tyres etc. dust suppression will be done by spraying water from time to time. Dust generation during drilling will be tackled by wet

drilling / dust collector. In addition as a extra precaution dusk masks will be provided to the drilling crew.

(iii) Climatic Conditions

No impact will take place on climatic conditions of the area and hence no management plan is proposed.

14.3.4 Social Economic Environment

(i) Social and Demographic Profile

The Lessee shall spend 2% of profit for the development of the area i.e. treatment of poors, schools, temples and other social work.

(ii) Occupational Health and Safety

To prevent the occupational disease the measure as proposed in drilling operation in previous columns will be taken. This will prevent the inhalation of the dust by the workers. The workers will be periodically checked under Rule 29 of Mines Rule and if any worker found to have any occupational disease he will be immediately removed from the mine area and will be provided with proper medical care.

(iii) Safety to prevent the worker getting injury during work following measure will be taken:

(i) The workers will be trained in vocational training they get proper training in their particular work (ii) They will be provided proper safety equipment such as safety boots, helmets, and lifeline etc. (iii) Proper benches will be formed. Apart from this all safety precaution will be taken as per Act, Rules and Regulation.

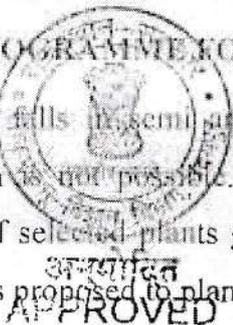
(iv) Human Settlement

The local inhabitant will be protected during blasting operation.

(v) Recreational Facility As no impact will take place on the recreational facilities and hence no management plan is proposed.

14.4 PROGRAMME FOR PLANTATION

The area falls in semi arid zone and there is a shortage of water so large-scale plantation is not possible. The rains are also scanty hence it is essential that the sapling of selected plants grown should be such those required minimum water and hence it is proposed to plant 198 trees per year of the following:



The plantation will be done at the place shown on the Environment Management Plan Plate No.VI. In every year an area will be used for plantation.

Programme for Plantation

Sr. No.	Year of Plantation	Target of Plantation	Assumed survival	Replenishment of Casualties	Total
1	2022-23	198	178	--	178
2	2023-24	198	178	20	198
3	2024-25	198	178	20	198
4	2025-26	198	178	20	198
5	2026-27	198	178	20	198

14.4.1 Place of proposed plantation: - The plantation shall be done at the following places:-

1. At the boundary of the Lease.
2. Both side of the road (Mine to Kuker Khera)
3. At the Dumps
4. At the Pvt. Land provided by the Govt. and own land.

14.4.2 Post Plantation Care:

(i) Protection from Grazing

Protection from grazing will be done by erecting suitable boundary in the plantation area. As such in this area lessee will erect stonewall. This will protect plants from grazing.

(ii) Watering during Dry Spell

Though these trees will required very less water, however in the first year from March to August the watering will be done daily and September to February Thrice a day by water tanker/Over head tank in the plantation area. Thereafter watering will be done alternate day from January to June and once in two days September to February. After five years no watering will be required.

(iii) Manuring

The manuring of goat dung will be done while plantation is taken up. No other manuring is required for the proposed plantation.

(iv) Pest Control

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Applicant will consult from the agriculture expert for pest control and treatment of seeds and plants before the plantation.

(v) Replenishment of Casualties

The loss of damage/ ingrown plants each year will be counted and in subsequent plantation casualties will be again planted at same place. This way in the end of 5 years 990 healthy trees will remain in the area which will improve density of trees in the area.

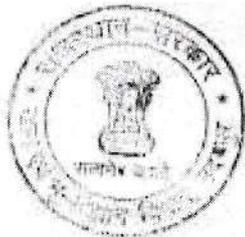
OTHER INFORMATION:

1. The lessee shall comply all provision of Mines Act, Mines Rule Metalliferous Mine Regulation, 1961 and Bye-laws made there under.

2. Consent from Rajasthan State Pollution Control Board: Shall obtain from RSPCB

Pollution Control measures :-

<u>Present Measures</u>	<u>Future Measures</u>
1. Plantation in the lease area and outside the lease. 2. Water spraying on haul roads.	1. Spraying of water on the haul roads. 2. Plantation shall continue 3. Regular maintenance of machinery 4. Goggles, Ear plugs shall be provided. 5. No. Discharge of water and shall be utilize for spraying, wire saw operation and other purpose. 6. Proper maintenance of haul roads. 7. Proper Dumping 8. Stacking of Top Soil and shall utilize for plantation.



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Chapter – 15**INFORMATION CONCERN TO RULE 29 (5)(IV) OF RMMCR-2017**

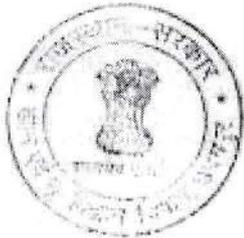
Distance from the lease area to different natural resources

1. Reserve forest:- 3.0km SE side of lease
2. Kumbhalgarh wild life sanctuary:- 55.54km SW side of lease
3. River Nekhadi Nadi:- 2.0Km in NE side of lease
4. Wild life sanctuary Rawali Tadgarh:- 13.7km W side of lease
5. Water body:- --

There are no natural water courses available in the lease area, So conclusion is that there is no adverse impact is seen on environment and ecology due to mining activity in the area. Although the lessee has to compliance all conditions mention in EC and fulfill all measure against environment pollution suggested in consent granted by RPCB



NIMISHI SINGHWI
Mining Engineer



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Progressive Mine Closure Plan

(Rule 29 (5)(vi) of R.M.M.C.R., 2017)

DETAILS OF M. L. AREA

Near Village : KUKER KHEDA
Tehsil : BHIM
District : RAJSAMAND
State : RAJASTHAN
Mineral : GRANITE
M.L. No. : 22/2014
Area : 3.00HECTARE
Lease Period : 06/10/2017 to 05/10/2067
Land Type : PVT. LAND

DETAILS OF LESSEE

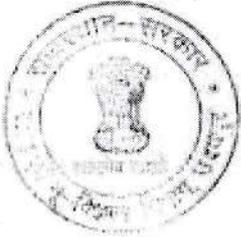
Name of Lessee : M/s Gem Granite,
Status : A Partnership Firm
Address : C/o Shri Sahu Yatra Company, Behind Aadinath
Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-
Ajmer (Raj.)



Prepared By
Nimish Singhwi, Mining Engineer
15, New Glass Factory Colony,
Sunderwas, Udaipur (Raj.)
Mobile No.: 94141-10360

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Ch. No.	Particular	Page
1.	Progressive mine closure plan	1
2.	Mine area description	3
3.	Review of implementation of scheme of mining including progressive closure plan up to the final closure of mine	7
4.	Closure plan	8
5.	Economic Repercussion of Closure of Mine and Manpower Retrenchment	13
6.	Time Scheduling for Abandonment and Abandonment Cost	14
7.	Financial Assurance	15



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CHAPTER – 1.0 PROGRESSIVE MINE CLOSURE PLAN

1.0 INTRODUCTION

This Progressive Mine Closure Plan is for Mineral Granite Mine (M.L. No.22/2014) near village - Kuker Kheda, Tehsil- Bhim, District- Rajsamand (Raj) has been prepared on the consent of the owner of the lease M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.- Ajmer (Raj.) for fulfillment of Rule 29 (5)(vi) of R.M.M.C.R., 2017.

The present land use pattern is as indicated in the following Table:

Present land use pattern

District & State	Village & Tehsil	Topo Sheet No.	Khasra No.	Area (in Hect.)	Ownership Occupancy	Type of Land
Rajsamand, Rajasthan	Kuker Khera & Bhim	45 K/02	3630/3463,3464,3465 3466,3467,3468,3469 3470,3472,3473,3476 3477,3478	3.00	Pvt Land	Waste Land

The lease area is in Non forest land. The whole lease area falls in the GT Sheet No. 45 K/02.

1.2 REASON FOR CLOSURE

The mine is proposed to close on account of exhaustion of economical recoverable Granite reserve in lease holds area. The mine may be closed on account of others unforeseen reasons i.e. force measures of Government directives etc for which information and notice shall be seemed to concerned Govt. authorities and departments.

1.3 STAUTORY OBLIGATIONS

The Scheme of Mining with progressive mine closure plan for Granite Mine (M. L. 22/2014) near village- Kuker Kheda, Tehsil- Bhim, District- Rajsamand (Raj.) has been prepared on the consent of the owner of the lease M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.- Ajmer (Raj.) for fulfillment of Rule 29 (4) & rule 29 (5)(vi) of R.M.M.C.R., 2017.

The mining lease was granted in favour of M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.) Order No. SME/Raj-Cir/CC-Amet/MR/ML/22/2014/957 on dated 19/07/2017. The lease deed was registered on 06/10/2017 for 50 years. (Lease period is



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06/10/2017 to 05/10/2067).

The Mining Plan with progressive mine closure plan was approved vide order no. 9855-59 Dated 20/03/2015.

The Scheme of Mining with progressive mine closure plan for next five-years 2022-23 to 2026-27.

1.4 CLOSURE PLAN PREPARATION

1.4.1 Lessee name and address:

M/s Gem Granite,
C/o Shri Sahu Yatra Company,
Behind Aadinath Colony, Jaipur Road,
Madanganj, Kishangarh, Dist.-Ajmer (Raj.)
Mob. No.-
Email ID-

1.4.2 Name and address of the recognized person who prepared this progressive closure plan:

Nimish Singhvi, *Mining Engineer*
15, New Glass Factory Colony,
Sunderwas, Udaipur (Raj.)
Mobile No.: 94141-10360
Email- nimesh.singhvi@gmail.com

1.5 Name of the Executing Agency

In the lease area the mineral Granite exposed on the surface.



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Bhilwara Super Group	Bari lake/Kankorli	Rama Formation	Biotite Schist Quartzite Dolomitic Marble, Calcite Marble, Calcophyllite
		Sangat Formation	Hornblende schist, Quartzite, Dolomitic Marble, Mica Schist
		Puthol Formation	Garnet Mica Schist, Hornblende schist, Quartzite Dolomitic Marble
		Rajnagar Formation	Quartzite, Dolomitic Marble
		Morehana Formation	Quartzite Dolomitic Marble, Quartzite
		Madra Formation	Hornblende Schist, Quartzite, Dolomitic Marble,
	Debari Group	Khamnor Formation (B L)	Chloritic Phyllite, Dolomitic Marble, Quartzite
		Delwara Formation	Meta basalts, Phyllite, Calcitic Marble, Mica Schist, Quartzite
	Rajpura-Dariba	Gurali Formation	Quartzite, Conglomerate
		Sindesar Formation	Staurolite schist, quartzite schist, sulphid bearing garnet mica schist, Quartzite
		Dariba Formation	Calc-biotite schist, Impure marble, Sulphid bearing calc silicate
		Malikhara Formation	Cal-biotite schist, Dolomitic marble, Quartzite
	Rajpur-jalayan mafic rock	Amphibolite, Narote	
	Gyanganli-Asind Acidic rock	Granite enderbite, Charnokite, Gneiss	
Mangalwar Complex	Potla Formation	Biotite Schist	
	Lasaria Formation	Migmatites, Composite gneisses, Mica schist, Quartzite, Dolomitic marble, Hornblende schist	
Sandmata Complex	Badnor formation	Quartzite Biotite Schist, Chlorite schist, Hornblende schist, Garnet Silimanite schist	
	Sambhugarh Formation	Quartzite, Migmatites, Amphibolites, calc-gneisses, Mica Schist	

Local Geology: -

Super Group	Group	Lithology
Bhilwara Super Group	Sandmata Complex	granitic gneisses & Migmatite, Amphibolite

2.3 Parameters of Estimation of Reserves: -

Nature of Reserve as per UNFC	Total Insitu Geological Reserve (tonnes)	Recoverable Granite (tonnes)
	1504431	800998
	928662	557197
	309554	185732
Total	2742647	1543927

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2.8 MINING METHOD

Open cast Mechanized Mining Method shall be adopted.

Bench Parameters shall be – 1. Height - 6m 2. Width - Equal
times of the width of widest machine.

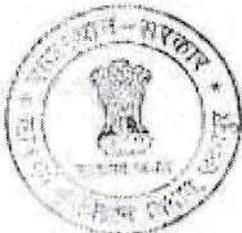
Proposed Production for the five year Period

<i>year</i>	<i>ROM Excavation In tonnes</i>	<i>Total saleable Mineral in tonnes</i>	<i>Waste in tonnes</i>
2022-23	117280	57244	60036
2023-24	162397	78185	84212
2024-25	200558	96284	104274
2025-26	188831	113299	75532
2026-27	253885	119999	133886
Total	922951	465011	457940

2.8.1 Rock Fragmentation A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks.

Overburden/Soil with fractured capping from 6.0m is removed by drilling small dia holes, these blasted with light explosives charge (to prevent damage to Granite blocks from cracks) and the overburden is removed with help of excavator and loaded into Dumper. The muck is transported and dumped in the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 6m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 6.0m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method.



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2.8.2 Extent Of Mechanization:- Initially the lessee will also arrange machinery on hire basis on contract basis. Later the lessee will go for own mechanization.

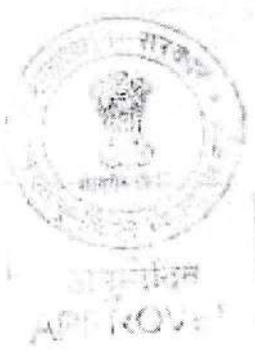
Proposed Extent of Mechanization

Machine	Nos.	HP/Capacity
Jack Hammers	5	32mm
Compressor	4	60HP, 100 IIP
Wire Saw	5	40 HP
D. G. Set	1	125 KVA
Derrick Crane	2	40 MT
Water Tanker	5	5000 Liter
Hydraulic excavator	2	1.6m ³
Dumper	4	20 Tonner
LD-4	2	42mm

Required more m/c shall be taken on rent basis to achieve the production

2.9 Mineral Beneficiation

The Granite blocks and laffers/khanda will be loaded by crane into trucks and transported to the Rajsamand, Udaipur and other Gang saw and cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.



CHAPTER – 3 REVIEW OF IMPLEMENTATION OF MINING PLAN
OF MINING INCLUDING PROGRESSIVE CLOSURE PLAN UP TO
THE FINAL CLOSURE OF MINE

This progressive mine closure plan is for an lease. Hence this chapter is not applicable for at this stage.



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CHAPTER – 4 CLOSURE PLAN

The Proposals of the Final Closure are based on the Geology and Topography of the region. At the end of the mining operation, lease area shall be used as water reservoir; the water reservoir would be fenced.

4.1 Mined Out Land

Mined Out Land (Hectare)

Particular	Present	At the end of Mining Plan	At the end of Life of Mine
Broken Up Area	0.7421	2.2111	2.2111
Back Filled Area	Nil	Nil	---
Water Reservoir	Nil	Nil	2.2111
Reclaimed Area	Nil	Nil	---

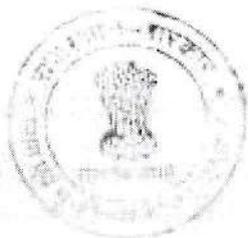
*All the area are in Hectare

Mined Out Land Planning The mined out land planning is required to be done to ensure that:

- As soon as the land matures, it shall be made ready for future use.
- At all the times mining pits and the roads shall be maintained in safe condition to prevent landslides etc. and stability shall not be disturbed.
- Water drainage shall be maintained and cleaned in a manner that surface water shall not cause quarry flooding.

4.1.1 Land Use Pattern The lease area is having Pvt. Land. In general the area is hilly. There is no village or human settlement in the lease area. Permanent vegetation in the area is also very less prominent.

The present land use pattern is as indicated in the following Table:



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Present land use pattern

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Area under excavation	0.7421
2	Storage of Top Soil	-----
3	O/B Dump	0.5785
4	Mineral Storage	-----
5	Sub Grade Mineral Storage	-----
6	Infrastructure	0.0090
7	Road/ Cart track	0.0960
8	Railway	-----
9	Green Belt/plantation	-----
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Town Ship	-----
14	Electric line	-----
15	Others	-----
16	Virgin area	1.5744
Total		3.00

4.1.2 Land reclamation & Tree plantations The land reclamation and afforestation proposals are presented in plate 8 of the Plan. The lessee is committed to take care of and reclaim the mining area as proposed in the plan. The lease area would be used as water reservoir.

4.1.3 Post Mining Land Use Plan As mining in the pits is not going to be completed during the period of this two-year period, this point is not applicable.

4.1.4 Proposed Land pattern during next five years

Proposed Land use pattern during next five years

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Pits & Quarries	2.2111
2	Top soil Dump	0.0590
3	Dumps	0.1524
4	Mineral Stack Yard	0.0070
5	Sub Grade stack Yard	-----
6	Infrastructure (Work shop, administrative Building)	0.0090
7	Roads	-----
8	Railway	-----
9	Green Belt	0.1590
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Township	-----
14	Non Utilized	0.4025
Total		3.00

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4.1.5 End Land Use Pattern at the end of the life of the mine:-At the end of the mining operation, of the lease area would be used as water reservoir and a part of the remaining region would be used for plantation. The proposed end land use pattern is as indicated in the following Table:

Proposed Land use pattern end of life of mine

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Total (Hect.)</i>
1	Water Reservoir	2.2111
2	Top soil Dump	----
3	Backfilled area	----
4	Stack Yard	----
5	Sub Grade stack Yard	----
6	Infrastructure (Work shop, administrative Building)	----
7	Roads	----
8	Railway	----
9	Green Belt (other than Backfilled)	0.7889
10	Tailing Pond	----
11	Effluent Treatment Plant	----
12	Mineral Separation Plant	----
13	Township	----
14	Non Utilized	0
Total		3.00

4.1.6 Post Plantation Care Post plantation cares including provision for watering them. Most of these trees will be planted during the rainy season. The type of trees proposed usually does not require much care after plantation. However, the management will allocate workers to look after them, on a regular basis. This Green Belt will be properly fenced. The water for the purpose of plantation during the period other than rainy season will be fetched from the wells.

The plantation scheme proposed above would not only help in the restoration of the land use but also improve the eco-system of the area.

It is suggested that a joint effort be made in consultation with the experts on the soil conservation, agro-forestry and afforestation, so that a systematic land use pattern could be evolved. The lessee of this mine is willing to take part in such an effort.

4.1.7 Water Quality Management and Impact Assessment

Surface Water The working pits and proposed waste rock dumpsites shall be away from any seasonal water stream. Thus there will be no impact of mining in the natural flow of water and the drainage system in the lease area.

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Ground water The Ground water table is 100m (in rainy season) to 120m (in Dry Season) and therefore, quantity as well as quality-wise, the ground water in the area is not likely to be effected at all.

Water quality The mineral produced and the waste rocks generated are not likely to pollute the water quality in any manner.

4.2 Air Quality Management The only source to pollute air shall be the generation of dust while undertaking the mechanized mining operation including sizing the mineral. But the level of dust concentration shall be practically of very low order.

4.3. Waste Management

Rate of yearly generation of waste next five year

Particular	Area	Quantity (Tonnes)
Existing Dump	0.5785hect.	Nil
Dump at the end five year period	0.1524hect.	457940
Dump at the end of Life of Mine	Nil	---

4.4 Top Soil Management

The total soil recovered from surface will be dumped in of the lease area. This soil will be spread over the dump and the proposed plantation will be done

4.5 Plantation

Proposed Plantation

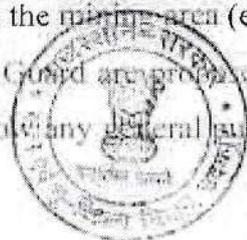
Particular	Location	No. of Trees	Area (ha)
Present	---	Nil	--
End of five year period	7.5 statutory barrier	990	0.1590
End of Life of Mine	Statutory barrier	990	0.7889

4.6 Disposal of Mining Machineries

Machinery are not going to be scrap so no disposal proposed.

4.7 Safety And Security Most of the mined out area is proposed for water storage and shall be properly fenced to prevent any unauthorized entry in to the area. The water from this area shall be discharged after treatment for agriculture use. All the safety measures as per the mine rules will be provided. For safety purpose the following measures are also proposed:

- Barbed wire fencing is proposed around all the pits, to check the inadvertent entry of livestock in the mining area (excavation).
- Security Guard are proposed for ward and watch duty and for security purpose. He will not allow any general public person and livestock near the cutting of the proposed workings.



ಅನುಮೋದಿಸಿದ
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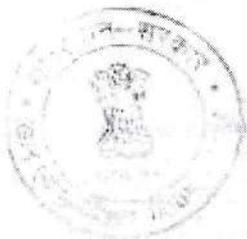
c. The safe workings are proposed in the supervision of technical and qualified supervisory staff.

4.8 Disaster Management and Risk Assessment

The proposed workings are by opencast mechanized mining method. Underground mining is not proposed. In case of accident a well-equipped First Aid station shall be available at mine site for giving first aid to injured persons.

4.9 Care and Maintenance during Temporary Discontinuance

In case of temporary discontinuance of work, the mine workings will be in the watch of the Security Guard employed for the purpose. Before entering the labour into mine workings or faces during the resumption of work, the workings and faces are proposed to be inspected by Authorized person.



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CHAPTER – 5.0
ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND
MANPOWER RETENCHMENT

5.1 Number of Local Residents Employed As per the Mining Plan 15-20 workers other than the supervisory staff shall be employed on the mine. The labours employed shall be from the nearby villages. Half of them are skilled labours and the other half shall be unskilled labours. Some local habitants of the area will get indirect job from the mining activities such as transportation etc.

5.1.1 Status of continuation of the family occupation and scope of joining the occupation back.

As the mine is not supposed to be closed in the period of this plan, so this point is not applicable.

5.1.2 Compensation given or to be given to the employees connecting with sustenance of himself and their family members.

The compensation to the employees with sustenance of himself and their family members will be provided as per Regulation.

5.2 Satellite Occupations Connected To the Mining Industry.

The life of mine is much more than the period of this Progressive Mine Closure Plan hence this paragraph is not applicable at present.

5.3 Continued engagement of employment in the rehabilitated status of Mining Lease area and any other remnant activities.

Not applicable in this Progressive Mine Closure Plan.

5.4 Envisaged Repercussions on the Expectation of the Society Around Due to Closure of Mine.

This paragraph is not related to this progressive mine closure plan.



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CHAPTER -6.0
TIME SCHEDULING FOR ABANDONMENT
AND ABANDONMENT COST

Sr. No.	Particulars	Nos.	Expenditure In Rs.
1	Air quality monitoring	6 location (6 x 2500 Rs)	15000
2	Water quality monitoring	6 location (6 x 2500 Rs)	15000
3	Noise monitoring	6 location (6 x 2500 Rs)	15000
4	Soil quality monitoring	6 location (6 x 2500 Rs)	15000
5	Barbet wire fencing	885meter periphery	88500
6	Plantation	990saplings	99000
7	Retaining-wall	164meter	16400
8	Garland drain	860meter	86000
9	Settling Tank	1	10000
10	Miscellaneous	-	10000
Total Amount in Rupees			369900



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Chapter – 7.0 FINANCIAL ASSURANCE

Sr. No.	Head	Area put on use at start of Plan (in Ha.)	Additional requirement during Plan period (in. Ha.)	Total (in. Ha.)	Area considered as fully reclaimed & rehabilitated (in. Ha.)	Net area considered for calculation (in. Ha.)
1.	Area under mining	0.7421	1.4690	2.2111	--	2.2111
2.	Storage for top soil	--	0.0590	0.0590	--	0.0590
3.	Overburden/ dump	0.5785	-0.4261	0.1524	--	0.1524
4.	Mineral storage	--	0.0070	0.0070	--	0.0070
5.	Infrastructure (Workshop, administrative building etc.)	0.0090	0.0006	0.0090	--	0.0090
6.	Road	0.0960	-0.0960	--	--	--
7.	Railway	--	--	--	--	--
8.	Green Belt	--	0.1590	0.1590	--	0.1590
9.	Tailing pond	--	--	--	--	--
10.	Effluent Treatment	--	--	--	--	--
11.	Mineral Separation Plant	--	--	--	--	--
12.	Township area	--	--	--	--	--
13.	Sub Grade Stack Yard	--	--	--	--	--
GRAND TOTAL						2.5975

Financial Assurance/Surety is already submitted to Mining Engineer Amet as per rule 29 (14) of R.M.M.C.R., 2017.



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अनुमोदित
(सहस्र संख्या)
अतिरिक्त निष्ठा (कार्य)
खास एवं भू-सिद्धांत विभाग
सदरमुकुर और, सदरमुकुर

Nimish
Nimish Singhwi
Mining Engineer

14

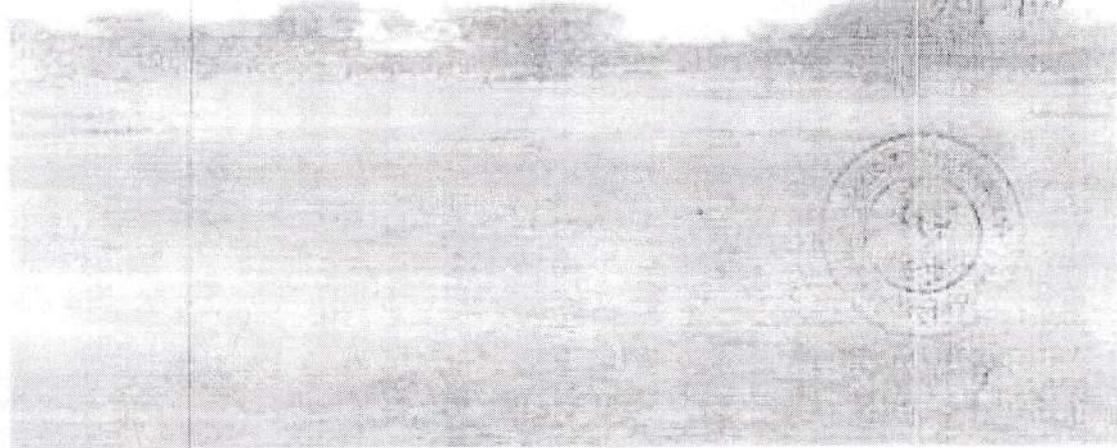
Mining Plan

With Progressive mine closure plan

Submitted under rule 16 of Granite Conservation and Development Rules-1999 and Granite policy 2002, rule 37B (1) and rule 37E (vi) of R.M.M.C.R., 1986 (Amended 2012)

MINE LEASE NO. - 2214
MINERAL - GRANITE
LEASE AREA - 10000 SQ. METERS
NEAR VILLAGE - KUKHRIHETA
TENSU - BHIM DISTRICT RAJASTHAN
STATE - RAJASTHAN

As per
SME No. -
Raj. MCF-24/15
9855-58
20/9/15



IN FAVOUR OF

M/S GEM GRANITES

अनुमोदित

C/O SHRI SAHU YATRA
CO. OPP. ADINATH COLONY,

AD, MADANGANJ- KISHANGARH, DIST - AJMER (R.A.)

PREPARED BY

VIMINI SINGHWI (Mining Engineer & RQP)

No. RQP/SME/(UDAI-CIRCLE)/2012/07, Valid up to 05/09/2018

15, New Glass Factory Colony, Sunderwas, Udaipur -313003

Tel No 0294-2492060 (O), 94141-10360 (M)

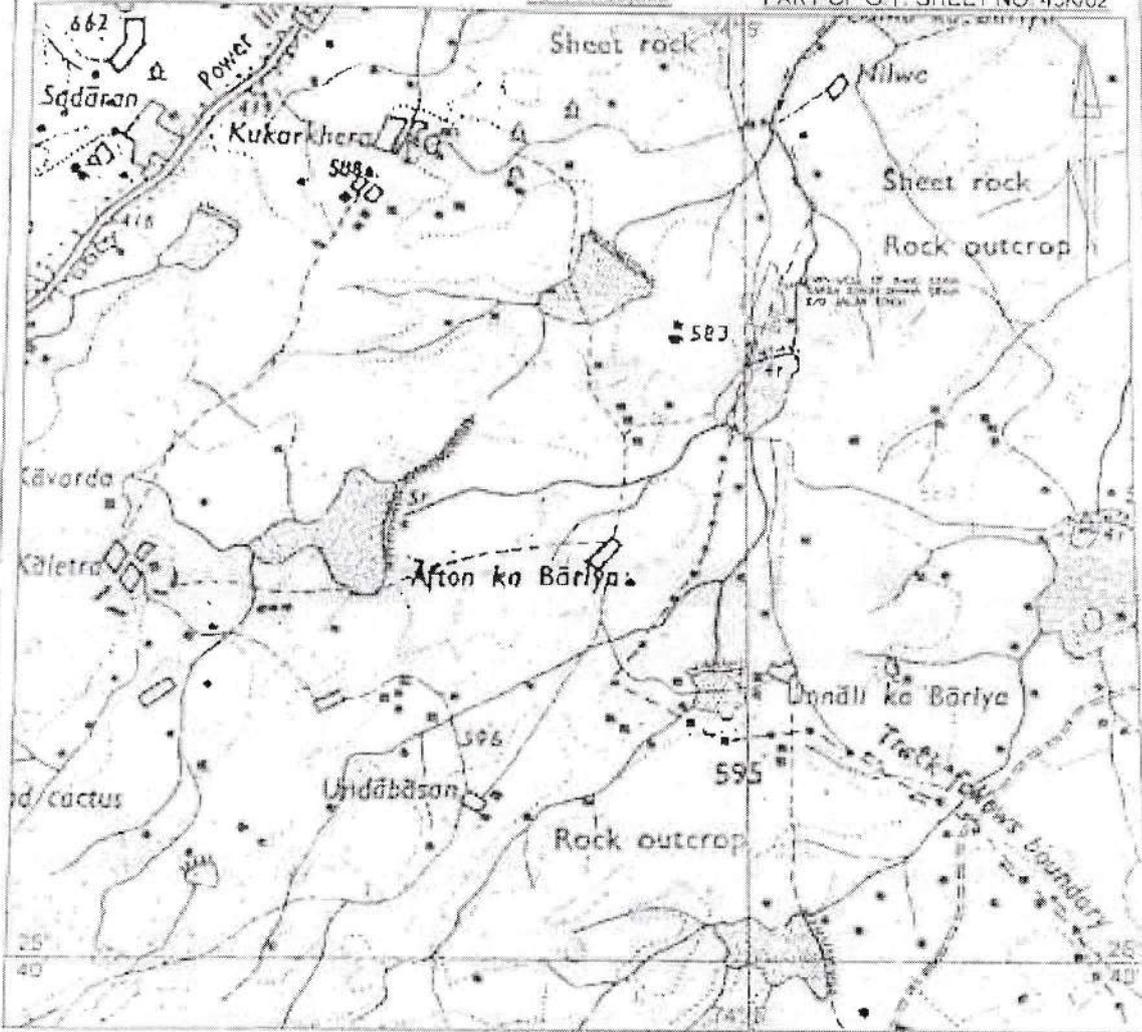


अनुमोदित
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PLAN SHOWING THE M.L. AREA (M.L. NO. 22/2014 FOR MINERAL GRANITE, N.V.
KUKARKHERA, TEH.- BHIM, DISTT. RAJSAMAND
IN F/O M/S GEM GRANITE

S.F. 1:30,000

PART OF G.T. SHEET NO. 45K/02



DEMARCATED AREA - 3.00HECT.
(A-B-C-D-E-F-G-H-I-J-K-L-M-N-O-P-Q-R-S-T-U-V-W-X-Y-Z-a)

मन्त्र मन्त्र मन्त्र
R. S. Mantri

ए.एस.
SIGN OF PARTY



सहचर
BARTNER

(गोपाल/रत्न)
MINING ENGINEER
AMET

अनुमोदित
APPROVED

उप पंजीयक भूमि
जिला-राजसमन्द

राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द(राज.)
संयुक्त सीमांकन - प्रतिवेदन

खनन कार्य/पूर्वक्षण वास्ते खनिज ग्रेनाईट

निकट गाव भुकर खोड़ा तहसील भीम जिला राजसमन्द(राज.)

पनावली संख्या 2.2/2-014 (प्रधान/अधीन)

आवेदनकर्ता Gema Granite

सीमांकनकर्ता नारायण (खनि कार्यविभाग-ना)

सीमांकन सहायक ओपरेटिव द्वारा व्यत्यय व्यक्ति

सीमांकन तिथि 07.01.2015

सर्वे उपकरण प्रिज्मेटिक कम्पास, फीता, इण्टी जी.पी.एस-76 आदि

फिल्ड बुक बुक नं. T-1 पेज सं 87 से 96 तक

स्थायी बिन्दु Well of Sh. SANK SINGH SARDAR SINGH DHANA SINGH S/O BALAM SINGH

सीमांकन विवरण : RAWAR

Handwritten signature



कहाँ से	कहाँ को	बियरिंग	दूरी (मीटर)
FRP	A	229°	20
A	B	226°30'	14
B	C	257°	14
C	D	222°	11
D	E	182°	16
E	F	161°	43
F	G	189°	55
G	H	278°	25
H	I	318°	31
I	J	209°30'	30
J	K	127°	31
K	L	104°	25
L	M	192°	12
M	N	276°	31
N	O	210°	23
O	P	108°	37
P	Q	178°	28.57m
Q	R	288°	143.50m
R	S	19°15'	305.8756
S	T	113°	26
T	U	178°	17
U	V	108°	16
V	W	139°	25
W	X	114°	37
X	Y	203°	10
Y	Z	280°	13
Z	Q	194°	26.06m
Q	A	108°	49.233

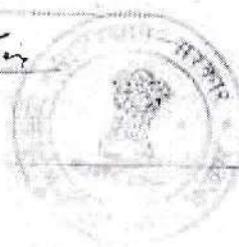
Check by GEMM w/ 20-01/15

उपपंजीयक (काल)

300 Hect

GEM GRANITES

PARTNER



उप पंजीयक भूमि
जिला-राजसमन्द

(नोपाल/वस्तु)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
आमेट (राजसमन्द)

RECEIVED

सीमा स्तम्भों का विवरण

- Pillar A. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज 21° व $23m$
 ③ कुल लंबाई $20m$ ④ सीमा का पेज 22.1° व $20m$
 Pillar B. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज 22° व $20m$
 ③ सीमा का पेज 23° व $6m$ ④ कुल लंबाई का पेज $20m$
 Pillar C. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज 66° व $10m$
 ③ कुल लंबाई का पेज $17m$ व $4m$ ④ कुल लंबाई का पेज 145°
 Pillar D. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज 62° व $8m$
 ③ कुल लंबाई का पेज $20m$ व $3m$ ④ कुल लंबाई का पेज 120°
 Pillar E. ① यह सीमा स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 135° व $10m$
 ③ कुल लंबाई का पेज 10° व $10m$ ④ कुल लंबाई का पेज $474^{\circ}30'$
 Pillar F. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $183^{\circ}30'$
 ③ कुल लंबाई का पेज 26° व $7m$ ④ कुल लंबाई का पेज $85^{\circ}30'$
 Pillar G. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $110^{\circ}20'$ व $13m$
 ③ सीमा का पेज 90° ④ कुल लंबाई का पेज 9°
 Pillar H. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज $320^{\circ}30'$ व $28m$
 ③ कुल लंबाई का पेज $10^{\circ}30'$ व $23m$ ④ कुल लंबाई का पेज $12^{\circ}30'$
 Pillar I. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज $160^{\circ}30'$ व $3m$
 ③ कुल लंबाई का पेज 36° व $24m$ ④ कुल लंबाई का पेज $852^{\circ}30'$
 Pillar J. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज $34^{\circ}30'$
 ③ कुल लंबाई का पेज 134° ④ कुल लंबाई का पेज 98°
 Pillar K. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $139^{\circ}5'$ व $12m$
 ③ कुल लंबाई का पेज 83° व $83m$ ④ कुल लंबाई का पेज 27°
 Pillar L. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $43^{\circ}30'$ व $10m$
 ③ कुल लंबाई का पेज 175° व $10m$ ④ सीमा का पेज $257^{\circ}30'$
 Pillar M. ① यह स्तम्भ जगह पर आता है ② सीमा का पेज 175° व $20m$
 ③ कुल लंबाई का पेज $944^{\circ}30'$ कुल लंबाई का पेज $27^{\circ}30'$ व $24m$
 Pillar N. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 250° व $7m$
 ③ कुल लंबाई का पेज 130° व $46m$ ④ सीमा का पेज 0°
 Pillar O. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 224° व $35m$
 ③ सीमा का पेज 134° ④ कुल लंबाई का पेज $83^{\circ}30'$
 Pillar P. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 134° व $8m$
 ③ कुल लंबाई का पेज $12^{\circ}30'$ ④ कुल लंबाई का पेज 252° व $10m$
 Pillar Q. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $9^{\circ}30'$ व $24m$
 ③ कुल लंबाई का पेज 1324° ④ सीमा का पेज 134°
 Pillar R. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 235° व $11m$
 ③ कुल लंबाई का पेज 11° ④ कुल लंबाई का पेज $276^{\circ}30'$ व $11m$
 Pillar S. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज 274° व $12m$
 ③ कुल लंबाई का पेज 64° व $11m$ कुल लंबाई का पेज 314°

Pillar T. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $153^{\circ}30'$
 ③ कुल लंबाई का पेज 171° व $29m$ ④ कुल लंबाई का पेज 30°
 Pillar U. ① यह स्तम्भ जगह पर आता है ② कुल लंबाई का पेज $148^{\circ}30'$ व $12m$

अपयुक्त/काली
 GEM GRANITE



पंजीयक भीम
 जिला-राजसमन्द

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① शशा कुमारी का अड्डा 49°30' ② कुल का पासा खर्षणी के साथ 131°
 ③ खर्षणी का अड्डा 142° ④ नीम का अड्डा 311°
 ⑤ कुल का अड्डा 125° ⑥ कुल का अड्डा 225° व 15° 10'
 ⑦ कुल का अड्डा 125° ⑧ कुल का अड्डा 15° 30'

⑨ कुल का अड्डा 52° 30' व 22° 10'
 ⑩ कुल का अड्डा 128° ⑪ कुल का अड्डा 280° व 181°

⑫ कुल का अड्डा 40° 30'
 ⑬ कुल का अड्डा 123° 30' ⑭ कुल का अड्डा 268° 30'

⑮ कुल का अड्डा 239° व 117°
 ⑯ कुल का अड्डा 117°

⑰ कुल का अड्डा 245° व 117°
 ⑱ कुल का अड्डा 245° व 117°
 ⑲ कुल का अड्डा 245° व 117°

राजस्व ग्राम	पट्टा नम्बर	तहसील	जिला राजसमन्द
खसरा नम्बर	कृषि की विभाग (विस्थापन वित्ताना खसरा नम्बर)	खसरे का कुल रकवा	सीमांकित क्षेत्र में आने वाला रकवा

खसरा नम्बर का रकवा नक्का मलगत है।

P.T.O.

- सीमांकित क्षेत्र के 25 मीटर की परिधि में जल नीचे नहीं आती है तथा क्षेत्र में सतह जलवाही अनुसार अन्य बहुमूल्य खनिज होना नहीं पाया गया है।
- सीमांकित क्षेत्र माननीय उच्चतम न्यायालय के याचिका सं. 202/95 में दिये गये निर्णय दिनांक 12.12.1996 के डिक्सनरी सीनिंग की परिभाषा अनुसार धन नहीं है।

विशेष विवरण

उपरोक्त आवेदित क्षेत्र का कार्यालय से प्राप्त नक्का व विवरण रुचि अनुसार भीके पर खसरे नम्बर व इत्यादि पट्टा नम्बर की सम्बन्धिता में सीमांकन किया गया। जहाँ सीमांकन भीके पर खसरे सीमांकन नक्का के तहत आवेदन को विस्थापन की गई कि उन्हें पहले सीमेन्टेड निर्धारित मार्ग में बनाना था उन्हें भविष्य में बनाने रखे तथा बिना विभाग की लिखित अनुमति के खसरे नक्का नहीं करे अन्यथा निम्नानुसार कार्यवाही की जायेगी। उपरोक्तानुसार संशुद्ध सीमांकन कर नक्का रिपोर्ट बनाई गई, उक्त क्षेत्र को नक्का हेतु पर अंकित किया गया जो संलग्न है।

आवेदनकर्ता/प्रतिनिधि

हस्ताक्षरकर्ता
 प्रभो हस्ताक्षर

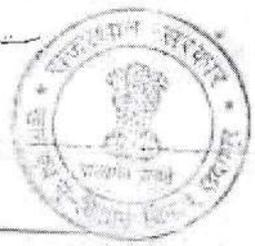
हस्ताक्षर सीनिकनकर्ता

खनि अभियन्ता
 आमेद

(जोपाल सिंह)
 खनि अभियन्ता
 खान रस भू-विज्ञान विभाग
 आमेद (राजसमन्द)

पताशिका किया जाता है कि मैंने कितने मुझे अधिकतम रूप से जांच ली है, और इस सीमांकन का ट्रेवर्स आरम्भ करी स्टेशन पर संज्ञात हुआ है तथा सर्वे रेखा को नापते समय सभी महत्वपूर्ण स्थाई बिन्दु जो कि सर्वे रेखा के 50 मीटर में आते हैं, के आसपास लिये गये हैं एवं स्थानीय क्षेत्रवास की विवरण व निम्नलिखित विवरण द्वारा जोडा गया है।

R.S. M...
 वीसी
 FOR GEM GRANITES



खनि अभियन्ता आमेद

उप पंजीयक श्रीम
 जिला-राजसमन्द

राजसूय ग्राम कुकरा (खोडा) पंचायत मण्डल कुकरा (खोडा) तहसील भीम जिला राजसमन्द

शेष राजसूय रिपोर्ट एग. एल. 22/2014

क्रमांक	खसरा नम्बर	भूमि की किस्म (चरागाह, विलानाम, खातेदारी)	खसरो का कुल रकबा कीघा	अधारी के आने वाला कुल रकबा (सिमा - घिसल)
1	3430/3463	खातेदारी	5-0	4-17
2	3464	—	2-02	2-01
3	3465	—	0-14	0-13=10
4	3466	—	0-11	0-10=10
5	3467	—	0-11	0-10=10
6	3468	—	2-04	2-03=16
7	3469	—	1-12	1-11=110
8	3470	—	0-12	0-12
9	3472	—	1-01	1-01
10	3473	—	0-14	0-8
11	3476	—	1-03	0-13
12	3477	—	2-07	2-06=10
13	3478	—	1-04	1-03
14				18-11 सिमा घिसल

G. S. Singh
आवेदनकर्ता / प्रतिनिधि

[Signature]
हस्ताक्षरकर्ता
पञ्जीयत कार्यालय
तह. भीम, जिला राजसमन्द

[Signature] (M.F.)
हस्ताक्षर सोमिकनकर्ता

[Signature]
R. S. Singh
FOR GEM GRANITES
PARTNER

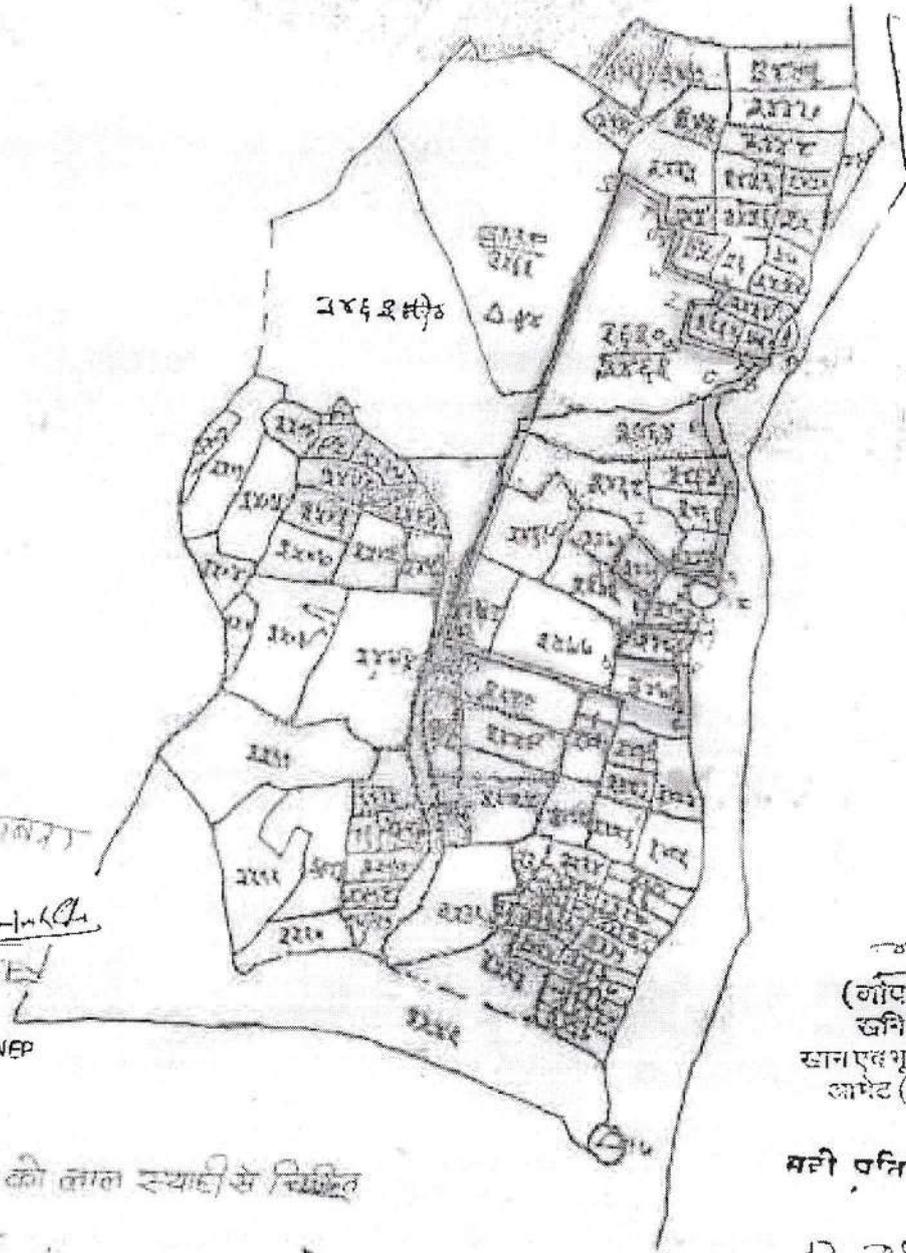
[Signature]
(गोपाल दहल)
सहायक अधिकारी
राजसूय भू-विभाग विभाग
जयपुर (राजसमन्द)



उप पञ्जीयत भीम
जिला-राजसमन्द

अनुमोदित
APPROVED

उपरोक्त जयशा देव, ग्राम कुकर खेड़ा, तहसील सीम
 जिला - राजसमन्द (राज.)
 पैमाना की रेखा = 1:10,000 मरीच
 9 मरीच = 900 फीट



समन्त
 S. Mantri
 GEM GRANITE

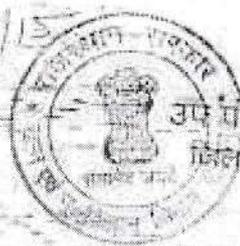
(गोपाक बच्छ)
 जमि अधियंता
 खान एव भू-विज्ञान विभाग
 जामेट (राजसमन्द)

मरीच पत्रिका

P-35-189
 7-0115

आवेदिष दीज की ताल स्याही से चिह्नित
 किवा माया
 हस्ताक्षर गदवारी ट. खमि कार्य देहाक

प. म. कुकरखेड़ा
 07/01/15
 सह भीय, जिस्ता राजसमन्द



नियन्त्रक गदवारी
 प. म. कुकरखेड़ा
 सह भीय, जिस्ता राजसमन्द

अनुमोदित
 APPROVED



पू-अभिलेख निरीक्षण क्षेत्र 20/7/19

राजस्थान राज्य 20.68. से 20 7/ तक

पू-अभिलेख निरीक्षण क्षेत्र 20/7/19

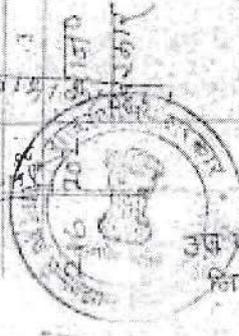
राजस्थान राज्य 20.68. से 20 7/ तक

पू-अभिलेख निरीक्षण क्षेत्र 20/7/19

राजस्थान राज्य 20.68. से 20 7/ तक

क्र.सं.	कार्यकारी का नाम एवं पिता का नाम, जति तथा निवास स्थान के पूरे सहित एवं पू-पृति का स्वरूप	खसरा संख्या	क्षेत्रफल	मूल (भूमि) वर्गीकरण	सिंचाई के स्रोत	सूचक द्वारा सदत कायम तथा अन्य सौच्य		संवत् के लिए	संवत् के लिए	संवत् के लिए
						दर	रकम			
012	सुभासिंह पिता देवीसिंह 1/2 अमरा	1-03	0.12	क. I		9	10	11	12	13
013	माधुसिंह पि. दुर्गासिंह 1/2 अमरा	2-07	1.88	क. I		9	10	11	12	13
014	राजस बि. देव मजरा ओडी अमरा	1-04	0.42	क. I		9	10	11	12	13
015	प्रोग	414	3.22			9	10	11	12	13
016						9	10	11	12	13
017						9	10	11	12	13

DEW GRANITES PARTNER



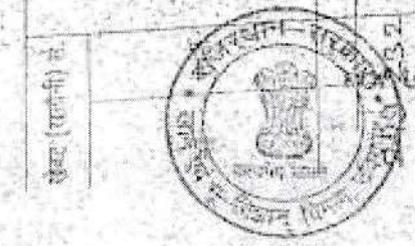
उप-प्रजायक भीम
जिला-राजसमन्द

(गोपाल चरक)
सचिव अभिलेख
रामन एच. भू-विज्ञान विभाग
आमट (राजसमन्द)



संस्था का नाम (कॉलोनी) ग्राम खान एच तालुका खान एच जिला राजसमन्द राज्य राजसमन्द
 संस्था का नाम (कॉलोनी) ग्राम खान एच तालुका खान एच जिला राजसमन्द राज्य राजसमन्द
 संस्था का नाम (कॉलोनी) ग्राम खान एच तालुका खान एच जिला राजसमन्द राज्य राजसमन्द
 संस्था का नाम (कॉलोनी) ग्राम खान एच तालुका खान एच जिला राजसमन्द राज्य राजसमन्द

संवत् ... के लिए	कुल धरा		संवत् ... के लिए							
					सर्वत	अथ				
...
...
...
...



APPROVED

(संस्था अध्यक्ष)
 खान एच भू-विज्ञान विभाग
 आर्मेन्ट (राजसमन्द)

GEM GRANITES
 PARTNER
 30 राजीवजीम टीम
 जिला-राजसमन्द

P-35 135
25/05/14

Ends (D. 19)

राजसमन्द जिला

संस्था का नाम : 2000/154

केवल नकल के उपयोग के लिए

पु-अभियंता निरीक्षण क्षेत्र श्री. वरपर

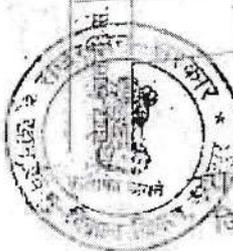
पुनरिक्षेत्र

एकतः

प्रस्ताव संख्या 20.68. से 20..... तक

पुनरिक्षेत्र

पुनरिक्षेत्र



पुनरिक्षेत्र भीम
जिला-सजयपुर

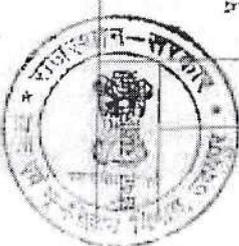
क्र.सं.	पुनरिक्षेत्र का नाम	पुनरिक्षेत्र का विवरण	पुनरिक्षेत्र का स्थान	पुनरिक्षेत्र का क्षेत्रफल (वर्ग मी.)	पुनरिक्षेत्र का मालिक	पुनरिक्षेत्र का वर्गीकरण		पुनरिक्षेत्र का मूल्य	पुनरिक्षेत्र का मालिक का पता	पुनरिक्षेत्र का मालिक का नाम	पुनरिक्षेत्र का मालिक का पता	पुनरिक्षेत्र का मालिक का नाम	पुनरिक्षेत्र का मालिक का पता	पुनरिक्षेत्र का मालिक का नाम	पुनरिक्षेत्र का मालिक का पता
						सर्वेक्षण	सर्वेक्षण								
1	2.80	पुनरिक्षेत्र	पुनरिक्षेत्र	0.36	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र
2	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र
3	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र	पुनरिक्षेत्र

पुनरिक्षेत्र संख्या : 2632154

केवल नकल के उपयोग के लिए

कृष्णदेवराज पृ-अभिलेख निरीक्षक क्षेत्र श्रीमि
 तहसील श्रीमि जिला राजसमन्वय
 राजस्थान संवत् 2018 ई. से 2017 ई. तक

अनुमोदित
 APPROVED



क्र.सं.	पू-धारकों का नाम	कार्यकार का नाम मय शिता का नाम गाँव तथा निवास स्थान के पते सहित एवं पू-पंति का स्वतंत्र	खता संख्या	क्षेत्रफल	मूदा (पू.सि) वर्गकिसय	सिंचाई के स्रोत	कुपक द्वारा गठना तमान गया अन्य शीघ्र		संवत् के लिए	संवत्	क.सं.	
							रकम	रकम				
183	श्रीमि. राजेंद्र	पपुसिंह फि. लालसिंह कंठु शेवा लालसिंह रावत सा-देह फा. नं. 848	3484 3485	0-12 0-18	ठा. I ठा. I		0-18 0-72	ना. सं. 955 20/11/12	सिवाव से आ. नं. 3484 3485	15 16 17	17	
								ना. सं. 1072 05/08/14	कुल कील 2 स्कण पुष्पा सुमार फि. शीलाल रांवे नाम की है। विशेष ने फि. शीलाल रांवे के सत्यसिंह का जालि महेश्वरी का रांवे का रखी जाती है।			
									सखी प्रतिनिधि प. म. दुकारणी पद सं.			

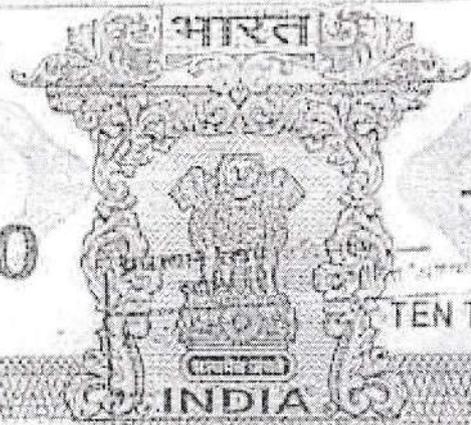
उपस्थित अधिकारी
 जिला-राजसमन्वय

राजसमन्वय कोम. : 2632154

Cod. J 101

भारतीय गैर न्यायिक INDIA NON JUDICIAL

दस हजार रुपये
रु. 10000



Rs. 10000

TEN THOUSAND RUPEES

A 787950



संविदा निष्पादन
(एम.एल. 22/2014)

यह स्टाम्प राशि रुपये 21,000/- (अक्षरे. वीस हजार मात्र) क्रमांक A-787950 रु0 10000/- C444101,C - 444112 प्रत्येक रु0 5000/- तथा F-178856 रु0 1000/- वास्ते खनिज ग्रैनाईट, एम. एल. नम्बर 22/2014, क्षेत्रफल 3.00 हेक्टर, निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमंद (राज.) में मेसर्स जेम ग्रैनाईट्स द्वारा श्री साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे, जयपुर रोड, मदनगंज, किशनगढ, जिला अजमेर भागीदार (1) श्रीमती धीसीदेवी पत्नि स्व. श्री भयालराम, 20वें स्कूल के पास, खातौली तहसील किशनगढ जिला अजमेर (2) श्री रामस्वरूप भंडी पिता श्री किशनदाल जी निवासी 160, शिलक नगर, वार्ड नम्बर 42, बालाजी मन्दिर के पास, राधाकृष्ण विहार मदनगंज (3) श्री सरयू लाल पिता श्री प्रभूलाल कायरा निवासी 127, पार्थीव कोलोनी, मदनगंज, किशनगढ जिला अजमेर (4) श्री दिनेश कुमार पिता श्री नेमीचन्द गर्ग निवासी 192, राजस्थान वैड्रे स्ट्रीट, वार्ड नम्बर 18 मदनगंज, किशनगढ, जिला अजमेर के पक्ष में कार्यालय अधीक्षण खनि अश्रियन्ता, खान एवं भू-विज्ञान विभाग, राजसमंद-वृत, राजसमंद की ओर से कमादा अखअ/राज-वृत रीसी-आगेट/एम.एल. 22/2014/957 दिनांक 17/7/2014 से खान एवं भू-विज्ञान विभाग की तिथी से 50 वर्ष तक की अवधि के लिए स्वीकृत हुआ है।

H's Manoj

श्री साहू यात्रा कंपनी



उप पंजीयक भीम
जिला-राजसमंद

(जी.ए.ए.ए.)
खनि अश्रियन्ता
खान एवं भू-विज्ञान विभाग
आगेट (राजसमंद)



APPROVED

10000
 M/S Gem
 25/9/17

Presentation Endorsement

आज दिनांक 06 माह 10/10/2017 को 04:35 PM बजे
 श्री/श्रीमती/शुभ्री M/S Gem Granites Through Sahu Yatra Compony
 Bhagidar Satya Prakash पुत्र/पुत्री/पति श्री Prabhulal
 उम्र 49 वर्ष, गाँव/महेश्वरी, व्यवसाय Other
 निवासी House No. 0, Colony: kishangarh, Area: madan ganj
 kishangarh, City: kishangarh, Pin code: 305802, District: AJMER,
 State: RAJASTHAN
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

दस्तावेज प्रस्तुतकर्ता
 201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयक भीम
 दस्तावेज उप पंजीयक
 जिला-राजसमर्थ

Fees Receipt Endorsement

रसीद नं.	201702164001194
दिनांक	06-10-2017
पंजीयन शुल्क ₹	3450
प्रमाणित शुल्क ₹	0
गृह्यंकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	21000
कमी सरचार्ज शुल्क ₹	4200
कुल योग	28950

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयक भीम
 जिला-राजसमर्थ

Endorsement of Execution

अनु. नं. पंजीयन के मासिक भाडा

व्यक्ति

आरा

व्यक्ति का
 प्रमाण

1. श्री/श्रीमती/शुभ्री Mining Engineer, पुत्र/पुत्री/पति श्री Na, व्यवसाय
 : Otherजति na
 House No. 3, Area: amet, City: amet, Pin
 code: 313001, District: AMAND, State: RAJASTHAN

<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	Executant Age : 45 Signature
-------------------------------------	-------------------------------------	------------------------------------



अनुमोदित
 APPROVED

उप पंजीयक भीम
 जिला-राजसमर्थ

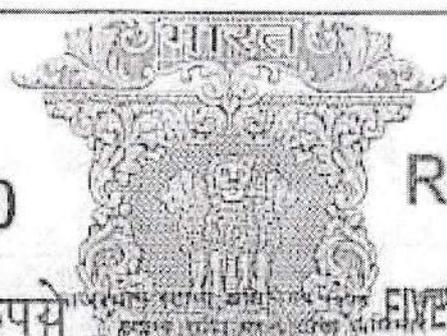
भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹.5000

Rs.5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES



INDIA

राजस्थान RAJASTHAN

C 444101

अमेरिका
हस्ताक्षर

यह सविदा श्रेणी की शर्तों एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में वर्णित नियमों के अधीन होगी व इसमें समय समय पर होने वाले संशोधनानुसार सभी नियम/शर्तों की पालना करनी होगी। खनन पट्टे का स्थिरभाटक राशि रुपये 1,80,000/- पंजियन तिथि से वार्षिक होगा तथा समग्र समय पर होने वाले संशोधनानुसार मान्य होगा। उक्त खनन पट्टे में कार्यपालना प्रतिभूति (फरफोरमेन्स सिच्युरिटी) स्थिरभाटक की 50 प्रतिशत राशि रुपये 90,000/- व वित्तीय आवासन प्रति हेक्टर 15000/- के अनुसार राशि रुपये 45,000/- तथा प्रतिभूति स्थिरभाटक की एक चौथाई राशि रुपये 45,000 की एक एफ0डी0आर0 के रूप में जमा है।

उक्त सविदा का निष्पादन आज दिनांक 5/10/17 को फर्म एवं राज्य सरकार के मध्य निष्पादित किया गया है।

R.S. M... मध्यप्रकाशका...

डी.सी. जे.एम. ग्रेवाइट्स

(मैसर्स जे.एम. ग्रेवाइट्स) PARTNER

(लोपाल मन्ड) हरदासि... राज्यपाल... आभट (राजसमन्ध)

गवाह - 1 ...

गवाह - 2 ... Dist. Ajmer (Raj)



अनुमोदित

उप पंजीयक श्रीम जिला-राजसमन्ध

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.5000

Rs.5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES

INDIA

राजस्थान RAJASTHAN



C 444112

यह स्टाम्प राशि रू0 5000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

म.प्र.प.क.का.का.का.का.
R. S. MAHARAJ
श्री श्री
FOR GEM GRANITES
(मिसर्स जेम ग्रेनाइट्स)
JALOPUR

उपपंजीयक भीम
जिला-राजसमन्द
आमेट (राजसमन्द)

लाक्षा 1100/-

1 अक्षय कुमार का जन्म 10 फरवरी 1975, साहिबगंज
2 अक्षय कुमार का जन्म 10 फरवरी 1975, साहिबगंज
3 अक्षय कुमार का जन्म 10 फरवरी 1975, साहिबगंज



उप पंजीयक भीम
जिला-राजसमन्द

अनुमोदित
APPROVED

5000
4224
JEM
2019/11/11

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयन, भीम
जिला-लखनौ

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की गारणित रु 345000 मानते हुए इस पर देय कमी मुद्रांक राशि रु 21000 पर कमी पंजीयन शुल्क रु 3450, सरचार्ज राशि 4200 कुल रु 28650 रसीद संख्या 201702164001194 दिनांक 06-10-2017 में जमा किये गये हैं।

अतः दस्तावेज को रु 21000 के मुद्रांकों पर निष्पादित माना जाता है।

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयन, भीम
जिला-लखनौ

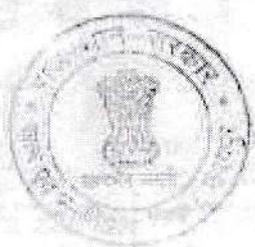
Registration Endorsement

आज दिनांक 06/10/2017 को पुस्तक संख्या 1 जिल्द संख्या 179 में पृष्ठ संख्या 55 क्रम संख्या 201703164101051 पर पंजीबद्ध किया गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 310 के पृष्ठ संख्या 40 से 77 पर चस्पा किया गया।

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयन, भीम
जिला-लखनौ



APPROVED

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

ONE THOUSAND RUPEES

रु. 1000

Rs. 1000

भारतीय गैर न्यायिक

एक हजार रुपये

INDIA

राजस्थान RAJASTHAN

F 178856

यह स्टाम्प राशि रु 1000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

प्रत्यक्ष कार्रवाई

R. S. MANDAL

डीसी

एच एसडी

(मैसर्स जेम ग्रैनाईट्स)

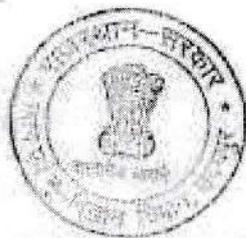
PARTNER

(मीपाल बच्छ)

हस्ताक्षर अधिकारी
राज्यपाल की कार्यालय
जयपुर (राजस्थान)

उप पंजीयक भीम

जिला-राजसमभ



अनुमोदित
APPROVED

FORM -6
FORM OF MINING LEASE

[See rule 21(2)]

This indenture made this 5th October day of 20 17-----between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual ----- (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

OR

✓ When the lessee is a registered firm श्रीमती घीसीदेवी पत्नि स्व. श्री दयालराम 26 स्कूल के पास, खातोली तहसील किशनगढ जिला अजमेर (Name & address of 1st partner) श्री रामस्वरूप मंत्री पिता श्री किशनलाल जी निवासी 160, तिलक नगर, वार्ड नम्बर 42, बालाजी मन्दिर के पास, राधाकृष्ण विहार, मदनगंज किशनगढ जिला अजमेर (Name and address of 2nd partner) श्री सत्यप्रकाश पिता श्री प्रभूलाल काबरा निवासी 127, दाधीच कोलोनी, मदनगंज, किशनगढ जिला अजमेर (Name and address of 3rd partner) श्री दिनेश कुमार पिता श्री नेमीचन्द गर्ग निवासी 192, राजस्थान बैंक स्ट्रीट, वार्ड नम्बर 18 मदनगंज, किशनगढ, जिला अजमेर (Name and address of 4th partner) and all carrying on business in partnership under the firm name and style of (Name of the firm) मैसर्स जेम ग्रेनाइट्स registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office द्वारा श्री साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे, जयपुर रोड, मदनगंज, किशनगढ, जिला अजमेर (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be

सत्यप्रकाश काबरा
R.S. Garg
श्री
FOR JEM GRANITE



उप पंजीयक भीम
जिला-राजसमन्द

(गोपाल कश्यप)
स्थानि अभियंता
खान एवं भू-विज्ञान विभाग
आयेट (राजसमन्द)

अनुमोदित
APPROVED

deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

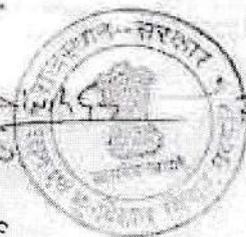
When the lessee is a registered Company (Name of the Company) and Company registered under 1956 (Act under which incorporated) and having its registered office at (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licensee or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.
- C. The State Government hereby grants the mining lease for ग्रेनाईट mineral कार्यालय अधीक्षण खनि अभियन्ता, खान एम नू-विज्ञान विभाग, राजसमंद-वृत, राजसमंद के आदेश क्रमांक: अखअ/राज-वृत/सीसी-आमेद/एम.एल. 22/2014/957 दिनांक 19.7.17 निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमन्द क्षेत्रफल 3.00 हैक्टर in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 45,000/- as security, Rs.

प्रत्यक्ष कार्यालय
R.S. Mantry
धीरी
FOR GEM GRANT

PARTNER



अनुमोदित
APPROVED

(गोपाल बघेल)
खनि अभियन्ता
खान एम नू विज्ञान विभाग
राजसमन्द

45,000/- as performance security and Rs. 90,000/- as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby grants and demises up to the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.
- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 50 years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.

श्री. रमेश चंद्र कर्जुन

R. S. M. M. M.

ए. २११
RUP GEM GRANITES

PARTNER



अनुमोदित
APPROVED

उप पंजीयक भीम
जिला-राजसमंद

(संघालय) खनिज विभाग
राजसमंद
जिला-राजसमंद 3

In this lease unless the context otherwise requires,-

1. 'Department' means the Department of Mines & Geology, Rajasthan.
2. 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorized by him to perform any of his functions.
3. 'Government' includes an officer of the Government to whom any power of the Government has been for the time being delegated.

IN WITNEES WHEREOF this indenture has been signed by the lessee/lessees.

2012/2012
 R.S. MANDAL
 [Signature]
 FOR GEM GRANITES
 Signed by lessee

PARTNER

[Signature]
 By [Signature] behalf of
 the Government of Rajasthan
 (Designation)

And by

[Signature]
 WITNESSES (1) [Signature] District Magistrate, District, Rajasthan (Raj.)

[Signature]
 WITNESSES (2) [Signature] P/o Madras
 Nagar Madungary Pithamgarh Dist. Rajmer, (Raj.)



अनुमोदित
APPROVED

[Signature]
 उप प्रजीवाक भीम
 जिला-राजसमन्द

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

ONE THOUSAND RUPEES

1000

Rs.1000



राजस्थान RAJASTHAN

05 30 2017

1. प्रमाणित करने के लिए	100
2. प्रमाणित करने के लिए	100
3. प्रमाणित करने के लिए	100

F 825324

PARTNERSHIP - DEED

This deed of partnership made this 8th September, 2017 among:-

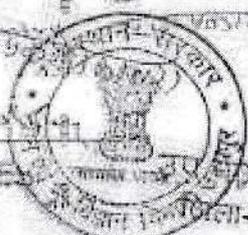
- Shri. Ram Swaroop Mantri S/O Shri Kishan Lal Mantri aged about 70 Years, Resident of 60 Tilak Nagar Ward No 42 Near Balaji Temple Radhe Krishna Vihar Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Shri. Satish Prakash Kabra S/O Shri Prabhulal Kabra aged about 40 Years, Resident of 127, Dadaich Colony Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Shri. Dinesh Kumar Garg S/O Shri. Veer Chaud Garg aged about 41 Years, Resident of 192, Rajeshan, Bank Street Ward No 18 Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Mrs. Gita Devi W/O Dayal Ram Gujar aged about 36 Years, Resident of 36, School Ke Pass Kanhoh Tehsil Kishangarh 305815 here in after to be called the "Joining Partner"

Where the above parties no 1 to 3 were carrying on business along with partnership deed dated 12.11.2014 it has been decided to Retire Shri Dinesh Ram Gujar w.e.f. 02.09.2017 to due to death and hence in this deed has decided to introduce new partner Mrs Gita Devi.



धौसी

FOR UEM GRANITES



(गोपाल बच्छ)
रुमि अभियंता
एच एच मुचिजान विनाग
आरिस्ट (जगतमन्द)

DARTNER अनुमोदित
APPROVED

ATTESTED

धौसी



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये
रु. 1000

ONE THOUSAND RUPEES
Rs. 1000

F 825325

NOTARY PUBLIC
RAJASTHAN
Regn. No. 472
D.D. 18-12-2017

पंजीकृत नं.	1961
व्यक्तिगत	1961
व्यापारिक	1961
अन्य	1961



Whereas in order to define their respective rights and obligations the deed of partnership has been executed and both the parties agreed of the following terms & conditions:-

That the name of the firm shall be M/S Gem Granites But partners with their consent may carry business in any other name or names.
That the firm is carrying on its business vide earlier deeds, but this deed shall be effective from 01.04.2017 onwards.
That the principal place of business shall be at C/o Shri Sanu Yatra Tax Unit Admath Colony Jaipur Road Madanganj- Kishanganh but it may be at any other place or places as agreed upon from time to time.
That the business of the firm has been and shall be of Manufacturing and Mining of all kinds of Marble Block, Granite Block slabs and Tiles, Natural Stone and minerals purchase and sale thereof and such other business as the partners may mutually decide from time to time.
That the proper books of accounts shall be maintained and kept at the principal place of business and same shall be closed every year on 31st March, when the final accounts shall be drawn up.
The necessary capital as well as further funds required for the purpose of the partnership business shall be contributed by the partners in such manner as may be mutually agreed upon by and between the partners from time to time. Interest @ 12% p.a. or such rate as may be prescribed by section 40 (b) of the Income Tax Act 1961 or any

Handwritten notes and signatures on the left side of the document.

Handwritten signature and name: **डीसी**
for GEM GRANITES

PARTNER



अनुमोदित
APPROVED

Handwritten signature and name: **डीसी**

(गोपाल बख्त)
खनि अभियंता
खान एव भू-विज्ञान विभाग
आमेद (राजसमन्द)

उप पंजीयक भीम
जिला-राजसमन्द

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

ONE THOUSAND RUPEES

1000

Rs.1000



राजस्थान RAJASTHAN

05 Sep 2017

1. प्रमाणित करने का शुल्क	₹ 1000
2. प्रमाणित करने का शुल्क	₹ 1000
3. प्रमाणित करने का शुल्क	₹ 1000

F 825324

PARTNERSHIP - DEED

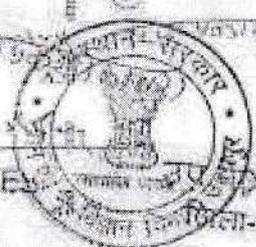
This deed of partnership made this 8th September, 2017 among:-

- Shri. Ram Swaroop Mantri S/O Shri Kishan Lal Mantri aged about 78 Years, Resident of 160 Tilak Nagar Ward No 42 Near Balaji Temple Radhe Krishna Vihar Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Shri. Satish Prakash Kabra S/O Shri Prabhulal Kabra aged about 46 Years, Resident of 137, Deenich Colony Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Mrs. Gitan Devi W/O Dayal Ram Gujar aged about 36 Years, Resident of 35, School Ke Bass Khatoli Tehsil Kishangarh 305815 here in after to be called the "Joining Partner"

Where the above parties no 1 to 3 were carrying on business along - the partnership deed dated 12.11.2014 it has been decided to Retire Shri. Dayal Ram Gujar w.e.f. 02.09.2017 to due to death and Mrs. Gitan Devi in this deed has decided to introduce new partner Mrs. Gitan Devi.



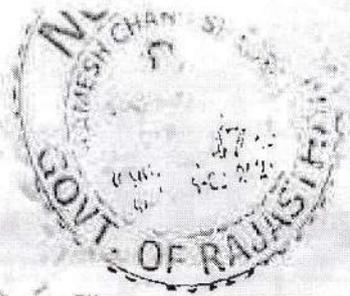
ATTESTED
श्री. रम स्वरोप मन्त्री
श्री. सतिश प्रकाश कब्रा
श्री. गीता देवी



(गोपाल बच्छ)
रुखी अभियंता
आयुक्त (नगरपालिका-राजसमन्ध)
कौन्सिलर (नगरसमन्ध)

PARTNER APPROVED
अनुमोदित

GEM GRANITES



- 8 The profit and or loss of the partnership business as per the accounts maintained by the partners after defraying all the expenses relating to business including rent, salaries and other establishment expenses as well as interest and remuneration payable to the partners in accordance with the deed of partnership shall be divided and distributed amongst partners in Equal proportions :-
- 9 That with the mutual consent the parties, new partners can be admitted in the partnership & with the majority decision the partners may be retired.
- 10 That the firm shall not be at will and any change in the partnership deed can be made only with the prior permission of the financial institution during the currency of loan.
- 11 That any dispute by any controversy arising out of the business shall be referred to arbitration under the arbitration Act. 1940 including its statutory modification there of.
- 12 That in case of death of any of partner his legal heir or representative shall be admitted to partnership with same rights & obligation
- 13 That One or more Bank Account of the partnership shall be opened and operated upon business any of party.
- 14 That the subjects to above the provisions of the Indian partnership Act. 1932 shall apply to all matters, not specified in this deed of partnership

It is further agreed that if any of the aforementioned clauses of this deed of partnership are found inconsistent with the loan agreement of any financial institution , such clause will have no effect during the currency of loan from the financial institution

In witness where of the partners have set and subscribed their respective hand at Madanganj - Kishangarh this 8th day of September, 2017

ATTESTED

WITNESS

1. *[Signature]*

2. *[Signature]*

[Signature]
 8/9/2017

SIGNATURE :

1. R. S. Mantry

2. *[Signature]*

3. *[Signature]*

4. धीसी *[Signature]*

R. S. Mantry

धीसी *[Signature]*

PURBEM GRANITES

मोटेरी पट्टिका
 रमणचन्द्र रामी



(शोपाल सिंह)
 अधिष्ठाता
 राजन एवं मू. विज्ञान विभाग
 जलानंद (राजसमन्व)

अनुमोदित
 APPROVED

धरमसिंह

amendment there of which may be in force in the relevant financial year shall payable to the partners on the amount outstanding to the credit of the amount of the partners such interest shall be calculated and credited to the account of each partner at the close of the accounting year.

That all the parties have agreed to work in partnership firm as working partners. It is hereby agreed that in consideration of devoting their time and attention to the business of partnership firm and working in partnership they shall be entitle to draw remuneration as under: -

(A) The Yearly remuneration payable to each of partner shall be calculated:-

Percentage of income of each accounting period in the following manner.

In Case of profit up to Rs 1, 50,000/- 100% thereof

In Other Cases

	Party No 1	Party No2	Party3
In respect of income Of firms 3, 00,000	30%	30%	30%
In respect of Balance Of Income	20%	20%	20%

For the purpose of above calculation income shall be computed as defines in explanation to section 40 (b) of the Income Tax Act.1961 or any other applicable provision as may be in force for income tax assessment of the partnership firm for the relevant accounting period.

(B) The Partner Shall be entitle to increase or reduce the above remuneration as maybe agreed to pay remuneration to other working partners or partner as the case may be the parties here to may also agree to revise the mode of calculating the above said remuneration as may be agreed to by and between the partners from time to time..

(C) The Remuneration payable to above said partners shall be credited to their respective account at the close of year the remuneration shall fall due to them on determining the same in the manner referred to herein above.

(D) The said partners shall be entitled to draw their remuneration only after the end of the relevant accounting period. However nothing here in contained shall preclude any of the said partners from withdrawing any amount from the partnership firm against the amount stand to the capital and or current or loan account or share of profit for the relevant accounting year in such manner decided by the partners by the mutual consent.

अनुमोदित
APPROVED

NO. (H) 10
RAJESH CHAND
W. OF RAJASTHAN

ATTESTED

सो. ११/११/११
११/११/११

FOR GEM GRANITES

उप पंजीयक भीम
जिला-राजसमख

DATED

(सो. ११/११/११)
जिला-राजसमख



OFFICE OF THE REGISTRAR OF FIRMS
District Industries Centre Ajmer

Registration No. 170112/2011

In the matter of M/S GEN GRADERS, C/O SHRI SAHU YADRA, C/O
OPT ADINATH COLOONY JADDER, KANWAR, MADANGANI-KINHA
DISTT AJMER, I hereby Certify that the under mentioned documents have been filed
and registered pursuant to the provisions of the Indian Partnership Act, 1932.

FORM A

UNDER SECTION 58 OF THE INDIAN PARTNERSHIP ACT, 1932

Given under my hand and seal this 14th day of 2011



Registrar of Firms
District Industries Centre, Ajmer

APPROVED

N.B. For Future Correspondence the above Registration Number should be mentioned
in variable otherwise no action will be possible



अनुमोदित
APPROVED



OFFICE OF THE REGISTRAR OF FIRMS
District Industries Centre Ajmer

Registration No. 17/01

in the matter of MEN GEM GRANITES CO SHRI SAHU YADAV
OPP ADINATH TOLONY, FARIDPUR ROAD, MADANGANI-RISHIYAN
DISTT. AJMER, I hereby Certify that the under mentioned documents have been filed
and registered pursuant to the provisions of the Indian Partnership Act, 1932.

FORM A

UNDER SECTION 58 OF THE INDIAN PARTNERSHIP ACT, 1932

Given under my hand and seal this _____ day of _____ 20__



Registrar of Firms
District Industries Centre, Ajmer

N.B. For Future correspondence the above Registration Number should be mentioned
in variable otherwise no action will be possible.



अनुमोदित
APPROVED

भा

GOVERNMENT OF RAJASTHAN
OFFICE OF THE REGISTRAR OF FIRMS AJMER DISTT. AJMER

4007
4-10-17

SUB : MEMORANDUM ACKNOWLEDGING RECEIPT OF DOCUMENT REGISTRATION

No. 17/01/17/2014

It has to acknowledge receipt of under mentioned document/
document and to intimate that it has been filed pursuant to the Indian partnership Act, 1932.

On 12-09-2017 Form E under section
63 of Indian Partnership Act, 1932 dated 26-09-2017

To
M/s Gem Granites,
90 Shri. Sahu Yatra Co.,
Opp. Adiwath Colony Jaipur Road,
Madanganj - Kishanganj

Registrar of Firms
Ajmer District

(सिद्धि चन्द)
जी.पी. निवासी
राजस्थान अधिवक्ता विभाग
आमेर (राजस्थान)

मजबूत/बकाया
R.S. Manoj
जीसी
GEM GRANITES

PARTNER

उप पंजीयक भीम
जिला-राजसमन्द



अनुमोदित
APPROVED

कार्यालय : अधीक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, राजसमन्द कृत, राजसमन्द
 राजसमन्द जिला, राजसमन्द Email Address : smcr@rajasmnd@rajasthan.gov.in

क्रमांक: अखन/राज-पूत/सीसी-आमेट/अप्र/एमएल-22/2014/

दिनांक :-

-: कार्यालय आदेश :-

भूमि विकास जेम सेनाईट्स द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगड जिला अजमेर (राज.) द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 (राशोचिा दिनांक 12.07.2013) के अन्तर्गत खनिज सेनाईट का खननपट्टा निजट ग्राम कुकरखड़ा, तहसील देवगड, जिला-राजसमन्द में अनुदान हेतु आवेदन पत्र दिनांक 26.12.2014 को कार्यालय खनि अभियन्ता, आमेट ने प्रस्तुत किया जिसके संघ में खनि अभियन्ता, आमेट को पत्र क्रमांक खन/आमेट/सीसी-2/एमआर/एमएल-22/2014/322 दिनांक 25.02.2015 में आन्नादत्त स्वीकृति हेतु मंशा पत्र (LOI) जारी किया गया।

और भूमि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 दिनांक 01.03.2017 के अन्तर्गत शासन की अधिसूचना क्रमांक 29/14(अ)आमेट/मुप-2/2015-पार्ट II दिनांक 20.06.2017 से विद्ये गये संशोधनानुसार अप्रधान खनिजों की लॉटरी से एवं खातेदारी भूमि में खनन पट्टा स्वीकृती हेतु जारी मंशा पत्रों को रक्षित (Saved) किये गये हैं।

भूमि आवेदक द्वारा खननपट्टा स्वीकृति हेतु जारी मंशा पत्र (LOI) दिनांक 25.02.2015 की मालमा में क्षेत्र का साईनिंग प्लान मग प्रोसेसिंग साईन बलोजर फ्लाय इस कार्यालय से दिनांक 20.08.2015 को अनुमोदन कराया गया, जो कि निर्धारित समयावधि 3 माह में ही है एवं क्षेत्र को पर्यावरण बर्हीकरण (EC) स्टेट लेवल SEIAA के पत्र क्रमांक FI/4/SEIAA/SESE-RAJ/Secn/ Project/ Cat-II(A)/B2/oc/14-15/Jaipur Dt. 05-01-2016 से जारी हुई है। जो की निर्धारित समयावधि 3 माह में होकी है। तदनुसार खनि अभियन्ता, आमेट ने क्षेत्र अनुदान हेतु रिगत होने से आवेदक के पत्र में स्वीकृति किये जाने हेतु अनुशंसा प्रेषित की है, एवं इस कार्यालय द्वारा भी आवेदक के पत्र में ही स्वीकृति किया जाना उचित समझा गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अन्तर्गत प्रदत्त शक्तियों के अनुसार तथा इसमें समय-समय पर होने वाले सरोधनों, प्रलोकित निबन्धों एवं प्रतिबन्धों के साथ निम्न निबन्धों और प्रतिबन्धों पर आवेदक के पक्ष में खननपट्टा अनुदान किया जाता है:-

1. नाम	मिसस जेम सेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदनगंज किशनगड जिला अजमेर (राज.)
2. खनिज	सेनाईट
3. क्षेत्रफल	3.00 हेक्टर
4. क्षेत्र का विवरण	निजट ग्राम कुकरखड़ा, तहसील देवगड, जिला राजसमन्द में विवरण सूची एवं संयुक्त सीमांकन रिपोर्ट के आधार पर तपलब्ध वास्तविक भूमि अनुसार (3 हेक्टर)।
5. खसरा नम्बर	3630 / 3463, 3464, 3465, 3466, 3467, 3468, 3469, 3470, 3472, 3473, 3476, 3477 व 3478 किस्म खातेदारी
6. खननपट्टा अवधि	खातेदारी अधिन की तिथि से 50 वर्ष।
7. वार्षिक स्थिर भाटक	रु. 180000/- (अक्षरे एक लाख अस्सी हजार मात्र) प्रतिवर्ष एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
8. प्रतिभूति राशि	आवेदक स्थिर भाटक का एक चौथाई राशि के बराबर जो एफ.डी.आर. / एन.एस.सी. के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 19 में समय-समय पर होने वाले संशोधनानुसार।
9. प्रीमियम राशि	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 5 (2ए) के अनुसार प्रतिवर्ष स्थिर भाटक के 25 गुना बराबर राशि का प्रीमियम एक बार प्रीमियम होगा।

GEM GRANITES



उप दीर्घिक मीम
जिला-राजसमन्द

(जी.पी.एस.)
खनि अभियन्ता
राजसमन्द जिला विभाग
अमेट (राजसमन्द)

अनुमोदित
APPROVED

1. कामगारलाना प्रतिभूति (Performance Security)	रु. 80,000/- (अक्षरे नव्वे हजार मात्र) वार्षिक रिथर भाटक की 50 प्रतिशत एफ.डी.आर./एन.एस.सी. के रूप में अथवा राष्ट्रीयकृत बैंक/शिड्यूअल बैंक की बैंक गारन्टी के रूप में जो खनि अभियन्ता, आर्मेड के नाम पर प्लेज्ड हो।
1. आधिशुल्क का दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1. आ.एम.एफ.टी कोष (फण्ड)	आगत एवं खनिज (विजयरा एवं मिलिखरा) जिलाखान 1957 के नियम 15 के अन्तर्गत बनाये गये आ.एम.एफ.टी. बल 2017 के अनुसार शिफ्टों प्रतिशत की 10 प्रतिशत राशि के बराबर फण्ड देय होगा, जो कि समय-समय पर होने वाले संशोधनानुसार माना होगा।
1. वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 29 के पार्ट 14 के अनुसार वित्तीय आश्वासन के रूप में रु. 15000/- प्रति हैक्टर सविदा निष्पादन से पूर्व जमा करावें।
1. अन्य शर्तें	जैसा कि समय-समय पर केन्द्र सरकार अथवा राज्य सरकार निर्धारित करे।

- नोट-
1. यदि अनुदाता उक्त आदेश की तारीख से 3 माह के भीतर समुचित इकरारनामा निष्पादित नहीं करवाएगा, तो यह आदेश बिना सूचना के ही प्रतिरुद्ध (Rescinded) कर दिया जाएगा।
 2. जब तक अनुदाता समुचित सविदा निष्पादन कर शिफ्टों का संचालन तथा एवं राजस्थान प्रदुषण नियंत्रण मंडल से सविदा कन्सेन्ट दू, एन्टरप्राइस एवं कन्सेन्ट दू अप्रैट प्राप्त कर प्रस्तुत नहीं कर दे, तब तक हीट में खनन कार्य आरम्भ नहीं करेगा।
 3. आवेदक द्वारा मानवीय कृपा भ्यायालय, जोधपुर में प्रस्तुत एच.पी.निविदा रिट निविदान संख्या 8752/2017 को खिड़ी करने का प्राधान्य एवं निजी आदेश की प्रती विभाग को प्रस्तुत करनी होगी।

21/7/17

(एन.के.बैरवा)
अधीक्षण खनि अभियन्ता,
राजसमंद वृत राजसमन्द।

क्रमांक अकाज/राज-वृत्/सीसी-आर्मेड/अप/एम.एल-22/2014/957
प्रतिनिधि निम्न की सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

दिनांक - 19/7/17

- 1. खनि अभियन्ता आर्मेड को जयको पत्र क्रमांक 5193 दिनांक 11.07.2017 के क्रम में भेज कर निर्देश है कि-
 - राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) में सविदा सविदा हेतु समस्त औपचारिकताएं आवेदक से स्वीकृति आदेश प्राप्ति तिथि से 3 माह में पूर्ण करवाते हुये सविदा निष्पादन कराया जाना सुनिश्चित करें।
 - आवेदक से आदेश के नोट में अधिस्त प्राप्त 3 के अनुसार अन्डरटेकिंग प्राप्ति करें, एवं अन्य शर्तें का सविदा अंकन किया जाये।

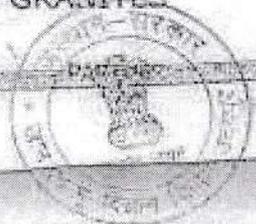
2. सहायीय आयुक्त, उदयपुर।
3. जिला कलक्टर, राजसमन्द।
4. मैसर्स जेम ग्रेनाइट्स, द्वारा श्री साहु साका कंपनी आदिनाथ बजलासी की पिछे जोधपुर रोड, मडलगञ्ज किशतगञ्ज जिला अजमेर (राज.) को भेजकर लेख है कि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) के अन्तर्गत सविदा हेतु समस्त औपचारिकताएं स्वीकृति आदेश प्राप्ति तिथि से 3 माह की समयवाधि में खनि अभियन्ता आर्मेड में पूर्ण करावें हुये नियम 21(2) के अनुसार निर्धारित समयवाधि (3 माह में) सविदा निष्पादन करावें।

(जोधपुर वृत्त)
अधीक्षण खनि अभियन्ता
राजसमन्द वृत राजसमन्द।

जी.एम.ग्रेनाइट्स
GEM GRANITES

उप जिलाधिकारी श्रीम
जिला-राजसमन्द

अधीक्षण खनि अभियन्ता,
राजसमंद वृत राजसमन्द



अनुमोदन
APPROVED

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT OF INDIA

12/11/2014

14/02/14

आयकर विभाग, राजस्थान सरकार, अजमेर
आयकर विभाग, राजस्थान सरकार, अजमेर

आयकर विभाग, राजस्थान सरकार, अजमेर
आयकर विभाग, राजस्थान सरकार, अजमेर
आयकर विभाग, राजस्थान सरकार, अजमेर
आयकर विभाग, राजस्थान सरकार, अजमेर
आयकर विभाग, राजस्थान सरकार, अजमेर

Tel: 01420-2711 2000, Fax: 01420-2711 2001
e-mail: rajstax@rajstaxi.co.in

अजमेर
2)

उप पंजीयक भीम
जिला-राजसमर्थ



अनुक्रमांक 284
Roll No.

जय नारायण व्यास विश्वविद्यालय
जोधपुर

(पूर्व जोधपुर विश्वविद्यालय)

प्रमाणित किया जाता है कि

निमीष सिंघवी

ने इस विश्वविद्यालय से 1997 की परीक्षा में

बैचलर ऑफ इंजीनियरिंग

खमन इंजीनियरी

की उपाधि प्रथम श्रेणी में प्राप्त की

**JAI NARAIN VYAS UNIVERSITY
JODHPUR**

(ERSTWHILE UNIVERSITY OF JODHPUR)

This is to certify that

NIMISH SINGHWI
obtained the degree of

BACHELOR OF ENGINEERING

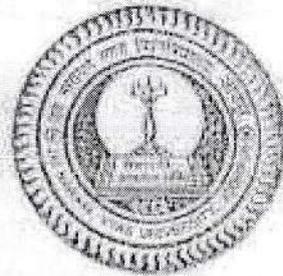
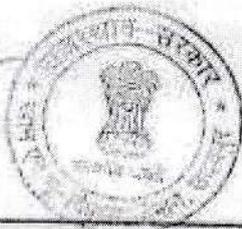
MINING ENGINEERING

of this University in the

Examination of 1997 and that

he/she was placed in the First Division

Vice-Chancellor
वाइस-चान्सलर
September 28, 1999



अनुमोदित
APPROVED

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द

राजस्थान-राजसमन्द

आमेट-2

खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द

दिनांक: ख.अ/आमेट/सीसी-11/एम एल 2/2014

दिनांक:

FORM

ज्ञापन

पुणे मेसर्स जेम्स प्रेन्सिपल द्वारा श्री राजू राज कंपनी आदिनाथ कॉलोनी के पिछे, जयपुर रोड मदनगंज, किरानगढ जिला अजमेर (राज.) (1) श्रीमती धीरवीर देवी मुखिन एवं श्री मयाहराम निवासी 26 रफुल के पारा, खातोली, राष्ट्रीय किरानगढ, जिला अजमेर (राज.) (2) श्री रामचरण मणी पुत्र श्री विमानलाल जी, निवासी 100 शिलक नगर बार्ड नम्बर 42 बालाजी गन्दिर के पास, राधाकृष्ण विहार, मदनगंज (3) श्री रामप्रकाश पुत्र श्री प्रभु लाल मन्वरा निवासी 127 दाधीच कॉलोनी, मदनगंज किरानगढ जिला अजमेर (4) श्री दिनरा कुमार पुत्र श्री मेधा मन्द मर्वा, निवासी 192 राजस्थान बैंक स्ट्रीट, बार्ड नम्बर 18, मदनगंज किरानगढ जिला अजमेर (राज.) खनिज पट्टा वास्तु खनिज प्रेन्सिपल एम. एल. नम्बर 22/2014, क्षेत्रफल 3.00 हेक्टर निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमन्द (राज.) के पत्र में अर्जातः खनिज अभियन्ता, खान एवं भू-विज्ञान विभाग, राजसमन्द-वृत्त, राजसमन्द के आदेश क्रमांक ख.अ/राज-11/आमेट-आमेट/एमएल 22/2014/957 दिनांक 19.07.2017 से संविदा पंजियन की तिथि से 50 वर्ष तक की अवधि के लिए स्वीकृत किया गया जिसका सविदा निष्पादन दिनांक 05.10.2017 को किया जाकर पंजियन दिनांक 06.10.2017 को हुआ। अतः राजस्थान अप्रधान खनिज सविदा नियमावली, 2017 तथा उसमें संशोधन-समय पर होने वाले संशोधनों के अन्तर्गत निम्न अनुबन्धों एवं प्रतिबन्धों पर ध्यान कार्य करने की स्वीकृति प्रदान की जाती है -

1	खनिज क्षेत्र	प्रेन्सिपल
2	क्षेत्र	3.00 हेक्टर निकट ग्राम कुकरखेड़ा तहसील मदनगंज जिला राजसमन्द (राज.)
3	खनिज पट्टा अवधि	05.10.2017 से 06.10.2067 तक।
4	शिथरभाटक	₹ 1,80,000/- (अक्षर एक लाख अस्सी हजार रुपये मात्र) वार्षिक एवं राजस्थान अप्रधान खनिज सविदा नियमावली, 2017 में समय समय पर होने वाले संशोधनानुसार।
5	प्रतिभूति राशि	₹ 45000/- (अक्षर पचास हजार रुपये मात्र) एक बी.आर. के रूप में जमा है।
6	कार्यपालना प्रतिभूति (Performance security)	₹ 90000/- (अक्षर नब्बे हजार रुपये मात्र) एक बी.आर. के रूप में जमा है।
7	वित्तिय आश्वासन	₹ 45,000/- (अक्षर पचास हजार रुपये मात्र) एक बी.आर. के रूप में जमा है।
8	अंतिम किस्त	45000/- (अक्षर पचास हजार रुपये मात्र) जमान दिनांक 26.09.2017 से जमा है।
9	अधिसूचना की दर	₹ 235/- प्रतिदिन एवं राजस्थान अप्रधान खनिज सविदा नियमावली, 2017 में समय समय पर होने वाले संशोधनानुसार।
10	डीएमएफटी	डीएमएफटी नियम 2018 के अनुसार संपूर्ण राशि की 10 प्रतिशत के बराबर फण्ड देय होगा जो कि समय समय पर होने वाले संशोधनानुसार मान्य होगा।
11	भूलभाटक	जैसा कि राजस्व विभाग निर्धारित करे।
12	अन्य कर	जैसा कि समय समय पर केंद्र सरकार अथवा राज्य सरकार निर्धारित करे।
13	अन्य शर्तें	राजस्थान अप्रधान खनिज सविदा नियमावली, 2017 एवं समय समय पर संशोधन हो उसका अनुसार

खनि अभियन्ता,
आमेट राजसमन्द(राज.)

क्रमांक: ख.अ/आमेट/सीसी-11/एम एल 2/2014/

1165

दिनांक: 22/3/18

प्रतिलिपि निम्न को वास्ते सूचनार्थ प्रेषित है :-

1. श्रीमान् जिला कलक्टर, राजसमन्द।
2. श्रीमान् अतिरिक्त निदेशक (खान) उदयपुर-जोन, उदयपुर को मय संविदा की प्रति के साथ।
3. श्रीमान् अधीक्षण खनि अभियन्ता, राजसमन्द वृत्त राजसमन्द।
4. श्रीमान् उपखण्ड अधिकारी, भीम।
5. तहसीलदार, भीम को मय सीमांकन रिपोर्ट एवं राजस्व रेकार्ड की प्रति भेजकर लेख है कि क्षेत्र का अमलदरामद राजस्व रेकार्ड में कराने का श्रम करावे।
6. निदेशक, खान सुरक्षा, तिरकपति भवन, 60 मोडल मन्वरा रोड उदयपुर।
7. निदेशक भारतीय खान सुरक्षा, मीरकाम विस्तार रोड, उदयपुर।
8. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, 18 आजाद नगर, पन्नाधाय सविहा के पारा, भीलवाडा।
9. सूचित खनिज निदेशक, कार्यालय हाजरा।
10. मांम राखा/अधिसूचना निर्धारण शाखा/संशोधन शाखा/मानचित्र शाखा।
11. मेसर्स जेम्स प्रेन्सिपल द्वारा श्री राजू राज कंपनी आदिनाथ कॉलोनी के पिछे, जयपुर रोड मदनगंज, किरानगढ जिला अजमेर (राज.) को दी जाकर लेख है कि प्रदूषण नियंत्रण बोर्ड, भीलवाडा से हवा/पानी प्रमाण पत्र प्राप्त कर कार्यालय में खाना जारी करार कर ही खनिज का निर्माण करे।

खनि अभियन्ता,
आमेट राजसमन्द(राज.)

ANNEX - 5

राजस्थान सरकार
कार्यालय खनि अभियंता, खान एवं भू विज्ञान विभाग, आमेट, जिला राजसमन्द

खनिज भवन, आगरिया रोड आई.टी.आई. के पास, आमेट
दुरभाष-02906-251663, ईमेल -mc.amet@rajasthan.gov.in

क्रमांक खअ/आमेट/प्र.पत्र/एमएल-22/2014/1554

दिनांक-26/05/2022

*** प्रमाण पत्र ***

1. यह प्रमाणित किया जाता है कि मैसर्स जेम ग्रेनाईट्स द्वारा श्री साहू-थात्रा कंपनी आदिनाथ कॉलोनी के पिछे, जयपुर रोड नदनगांज, किशनगढ़ जिला अजमेर (राज.) वास्ते खनिज ग्रेनाईट निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमंद में खनन पट्टा संख्या 22/2014 क्षेत्रफल 3.0000 हेक्टर में अवधि दिनांक 06.10.2017 से 50 वर्ष के लिये स्वीकृत है।
2. SEIAA Rajsamand से पर्यावरण क्लयीरेन्स (ई.सी.) क्रमांक: F-1(4)/SEIAA/ SEAC/ Raj/Sectt/Project/Cat.1(a)B2(EC)14-15 Date 05.01.2016 से क्षेत्रफल 3.0000 हेक्टर पर जारी करने की दिनांक से वर्तमान तक क्षेत्रफल में कोई परिवर्तन नहीं हुआ है एवं अन्य खनिज का समावेश भी नहीं हुआ है।
3. उक्त खनन पट्टे का पंजियन दिनांक 06.10.2017 से होने से कार्यालय रिकॉर्ड एवं दिनांक 06.10.2017 से ऑनलाईन मासिक रिटर्न के अनुसार उक्त खनन पट्टे का दिनांक 06.10.2017 से 30.04.2022 तक का उत्पादन निम्न है।

क्र.सं	उत्पादन वर्ष	उत्पादन (टन अंको में)	उत्पादन (टन शब्दों में)
		खनिज-ग्रेनाईट	
1	06.10.2017-31.03.2018	2100	दो हजार एक सौ
2	2018-19	4800	चार हजार आठ सौ
3	2019-20	15500	पंद्रह हजार पांच सौ
4	2020-21	11700	ग्यारह हजार सात सौ
5	2021-22	18830	अठ्ठारह हजार आठ सौ तीस
6	2022-30.04.2022	750	सात सौ पच्चास

सहायक खनि अभियंता
आमेट, जिला राजसमन्द

06

Sundar

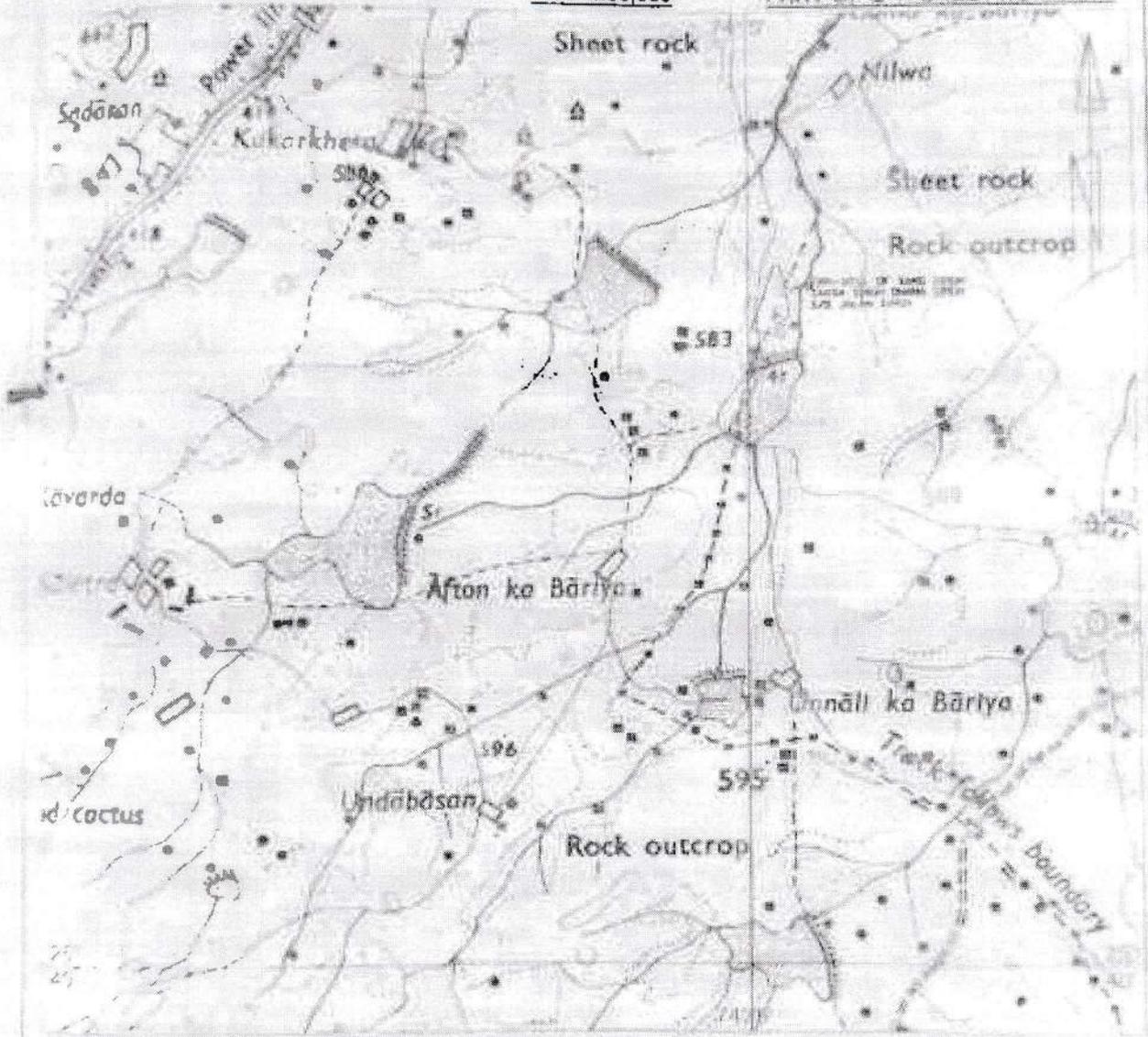
ANNEX-6

NILHE/ART/DRG/18/10/2017

**PLAN SHOWING THE ML AREA (M.L. NO. 22/2014 FOR MINERAL GRANITE N/V
KUKARKHERA, TEH. BHIM, DISTT. RAJSAMAND
IN F/O M/S GEM GRANITE**

R.F. - 1:30,000

PART OF G.T. SHEET NO. 45K/02



**DEMARCATED AREA - 3.001HECT.
(A-B-C-D-E-F-G-H-I-J-K-L-M-N-O-P-Q-R-S-T-U-V-W-X-Y-Z-a)**

उप पंजीयक
जिला-राजसमंद

25/04/2017
R. S. MISHRA
E. S. A. D. D. D. D.
FOR GEM GRANITES
SIGN OF PARTY

Pankaj Arora
DRAUGHTSMAN

(मापिल/बख्त)
MINING ENGINEER
AMET

DARTUCO

ANNEX - 5

राजस्थान सरकार
कार्यालय खनि अभियंता, खान एवं भू विज्ञान विभाग, आमेट, जिला राजसमन्द

खनिज भवन, आगरिया रोड आई.टी.आई. के पास, आमेट
दुरभाष-02900-251563, ईमेल -mc.amet@rajasthan.gov.in

क्रमांक खअ/आमेट/प्र.पत्र/एमएल-22/2014/1554

दिनांक:-26/05/2022

*** प्रमाण पत्र ***

1. यह प्रमाणित किया जाता है कि मैसर्स जेम ग्रेनाईट्स द्वारा श्री साहू-थात्रा कंपनी आदिनाथ कॉलोनी के पिछे, जयपुर रोड नदनगंज, किशनगढ़ जिला अजमेर (राज.) वास्ते खनिज ग्रेनाईट निकट ग्राम कुकरखेड़ा तहसील भीम जिला राजसमंद में खनन पट्टा संख्या 22/2014 क्षेत्रफल 3.0000 हेक्टर में अवधि दिनांक 06.10.2017 से 50 वर्ष के लिये स्वीकृत है।
2. SEIAA Rajsamand से पर्यावरण क्लयीरेन्स (ई.सी.) क्रमांक: F-1(4)/SEIAA/ SEAC/ Raj/Sectt/Project/Cat.1(a)B2(EC)14-15 Date 05.01.2016 से क्षेत्रफल 3.0000 हेक्टर पर जारी करने की दिनांक से वर्तमान तक क्षेत्रफल में कोई परिवर्तन नहीं हुआ है एवं अन्य खनिज का समावेश भी नहीं हुआ है।
3. उक्त खनन पट्टे का पंजियन दिनांक 06.10.2017 से होने से कार्यालय रिकॉर्ड एवं दिनांक 06.10.2017 से ऑनलाईन मासिक रिटर्न के अनुसार उक्त खनन पट्टे का दिनांक 06.10.2017 से 30.04.2022 तक का उत्पादन निम्न है।

क्रं स	उत्पादन वर्ष	उत्पादन (टन अंको में)	उत्पादन (टन शब्दों में)
		खनिज-ग्रेनाईट	
1	06.10.2017-31.03. 2018	2100	दो हजार एक सौ
2	2018-19	4800	चार हजार आठ सौ
3	2019-20	15500	पंद्रह हजार पांच सौ
4	2020-21	11700	ग्यारह हजार सात सौ
5	2021-22	18830	अठ्ठारह हजार आठ सौ तीस
6	2022-30.04.2022	750	सात सौ पच्चास

सहायक खनि अभियंता
आमेट, जिला राजसमन्द

OLC
Sunder

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Secl/Project/Cat. 1(a)B2 (EC-1)4-15 Jaipur, Dated: - 5 JAN 2016

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

File No	Catag. of Mines (in Sched. I/II)	Name of Project	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy	Environment Management Plan	CSR /ESR Activities	Green Belt/Plantation	Budgetary Breakup for Labour
2	3	4	5	6	7	8	9	10	11	12
1197	I(a)B2	M/s Maa Prem Stone Crusher Village- Badgaon, Tehsil- Kishangarh, District- Ajmer (Raj)	ML No.- 166/2009 Name of Mineral- Masonary Stone Mine Area- 1.00 hect Village- Dhal Tehsil- Nasirabad District- Ajmer Khasra No. - - Production Capacity- 56,139 TPA	Rs. 60.0 Lac	3.775 KLD	150 Lit/Day	87,775/- Per Year	60,000/- Per Year	17,775/- Per Year	18,000/- Per Year
1216	I(a)B2	M/s Maa Prem Stone Crusher Village- Badgaon, Tehsil- Kishangarh, District- Ajmer (Raj)	ML No.- 165/2009 Name of Mineral- Masonary Stone Mine Area- 1.00 hect Village- Dhal Tehsil- Nasirabad District- Ajmer Khasra No. - - Production Capacity- 56,139 TPA	Rs. 60.0 Lac	3.775 KLD	150 Lit/Day	87,775/- Per Year	70,000/- Per Year	17,775/- Per Year	60,000/- Per Year
1221	I(a)B2	Shri Hukum Singh Chauhan S/o Shri Man Sing Chauhan Girls School Choraha Bhawani Mandi, District- Jhalawar (Raj)	ML No.- 28/2006 Name of Mineral- Masonary Stone Mine Area- 1.00 hect Village- Sarod Tehsil- Pachapahar District- Jhalawar Khasra No. 900 Production Capacity- 35,000 TPA	Rs. 45.0 Lac	2.35 KLD	120 Lit/Day	70,000/- Per Year	60,000/- Per Year	30,000/- Per Year	59,000/- Per Year
1222	I(a)B2	Shri Hukum Singh Chauhan S/o Shri Man Sing Chauhan Girls School Choraha Bhawani Mandi, District- Jhalawar (Raj)	ML No.- 27/2006 Name of Mineral- Masonary Stone Mine Area- 1.00 hect Village- Sarod Tehsil- Pachapahar District- Jhalawar Khasra No. 900 Production Capacity- 35,000 TPA	Rs. 45.0 Lac	2.35 KLD	120 Lit/Day	70,000/- Per Year	60,000/- Per Year	30,000/- Per Year	59,000/- Per Year

322R	I(c)B2	Shri Rajendra Kumar Agarwal S/o Ramashwar Lal Agarwal Besroli, Tehsil- Parbatsar, District- Nagaur, (Raj)	ML No.- 285/91 Name of Mineral- Marble Mine Area- 1.00 hect. Village- SAWAR Tehsil- KEKRI District- Ajmer Khasra No. 1100 Production Capacity- 81,000 TPA	Rs 1.01 Crore	520 KLD	2350 Lit/ Day	70,000/- Per Year	1,00,000/- Per Year	60,000/- Per Year	8 P
331	I(a)12	M/s GEM Granite E/o Shri Sanu Yadav Co. Opp. Adirath Colony, Jaipur Road, Mandargani - Kshanganj, District- Ajmer (Raj)	ML No.- 22/2014 Name of Mineral- Granite Mining Area- 3.00 hect. Village- Kaker Kheda Tehsil- Bhim District- Rajsamand Khasra No. 3630/3463,3464 to 3470, 3472, 3473,3475 to 3478 Production Capacity- 1,20,000 TPA	Rs 1.20 Crore	835 KLD	400 Lit/ Day	1,15,000 /- Per Year	95,000/- Per Year	35,000/- Per Year	12 Y

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from mine.
2. This Environment Clearance (EC) is granted to the project proponent for the mining lease as details mentioned against that name in the Table-1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC of Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to the quantity mentioned against the name of the Project Proponent in Col no.-7 Necessary permission shall be taken from CGWA for withdrawal Project Proponent of ground water.
6. As envisaged, the PP shall invest the amount as mentioned in Col- 9 of Table no - 1 against the name of Project Proponent towards annual recurring cost for implementing the Environmental Management Plan.
7. Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Project Proponent (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (rural based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. The amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant

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- report of the same to be made a part of social monitoring and six monthly compliance reports shall be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
 9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the area as also implement other/suitable conservation measures to augment ground water resource in the area in consultation with the Regional Director, CGWB.
 10. Occupational health and safety of mine labour shall be given the highest priority.
 11. Budgetary provision of Amount as mentioned in Col - 12 of Table no-1 against the name of Project Proponent per annum for the labours working in the Mine for all necessary infrastructural facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPO Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided to mining labours.
 12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for period more than three years; it should be used for land reclamation and plantation in mined out areas.
 13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
 14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized area within lease area or outside lease area at land provided by district authority or occupied by lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
 15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DCM approval.
 16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) maximum discharge in the area adjoining the mine site. Sump capacity should also provide area for pits, which should be constructed at the corners of the garland drains and de-silted.
 17. Drills shall either be operated with dust extractors or equipped with water injections system.
 18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in safety zone around the mining lease by planting the native species around ML area, OB dump backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with Gram Panchayat or Forests Department. In the coming rainy season.
 19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by CPCB.
 20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to

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- this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.

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- 15 The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
- 16 All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of God Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

Sd/-
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (E.C.)14-15

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
- ✓10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.

Ush
M.S. SEIAA (Rajasthan)



Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
Phone: 8094178389 Fax: 8094178389



Registered

File No F(Mines)/Rajsamand(Bhim)/995(1)/2015-2016/520-521

Order No 2022-2023/Rajsamand/11721

Date: 22/06/2022

Unit Id : 77,337

M/s GEM GRANITES

R/o Opp Adinath Colony, Jaipur Road, Madanganj, Kishangarh

Tehsil : Kishangarh District : Ajmer

E-Mail : gemgranites@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral** Mine at near Village-Kuker Kheda, Tehsil-Bhim, District- Rajsamand (M.L.No-22/2014,).

Ref: (i) Your applications dated 30/05/2022
(ii) Received on 30/05/2022
(iii) Received at Head office on 19/05/2022

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

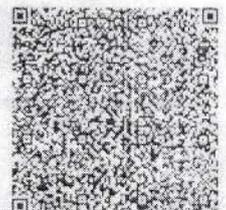
- 1 That this consent is being granted in favour of M/s. GEM GRANITES, a Mine of **Minor Mineral** having M.L.No.- 22/2014, in an area measuring 3.0000 Hectares at/near Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand.
- 2 That this consent is valid for a period from 01/10/2022 to 30/09/2027
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 GRANITE	120000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self Attested
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
Phone: 8094178389 Fax: 8094178389

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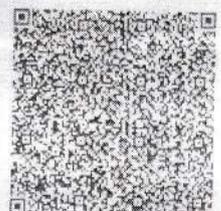
Date: 22/06/2022

Unit Id : 77,337

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other mineral(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-22/2014**, and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 I. That the production capacity mentioned in Condition No.-3 of this Consent order is given on behalf of capacity mentioned in the Environmental Clearance and further Mining shall be done as per the approved Mining Plan/Scheme and annual production must not exceed the capacity as mentioned in the approved Mining Plan/Scheme or capacity as mentioned in Environmental Clearance, whichever is less.
- II. That the project proponent/lessee shall comply with all conditions as imposed in Environmental Clearance letter issued from State Level Environment Impact Assessment Authority, Rajasthan Letter No.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC)/2014-15 Jaipur dated 05.01.2016 and compliance report shall be submitted to this office once in six month positively with evidences.
- III. That lessee has deposited Consent to Operate fees Rs. 66000.00 (Five years) under the provisions of Air Act, 1981 & Water Act, 1974 for (Minor Mineral, Red Category, Area 01 Hectare and above but less than 05 Hectare, as per notification dated 26.05.2016.
- V. That the lessee has submitted the Mining Engineer Certificate vide Letter No.- 1554 dated 26/05/2022 issued by Mining Engineer, Amet, Rajsamand.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self Attested
Location:





Regional Office Rajsamand
Rajasthan State Pollution Control Board
Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand
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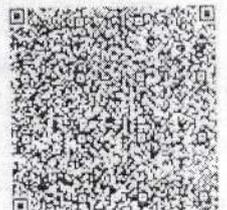
Date: 22/06/2022

Unit Id : 77,337

- 8 I. That this consent shall be subject to valid & approved mining plan and the approved mining plan/scheme shall be approved/renewed well in time by the competent authority & copy of the same shall be submitted to the Board within 30 days of its expiry and mining shall be strictly carried out as per approved mining plan/scheme. That this consent shall cease to remain in force instantly on expiry of the mining plan validity.
- II. That this consent is issued on the basis of the copies of valid lease agreement by Mining Department and Environmental Clearance, affidavit and other relevant documents submitted by the project proponent/ lessee without physical verification of the mine area. Later on upon verification if any violation is found, this consent may be revoked /refused without any further notice and legal action may be initiated accordingly.
- III. That the unit shall comply with the Guidelines for Abatement of Pollution from mining operations issued by the Board vide Letter No.F.14(38) policy/RPCB/Plg./2786-2817 dated 15.07.2011. The guidelines are available on website of the Board www.rpcb.nic.in.
- IV. That garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed around the mineral and overburden dumps to prevent runoff water and flow of sediments.
- V. That the lessee shall comply with the standards, with respect to National Ambient Air Quality, as prescribed vide MOEF Notification No. GSR 826(E) dated 16th November, 2009.
- VI. That the lessee shall comply with the MOEF&CC Notification No. S.O.2731(E) dated 09th September, 2013, Notification No. S.O. 2601(E) dated 7th October, 2014 and other subsequent Orders/Notifications in future.
- VII. That as per submitted Deputy Conservator of Forest (WL), Rajsamand vide Letter No. 4740 dated 27/05/2022, mine lease is not located within 1-10 km of boundary of Kumbhalgarh Wildlife Sanctuary and also located outside the Eco-Sensitive Zone of Tadgarh Rawli Wildlife Sanctuary.
- VIII. That as per submitted document the Mining Lease is valid upto 04/10/2067.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self Attested
Location:





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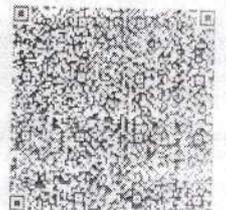
Date: 22/06/2022

Unit Id : 77.337

- 9 I. That the overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. during the rainy season.
- II. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- III. That top soil shall be stacked separately and used for plantation & agriculture.
- IV. That no natural watercourse and/or water resources should be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating/ passing through the mining area during the course of mining operation.
- V. That the lessee shall apply for fresh/renewal of this consent at least 120 days in advance prior to expiry date of this consent letter else additional fees shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules, 2016 and amendment thereafter.
- VI. That the project proponent/lessee must submit point wise compliance of this consent order once in a year.
- VII. That the lessee shall not dig/install any bore well/ground water source or not carry out abstraction of Ground Water without prior permission from Central Ground Water Authority.
- VIII. That this consent is subject to valid permission of forest diversion by competent authority if applicable for the mining lease under reference. In case of applicability of same i.e. lessee is required to obtain forest diversion permission for its mine lease and if same is not valid/expired/not obtained, this Consent shall be stand/treated as revoked/withdrawn automatically without any further intimation (Only applicable for the Forest diversion required leases).
- IX. That the project proponent shall obtain Environmental Clearance and/or Wildlife Clearance from the Standing Committee of the N.B.W.L., if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
Reason: Self Attested
Location:





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Rajasthan State Pollution Control Board
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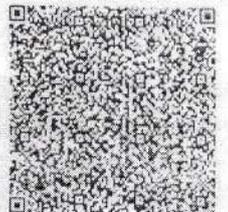
Date: 22/06/2022

Unit Id : 77,337

- 10 I. That this consent does not absolve project proponent from other statutory obligations prescribed under any other law or any other instrument of force. The sole & complete responsibility to comply with the conditions laid down in all other laws for time being in force, rests with the industry/unit/project proponent.
- II. That any information submitted/mentioned in the consent application form/declaration/ affidavit/ supporting enclosures if found incorrect later on, shall make the lessee liable for legal action under Section 42 of the Water Act, 1974 and Section 38 of the Air Act, 1981.
- III. That if emissions after monitoring from competent authority if required, found to be discharged in excess of the standards prescribed shall make the lessee liable for legal action under Section 43 of the Water Act, 1974 and Section 37 of the Air Act, 1981.
- IV. That this consent is subject to any order or direction from any Court of the competent jurisdiction.
- V. That project proponent/lessee shall obtain prior consent for any addition/insertion/alteration/modification/replacement/change/expansion/increase.
- VI. That this consent is subject to Forest & Wild Life Clearance from Forest Department, if required & is subjected to the provisions of Forest (Cons.) Act, 1980, Forest (Cons.) Rules, 1981 & other relevant statutes, orders & guidelines as may be applicable to lease from time to time.
- VII. That mining operations shall be restricted to above ground water table & should not intersect ground water table. In case of working below ground water table, prior approval of Ministry of Environment, Forest & Climate Change and C.G.W.A. shall be obtained.
- VIII. That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 11 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 12 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.

Signature valid

Digitally signed by Anurag Yadav
Date: 2022.06.22 15:18:18 IST
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Order No 2022-2023/Rajsamand/11721

Date: 22/06/2022

Unit Id : 77,337

- 13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 15 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

RO

(A) Copy To:-

1 Master File.

(B)

- 1 Mining Engineer, Department of Mines Geology, Amet, Rajsamand to inform this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments
- 2 D.C.F (W.L.), Rajsamand to inform that this consent has been issued from the environmental angle only and ensuring compliance of any other law/act/rule/ regulation or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned departments.

RO

Signature valid

Digitally signed by Anurag Yadav
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